LIST OF ENACTMENTS APPLICABLE TO KERALA

As on 1st January 2016

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1. ENACTMENTS APPLICABLE TO TRAVANCORE ONLY (Arranged Alphabetically)

Anjinad Kannan Devan Hills Proclamation of 1075.

Christian Guardianship Act, 11 of 1116.

Credit Bank Act, 4 of 1113. (Amended by Acts 15 of 1114 and 18 of 1117).

Edavagai Rights Acquisition Act, 27 of 1955. [Adapted by A. L. O. (Kerala) 1956]. (Amended by Act 32 of 2007).

Enfranchisement of Sarkar Pattom Lands Proclamation of 1040.

Epidemic Diseases Act, 2 of 1073.

Game and Fish Protection Act, 12 of 1089. (Amended by Act 6 of 1091 and partly repealed by Act 11 of 1097).

Hindu Widows Remarriage Act, 4 of 1114.

Jenmikaram Payment (Abolition) Act, 3 of 1961. (Amended by Act 15 of 1975).

Kandukrishi Proclamation of 1124.

Law Reforms (Miscellaneous Provisions) Act, 12 of 1124.

Lepers Act, 3 of 1077.

(Amended by Acts 3 of 1089 and 4 of 1097).

Munro Islands Proclamation of 1105.

Oodukur Settlement Proclamation of 1122.

Opium Act. 4 of 1090 (In matters not covered by Central Acts 13 of 1857 and 1 of 1878).

Opium Smoking Act, 24 of 1124.

Palliport Farm Proclamation of 1085.

Pattazhi Devaswom Lands (Vesting and Enfranchisement) Act, 21 of 1961. (Amended by Acts 5 of 1966 and 22 of 1972). Payment of Allowances to Jenmies Proclamation of 1093.

Prevention of Begging Act, 13 of 1120.

- Prevention of Cruelty to Animals Act, 4 of 1079. (Amended by Acts 1 of 1089, 10 of 1096 and 17 of 1117—See also Central Act 59 of 1960).
- Public Canals and Public Ferries Act, 6 of 1096. (Amended by Act 16 of 2000).

Pulinthuruthu Kuthakapattom Land Proclamation of 1118.

Revenue Settlement Proclamation of 1061. (Amended by Proclamations of 1063 and 1064).

Service Inam Lands (Mathilakom) Proclamation of 1110.

Styling of Regulations as Acts Proclamation of 1114.

Weights and Measures Act, 6 of 1085.

[Amended by Acts 4 of 1092 and 23 of 1120—Applicable to the areas where Act 45 of 1958 (Kerala) is not brought into force—See also Central Act 89 of 1956].

2. ENACTMENTS APPLICABLE TO COCHIN ONLY (Arranged Alphabetically)

Amending Act, 1 of 1109.

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Amending Proclamation, 15 of 1118.

Assumption of Cheranellur Swaroopam Proclamation, 5 of 1117. (Amended by Proclamations 15 and 25 of 1118).

Assumption of Management of Estates Proclamations (Repeal) Act, 1963. (Kerala Act 38 of 1963).

Assumption of Paliam Estate Proclamation, 1 of 1123. (Section 10 repealed by Proclamation 8 of 1124).

Christian Civil Marriage Act, 5 of 1095.

Debt Conciliation Act, 26 of 1112. (Amended by Acts, 10, 23 and 28 of 1113).

Epidemic Diseases Act, 1 of 1072.

Ferries and Tolls Act, 3 of 1082. (Amended by Act 1 of 1088 and by Act 16 of 2000).

Lepers Act, 6 of 1084. (Amended by Act 55 of 1112).

Mulamkunnathukavu Tuberculosis Sanatorium (Regulation of Buildings) Act, 25 of 1123.

Obstruction in Fairways Act, 14 of 1112.

Opium Act, 8 of 1076. (In matters not covered by Central Acts 13 of 1857 and 1 of 1878).

Paliam Proclamation 8 of 1124.

Palliyara Muthalpidi Estate—Making applicable the Revenue Recovery Act—Proclamation, 7 of 1915.

Pallipurathu Pazhur Illum Assumption of-Proclamation, 12 of 1118.

- Prevention of Cruelty to Animals Act, 18 of 1095.--- See also Central Act 59 of 1960.
- Prevention of Dedication Act, 26 of 1111.
- Public Canals and Backwaters Navigation Act, 1 of 1092. (Amended by Acts 9 of 1095, 69 of 1112 and 7 of 1122).
- Settlement Proclamation of 1080.
 - (Amended by Proclamation 20 of 1119).
- Vagrancy Act, 21 of 1120.
- Valiamma Thampuran Kovilakam Estate and Palace Fund Proclamation 9 of 1124. (Amended by Kerala Act 16 of 1961).
- Valiamma Thampuran Kovilakam Estate and the Palace Fund (Partition) Act, 1961 (Kerala Act 16 of 1961). (Amended by Act 15 of 1978).
- Vesting the Management of the Keralavarma College in the Devaswom Commissioner Proclamation, 2 of 1124.
- Weights and Measures Act, 63 of 1112. [Applicable to the areas where Act 45 of 1958 (Kerala) has not been brought. into force—See also Central Act, 89 of 1959].

3. ENACTMENTS APPLICABLE TO TRAVANCORE— COCHIN ONLY

(Arranged Alphabetically)

Adaptation of Laws Act, 29 of 1950.

Administration and Application of Laws Act, 6 of 1125.

Entertainment Tax (Validation of Levy and Collection) Act, 26 of 1955.

Evacuee Interest (Separation) Travancore-Cochin Supplementary Act, 4 of 1954 [Adapted by A.L.O. (Kerala) 1956].

High Court Act, 5 of 1125.

(Amended by Act 1 of 1952 and Central Act 38 of 1953—Repealed in part by Act 5 of 1959).

Hindu Religious Institutions Act, 15 of 1950.

[Amended by Acts 25 of 1950, 1 of 1955, 1 of 1957, 36 of 1958 and 21 of 1976. (Adapted by A.L.O. (Kerala) 1956), 14 of 1990, 15 of 1990, 20 of 1990, 3 of 1991, 3 of 1994, 10 of 1995, 9 of 1999, 5 of 2007, 1 of 2014]

Literary, Scientific and Charitable Societies Registration Act, 12 of 1955. (Amended by 23 of 1991, 29 of 2013 and 29 of 2014).

Local Authorities (Alteration of Financial Year) Act, 13 of 1950.

Luxury Tax on Tobacco Validation Act, 9 of 1964.

Medical Practitioners Act, 9 of 1953.

[Adapted by A. L. O. (Kerala) 1956].

Municipal (Temporary Provisions) Act, 3 of 1953.*

Prisoners Act, 17 of 1950.

Public Health Act, 16 of 1935. (Amended by Act 16 of 2000).

Public Safety Measures Act, 5 of 1950.

(Amended by Act 24 of 1958—Repealed in part by Acts 1 of 1956 and 16 of 1959); [Adapted by A. L. O. (Kerala) 1956].

*No longer applicable vide Notification No. 13361/TB1/73/PW dated 13/04/1973

4. ENACTMENTS APPLICABLE TO MALABAR ONLY

(Arranged Alphabetically)

- Administration of Estates Regulation, 3 of 1802.
- Canals and Public Ferries Act. 2 of 1890.
 - (Amended by Acts 7 of 1939, 20 of 1941, 14 of 1951, 1 of 1956 and 16 of 2000).
- Collectors Regulation, 2 of 1803. (Adapted by K.A.L.O. 1956).
- Decentralisation Act, 8 of 1914.

(Amended by Act 36 of 1955).

- Devadasis Prevention of Dedication Act, 31 of 1947. (Adapted by K. A. L. O. 1956).
- Electricity Undertakings (Acquisition) Act, 29 of 1954. (Adapted by K. A. L. O. 1956).
- Enfranchised Inams Act, 4 of 1862.
- Enfranchised Inams Act, 4 of 1866.
- Equitable Assurance Society's Act, 6 of 1869. (Amended by Act 3 of 1911).
- Estates Communal, Forest and Private Lands (Prohibition of Alienation) Act, 14 of 1947.
- Estates Land Act, 1 of 1908.
 - (Amended by Acts 4 of 1909, 8 of 1934, 1 of 1936, 13 of 1936, 18 of 1936, 1 of 1944, 2 of 1945, 14 of 1945, 17 of 1946, 14 of 1951, and 36 of 1955).
- Estates Land (Reduction of Rent) Act, 30 of 1947. (Amended by Acts 7 of 1951, 39 of 1951, 28 of 1954 and 36 of 1955).

General Clauses Act, 1 of 1867.

- General Clauses Act, 1 of 1891. (Amended by Act 36 of 1955).
- Hereditary Village Offices (Abolition) Act, 33 of 1961.
- Hindu Religious and Charitable Endowments Act, 19 of 1955. [Amended by Acts 27 of 1954, 9 of 1956, 41 of 1963, 13 of 1967.
 - 12 of 1968, 11 of 1981, 31 of 2008 and 2 of 2014]; (Adapted by K. A. L. O. 1956).
- Hindu Wills Regulation, 5 of 1829.

Inams Act, 8 of 1869.

Lapsed Acts Removal of Doubt Act, 5 of 1948.

Madras General Sales Tax (Turnover and Assessment) Rules.

Mappilla Marumakkathayam Act, 17 of 1939.

(Amended by Acts 14 of 1951, 38 of 1954 and Kerala Act 32 of 1963).

Mappilla Succession Act, 1 of 1918.

Mappilla Wills Act, 7 of 1928.

Medical Registration Act, 4 of 1914. (Amended by Acts 21 of 1941 and 4 of 1943) (Adapted by K. A. L. O. 1956).

Minor Ports Fund Act, 19 of 1938.

Mulgeni Rent Enhancement Act, 13 of 1920.

Municipal Police Act, 7 of 1878.

Official Seats Act, 6 of 1865.

*Out Ports Landing and Shipping Fees Act, 3 of 1885.

Permanent Settlement Regulation, 25 of 1802. (Amended by Act 36 of 1955)—See Regulation 4 of 1822.

Prevention of Begging Act, 13 of 1945 (Adapted by K.A.L.O. 1956).

Prevention of Couching Act, 12 of 1945 (Adapted by K. A.L.O. 1956).

Public Health Act, 3 of 1939.

(Amended by Acts 19 of 1941, 10 of 1950, 14 of 1951 and 16 of 2000) (Adapted by K. A.L.O. 1956).

Re-enacting and Repealing (No. I) Act, 7 of 1948.

Re-enacting (No. II) Act, 8 of 1948.

Re-enacting (No. III) Act, 9 of 1948.

Re-enacting Act, 10 of 1949.

Re-enacting Act, 3 of 1950.

Regulation of the Sale of Cloth (Repeal) Act, 9 of 1944.

Repealing and Amending Act, 14 of 1951.

*Applicable to ports in Malabar area.

Repealing and Amending Act, 11 of 1952.

Repealing and Amending Act, 36 of 1955.

Rivers Conservancy Act 6 of 1884. (Amended by Act 21 of 1842).

Sati Regulation, 1 of 1830.

Sugar Factories Act, 20 of 1949. (See Central Act 38 of 1961).

Suppression of Disturbances Act, 3 of 1948.

Tuberculosis Sanatoria Regulation of Buildings Act, 16 of 1947.

Validation Act, 1963 (Kerala Act 13 of 1963).

Vexatious Litigation (Prevention) Act, 8 of 1949. (Adapted by K. A. L.O. 1956)

Weights and Measures Act, 22 of 1948.

[Applicable to the areas where Act 43 of 1958 (Kerala) has not been brought into force-See also Central Act 89 of 1956].

(Amended by Acts 19 of 1950 and 36 of 1951).

5. STATE ENACTMENTS APPLICABLE TO WHOLE OF KERALA

(Arranged Alphabetically)

The Abkari Act, 1 of 1077.

(Amended by Acts 5 of 1091, 3 of 1106, 19 of 1111, 50 of 1112, 13 of 1119, 15 of 1124, 22 of 1124, President's Act, 1 of 1964, 10 of 1967, 16 of 1969, 14 of 1973, 10 of 1975, 24 of 1975 and 21 of 1984, 12 of 1995, 4 of 1996, 16 of 1997, 7 of 2002, 1 of 2003, 12 of 2003, 3 of 2010, 7 of 2014).

Abkari Workers Welfare Fund Act, 19 of 1989.

- Additional Tax on Entertainment and Surcharge on Show Tax Act, 22 of 1963. (Amended by Acts 7 of 1972, 8 of 1973, 20 of 1975 and 16 of 2000)
- Advocates' Clerks' Welfare Fund Act, 27 of 2003. (Amended by Act 1 of 2009 and 10 of 2013)
- Advocates' Welfare Fund Act, 21 of 1980. (Amended by Act 32 of 1986, 21 of 1989, 8 of 1993, 15 of 1995, 8 of 2001 and 2 of 2011).

Agricultural Income Tax Act, 1991, 15 of 1991.

(Amended by 8 of 1992, 13 of 1993, 19 of 1994, 5 of 1995, 23 of 1996, 14 of 1998, 23 of 1999, 7 of 2001, 7 of 2002, 19 of 2004, 43 of 2005, 13 of 2009, 10 of 2010, 16 of 2011, 29 of 2013, 29 of 2014).

Agriculturists Debtors (Temporary Relief) Act, 19 of 2001.

Agriculturists Loans Act, 27 of 1961.

Agricultural University Act, 33 of 1971.

(Amended by Acts 10 of 1972, 18 of 1973, 6 of 1974, 15 of 1980, 27 of 1986, 6 of 1989, 3 of 1995, 7 of 1997, 16 of 2001, 40 of 2014).

Agricultural Workers Act, 18 of 1974

(Amended by Act 6 of 1990, 18 of 2003, 7 of 2011).

Aid to Industries Act, 34 of 1963.

Anatomy Act, 17 of 1957.

(Amended by Act 3 of 1964, 23 of 1988).

Ancient Monuments and Archaeological Sites and Remains Act, 26 of 1969.

Animals and Bird Sacrifices Prohibition Act, 20 of 1968.

Anti-Social Activities (Prevention) Act. 34 of 2007. (Amended by Act 41 of 2014).

Apartment Ownership Act, 5 of 1984.

Appropriation Act, 2 of 1963.

Appropriation (No. 2) Act, 12 of 1963.

Appropriation (No. 3) Act, 20 of 1963.

Appropriation (No. 4) Act. 27 of 1963.

Appropriation (No. 5) Act, 28 of 1963.

Appropriation (No. 1) Act, 7 of 1964.

Appropriation (No. 2) Act, 11 of 1964.

Appropriation Act, 5 of 1972.

Appropriation (No. 2) Act, 8 of 1972.

Appropriation (No. 3) Act, 19 of 1972.

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Appropriation (No. 8) Act. 37 of 1976. Appropriation (Vote on Accounts) Act, 20 of 1976. Appropriation Act, 9 of 1977. Appropriation (No. 9) Act. 1 of 1977. Appropriation (No.2) Act, 12 of 1977. Appropriation (No.3) Act. 13 of 1977. Appropriation (Vote on Account) Act, 10 of 1977. Appropriation Act, 1 of 1978. Appropriation (No. 2) Act, 18 of 1977. Appropriation (No. 3) Act, 22 of 1978. Appropriation (Vote on Account) Act, 17 of 1978. Appropriation Act. 2 of 1979. Appropriation (No. 2) Act, 18 of 1979. Appropriation (No.3) Act, 24 of 1979, Appropriation (Vote on Account) Act, 15 of 1979. Appropriation Act, 1 of 1980. Appropriation (No.2) Act. 8 of 1980. Appropriation (No. 3) Act, 9 of 1980. Appropriation (No. 4) Act, 10 of 1980. Appropriation (No. 5) Act. 11 of 1980. Appropriation (No. 6) Act, 12 of 1980. Appropriation (No. 7) Act, 13 of 1980. Appropriation (No. 8) Act, 14 of 1980. Appropriation (Vote on Account) Act. 4 of 1980. Appropriation (No. 9) Act, 1980 | of 1981. Appropriation Act. 12 of 1981. Appropriation (No. 2) Act, 4 of 1981. Appropriation (No. 3) Act, 22 of 1981. Appropriation (Vote on Account) Act, 13 of 1981. Appropriation Act, I of 1982. Appropriation Act, 1 of 1983. Appropriation (No. 2) Act, 9 of 1983. Appropriation (No. 3) Act, 10 of 1983. Appropriation (No. 4) Act, 11 of 1983.

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Service Inam Lands (Vesting and Enfranchisement) Act, 17 of 1981.

Shops and Commercial Establishment Act, 34 of 1960 (Amended by Acts 32 of 1969 and 34 of 1979).

Shops and Commercial Establishments Workers' Welfare Fund Act, 24 of 2006 (Amended by Act 5 of 2009).

Silent Valley Protected Area (Protection of Ecological Balance) Act, 14 of 1979.

Sick Textiles Undertakings (Acquisition and Transfer of Undertaking) Act, 27 of 1985

(Amended by 10 of 1990).

Slum Areas (Improvement and Clearance) Act, 24 of 1981.

Small Cause Courts Act. 8 of 1957.

(Amended by Act 8 of 1990).

Small Plantation Workers' Welfare Fund Act, 17 of 2008.

Spinners, Alappuzha (Acquisition and Transfer of Undertaking) Act, 4 of 2010.

Sports Act, 2 of 2000 (Amended by Acts 26 of 2007 and 6 of 2010).

Sreepadam Land Enfranchisement Act, 20 of 1969.

Sree Pandaravaka Lands (Vesting Enfranchisement) Act, 20 of 1971. (Amended by Acts 9 of 1975 and 18 of 1977).

Sree Sankarachariya University of Sanskrit Act, 5 of 1994 (Amended by Acts 4 of 2003, 1 of 2005, 24 of 2007, 7 of 2009, 12 of 2012 and 26 of 2014).

Stamp Act, 17 of 1959

(Amended by Acts 19 of 1963, 17 of 1967, 29 of 1969, 6 & 21 of 1972, 7 of 1973, 19 of 1983, 14 of 1985, 14 of 1988, 16 of 1991, 23 of 1991, 19 of 1994, 23 of 1996, 1 of 2004, 10 of 2005, 15 of 2007, 13 of 2009, 10 of 2010, 16 of 2011, 16 of 2012, 14 of 2013, 29 of 2013, 29 of 2014).

State Road Transport Corporation (Passenger Group Personal Accident Insurance, Improved Passenger Amenities, Employees Social Security and Cess on Passenger Ticket) Act, 2014 (5 of 2015).

Sthanam Properties (Assumption of Temporary Management and Control) and Hindu Succession (Amendment) Act, 28 of 1958.

Suits for Possession and Injunction (Re-transfer) Act, 9 of 1963.

Supply of Paddy and Rice to Travancore Palace (Extinguishment of Rights and Liabilities) Act, 31 of 1976. Surcharge on Taxes Act, 11 of 1957

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(Amended by Acts 12 of 1960, 2 of 1966, 10 of 1968, 16 of 1970, 40 of 1976, 13 of 1993, 23 of 1999, 9 of 2000, 21 of 2008, 13 of 2009, 10 of 2010, 16 of 2011).

Survey and Boundaries Act, 37 of 1961

(Amended by Acts 23 of 1972, 18 of 1986, 22 of 1994, 16 of 2000 and 29 of 2007).

Tailoring Workers' Welfare Fund Act, 10 of 1994 (Amended by Act 35 of 2008).

Taxation Laws (Continuation and Validation of Recovery Proceedings) Act, 23 of 1967.

- Tax on Employment Act, 14 of 1976 (Amended by Act 16 of 1977).
- Tax on Entry of Goods into Local Areas Act, 15 of 1994 (Amended by Acts 23 of 1996, 10 of 1997, 14 of 1998, 23 of 1999, 7 of 2001, 7 of 2002, 12 of 2003, 19 of 2004, 42 of 2005 and 22 of 2006).

Tax on Luxuries in Hotels and Lodging Houses Act, 32 of 1976 (Amended by Acts 14 of 1985, 23 of 1991, 8 of 1992, 19 of 1994, 5 of 1995, 23 of 1996, 10 of 1997, 7 of 2001, 7 of 2002, 12 of 2003, 19 of 2004, 10 and 41 of 2005, 22 of 2006, 15 of 2007, 21 of 2008, 13 of 2009, 10 of 2010, 16 of 2011, 16 of 2012, 29 of 2013, 29 of 2014 and 11 of 2015).

Tax on Paper Lotteries Act, 20 of 2005 (Amended by Acts 16 of 2007, 22 of 2008, 12 of 2011, 30 of 2013 and 30 of 2014).

Thiruppuvaram Payment (Abolition) Act, 19 of 1969.

Thunchath Ezhuthachan Malayalam University Act, 24 of 2013.

Toddy Workers Welfare Fund Act, 22 of 1969 (Amended by Acts 31 of 1978, 3 of 1996 and 28 of 2009). Tolls Act, 1976 (6 of 1977)

(Amended by Acts 34 of 1986, 5 of 1990, 16 of 2000, 4 of 2004, 11 of 2013 and 1 of 2015).

Torts (Miscellaneous Provisions) Act, 8 of 1977.

Tourism (Conservation and Preservation of Areas) Act, 8 of 2005.

Treasure Trove Act, 30 of 1968.

University of Fisheries and Ocean Studies Act, 2010 (5 of 2011).

University of Health Sciences Act, 4 of 2010.

Unregistered Cashewnut Factories Prohibition Act, 11 of 1967 (Amended by Act 4 of 2009).

Value Added Tax Act, 2003 (30 of 2004)

(Amended by Acts 10 and 39 of 2005, 22 of 2006, 15 of 2007, 21 of 2008, 13 of 2009, 10 of 2010, 16 of 2011, 16 of 2012, 29 of 2013, 29 of 2014 and 11 of 2015).

Veterinary and Animal Sciences University Act, 2010 (3 of 2011)

Warehouses Act, 2 of 1960

(Amended by Acts 33 of 1960 and 14 of 1963).

Water Supply and Sewerage Act, 14 of 1986 (Amended by Acts 6 of 1993, 16 of 2000, 45 of 2005 and 8 of 2009).

Women's Commission Act, 17 of 1995

(Amended by Acts 6 of 2002 and 27 of 2007).

Youth Commission Act, 6 of 2014.

6. STATE ENACTMENTS PASSED AFTER THE FORMATION OF KERALA

(Arranged Chronologically)

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1957	*1	The Kerala Civil Courts Act, 1957	
	*2	The Legislative Assembly (Removal of Disqualifications) Amendment Act, 1957	Repealed by ordin- ance 18 of 2005.
	*3	The Travancore-Cochin Interpretation and General Clauses (Amendment) Act, 1957	Repealed by ordin- ance 18 of 2005.
	*4	The Kerala Sales Tax Laws (Amendment) Act, 1957	Repealed by ordin- ance 18 of 2005.
	*5	The Code of Criminal Procedure (Kerala Amendment) Act, 1957	Repealed by ordin- ance 18 of 2005.
	*6	The Kerala Road Transport Services (Validation) Act, 1957	
	*7	The Kerala Board of Revenue Act, 1957	Repealed by ordin- ance 18 of 2005
	*8	The Kerala Small Cause Courts Act, 1957	
	89	The Kerala Khadi and Village Industries Board Act, 1957	
Acts I	assed by	the Kerala Legislature	
	1	The Kerala Stay of Eviction Proceedings Act, 1957	Repealed by Act 4 of 1961
	2	The Kerala Appropriation (No. 1) Act, 1957	
-	3	The Koodalmanickam Devaswom Proclamation (Amendment) Act, 1957	Repealed by ordin- ance 18 of 2005.

* President's Act, re-enacted by Act, 23 of 1958

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1957 (consd.)	4	The Payment of Salaries and Aliowances (Amendment) Act, 1957	Repealed by ordin- ance 18 of 2005.
	5	The Kerala Appropriation (No. 2) Act, 1957	
	6	The Kerala Contingency Fund Act, 1957	
	7	The Kerala Stay of Eviction Proceed- ings (Amendment) Act, 1957	Repeated by ordin- ance 18 of 2005.
	8	The Travancore-Cochin Agricultural Income-Tax (Amendment) Act, 1957	Repeated by ordin- ance 18 of 2005.
	9	The Madras Medium Cotton Mill Cloth (Sale Tax) Repeal Act, 1957	
1	10	The Travancore-Cochin Land Tax (Amendment) Act, 1957	Repealed by ordin- ance 18 of 2005.
	11	The Kerala Surcharge on Taxes Act, 1957	-
	12	The Travancore-Cochin General Sales Tax (Amendment) Act, 1957	Repealed by ordin- ance 18 of 2005.
	[3	The Code of Civil Procedure (Kerala Amendment) Act, 1957	Repealed by ordin- ance 18 of 2005
	14	The Kerala University Act, 1957	Repealed by Act 9 of 1969
	15	The Kerala Appropriation (No.3) Act, 1957	
	16	The Travancore-Cochin Irrigation (Amendment) Act, 1957	Repealed by ordin- ance 18 of 2005.
	17	The Kerala Anatomy Act. 1957	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1957 (contd.)	18	The Travancore-Cochin Insolvency (Amendment) Act, 1957	Repealed by ordin- ance 18 of 2005
1-12	19	The Kerala Maternity Benefit Act, 1957	Repealed by Act 8 of 1970
1958	1	The Kerala Stay of Eviction Proceedings (Second Amendment) Act, 1957	Repealed by ordinance 18 of 2005
	2	The Agricultural Income Tax (Amendment) Act, 1957	Repealed by ordin- ance 18 of 2005
	3	The Travancore-Cochin Forest (Amendment) Act, 1957	Repealed by ordinance 18 of 2005
	4	The Madras District Boards (Amendment) Act, 1957	Repealed by ordin- ance 18 of 2005
	5	The Madras Village Panchayats (Amendment) Act, 1957	Repealed by ordinance 18 of 2005
	6	The Madras District Board (Temporary Provisions) Act, 1957	Principal Act repealed by Act 32 of 1962
	7	The General Sales Tax (Amendment) Act, 1957	Repealed by ordin- ance 18 of 2005
	8	The Kerala Land Conservancy Act, 1957	-
	9	The Kerala Appropriation (No. 4) Act, 1957	
	10	The Madras Preservation of Private Forests (Amendment) Act, 1957	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1958 (contd.)	11	The Kerala Re-enacting Act, 1957	
-	12	The Madras Buildings (Lease and Rent Control) Amendment Act, 1957	Repealed by ordin- ance 18 of 2005
-	13	The Kerala Private Forests (Assumption of Management Act, 1957	Repealed by Act 26 of 1971
	14	The Profession Tax (Validation and Reassessment) Act, 1958	
	15	The Travancore-Cochin Panchayats (Validation of Imposition and Collection of Rates, Taxes, Cesses and Fees) Act, 1958	
	16	The Kerala Appropriation (No. 1) Act, 1958	
	17	The Kerala Agriculture Pests and Diseases Act, 1958	Repealed by Act 25 of 1972
	18	The Kerala Limeshells (Control) Act, 1958	
	19	The Madras Buildings (Lease and Rent Control) Amendment Act, 1958	Repealed by ordin- ance 18 of 2005
	20	The Kerala Appropriation (No. 2) Act, 1958	
	21	The General Sales Tax (Amendment) Act, 1958	Repealed by ordin- ance 18 of 2005
	22	The General Sales Tax (Second Amendment) Act, 1958	Repealed by ordin- ance 18 of 2005
	23	The Kerala Re-enacting Act, 1958	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1958 (contd.)	24	The Madras Essential Articles Control and Requisitioning (Temporary Powers) Amendment Act, 1958	Repealed by ordin- ance 18 of 2005
	25	The Payment of Salaries and Allowances (Amendment) Act, 1958	Repealed by ordin- ance 18 of 2005
	26	The Madras Marumakkathayam (Amendment) Act, 1958	Repealed by ordin- ance 18 of 2005
	27	The Kerala Nambudiri Act, 1958	Repealed by Act 30 of 1976
	28	The Sthanam Properties of (Assumption of Temporary Management and Control) and Hindu Succession (Amendment) Act, 1958	
	29	The Kerala Compensation for Tenants Improvements Act, 1958	
	30	The Kerala Stay of Eviction Proceedings (Amendment) Act, 1958	Repealed by ordin- ance 18 of 2005
	31	The Kerala Agricultural Debt Relief Act, 1958	Repealed by Act 11 of 1970
	32	The Kerala Cinemas (Regulation) Act, 1958	
	33	The Judicial Proceedings (Validation) Act, 1958	Repealed by ordin- ance 18 of 2005
	34	The Kerala Appropriation (No. 3) Act, 1958	
	35	The Kerala Money-Lenders Act, 1958	

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1958 (contd.)	36	The Travancore-Cochin Hindu Religious Institutions (Amendment) Act, 1958	Repealed by ordin- ance 18 of 2005
	37	The Electricity Duty (Amendment) Act, 1958	Repealed by ordin- ance 18 of 2005
	38	The Kerala Land Relinqishment Act, 1958	
	39	The Kerala Appropriation (No. 4) Act, 1958	
	40	The General Sales Tax (Third Amendment) Act, 1958	Repealed by ordin- ance 18 of 2005
	41	The Electricity Duty (Second Amendment) Act, 1958	Repealed by ordin- ance 18 of 2005
	42	The Kerala Control of Poison Contaminated Articles (Validation) Act, 1958	
	43	The Municipal Laws (Amendment) Act, 1958	Repealed by Act 27 of 1959
	44	The Madras District Municipalities (Amendment) Act, 1958	Repealed by ordin- ance 18 of 2005
	45	The Kerala Weights and Measures (Enforcement) Act, 1958	Repealed by ordin- ance 18 of 2005
	46	The Travancore Credit Bank (Transfer of Mortgages) Act, 1958	
	47	The Kerala Industiral Establishments (National and Festival Holidays) Act, 1958	
	48	The Madras Preservation of Private Forests (Amendment) Act, 1958	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1959	1	The Madras Buildings (Lease and Rent Control) Second Amendment Act, 1958	Repealed by ordin- ance 18 of 2005
	2	The Indian Registration (Kerala Amendment) Act, 1958	Repealed by ordin- ance 18 of 2005
	3	The Essential Articles Control and Requisitioning (Temporary Powers) Amendment Act, 1958	Repealed by ordin- ance 18 of 2005
	4	The Travancore-Cochin Requisitioning and Aquisition of Property (Amendment) Act, 1958	Repealed by ordin- ance 18 of 2005
	5	The Kerala High Court Act, 1958	
	*6	The Kerala Education Act, 1958	
	7	The Kerala Co-operative Societies Laws (Amendment) Act, 1958	Repealed by ordin- ance 18 of 2005
	8	The Kerala Appropriation (No. 1) Act, 1959	
	9	The Madras Municipalities (Amendment) Act, 1959	Repealed by ordin- ance 18 of 2005
	10	The Madras Plantations Agricultural Income Tax (Revival) Act, 1959	
	11	The Agricultural Income Tax (Amend- ment) Act, 1959	Repealed by ordin- ance 18 of 2005
	12	The Kerala Civil Courts (Amendment) Act, 1958	Repealed by ordin- ance 18 of 2005
	13	The Kerala Appropriation (No. 2) Act, 1959	
	14	The General Sales Tax (Amendment) Act, 1959	Repealed by ordin- ance 18 of 2005

* Part II and Section 39 not yet come into force

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1959 (contd.)	15	The Kerala Stay of Eviction Proceedings (Amendment) Act, 1959	Repealed by ordin- ance 18 of 2005
	16	The Kerala Buildings (Lease and Rent Control) (Amendment) Act, 1959	Principal Act expired by efflux of time
	17	The Kerala Stamp Act, 1959	
	**27	The Kerala Local Authorities Laws (Amendment) Act, 1959	Repealed by ordin- ance 18 of 2005
	*39	The Kerala Appropriation Act, 1959	
	*42	The Travancore-Cochin Vehicles Taxation (Amendment and Validation) Act, 1959	Repealed by ordin- ance 18 of 2005
1960	+1	The Kerala Co-operative Land Mortgage Banks Act, 1960	Repealed by Act 20 of 1984
	+2	The Kerala Warehouses Act, 1960	
	1	The Kerala Appropriation (No. 1) Act, 1960	
	2	The Payment of Salaries and Allowances (Amendment) Act, 1960	Repealed by ordi- nance18 of 2005
	3	The General Sales Tax (Amendment) Act, 1960	Repealed by ordi- nance18 of 2005

* Part II and section 39 not yet come into force

** Act of parliament, re-enacted by Act 33 of 1960

+ President's Act re-enacted by Act 33 of 1960

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1960 (contd.)	4	The Kerala Appropriation (Vote on Account) Act, 1960	
	5	The Kerala Stay of Eviction Proceedings (Amendment) Act, 1960	Repealed by ordin- ance 18 of 2005
	6	The Kerala State Handloom Weavers, Co-operative Society (Special Provisions) Act, 1960	
	7	The Kerala Weights and Measures (Enforcement) Amendment Act, 1960	Repealed by ordin- ance 18 of 2005
	8	The Kerala Education (Amendment) Act, 1960	Repealed by ordin- ance 18 of 2005
	9	The Kerala Appropriation (No. 2) Act, 1960	
	10	The Kerala Court Fees and Suits Valuation Act, 1959	
	11	The General Sales Tax (Second Amendment) Act, 1960	Repealed by ordin- ance 18 of 2005
	12	The Kerala Surcharge on Taxes (Amendment) Act, 1960	Repealed by ordin- ance 18 of 2005
	13	The Agricultural Income-Tax (Amendment) Act, 1960	Repealed by ordin- ance 18 of 2005
	14	The Kerala Appropriation (No.3) Act, 1960	
	15	The Kerala Khadi and Village Industries Board (Amendment) Act, 1960	Repealed by ordin- ance 18 of 2005
	16	The Kerala Home Guards Act, 1960	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1960 (contd.)	17	The Kerala Plantation Tax Act, 1960	
	18	The Minimum Wages (Kerala Amendment) Act, 1960	Repealed by ordin- ance 18 of 2005
	19	The Evacuee Interest (Separation) Kerala Supplementary Act, 1960	and a second
	20	The Kerala Gaming Act, 1960	
	21	The Kerala Stay of Eviction Proceedings (Second Amendment) Act, 1960	Repealed by ordin- ance 18 of 2005
	22	The Kerala Cinemas (Regulation) Amendment Act, 1960	Repealed by ordin- ance 18 of 2005
-	23	The Kerala Municipal Laws (Amendment) Act, 1960	Repealed by ordin- ance 18 of 2005
	24	The Kerala Enquiries and Summonses Act, 1960	
	25	The Travancore-Cochin Prohibition (Amendment) Act, 1960	Repealed by ordin- ance 18 of 2005
	26	The State Transport Authority and the Regional Transport Authorities (Continuance of the Term of Office) Validation Act, 1960	Repealed by ordin- ance 18 of 2005
	27	The Kerala Appropriation (No. 4) Act, 1960	
	28	The Kerala Habitual Offenders Act, 1960	
	29	The Madras Preservation of Private Forests (Amendment) Act, 1960	Repealed by ordin- ance 18 of 2005
	30	The Kerala Government Land Assignment Act, 1960	Amended by Act 7 of 1980

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1960 (contd.)	31	The Travancore Town Planning (Amendment) Act, 1960	Repealed by ordin- ance 18 of 2005
	32	The Kerala Panchayats Act, 1960	Repealed by Ac 13 of 1994
	33	The Kerala Re-enacting Act, 1960	
	34	The Kerala Shops and Commercial Establishments Act, 1960	
	35	The Kerala Education (Second Amendment) Act, 1960	Repealed by ordin- ance 18 of 2005
	36	The Malabar Tenancy (Amendment) Act, 1960	Repealed by ordin- ance 18 of 2005
1961	*1	The Trivandrum City Improvement Trust Act, 1960	See also Ordi- nance No. 24 of 1970
	2	The Kerala Agriculturists Debt Relief (Amendment) Act, 1960	Repealed by ordin- ance 18 of 2005
	3	The Jenmikaram Payment (Abolition) Act, 1961	
	4	The Kerala Agrarian Relations Act, 1960	Repealed by Act 1 of 1964
	5	The Kerala Police Act, 1960	Repealed by Act 8 of 2011
	6	The Kerala Village Courts Act, 1960	Repealed by ordin- ance 18 of 2005
	7	The Kerala Appropriation (No. 1) Act, 1961	
	8	The Municipal Laws (Amendment) Act, 1961	Repealed by Act 32 of 1961

* Replaced by the Kerala State Housing Board Ordinance, 1970 (24 of 1970)

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1961 (contd.)	9	The Agricultural Income Tax (Amend- ment) Act, 1961	Repealed by ordin- ance 18 of 2005
	10	The Agricultural Income-Tax (Second Amendment) Act, 1961	Repealed by ordin- ance 18 of 2005
	11	The General Sales Tax (Amendment) Act, 1961	Repealed by ordin- ance 18 of 2005
	12	The Kerala Appropriation (No. 2) Act, 1961	
	13	The Kerala Land Tax Act, 1961	
	14	The Kerala Municipalities Act, 1961	Repealed by Act 20 of 1994
	15	The Travancore-Cochin Nurses and Midwives (Amendment) Act, 1961	Repealed by ordin- ance 18 of 2005
	16	The Valiamma Thampuran Kovilakam Estate and the Palace Fund (Partition) Act, 1961	
	17	The Kerala Livestock Improvement Act, 1961	
	18	The Payment of Salaries and Allowances (Amendment) Act, 1961	Repealed by ordin- ance 18 of 2005
	19	The Kerala Buildings Tax Act, 1961	Repealed by Act 20 of 1994
	20	The Kerala Local Authorities Entertainments Tax Act, 1961	
	21	The Pattazhi Devaswom Lands (Vesting and Enfranchisement) Act, 1961	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1961 (contd.)	22	The Kerala Appropriation (No. 3) Act, 1961	
	23	The Kerala Appropriation (No. 4) Act, 1961	
	24	The Kerala Appropriation (No. 5) Act, 1961	
	25	The Kerala Additional Tax on Lands Act, 1961	Repealed by Act 20 of 1994
	26	The Kerala Cattle Trespass Act, 1961	
	27	The Kerala Agriculturists' Loans Act, 1961	
	28	The Industrial Disputes (Kerala Amendment) Act, 1961	Repealed by ordin- ance 18 of 2005
	29	The Kerala Buildings (Lease and Rent Control) Amendment Act, 1961	Repealed by ordin- ance 18 of 2005
	30	The Kerala Municipal Corporations Act, 1961	Repealed by Act 20 of 1940
-	31	The Kerala Borstal Schools Act, 1961	
	32	The Kerala Municipalities (Amend- ment) Act, 1961	Repealed by Act 22 of 1962
	33	The Kerala Hereditary Village Officers (Abolition) Act, 1961	Repealed by ordin- ance 18 of 2005
	34	The Kerala Appropriation (No. 6) Act, 1961	
	35	The Kerala Prevention of Disturbances of Public Meetings Act, 1961	
	36	The Madras Preservation of Private Forests (Amendment) Act, 1961	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1961 (contd.)	37	The Kerala Survey and Boundaries Act, 1961	
	38	The Calicut City Municipal (Amendment) Act, 1961	Repealed by ordin- ance 18 of 2005
	39	The Kerala Municipalities (Second Amendment) Act, 1961	Repealed by ordin- ance 18 of 2005
	40	The General Sales Tax (Second Amendment) Act, 1961	Repealed by ordin- ance 18 of 2005
	41	The Kerala Dramatic Performances Act, 1961	
	42	The Kerala Non-Trading Companies Act, 1961	
	43	The Guruvayur Township Act, 1961	Repealed by Act 26 of 1994
1962	1	The Requisitioning and Acquisition of Property (Amendment) Act, 1961	Repealed by ordin- ance 18 of 2005
	2	The Kerala Destruction of Records Act, 1961	
	3	The Kerala Essential Articles Control (Temporary Powers) Act, 1961	
	4	The Kerala Forest Act, 1961	
	5	The Indian Easements (Extension) Act, 1961	
	6	The Kerala Relief Undertakings (Special Provisions) Act, 1961	
	7	The Kerala Appropriation (No. 1) Act, 1962	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1962 (contd.)	*8	The Kerala Beedi and Cigar Industrial Premises (Regulation of Conditions of Work) Act, 1961	
	9	The General Sales Tax (Amendment and Validation) Act, 1962	Repealed by ordin- ance 18 of 2005
	10	The Kerala Enquiries and Summonses (Amendment) Act, 1962	Repealed by ordin- ance 18 of 2005
	11	The Kerala Appropriation (Vote on Account) Act, 1962	
	12	The Kerala Buildings (Lease and Rent Control) (Amendment) Act, 1962	Repealed by ordin- ance 18 of 2005
	13	The General Sales Tax (Amendment) Act, 1962	Repealed by ordin- ance 18 of 2005
	14	The Kerala Agrarian Relations (Amendment) Act, 1962	Repealed by ordin- ance 18 of 2005
	15	The Kerala Local Authorities Laws (Amendment) Act, 1962	Repealed by ordin- ance 18 of 2005
	16	The General Sales Tax (Second Amendment and Validation) Act, 1962	Repealed by ordin- ance 18 of 2005
	17	The Kerala Appropriation (No. 2) Act, 1962	
	18	The Kerala Ryotwari Tenants and Kudikidappukars Protection Act, 1962	Repealed by Act 1 of 1964

* Not yet come into force: Central Act 32 of 1966 is now in force

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1962 (contd.)	19	The Kerala Panchayats (Amendment) Act, 1962	Repealed by ordin- ance 18 of 2005
	20	The Kerala Fire Force Act, 1962	
	21	The Kerala Land Acquisition Act, 1962	Repealed by ordin- ance 18 of 2005
	22	The Kerala Municipalities (Amendment) Act, 1962	Repealed by ordin- ance 18 of 2005
	23	The Kerala Appropriation (No. 3) Act, 1962	
	24	The Kerala Appropriation (No. 4) Act, 1962	
	25	The Kerala Appropriation (No. 5) Act, 1962	
	26	The Kerala Agrarian Relations (Second Amendment) Act, 1962	Repealed by ordin- ance 18 of 2005
	27	The Kerala Criminal Law (Amendment) Act, 1962	Repealed by ordin- ance 18 of 2005
1963	1	The Kerala Contigency Fund (Amendment) Act. 1963	Repealed by ordin- ance 18 of 2005
	2	The Kerala Appropriation Act, 1963	
	3	The Kerala Police (Amendment) Act, 1963	Repealed by ordin- ance 18 of 2005
	4	The Kerala Judicial Officers Protection Act, 1963	
	5	The Kerala University (Validation of Proceedings of Vice Chancellor) Act, 1963	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1963 (contd.)	6	The Kerala Gift Goods (Unlawful Possession) Act, 1963	
	7	The Kerala Tenants and Kudikidappukars Protection Act, 1963	Repealed by Act 1 of 1964
	8	The Kerala Land Relinquishment (Amendment) Act, 1963	Repealed by ordin- ance 18 of 2005
	9	The Suits for Possession and Injunction (Retransfer) Act, 1963	
	10	The General Sales Tax (Amendment and Validation) Act, 1963	Repealed by ordin- ance 18 of 2005
	11	The Code of Criminal Procedure (Kerala Amendment) Act, 1963	Repealed by ordin- ance 18 of 2005
	12	The Kerala Appropriation (No. 2) Act, 1963	
	13	The Madras General Sales Tax (Turn over and Assessment) Rules Validation Act, 1963	
	14	The Kerala Warehouses (Amendment) Act, 1963	Repealed by ordin- ance 18 of 2005
	15	The Kerala General Sales Tax Act, 1963	Repealed by Act 30 of 2004
	16	The Opium (Kerala Amendment) Sales Act, 1963	Repealed by ordin- ance 18 of 2005
	17	The Kerala Corneal Grafting Act, 1963	
	18	The Kerała Hackney Carriage Act, 1963	Repealed by Act 16 of 2000

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1963 (contd.)	19	The Kerala Stamp (Amendment) Act, 1963	Repealed by ordin- ance 18 of 2005
	20	The Kerala Appropriation (No. 3) Act, 1963	
	21	The General Sales Tax (Amendment) Act, 1963	Repealed by ordin- ance 18 of 2005
	22	The Kerala Additional Tax on Entertainments and Surcharge on Show Tax Act, 1963	Repealed by Act 16 of 2000
	23	The Kerala Electricity Duty Act, 1963	
	24	The Kerala Motor Vehicles (Taxation) Act, 1963	Repealed by Act 19 of 1976
	25	The Kerala Motor Vehicles (Taxation of Passengers and Goods) Act, 1963	Repealed by Act 19 of 1976
	26	The Kerala Agriculturists Debt Relief (Amendment) Act, 1962	Repealed by ordin- ance 18 of 2005
	27	The Kerala Appropriation (No. 4) Act, 1963	
	28	The Kerala Appropriation (No. 5) Act, 1963	
	29	The Kerala Municipalities (Amend- ment) Act, 1963	Repealed by ordin- ance 18 of 2005
	30	The Kerala Local Authorities Loans Act, 1963	
	31	The Kerala Public Servants (Inquiries) Act, 1963	
	32	The Mappila Marumakkathayam (Amendment) Act, 1963	Repealed by ordin- ance 18 of 2005
	33	The Kerala Money Lenders (Amendment) Act, 1963	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1963 (contd.)	34	The Kerala State Aid to Industries Act, 1963	
	35	The Travancore-Cochin Irrigation (Amendment) Act, 1963	Repealed by ordin- ance 18 of 2005
	36	The Madras Preservation of Private Forests (Amendment) Act, 1963	Repealed by ordin- ance 18 of 2005
	37	The Kerala Public (Accountants) Act, 1963	
	38	The Assumption of Management of Estates Proclamations (Repeal) Act, 1963	
	39	The Kerala Identification of Prisoners Act, 1963	
	40	The Kerala Places of Public Resort Act, 1963	
	41	The Madras Hindu Religious and Charitable Endowments (Amendment) Act, 1963	Repealed by ordin- ance 18 of 2005
	42	The Muslim Personal Law (Shariat) Application (Kerala Amendment) Act, 1963	Repealed by ordin- ance 18 of 2005
1964	1	The Kerala Land Reforms Act, 1963	
	2	The Kerala Tenants and Kudikidappukars Protection (Amendment) Act, 1964	Repealed by ordin- ance 18 of 2005
	3	The Kerala Anatomy (Amendment) Act, 1964	Repealed by ordin- ance 18 of 2005
	4	The Kerala Escheats and Forfeitures Act, 1964	

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1964 (contd.)	5	The Madras Commercial Crops Markets (Amendment and Validation) Act, 1964	Repealed by ordin- ance 18 of 2005
	6	The Trivandrum City Municipal (Amendment) Act, 1964	Repealed by ordin- ance 18 of 2005
	7	The Kerala Appropriation (No.1) Act, 1964	
	8	The General Sales Tax (Validation) Act, 1964	
	9	The Luxury Tax on Tobacco Validation Act, 1964	Repealed by ordin- ance 18 of 2005
	10	The Travancore Chitties (Amendment) Act, 1964	Repealed by ordin- ance 18 of 2005
	11	The Kerala Appropriation (No. 2) Act, 1964	
	12	The Agricultural Income Tax (Amendment) Act, 1964	Repealed by ordin- ance 18 of 2005
	13	The Calicut City Municipal (Amendment) Act, 1964	Repealed by ordin- ance 18 of 2005
	14	The Nurses and Midwives (Amendment) Act, 1964	Repealed by ordin- ance 18 of 2005
	15	The Kerala Weights and Measures (Enforcement) Amendment Act, 1964	Repealed by ordin- ance 18 of 2005
	16	The Kerala Public Service Commission (Additional Functions) Act, 1963	
	17	The Kerala Land Development Act, 1964	

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1964 (contd.)	*1	The Kerala Abkari Laws (Amendment and Validation) Act, 1964	Repealed by ordin- ance 18 of 2005
	*2	The Kerala Revenue Recovery Laws (Amendment) Act, 1964	Repealed by ordinance 18 of 2005
	†42	The Kerala Appropriation Act, 1964	
1965	*1	The Kerala State Legislature (Continuance of the use of English Language) Act, 1965	
	*2	The Kerala Buildings (Lease and Rent Control) Act, 1965	
	*3	The Kerala Electricity Duty (Validation) Act, 1965	
	*4	The Kerala Sales Tax (Levy and Validation) Act, 1965	
	*5	The Kerala Khadi and Village Industries Board (Amendment) Act, 1965	Repealed by ordin ance 18 of 2005
	*6	The Madras Preservation of Private Forests (Amendment) Act, 1964	Repealed by Act 8 of 1968
	*7	The Kerala Hindu Places of Public Worship (Authorisation of Entry) Act, 1965	
1966	* *1	The Kerala Re-enacting Act, 1966	Repealed by Act 8 of 1968
	*2	The Kerala Surcharge on Taxes (Amendment and Validation) Act, 1966	Repealed by ordinance 18 of 2005
	*3	The Kerala University (Amendment) Act, 1966	Repealed by ordin ance 18 of 2003

* President's Act re-enacted by Act 8 of 1968 † Parliament Act

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1966 (conid.)	*4	The Kerala Land Acquisition (Amendment) Act, 1966	Repealed by ordin- ance 18 of 2005
	*5	The Pattazhi Devaswom Lands (Vesting and Enfranchisement) Amendment Act, 1966	
	*6	The Kerala High Court (Amendment) Act, 1966	Repealed by ordin- ance 18 of 2005
1	*7	The Kerala Buildings (Lease and Rent Control) Amendment Act, 1966	Repealed by ordin- ance 18 of 2005
	*8	The Kerala Court Fees and Suits Valuation (Amendment) Act, 1966	Repealed by ordin- ance 18 of 2005
	*11	The Kerala University (Amendment) Act, 1966	Repeated by ordin- ance 18 of 2005
	*12	The Kerala Prevention of Eviction Act, 1966	
	*13	The Kerala Land Relinquishment (Amendment) Act, 1966	Repealed by ordin- ance 18 of 2005
1967	*1	The Kerala Essential Articles Control (Temporary Powers) Continuance Act, 1967	
	*2	The Kerala University (Amendment) Act, 1967	Repealed by ordin- ance 18 of 2005
	*3	The Kerala Court of Wards Act, 1967	
	*4	The Kerala Prevention and Control of Animal Diseases Act, 1967	
	*5	The Kerala General Sales Tax (Amendment) Act, 1967	Repealed by ordin- ance 18 of 2005
	1	The Kerala Appropriation Act, 1967	

* President's Act re-enacted by Act 8 of 1968

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1967 (contd.)	2	The Kerala Appropriation (Vote on Account) Act, 1967	
	3	The Kerala Gift Goods (Unlawful Possession) Amendment Act, 1967	Repealed by ordin- ance 18 of 2005
	4	The Kerala Municipalities (Amendment) Act, 1967	Repealed by ordin- ance 18 of 2005
	5	The Prohibition (Amendment) Act, 1967	Repealed by ordin- ance 18 of 2005
	6	The Kerala Additional Tax on Lands (Repeal) Act, 1967	
	7	The Kerala University (Amendment) Act, 1967	Repealed by ordin- ance 18 of 2005
	8	The Kerala Appropriation (No. 2) Act, 1967	
	9	The Kerala Stay of Eviction Proceedings Act, 1967	Repealed by Act 35 of 1969
	10	The Cochin Abkari (Extension and Amendment) Act, 1967	Repealed by ordi- nance18 of 2005
	11	The Unregistered Cashewnut Factories Prohibition Act, 1967	
	12	The Places of Public Worship Laws (Repeal) Act, 1967	
	13	The Madras Hindu Religious and Charitable Endowments (Amend- ment) Act, 1967	Repealed by ordi- nance18 of 2005
	14	The Kerala Appropriation (No. 3) Act, 1967	
	15	The Kerala Appropriation (No. 4) Act, 1967	-

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1967 (contd.)	16	The Kerala General Sales Tax (Second Amendment) Act, 1967	Repealed by ordin- ance 18 of 2005
	17	The Kerala Stamp (Amendment) Act, 1967	Repealed by ordin- ance 18 of 2005
	18	The Agricultural Income Tax (Amendment) Act, 1967	Repealed by ordin- ance 18 of 2005
	19	The Kerala Plantations (Additional Tax) Amendment Act, 1967	Repealed by ordin- ance 18 of 2005
	20	The Kerala Irrigation Works (Execution by Joint Labour) Act, 1967	Repealed by Act 31 of 2003
	21	The Kerala Khadi and Village Industries Board (Amendment) Act, 1967	Repealed by ordin- ance 18 of 2005
	22	The Kerala Panchayats (Amendment) Act, 1967	Repealed by ordin- ance 18 of 2005
	23	The Kerala Taxation Laws (Continuation and Validation of Recovery Proceedings) Act, 1967	
	24	The Kerala Motor Vehicles Taxation (Amendment) Act, 1967	Repealed by ordin- ance 18 of 2005
	25	The Kerala Motor Vehicles (Taxation of Passengers and Goods) (Amendment) Act, 1967	Repealed by ordin- ance 18 of 2005
1968	1	The Kerala Appropriation Act, 1968	1.000
	2	The Payment of Salaries and Allowances (Amendment) Act, 1968	Repealed by ordin- ance 18 of 2005
	3	The Kerala General Sales Tax (Amendment) Act, 1968	Repealed by ordin- ance 18 of 2005
	4	The Kerala Municipal Laws (Amendment) Act, 1968	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1968 (contd.)	5	The Madras Preservation of Private Forests (Amendment) Act, 1968	Repealed by ordin- ance 18 of 2005
	6	The Requisitioning and Acquisition of Property (Amendment) Act, 1968	Repealed by ordin- ance 18 of 2005
	7	The Indian Registration (Kerala Amendment) Act, 1968	Repealed by ordin- ance 18 of 2005
	8	The Kerala Re-enacting Act, 1968	
	9	The Kerala Appropriation (No. 2) Act, 1968	
	10	The Kerala Surcharge on Taxes (Amendment) Act, 1968	Repealed by ordin- ance 18 of 2005
	11	The Kerala Appropriation (No. 3) Act, 1968	
	12	The Madras Hindu Religious and Charitable Endowments (Amendment) Act, 1968	Repealed by ordin- ance 18 of 2005
	13	The Kerala Cattle Trespass (Amendment) Act, 1968	Repealed by ordin- ance 18 of 2005
	14	The Legislative Assembly (Removal of Disqualifications) (Amendment) Act, 1968	Repealed by ordin- ance 18 of 2005
	15	The Kerala Revenue Recovery Act, 1968	
	16	The Kerala Motor Vehicles (Kerala Amendment) Act, 1968	Repealed by ordin- ance 18 of 2005
	17	The Kerala Appropriation (No. 4) Act, 1968	
	18	The Kerala University (Amendment) Act, 1968	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1968 (contd.)	19	The Kerala Public Services Act, 1968	
	20	The Kerala Animals and Birds Sacrifices Prohibition Act, 1968	
	21	The Town Planning Laws (Amendment) Act, 1968	Repealed by ordin- ance 18 of 2005
	22	The Kerala Land Tax (Amendment) Act, 1968	Repealed by ordin- ance 18 of 2005
-	23	The Kerala Panchayats (Amendment) Act, 1968	Repealed by ordin- ance 18 of 2005
	24	The Calicut University Act, 1968	
	25	The Kerala Public Buildings (Eviction of Unauthorised Occupants) Act, 1968	
	26	The Kerala Record of Rights Act, 1968	
and the second se	27	The Payment of Salaries and Allowances (Second Amendment) Act, 1968	Repealed by ordin- ance 18 of 2005
	28	The Kerala Livestock Improvement (Amendment) Act, 1968	Repealed by ordin- ance 18 of 2005
	29	The Kerala Land Acquisition (Amendment and Validation) Act, 1968	Repealed by ordin- ance 18 of 2005
	30	The Kerala Treasure Trove Act, 1968	-
1969	1	The Kerala Essential Articles Control (Temporary Powers) Continuance Act, 1969	
	2	The Kerala Parks, Playfields and Open Spaces (Preservation and Regulation) Act, 1969	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1969 (contd.)	3	The Kerala Land Development (Amendment) Act, 1969	Repealed by ordin- ance 18 of 2005
	4	The Madras Preservation of Private Forests (Amendment) Act, 1969	Repealed by ordin- ance 18 of 2005
	5	The Kerala Stay of Eviction Proceedings (Amendment) Act, 1969	Repealed by ordin- ance 18 of 2005
	6	The Kerala Appropriation Act, 1969	
	7	The Kerala Official Language (Legislation) Act, 1969	1
	8	The Kerala Industrial Establishments (National and Festival Holidays) Amendment Act, 1969	Repealed by ordin- ance 18 of 2005
	9	The Kerala University Act, 1969	Repealed by Act 17 of 1974
	10	The Kerala Appropriation (No. 2) Act, 1969	
	11	The Kerala Appropriation (No. 3) Act, 1969	
	12	The Kerala Court Fees and Suits Valuation (Amendment) Act, 1969	Repealed by ordin- ance 18 of 2005
	13	The Kerala Panchayats (Amendment) Act, 1969	Repealed by ordin- ance 18 of 2005
	14	The Kerala Appropriation (No. 4) Act, 1969	
	15	The Kerala General Sales Tax (Amendment) Act, 1969	Repealed by ordin- ance 18 of 2005
	16	The Abkari (Amendment) Act, 1969	Repealed by ordin- ance 18 of 2005
	17	The Kerala Land Tax (Amendment) Act, 1969	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1969 (contd.)	18	The Kerala General Sales Tax (Levy and Validation) (Amendment) Act, 1969	Repealed by ordin- ance 18 of 2005
	19	The Thiruppuvaram Payment (Abolition) Act, 1969	
	20	The Sreepadam Lands Enfranchise- ment Act, 1969	
	21	The Kerala Co-operative Societies Act, 1969	
	22	The Kerala Toddy Workers Welfare Fund Act, 1969	
	23	The Kerala Irrigation Works (Execution by Joint Labour) Amendment Act, 1969	Repealed by ordin- ance 18 of 2005
	24	The Motor Vehicles (Kerala Amendment) Act, 1969	Repeated by ordin- ance 18 of 2005
	25	The Plantations Labour (Kerala Amendment) Act, 1969	Repealed by ordin- ance 18 of 2005
	26	The Kerala Ancient Monuments and Archaeological Sites and Remains Act, 1969	
	27	The Kerala Appropriation (No. 5) Act. 1969	
	28	The Kerala Municipal Corporations (Amendment) Act, 1969	Repealed by ordin- ance 18 of 2005
	29	The Kerala Stamp (Amendment) Act, 1969	Repealed by ordin- ance 18 of 2005
	30	The Kerala Electricity Duty (Amendment) Act, 1969	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1969 (contd.)	31	The Kerala Education (Amendment) Act, 1969	Repealed by ordin- ance 18 of 2005
	32	The Kerala Shops and Commercial Establishments (Amendment) Act, 1969	Repealed by ordin- ance 18 of 2005
	33	The Kerala Local Authorities Entertainments Tax (Amendment) Act, 1969	Repealed by ordin- ance 18 of 2005
	34	The Payment of Wages (Kerala Amendment) Act, 1969	Repealed by ordin- ance 18 of 2005
	35	The Kerala Land Reforms (Amendment) Act, 1969	Repealed by ordin- ance 18 of 2005
1970	1	The Kerala Municipal Corporations (Amendment) Act, 1970	Repealed by ordin- ance 18 of 2005
	2	The Kerala Appropriation Act, 1970	
	3	The Kerala Public Service Commission (Additional Functions as respects the Kerala State Road Transport Corporation) Act, 1970	
	4	The Kerala University (Amendment) Act, 1970	Repealed by ordin- ance 18 of 2005
	5	The Kerala Public Services (Amendment) Act, 1970	Repealed by ordin- ance 18 of 2005
	6	The Kerala Industrial Employees Payment of Gratuity Act, 1970	
	7	The Madras Preservation of Private Forests (Amendment) Act, 1970	Repealed by ordin- ance 18 of 2005
	8	The Kerala Maternity Benefit (Repeal) Act, 1970	Principal Ac repealed by Ac 19 of 1957

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1970 (contd.)	9	The Kerala Appropriation (No. 2) Act, 1970	
	10	The Kerala Appropriation (No.3) Act, 1970	
	11	The Kerala Agriculturists Debt Relief Act, 1970	Repealed by ordin- ance 18 of 2005
	12	The Calicut University (Amendment) Act, 1970	Repealed by ordin- ance 18 of 2005
	13	The Kerala Appropriation (No. 4) Act, 1970	
	14	The Kerala General Sales Tax (Amendment) Act, 1970	Repealed by ordin- ance 18 of 2005
-	15	The Kerala Agricultural Income Tax (Amendment) Act, 1970	Repealed by ordin- ance 18 of 2005
	16	The Kerala Surcharge on Taxes (Amendment) Act, 1970	Repealed by ordin- ance 18 of 2005
	17	The Kerala Appropriation (No. 5) Act, 1970	
	18	The Kerala Appropriation (No. 6) Act, 1970	
	19	The Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970	
	20	The Kerala Cultivators and Tenants (Temporary Protection) Act, 1970	
1971	1	The Kerala Essential Articles Control (Temporary Powers) Continuance Act, 1970	Repealed by ordin- ance 18 of 2005
Year	Number	Short Title	Repeals
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(1)	(2)	(3)	(4)
1971 (contd.)	2	The Kerala Appropriation (No. 1) Act, 1971	
	3	The Kerala Appropriation (Vote on Account) Act, 1971	
	4	The Kerala Municipalities (Amend- ment) Act, 1971	Repealed by ordin- ance 18 of 2005
	5	The Kannan Devan Hills (Resumption of Lands) Act, 1971	,
	6	The Guruvayoor Devaswom Act, 1971	Principal Act repealed by Act 14 of 1978
	7	The Koodalmanickam Devaswom Act, 1971	Repealed by Act 2 of 2007
	8	The Public Wakfs (Extension of Limitation) Kerala Amendment Act. 1971	Repealed by ordin- ance 18 of 2005
	9	The Madras Preservation of Private Forests (Amendment) Act, 1971	Repealed by ordin- ance 18 of 2005
	10	The Madras Preservation of Private Forests (Second Amendment) Act, 1971	Repealed by ordin- ance 18 of 2005
	11	The Kerala Land Conservancy (Amendment) Act, 1971	Repealed by ordin- ance 18 of 2005
-	12	The Kerala Agricultural Income Tax (Amendment) Act, 1971	Repealed by ordin- ance 18 of 2005
	13	The Kerala University (Amendment) Act, 1971	Repealed by ordin- ance 18 of 2005
	14	The Madras General Sales Tax (Revival and Special Provisions) Act, 1971	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1971 contd.)	15	The Kerala State Rural Development Board Act, 1971	Repealed by Act 16 of 2000
	16	The Kerala Panchayats (Ammendment) Act, 1971	Repealed by ordin- ance 18 of 2005
	17	The Kerala Drugs and other Stores (Unlawful Possession) Act, 1971	
	18	The Kerala Motor Vehicles (Taxation) of Passengers and Goods) Amendment Act, 1971	Repealed by ordin- ance 18 of 2005
	19	The Kerala State Housing Board Act, 1971	
	20	The Sree Pandaravaka Lands (vesting and Enfranchisement) Act, 1971	
	21	The Kerala Appropriation (No. 2) Act, 1971	
	22	The Kerala Agricultural Income Tax (Second Amendment) Act, 1971	Repealed by ordin- ance 18 of 2005
	23	The Kerala Motor Transport Workers Payment of Fair Wages Act, 1971	
	24	The Judicial Proceedings (Validation) Act, 1971	Repealed by ordin- ance 18 of 2005
	25	The Kerala Land Reforms (Amendment) Act, 1971	-

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1971 (contd.)	26	The Kerala Private Forests (Vesting and Assignment) Act, 1971	
	27	The Kerala Places of Public Resort (Validation of Levy and Collection of License Fee) Act, 1971	Repealed by ordin- ance 18 of 2005
	28	The Kerala Plantation Tax (Amendment) Act, 1971	Repealed by ordin- ance 18 of 2005
	29	The Kerala General Sales Tax (Amendment) Act, 1971	Repealed by ordin- ance 18 of 2005
	30	The Cochin University Act, 1971	
	31	The Kerala Appropriation (No. 3) Act, 1971	
	32	The Kerala Appropriation (No. 4) Act, 1971	
	33	The Kerala Agricultural University Act, 1971	
	34	The Motor Vehicles (Kerala Third Amendment) Act, 1971	Repealed by ordin- ance 18 of 2005
	35	The Motor Vehicles (Kerala Second Amendment) Act, 1971	Repealed by ordin- ance 18 of 2005
	36	The Motor Vehicles (Kerala Amendment) Act, 1971	Repealed by ordination ance 18 of 2005
	37	The Travancore-Cochin Electricity Supply Surcharge (Repeal) Act, 1971	Repealed by ordinance 18 of 2005

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1971 (contd.)	38	The Kerala Co-operative Societies (Amendment) Act, 1971	Repealed by ordin- ance 18 of 2005
	39	The Kerala Appropriation (No. 5) Act, 1971	
1972	1	The Calicut University (Amendment) Act, 1971	Repealed by ordin- ance 18 of 2005
	2	The Kerala University (Second Amendment) Act, 1971	Repealed by ordin- ance 18 of 2005
	3	The Kerala Cultivators and Tenants (Temporary Protection) Amendment Act, 1971	Repealed by ordin- ance 18 of 2005
	4	The Kerala Court Fees and Suits Valuation (Amendment) Act, 1972	Repealed by ordin- ance 18 of 2005
	5	The Kerala Appropriation Act, 1972	*
	6	The Kerala Stamp (Amendment) Act, 1972	Repealed by Act 7 of 1973
	7	The Kerala Additional Tax on Entertainments and Surcharge of Show Tax (Amendment) Act, 1972	Repealed by Act 8 of 1973
	8	The Kerala Appropriation (No. 2) Act, 1972	
	9	The Kerala Land Tax (Amendment) Act, 1972	Repealed by ordin- ance 18 of 2005
	10	The Kerala Agricultural University (Amendment) Act, 1972	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1972 (contd.)	11	The Kerala General Sales Tax (Amendment) Act, 1972	Repealed by ordin- ance 18 of 2005
	12	The Kerala Motor Vehicles Taxation (Amendment) Act, 1972	Repealed by ordin- ance 18 of 2005
	13	The Calicut University (Amendment) Act, 1972	Repealed by ordin- ance 18 of 2005
	14	The Kerala General Sales Tax (Second Amendment) Act, 1972	Repealed by ordin- ance 18 of 2005
	15	The Kerala Contingency Fund (Amendment) Act, 1972	Repealed by ordin- ance 18 of 2005
	16	The Kerala Preservation of Private Forests (Amendment) Act, 1972	(ceased to be in force by efflux of time)
	17	The Kerala Land Reforms (Amend- ment) Act, 1972	
	18	The Wakf (Kerala Amendment) Act, 1972	Repealed by ordin- ance 18 of 2005
	19	The Kerala Appropriation (No. 3) Act, 1972	1
	20	The Kerala University (Amendment) Act, 1972	Repealed by ordin- ance 18 of 2005
	21	The Kerala Stamp (Second Amendment) Act, 1972	Repealed by ordin- ance 18 of 2005
	22	The Pattazhi Devaswom Lands (Vesting and Enfranchisement) (Amendment) Act, 1972	Repealed by ordin- ance 18 of 2005
	23	The Kerala Survey and Boundaries (Amendment) Act, 1972	Repealed by ordin- ance 18 of 2005

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1972 (contd.)	24	The Kerala Electricity Duty (Amendment) Act, 1972	Repealed by ordin- ance 18 of 2005
	25	The Kerala Plant Diseases and Pests Act, 1972	Repealed Kerala Act 17 of 1958
-	26	The Kerala Municipalities (Amendment) Act, 1972	Repeated by ordin- ance 18 of 2005
2	27	The Payment of Salaries and Allowances (Amendment) Act, 1972	Repealed by ordin- ance 18 of 2005
	28	The Guruvayoor Devaswom (Amendment) Act, 1972	Repealed by ordin- ance 18 of 2005
	29	The Kerala Municipal Corporations (Amendment) Act, 1972	Repealed by ordin- ance 18 of 2005
1973	1	The Kerala Essential Articles Control (Temporary Powers) Continuance Act, 1972	Repealed by ordin- ance 18 of 2005
	2	The Kerala Buildings (Lease and Rent Control) Amendment Act, 1972	Repealed by ordin- ance 18 of 2005
The Parts	3	The Kerala Children Act, 1972	Repealed Madras Act, IV of 1920 Travancore Act, XXXII of 1120 and Cochin Act, XXXVI of 1111
	4	The Kerala Motor Vehicles (Taxation of passengers and Goods) Amendment Act, 1972	Repealed by ordin- ance 18 of 2005
	5	The Kerala Appropriation Act, 1973	1

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1973 (contd.)	6	The Kerala Appropriation (Vote on Account) Act, 1973	
	7	The Kerala Stamp (Amendment) Act, 1973	Repealed by ordin- ance 18 of 2005
	8	The Kerala Additional Tax on Entertainments and Surcharge on Show Tax (Amendment) Act, 1973	Repealed by ordin- ance 18 of 2005
	9	The Kerala Municipalities (Amendment) Act, 1973	Repealed by ordin- ance 18 of 2005
	10	The Kerala Preservation of Private Forests (Amendment) Act, 1973	Repealed by ordin- ance 18 of 2005
	11	The Kerala Land Reforms (Amendment) Act, 1973	Repealed by ordin- ance 18 of 2005
	12	The Kerala Land Reforms (Amendment) Amending Act, 1973	Repealed by ordin- ance 18 of 2005
	13	The Kerala Agriculturists' Debt Relief (Ammendment) Act, 1973	Repealed by ordin- ance 18 of 2005
	14	The Abkari (Amendment) Act, 1973	Repealed by ordin- ance 18 of 2005
	15	The Kerala Official language (Legislation) Amendment Act, 1973	Repealed by ordin- ance 18 of 2005
	16	The Kerala Land Development (Amendment) Act, 1973	Repealed by ordin- ance 18 of 2005
	17	The Prohibition (Amendment) Act, 1973	Repealed by ordin- ance 18 of 2005
	18	The Kerala Agricultural University (Amendment) Act, 1973	Repealed by ordin- ance 18 of 2005

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1973 (contd.)	19	The Kerala Appropriation (No. 2) Act, 1973	
	20	The Payment of Salaries and Allowances (Amendment) Act, 1973	Repealed by ordin- ance 18 of 2005
	21	The Kerala Appropriation (No. 3) Act, 1973	
	22	The Kerala Civil Courts (Amendment) Act, 1973	Repealed by ordin- ance 18 of 2005
	23	The Kerala Public Service Commission (Additional Functions as Respects the Services Under Local Authorities) Act, 1973	
	24	The Kerala Gaming (Amendment) Act, 1973	Repealed by ordin- ance 18 of 2005
	25	The Indian Partnership (Kerala Amendment) Act, 1973	Repealed by ordin- ance 18 of 2005
	26	The Kerala Motor Vehicles Taxation (Amendment) Act, 1973	Repealed by ordin- ance 18 of 2005
	27	The Kerala Payment of Subsistence Allowance Act, 1973	
	28	The Kerala Forest (Amendment) Act, 1973	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1973 (contd.)	29	The Kerala Appropriation (No. 4) Act, 1973	
	30	The Kerala Municipal Councils (Extension of Term of Office of Councillors) Act, 1973	
	31	The Calicut University (Amendment) Act, 1973	Repealed by ordin- ance 18 of 2005
1974	1	The Kerala General Sales Tax (Amendment) Act, 1974	Repealed by ordin- ance 18 of 2005
	2	The Cochin University (Amendment) Act, 1974	Repealed by ordin- ance 18 of 2005
	3	The Calicut University (Amendment) Act, 1974	Repealed by ordin- ance 18 of 2005
	4	The Kerala University (Amendment) Act, 1974	Repealed by ordin- ance 18 of 2005
	5	The Kerala Land Development Corporation Limited (Special Powers) Act, 1974	
	6	The Kerala Agricultural University (Amendment) Act, 1974	Repealed by ordin- ance 18 of 2005
	7	The Kerala Restriction on Cutting and Destruction of Valuable Trees Act, 1974	Repealed by Act, 35 of 1986
	8	The Kerala Co-operative Societies (Amendment) Act, 1974	Repealed by ordin- ance 18 of 2005
	9	The Agricultural Income Tax (Amendment) Act, 1974	Repealed by ordin- ance 18 of 2005
	10	The Kerala Appropriation Act, 1974	
	11	The Kerala Money Lenders (Amendment) Act, 1974	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1974 (contd.)	12	The Kerala Appropriation (Vote on Account) Act, 1974	
	13	The Payment of Salaries and Allowances (Amendment) Act, 1974	Repealed by ordin- ance 18 of 2005
	14	The Kerala Appropriation (No. 2) Act, 1974	
	15	The Stay of Recovery of Arrears of Jenmikaram Act, 1974	Ceased to be in force by efflux of time
	16	The Kerala Buildings (Lease and Rent Control) Amendment Act, 1974	Repealed by ordin- ance 18 of 2005
	17	The Kerala University Act, 1974	
	18	The Kerala Agricultural Workers Act, 1974	
	19	The Kerala General Sales Tax (Second Amendment) Act, 1974	Repealed by ordin- ance 18 of 2005
	20	The Travancore-Cochin Hindu Religious Institutions (Amendment) Act, 1974	Repealed by ordin- ance 18 of 2005
	21	The Kerala Appropriation (No. 3) Act, 1974	
	22	The Kerala General Sales Tax (Third Amendment) Act, 1974	Repealed by ordin- ance 18 of 2005
	23	The Kerala Forest (Amendment) Act, 1974	Repealed by ordin- ance 18 of 2005
	24	The Travancore—Cochin Irrigation (Amendment) Act, 1974	
	25	The Kerala Municipal Council (Extension of Term of Office of Councillors) Act, 1974	
	26	The Cochin University (Second Amendment) Act, 1974	Repealed by ordin- ance 18 of 2005
	27	The Kerala Land Reforms (Amendment) Act, 1974	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1974 (contd.)	28	The Kerala Municipal Corporations (Amendment) Act, 1974	Repealed by ordin- ance 18 of 2005
	29	The Kerala Cashew Factories (Acquisition) Act, 1974	
1975	1	The Public Wakfs (Extension of Limitation) Kerala Amendment Act, 1974	Repealed by ordin- ance 18 of 2005
	2	The Kerala Appropriation Act, 1975	
	3	The Kerala Municipal Councils (Extension of Term of Office of Councillors) Act, 1975	Ceased to be in force by efflux of time (See also Act, 9 of 1976)
	4	The Kerala Appropriation (No. 2) Act, 1975	
	5	The Calicut University Act, 1975	
	6	The Cochin University (Amendment) Act, 1975	Repealed by ordin- ance 18 of 2005
	7	The Kerala Building Tax Act, 1975	
	8	The Stay of Recovery of Arrears of Jenmikaram Act, 1975	-
11	9	The Sree Pandaravaka Lands (Vesting and Enfranchisement) Amendment Act, 1975	
	10	The Abkari (Amendment) Act, 1975	Repealed by ordin- ance 18 of 2005
	11	The Kerala University (Amendment) Act, 1975	Repealed by ordin- ance 18 of 2005
	12	The Kerala Plantation Tax (Amendment) Act, 1975	Repealed by ordin- ance 18 of 2005
	13	The Kerala Electricity Duty (Amendment) Act, 1975	Repealed by ordinance 18 of 2005
	14	The Kerala Municipal Corporations (Amendment) Act, 1975	Repealed by ordinance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1975 (contd.)	15	The Kerala Jenmikaram Payment (Abolition) Amendment Act, 1975	Repealed by ordin- ance 18 of 2005
-	16	The Kerala Public Buildings (Eviction of Unauthorised Occupants) (Amendment) Act, 1975	Repealed by ordin- ance 18 of 2005
	17	The Kerala Khadi and Village Industries Board (Amendment) Act, 1975	Repealed by ordin- ance 18 of 2005
-	18	The Kerala Cattle Trespass (Amendment) Act, 1975	Repealed by ordin- ance 18 of 2005
	19	The Kerala Local Authorities Entertainments Tax (Amendment) Act, 1975	Repealed by ordin- ance 18 of 2005
	20	The Additional Tax on Entertainments and Surcharge on Show Tax (Amendment) Act, 1975	Repealed by ordin- ance 18 of 2005
	21	The Kerala Places of Public Resort (Amendment) Act, 1975	Repealed by ordin- ance 18 of 2005
	22	The Kerala Cinemas Regulation (Amendment) Act, 1975	Repealed by ordin- ance 18 of 2005
	23	The Kerala Places of Public Resort (Amendment) Act, 1975	
	24	The Abkari (Second Amendment) Act, 1975	Repealed by ordin- ance 18 of 2005
	25	The Kerala Appropriation (No. 3) Act, 1975	
	26	The Kerala Municipal Corporations (Second Amendment) Act, 1975	Repealed by ordin- ance 18 of 2005
	27	The Cochin University (Second Amendment) Act, 1975	Repealed by ordin- ance 18 of 2005
	28	The Kerala Forest (Amendment) Act, 1975	Repealed by ordin- ance 18 of 2005

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Year	Number	Short Title	Repeals
(1)	(2)	. (3)	(4)
1975 (contd.)	29	The Bonded Labour System (Abolition) Act, 1975	
	30	The Kerala Debtors (Temporary Relief) Act, 1975	
	31	The Kerala Scheduled Tribes (Restriction on Transfer of Lands and Restoration of Alienated Lands) Act, 1975	Repealed by Act No. 12 of 1999
1976	L	The Kerała University (Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	2	The Calicut University (Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	3	The Kerala Panchayats (Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	4	The Kerala Municipal Corporations (Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	5	The Kerala Appropriation Act, 1976	
	6	The University Laws (Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	7	The Kerala Municipal Corporations (Second Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	8	The Trivandrum Municipal Corporation (Dissolution) Act, 1976	Repealed by ordin- ance 18 of 2005
	9	The Kerala Municipal Councils (Extension of Term of Office of Councillors) Act, 1976	Ceased to be in force by efflux of time (See also Act 9 of 1976)
	10	The Prisons Laws (Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	11	The Keraia General Sales Tax (Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	12	The Kerala General Sales Tax (Second Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1976 (contd.)	13	The Agricultural Income Tax (Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	14	The Kerala Tax on Employment Act, 1976	
	15	The Kerala Land Reforms (Amendment) Act, 1976	
	16	The Kerala Kanam Tenancy Abolition Act, 1976	
	17	The Kerala Essential Articles Control (Temporary Powers) Continuance Act, 1976	
	18	The Town Planning Laws (Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	19	The Kerala Motor Vehicles Taxation Act, 1976	
	20	The Kerala Appropriation (Vote on Account) Act, 1976	
	21	The Travancore-Cochin Hindu Religious Institutions (Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	22	The Koodalmanickam Devaswom (Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	23	The Kerala Appropriation (No. 2) Act, 1976	
	24	The Kerala Appropriation (No. 3) Act, 1976	
	25	The Kerala Appropriation (No. 4) Act, 1976	
	26	The Kerala Appropriation (No. 5) Act, 1976	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1976 (contd.)	27	The Kerala Appropriation (No. 6) Act, 1976	
	28	The Kerala Appropriation (No. 7) Act, 1976	
	29	The S.K.V. A. Co-operative Pharmacy and Stores (Acquisition and Transfer of Undertaking) Act, 1976	Repealed by ordinance 18 of 2005
	30	The Kerala Joint Hindu Family System (Abolition) Act, 1976	
	31	The Supply of Paddy and Rice to Travancore Palace (Extinguishment of Rights and Liabilities) Act, 1976	
	32	The Kerala Tax on Luxuries in Hotels and Lodging Houses Act, 1976	
	33	The Kerala Escheats and Forfeitures (Amendment) Act, 1976	Repealed by ordin ance 18 of 2005
	34	The Kerala Plantation Tax (Amendment) Act, 1976	Repealed by ordinance 18 of 2005
	35	The Kerala Municipal Corporations (Third Amendment) Act, 1976	Repealed by ordinance 18 of 2005
	36	The Kerala Children (Amendment) Act, 1976	Repealed by ordinance 18 of 2005
	37	The Kerala Appropriation (No. 8) Act, 1976	
	38	The Kerala Court Fees and Suits Valuation (Amendment) Act, 1976	Repealed by ordin ance 18 of 2005
	39	The Kerala Court Fees and Suits Valuation (Second Amendment) Act, 1976	Repealed by ordin ance 18 of 2005
	40	The Kerala Surcharge on Taxes (Amendment) Act, 1976	Repealed by ordinance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1976 (contd.)	41	The Agricultural Income Tax (Second Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	42	The Kerala Municipal Corporations (Fourth Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	43	The Kerala Panchayats (Second Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	44	The Kerala Panchayats (Third Amendment) Act, 1976	Repeated by ordin- ance 18 of 2005
	45	The Kerala General Sales Tax (Third Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	46	The Kerala Payment of Pension to Members of Legislature Act, 1976	
	47	The Kerala Land Development (Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	48	The Kerala Municipal Corporations (Extension of Term of Office of Councillors) Act, 1976	
1977	1	The Kerala Appropriation (No. 9) Act, 1976	
	2	The Trivandrum Municipal Corporation (Dissolution) Amendment Act, 1976	Repealed by ordin- ance 18 of 2005
	3	The Calicut Municipal Corporations (Extension of Time for Reconstitution) Act, 1976	
	4	The Kerala Municipal Corporations (Fifth Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	5	The Chalakudy and Malappuram Municipal Councils (Extension of Term of Office of Councillors) Act, 1976	Repealed by ordin- ance 18 of 2005
_	6	The Kerala Tolls Act, 1976	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1977 (contd.)	7	The Motor Vehicles (Kerala Amendment) Act, 1976	Repealed by ordin- ance 18 of 2005
	8	The Kerala Torts (Miscellaneous Provisions) Act, 1976	
	9	The Kerala Appropriation Act, 1977	
	10	The Kerala Appropriation (Vote on Account) Act, 1977	
	11	The Kerala Labour Welfare Fund Act, 1975	
	12	The Kerala Appropriation (No. 2) Act, 1977	
	13	The Kerala Appropriation (No. 3) Act, 1977	
	14	The Calicut University (Amendment) Act, 1977	Repealed by ordin- ance 18 of 2005
	15	The Kerala Land Development Corporation Limited (Special Powers) Amendment Act, 1977	Repealed by ordin- ance 18 of 2005
	16	The Kerala Tax on Employment (Amendment) Act, 1977	Repealed by ordin- ance 18 of 2005
	17	The Kerala Debt Relief Act, 1977	Repealed by ordin- ance 18 of 2005
	18	The Sree Pandaravaka Lands (Vesting and Enfranchisement) Amendment Act, 1977	Repealed by ordin- ance 18 of 2005
	19	The Kerala Grandhasaala Sangham (Taking Over of Management) Act, 1977	
	20	The Engineering Technicians' Co- operative Societies (Acquisition and Transfer of Undertakings) Act, 1977	Repealed by ordin- ance 18 of 2005
	21	The Kerala Electricity Duty (Amendment) Act, 1977	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1977 (contd.)	22	The Payment of Salaries and Allowances (Amendment) Act, 1977	Repealed by ordin- ance 18 of 2005
	23	The University Laws (Amendment) Act, 1977	Repealed by ordin- ance 18 of 2005
1978	1	The Kerala Appropriation Act, 1978	
	2	The Kerala Contingency Fund (Amendment) Act, 1978	Repealed by ordin- ance 18 of 2005
	3	The Irrigation Laws (Amendment) Act, 1978	Repealed by ordin- ance 18 of 2005
	4	The Prohibition (Amendment) Act, 1978	Repealed by ordin- ance 18 of 2005
	5	The Kerala Private Forests (Vesting and Assignment) Amendment Act, 1978	
	6.	The Kerala Panchayats (Amendment) Act, 1978	Repealed by ordin- ance 18 of 2005
	7	The Kerala Municipalities (Amendment) Act, 1978	Repealed by ordin- ance 18 of 2005
	8	The Kerala Co-operative Land Mortgage Banks (Amendment) Act, 1978	Repealed by ordin- ance 18 of 2005
	9	The Kerala Municipal Councils (Extension of Term of Office of Councillors) Act, 1978	Repealed by ordin- ance 18 of 2005
	10	The Trivandrum Municipal Corporation (Dissolution) Amendment Act, 1978	Repealed by ordin- ance 18 of 2005
	11	The Calicut Municipal Corporation (Extension of Time for Re- constitution) Amendment Act, 1978	Repealed by ordin- ance 18 of 2005
	12	The Kerala Municipal Corporations (Amendment) Act, 1978	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1978 (contd.)	13	The Kerala Land Reforms (Amendment) Act, 1978	
	14	The Guruvayoor Devaswom Act, 1978	
	15	The Valiamma Thampuran Kovilakam Estate and the Palace Fund Partition and the Kerala Joint Hindu Family System (Abolition) Amendment Act, 1978	Repealed by ordin- ance 18 of 2005
	16	The Kerala Panchayats (Second Amendment) Act, 1978	Repealed by ordin- ance 18 of 2005
	17	The Kerala Appropriation (Vote on Account) Act, 1978	
	18	The Kerala Appropriation (No. 2) Act, 1978	
	19	The Kerala Chitties (Amendment) Act, 1978	Repealed by ordin- ance 18 of 2005
	20	The Kerala Additional Sales Tax Act, 1978	Repealed by Act 8 of 1992
	21	The Kerala General Sales Tax (Amendment) Act, 1978	Repealed by ordin- ance 18 of 2005
	22	The Kerala Appropriation (No. 3) Act, 1978	
	23	The University Laws (Amendment) Act, 1978	Repealed by ordin- ance 18 of 2005
	24	The Kerala Municipal Councils (Extension of Term of Office of Councillors) Amendment Act, 1978	Repealed by ordin- ance 18 of 2005
	25	The Trivandrum Municipal Corporation (Dissolution) Second Amendment Act, 1978	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1978 (contd.)	26	The Calicut Municipal Corporation (Extension of Time for Reconstitu- tion) Second Amendment Act, 1978	Repealed by ordin- ance 18 of 2005
	27	The Kerala Municipal Corporations (Second Amendment) Act, 1978	Repealed by ordin- ance 18 of 2005
	28	The Local Authorities Laws (Amendment) Act, 1978	Repealed by ordin- ance 18 of 2005
	29	The Kerala Forest Produce (Fixation of Selling Price) Act, 1978	
	30	The Kerala Public Service Commission (Additional Functions as Respects the Services Under Local Autho- rities) Amendment Act, 1978	Repealed by ordin- ance 18 of 2005
	31	The Toddy Workers Welfare Fund (Amendment) Act, 1978	
1979	1	The Kerala Payment of Subsistence Allowance (Amendment) Act, 1978	Repealed by ordin- ance 18 of 2005
	2	The Kerala Appropriation Act, 1979	
	3	The Kerala Contingency Fund (Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
	4	The Legislative Assembly (Removal of Disqualifications) (Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
	5	The Kerala Essential Articles Control (Temporary Powers) Continuance Act, 1979	
	6	The Kerala Cashew Factories (Requisitioning) Act. 1979	
	7	The Kerala Municipal Councils (Extension of Term of Office of Councillors) Act. 1979	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1979 (conid.)	8	The Trivandrum MunicipalCorporation(Dissolution)(Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
	9	The Calicut Municipal Corporation (Extension of Time for Reconstitu- tion) Amendment Act, 1979	Repealed by ordin- ance 18 of 2005
	10	The Kerala Municipal Corporation (Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
	11	The Kerala Municipalities (Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
	12	The Tirur Municipal Council (Extension of Term of Office of - Councillors) Act, 1979	Repealed by ordin- ance 18 of 2005
	13	The Kerala Municipalities (Second Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
	14	The Silent Valley Protected Area (Protection of Ecological Balance) Act, 1979	
	15	The Kerala Appropriation (Vote on Account) Act, 1979	1.20
	16	The Kerala Additional Sales Tax (Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
	17	The Payment of Salaries and Allowances (Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
	18	The Kerala Appropriation (No. 2) Act. 1979	
	19	The University Laws (Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
*	20	The Kerala Public Services (Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
	21	The Calicut University (Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1979 (contd.)	22	The Payment of Salaries and Allowances (Second Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
	23	The University Laws (Second Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
	24	The Kerala Appropriation (No. 3) Act, 1979	
	25	The Kanam Tenancy Abolition (Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
	26	The Kanam Tenancy Abolition (Second Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
	27	The Kerala Land Reforms (Amendment) Act, 1979	
-	28	The Kerala Debt Relief (Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
- 3	29	The Kerala Payment of Arrears of rent in Instalments Act, 1979	Repealed by ordin- ance 18 of 2005
	30	The Industrial Disputes (Kerala Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
14	31	The Kerala Municipalities (Third Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
-	32	The Kerala Panchayats (Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
	33	The Kerala Police (Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
	34	The Kerala Shops and Commercial Establishments (Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
	35	The Kerala Industrial Establishments (National and Festival Holidays) (Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1979 (contd.)	36	The Kerala Police (Second Amendment) Act, 1979	Repealed by ordin- ance 18 of 2005
1980	1	The Kerala Appropriation Act, 1980	
	2	The Kerala University (Amendment) Act, 1980	Repealed by ordin- ance 18 of 2005
	3	The Kottayam Electric Supply Agency (Undertaking) Acquisition Act, 1980	Repealed by ordin- ance 18 of 2005
	4	The Kerala Appropriation (Vote on Account) Act, 1980	
	5	The Payment of Salaries and Allowances (Amendment) Act, 1980	Repealed by ordin- ance 18 of 2005
	6	The Calicut University (Amendment) Act, 1980	Repealed by ordin- ance 18 of 2005
	7	The Kerala District Administration Act, 1979	Repealed by Act 13 of 1994
	8	The Kerala Appropriation (No. 2) Act, 1980	
	9	The Kerala Appropriation (No. 3) Act, 1980	
	10	The Kerala Appropriation (No. 4) Act, 1980	
	11	The Kerala Appropriation (No. 5) Act, 1980	
	12	The Kerala Appropriation (No. 6) Act, 1980	
	13	The Kerala Appropriation (No. 7) Act, 1980	
	14	The Kerala Appropriation (No. 8) Act, 1980	
	15	The Kerala Agricultural University (Amendment) Act, 1980	Repealed by ordin- ance 18 of 2005

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1980 (contd.)	16	The Kerala Grants and Leases (Modification of Rights) Act. 1980	
	17	The Agricultural Income Tax (Amendment) Act, 1980	Repealed by ordin- ance 18 of 2005
	18	The Kerala Plantation Tax (Amendment) Act. 1980	Repealed by ordin- ance 18 of 2005
	19	The Kerala General Sales Tax (Amendment) Act. 1980	Repealed by ordin- ance 18 of 2005
	20	The Kerala Headload Workers Act, 1980	
	21	The Kerala Advocates Weifare Fund Act, 1980	
1981	1	The Kerala Appropriation (No. 9) Act, 1980	
	2	The Madras Commercial Crops Markets (Amendment) Act, 1980	Repealed by ordin- ance 18 of 2005
	3	The Kerala Land Acquisition (Amendment) Act, 1980	Repealed by ordin- ance 18 of 2005
	4	The Kerala Municipalities (Amendment) Act. 1980	Repealed by ordin- ance 18 of 2005
	5	The Kerala Forest (Amendment) Act, 1980	Repealed by ordin- ance 18 of 2005
	6	The Kerala Building Tax (Amendment) Act, 1980	Repealed by ordin- ance 18 of 2005
	7	The Kerala Fishermen Welfare Societies Act, 1980	
	8	The Kanam Tenancy Abolition (Amendment) Act. 1980	Repealed by ordin- ance 18 of 2005
	9	The Kerala Relief Undertakings (Special provisions) Amendment Act, 1980	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1981 (contd.)	10	The Kerala Marine Fishing Regulation Act, 1980	
12	11	The Madras Hindu Religious and Charitable Endowments (Amendment) Act, 1980	Repealed by ordin- ance 18 of 2005
-	12	The Kerala Appropriation Act, 1981	
	13	The Kerala Appropriation (Vote on Account) Act, 1981	
-	*14	The Kerala Raw Cashewnuts (Procurement and Distribution) Act, 1981	Repealed by ordin- ance 18 of 2005
	15	The Payment of Rajabhogam to Thekkemadam Swamiyar Mathapram (Abolition) Act, 1980	
1	16	The Payment of Salaries and Allowances (Amendment) Act, 1981	Repealed by ordin- ance 18 of 2005
	17	The Kerala Service Inam Lands (Vesting and Enfranchisement) Act, 1981	
- (18	The Kerala Appropriation (No. 2) Act, 1981	-
	19	The Kerala Land Reforms (Amendment) Act, 1981	
	20	The Kerala Private Forests (Vesting and Assignment) (Amendment) Act, 1981	
	21	The Kerala State Housing Board (Amendment) Act, 1981	Repealed by ordin- ance 18 of 2005
	22	The Kerala Appropriation (No. 3) Act, 1981	

* Title Changed by Act 5 of 1983

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1981 (contd.)	23	The Kerala General Sales Tax (Amendment) Act, 1981	Repealed by ordin- ance 18 of 2005
	24	The Kerala Slum Areas (Improvement and Clearance) Act, 1981	
	25	The Kerala Plantation Tax (Amendment) Act, 1981	Repealed by ordin- ance 18 of 2005
	26	The Agricultural Income Tax (Amendment) Act, 1981	Repealed by ordin- ance 18 of 2005
	27	The Kerala Requisitioning and Acquisition of Property Act, 1981	
1982	1	The Kerala Appropriation Act, 1982	
	2	The Payment of Salaries and Allowances (Amendment) Act, 1982	Repealed by ordin- ance 18 of 2005
	3	The Kerala Payment of Pension to Members of Legislature (Amendment) Act, 1982	Repealed by ordin- ance 18 of 2005
1983	1	The Kerala Appropriation Act. 1983	
	2	The Kerala Appropriation (Vote on Account) Act, 1983	
	3	The Kerala General Sales Tax (Amendment) Act, 1983	Repealed by ordin- ance 18 of 2005
and the second	4	The Agricultural Income Tax (Amendment) Act, 1983	Repealed by ordin- ance 18 of 2005
	5	The Kerala Raw Cashewnuts (Procurement and Distribution) Amendment Act, 1983	Repealed by ordin- ance 18 of 2005
	6	The Kerala Motor Vehicles Taxation (Amendment) Act, 1983	Repealed by ordin- ance 18 of 2005
	7	The Electricity (Supply) Kerala Amendment Act, 1983	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1983 (contd.)	8	The Kerala Co-operative Land Mortgage Banks (Amendment) Act, 1983	Repealed by ordination ance 18 of 2005
	9	The Kerala Appropriation (No. 2) Act, 1983	
	10	The Kerala Appropriation (No. 3) Act, 1983	
	11	The Kerala Appropriation (No. 4) Act, 1983	
	12	The Kerala Appropriation (No. 5) Act, 1983	
	13	The Kerala Appropriation (No. 6) Act 1983	
	14	The Kerala Appropriation (No. 7) Act, 1983	*
	15	The Kerala Appropriation (No. 8) Act, 1983	
	16	The Kerala Appropriation (No. 9) Act, 1983	
	17	The Kerala Appropriation (No. 10) Act, 1983	
	18	The Kerala Contingency Fund (Amendment) Act, 1983	Repealed by ordinance 18 of 2005
	19	The Kerala Finance Act, 1983	
	20	The Kerala Appropriation (No. 11) Act, 1983	
1984	1	The Legislative Assembly (Removal of Disqualifications) Amendment Act, 1983	Repealed by ordin- ance 18 of 2005
	2	The Kerala Motor Vehicles (Taxation of Passengers and Goods) Revival and Special Provisions Act, 1983	

Year	Number	Short Title	Repeals	
(1)	(2)	(3)	(4)	
1984 (contd.)	3	The Super Clays and Minerals Mining Company (Private) Limited, Acquisition of Undertakings Act, 1983		
	4	The Kerala Public Services (Amendment) Act, 1983	Repealed by ordin- ance 18 of 2005	
	5	The Kerala Apartment Ownership Act, 1983		
	6	The Kerala Public Men (Prevention of Corruption) Act, 1983	Repealed by Act 24 of 1988	
	7	The Kerala Appropriation (No. 8) Act, 1984		
	8	The Kerala Appropriation (Vote on Account) Act, 1984		
- 24	9	The Kerala Appropriation Act, 1984		
	10	The Kerala Appropriation (No. 2) Act, 1984		
	11	The Kerala Appropriation (No. 3) Act, 1984		
	12	The Kerala Appropriation (No. 4) Act, 1984		
	13	The Kerala Appropriation (No. 5) Act, 1984		
	14	The Kerala Appropriation (No. 6) Act, 1984		
	15	The Kerala Appropriation (No. 7) Act, 1984		
	16	The Kerala Appropriation (No. 9) Act, 1984		
	17	The Kerala Finance Act, 1984		
	18	The Kerala Appropriation (No. 10) Act, 1984		

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1984 (contd.)	19	The Kerala Cashew Workers Relief and Welfare Fund Act, 1979	
	20	The Kerala State Co-operative Agricultural Development Banks Act, 1984	
-	21	The Abkari (Amendment) Act, 1984	Repealed by ordin- ance 18 of 2005
1985	1	The Kerala Appropriation Act, 1985	
	2	The Kerala Appropriation (No. 2) Act, 1985	-
	3	The Kerala Appropriation (No. 3) Act, 1985	
	4	The Kerala Appropriation (No. 4) Act, 1985	
	5	The Kerala Appropriation (No. 5) Act, 1985	
	6	The Kerala Appropriation Act, 1985 (Malayalam)	
	7	The Kerala Appropriation (Vote on Account) Act, 1985	
	8	The Kerala Fishermen Welfare Societies (Amendment) Act. 1985	Repealed by ordin- ance 18 of 2005
	9	The Kerala Education (Amendment) Act, 1985	Repealed by ordin- ance 18 of 2005
	10	The Kerala Provisional Collection of Revenue Recovery (Amendment) Act, 1985	
	11	The Kerala Municipalities (Amendment) Act, 1985	Repealed by ordin- ance 18 of 2005
	12	The Gandhiji University Act, 1985	
	13	The Kerala Revenue Recovery (Amendment) Act, 1985	Repeated by ordin- ance 18 of 2005

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1985 (contd.)	14	The Kerala Finance Act, 1985	
	15	The Kerala Appropriation (No. 2) Act, 1985 (Malayalam)	
	16	The Kerala Appropriation (No. 3) Act, 1985 (Malayalam)	
	17	The Kerala Appropriation (No. 4) Act, 1985 (Malayalam)	
	18	The Kerala Appropriation (No. 5) Act, 1985 (Malayalam)	
	19	The Kerala Appropriation (No. 6) Act, 1985 (Malayalam)	
(1)	20	The Kerala Appropriation (No. 7) Act, 1985 (Malayalam)	
	21	The Kerala Motor Transport Worker's Welfare Fund Act, 1985	
	22	The Kerala State Co-operative Agricultural Development Banks (Amendment) Act, 1985	Repealed by ordin- ance 18 of 2005
	23	The Kerala Appropriation (No. 8) Act, 1985	
	24	The Payment of Salaries and Allowances (Amendment) Act, 1985	Repealed by ordin- ance 18 of 2005
-	25	The Kerala Cashew Factories (Acquisition) Amendment Act, 1985	Repealed by ordin- ance 18 of 2005
	26	The Kerala Cashew Factories (Requisitioning) Amendment Act, 1985	Repealed by ordin- ance 18 of 2005
	27	The Kerala Sick Textile Undertakings (Acquisition and Transfer of Undertakings) Act. 1985 (Malayalam)	

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1985 (contd.)	28	The Land Acquisition (Kerała Amendment) Act, 1985	Repealed by ordin- ance 18 of 2005
	29	The University Laws (Amendment) Act, 1985	Repealed by ordin- ance 18 of 2005
	30	The Kerala Fishermen's Welfare Fund Act, 1985	
1986	1	The Kerala Appropriation Act, 1986	
	2	The Kerala Appropriation (Vote on Account) Act, 1986	
	3	The Kerala Appropriation (No. 2) Act, 1986	
	4	The Kerala Appropriation (No. 3) Act, 1986	
	5	The Kerala Appropriation (No. 4) Act, 1986	
	6	The Kerala Appropriation (No. 5) Act, 1986	
	7	The Kerala Finance Act, 1986	
	8	The Kerala Marine Fishing Regulation (Amendment) Act. 1986	Repealed by ordin ance 18 of 2005
	9	The Kerala Appropriation (No. 6) Act, 1986	
	10	The Kerala Appropriation (No. 7) Act, 1986	
	11	The Kerala Appropriation (No. 8) Act, 1986	
	12	The Kerala Appropriation (No. 9) Act, 1986	
	13	The Kerala Essential Articles Control Act, 1986	

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1986 (contd.)	14	The Kerala Water Supply and Sewerage Act, 1986	
	15	The Kerala Grandhasala Sangham (Taking over of Management) Amendment Act, 1986	Repealed by ordin- ance 18 of 2005
	16	The Payment of Salaries and Allowances (Amendment) Act, 1986	Repealed by ordin- ance 18 of 2005
	17	The Kerala Appropriation (No. 10) Act, 1986	
	18	The Kerala Survey and Boundaries (Amendment) Act, 1986	Repealed by ordin- ance 18 of 2005
	19	The Kerala Public Buildings (Eviction of Unauthorised Occupants) Amendment Act, 1986	Repealed by ordin- ance 18 of 2005
	20	The Kerala Forest (Amendment) Act, 1986	Repealed by ordin- ance 18 of 2005
	21	The Kerala General Sales Tax (Amendment) Act, 1986	Repealed by ordin- ance 18 of 2005
	22	The Gandhiji University (Amendment) Act, 1986	Repealed by ordin- ance 18 of 2005
	23	The Gandhiji University (Second Amendment) Act, 1986	Repealed by ordin- ance 18 of 2005
	24	The University Laws (Amendment) Act, 1986	Repealed by ordin- ance 18 of 2005
	25	The Kerala Motor Vehicles Taxation (Amendment) Act, 1986	Repeated by ordin- ance 18 of 2005
	26	The Kerala Fishermen Welfare Societies (Amendment) Act, 1986	Repealed by ordin- ance 18 of 2005
	27	The Kerala Agricultural University (Amendment) Act, 1986	Repealed by ordin- ance 18 of 2005
	28	The Kerala Marine Fishing Regulation (Second Amendment) Act, 1986	Repealed by ordin- ance 18 of 2005

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1986 (contd.)	29	The Kerala Co-operative Societies (Amendment) Act, 1986	Repealed by ordinance 18 of 2005
	30	The Kerala Money Lenders (Amendment) Act, 1986	Repealed by ordinance 18 of 2005
	31	The Cochin University of Science and Technology Act, 1986	
	32	The Kerala Advocates' Welfare Fund (Amendment) Act, 1986	Repealed by ordin ance 18 of 2005
	33	The Kerala Civil Courts (Amendment) Act, 1986	Repealed by ordin ance 18 of 2005
	34	The Kerala Tolls (Amendment) Act, 1986	Repealed by ordin ance 18 of 2005
	35	The Kerala Preservation of Trees Act, 1986	Section 4 Repealed by Act 46 of 2005
	36	The Kerala Private Forests (Vesting and Assignment) Amendment Act, 1986	Repealed by ordin ance 18 of 2005
	37	The Kerala Command Areas Development Act, 1986	
1987	1	The Kerala Labour Welfare Fund (Amendment) Act, 1986	Repealed by ordin ance 18 of 2005
	2	The Kerala Municipalities (Amendment) Act, 1986	Repealed by ordin ance 18 of 2005
	3	The Town Planning Laws (Amendment) Act, 1986	Repeated by ordin ance 18 of 2005
	4	The Kerala Municipal Corporations (Amendment) Act, 1986	Repealed by ordin ance 18 of 2005
	5	The Kerala Municipalities (Second Amendment) Act, 1986	Repealed by ordin ance 18 of 2005

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1987 (contd.)	6	The Kerala Payment of Pension to Members of Legislature (Amendment) Act, 1986	Repealed by ordin- ance 18 of 2005
	7	The Kerala Payment of Pension to Members of Legislature (Second Amendment) Act, 1986	Repealed by ordin- ance 18 of 2005
	8	The Kerala Appropriation (No. 11) Act, 1986 (Malayalam)	
	9	The Kerala Appropriation Act, 1987 (Malayalam)	
	10	The Kerala Municipalities (Amendment) Act, 1987	Repealed by ordin- ance 18 of 2005
	11	The Kerala Municipal Laws (Amendment) Amending Act, 1987	Repealed by ordin- ance 18 of 2005
	12	The Kerala Appropriation (Vote on Account) Act, 1987 (Malayalam)	
	13	The Gandhiji University (Amendment) Act, 1987	Repealed by ordin- ance 18 of 2005
	14	The Local Authorities Laws (Amendment) Act, 1987	Repealed by ordin- ance 18 of 2005
	15	The Kerala Fishermen's Welfare Fund (Amendment) Act, 1987	Repealed by ordin- ance 18 of 2005
	16	The Kerala Money Lenders (Amendment) Act, 1987	Repealed by ordin- ance 18 of 2005
-	17	The Kerala Appropriation (No. 2) Act, 1987 (Malayalam)	-
	18	The Kerala Finance Act, 1987	
	19	The Kerala Co-operative Societies (Amendment) Act, 1987	Repealed by ordin- ance 18 of 2005

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1987 (contd.)	20	The Kerala High Court (Amendment) Act, 1987	Repealed by ordin- ance 18 of 2005
	21	The Code of Criminal Procedure (Kerala Amendment) Act, 1987	Repealed by ordin- ance 18 of 2005
	22	The Kerala Panchayats (Amendment) Act, 1987	Repealed by ordin- ance 18 of 2005
	23	The Kerala Municipalities (Second Amendment) Act, 1987	Repealed by ordin- ance 18 of 2005
	24	The Kerala Municipal Corporations (Amendment) Act, 1987	Repealed by ordin- ance 18 of 2005
	25	The Kerala Municipal Laws Amend- ment (Second Amending) Act, 1987	Repealed by ordin- ance 18 of 2005
	26	The Kerala Appropriation (No. 3) Act, 1987 (Malayalam)	
	27	The Kerala Appropriation (No. 4) Act, 1987 (Malayalam)	
	28	The Kerala Appropriation (No. 5) Act, 1987 (Malayalam)	
	29	The Kerala Appropriation (No. 6) Act, 1987 (Malayalam)	
	30	The Kerala Appropriation (No. 7) Act, 1987 (Malayalam)	
	31	The Kerala Appropriation (No. 8) Act, 1987 (Malayalam)	
	32	The Kerala Appropriation (No. 9) Act, 1987 (Malayalam)	
	33	The Payment of Salaries and Allowances (Amendment) Act, 1987	Repealed by ordin- ance 18 of 2005
	34	The Kerala Coir Workers' Welfare Fund Act, 1987	

Year	Number	Short Title	Repeals	
(1)	(2)	(3)	(4)	
1988	1	The Code of Civil Procedure (Kerala Amendment) Act, 1987	Repealed by ordin- ance 18 of 2005	
	2	The Kerala Cashew Workers Relief and Welfare Fund (Amendment) Act, 1987	Repealed by ordin- ance 18 of 2005	
	3	The Kerala Appropriation (Vote on Account) Act, 1988 (Malayalam)		
	4	The Kerala Appropriation Act, 1988 (Malayalam)		
	5	The Kerala Raw Cashewnuts (Marketing and Transport and Fixation of Minimum Price) Amendment Act, 1988	Repealed by ordin- ance 18 of 2005	
	6	The Kerala General Sales Tax (Amendment) Act, 1988	Repealed by ordin- ance 18 of 2005	
	7	The Kerala Co-operative Societies (Amendment) Act, 1988	Repealed by ordin- ance 18 of 2005	
	8	The Local Authorities Laws (Amendment) Act, 1988	Repealed by ordin- ance 18 of 2005	
	9	The Kerala Municipal Laws Amendment (Amending) Act, 1988	Repealed by ordin- ance 18 of 2005	
	10	The Kerala State Housing Board (Amendment) Act, 1988	Repealed by ordin- ance 18 of 2005	
	п	The Gandhiji University (Amendment and Special Provisions) Act, 1988	Repealed by ordin- ance 18 of 2005	
	12	The Mahatma Gandhi University (Amendment) Act, 1988	Repeated by ordin- ance 18 of 2005	
	13	The Gandhiji University (Dissolution of the Senate and the Syndicate) Act, 1988		
	14	The Kerala Stamp (Amendment) Act, 1988	Repealed by ordin- ance 18 of 2005	
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Year	Number	Short Title	Repeals	
(1)	(2)	(3)	(4)	
1988 (contd.)	15	The Kerala Public Service Commission (Additional Functions as respects the Service under Local Authorities) Amendment Act, 1988	Repealed by ordinance 18 of 2005	
	16	The Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Amendment Act, 1988	Repealed by ordination ance 18 of 2005	
	17	The Kerala Finance Act, 1988		
	18	The Kerala Appropriation (No. 2) Act, 1988 (Malayalam)		
	19	The Kerala Motor Transport Workers' Payment of Fair Wages (Amendment) Act, 1988	Repealed by ordin- ance 18 of 2005	
	20	The Kerala Grandhasala Sangham (Taking over of Management) Amendment Act, 1988	Repealed by ordin- ance 18 of 2005	
	21	The Kerala Corneal Grafting (Amendment) Act, 1988	Repealed by ordin- ance 18 of 2005	
-	22	The Kerala Appropriation (No. 3) Act, 1988 (Malayalam)		
	23	The Kerala Anatomy (Amendment) Act, 1988		
	24	The Kerala Public Men's Corruption (Investigation and Inquiries) Act, 1987	Repealed by ordin- ance 18 of 2005	
1989	1	The Kerala Khadi Workers Welfare Fund Act, 1989		
	2	The Kerala Handloom Workers Welfare Fund Act, 1989		

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1989 (contd.)	3	The Kerala Motor Vehicles Taxation (Amendment) Act, 1989	Repealed by ordin- ance 18 of 2005
	4	The Local Authorities Laws (Amendment) Act, 1989	Repealed by ordin- ance 18 of 2005
	5	The Cochin University of Science and Technology (Amendment) Act, 1989	Repealed by ordin- ance 18 of 2005
	6	The Kerala Agricultural University (Amendment) Act, 1989	Repealed by ordin- ance 18 of 2005
	7	The Kerala Public Men's Corruption (Investigations and Inquiries) Amendment Act, 1989	Repealed by ordin- ance 18 of 2005
	8	The Kerala Forest (Amendment) Act, 1989	Repealed by ordin- ance 18 of 2005
	9	The Kerala Forest Produce (Fixation of Selling Price) Amendment Act, 1989	Repealed by ordin- ance 18 of 2005
	10	The Kerala Electricity Duty (Amendment) Act, 1989	Repealed by ordin- ance 18 of 2005
	11	The Kerala General Sales Tax (Amendment) Act, 1989	Repealed by ordin- ance 18 of 2005
	12	The Kerala Appropriation Act, 1989	
	13	The Kerala Appropriation (No. 2) Act, 1989	
	14	The Kerala Appropriation (Vote on Account) Act, 1989	
	15	The Kerala Public Libraries (Kerala Grandhsala Sanghom) Act, 1989	
	16	The Kerala Land Reforms (Amendment) Act, 1989	
	17	The University Laws (Amendment) Act, 1989	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1989 (contd.)	18	The Kerala State Rural Development Board (Amendment) Act, 1989	Repealed by ordin- ance 18 of 2005
	19	The Abkari Workers Welfare Fund Act, 1989	
	20	The Kerala Construction Workers Welfare Fund Act, 1989	
	21	The Kerala Advocates Welfare Fund (Amendment) Act, 1989	Repealed by ordin- ance 18 of 2005
	22	The Kerala Electricity Surcharge (Levy and Collection) Act, 1989	
	23	The Kerala Finance Act, 1989	
	24	The Kerala Appropriation (No. 3) Act, 1989	
	25	The Kerala Appropriation (No. 4) Act, 1989	1.500
	26	The Kerala Appropriation (No. 5) Act, 1989	
	27	The Kerala Appropriation (No. 6) Act, 1989	
	28	The Kerala Appropriation (No. 7) Act, 1989	
	29	The Kerala Appropriation (No. 8) Act, 1989	
	30	The Kerala Appropriation (No. 9) Act, 1989	
	31	The Kerala Appropriation (No. 10) Act, 1989	
	32	The Kerala Appropriation (No. 11) Act, 1989	
	33	The Payment of Salaries and Allowances (Amendment) Act, 1989	Repealed by ordin- ance 18 of 2005

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1989 (contd.)	34	The Kerala Payment of Pension to Members of Legislature (Amendment) Act, 1989	Repealed by ordin- ance 18 of 2005
	35	The Kerala District Administration (Amendment) Act, 1989	Repealed by ordin- ance 18 of 2005
	36	The Kerala High Court (Amendment) Act, 1989	Repealed by ordin- ance 18 of 2005
1990	L	The Kerala Casual Temporary and Badli Workers (Wages) Act, 1989	
	2	The Kerala Land Reforms (Second Amendment) Act, 1989	
	3	The Kerala General Sales Tax (Amendment) Act, 1989	Repealed by ordin- ance 18 of 2005
	4	The Kerala Appropriation Act, 1990	
	5	The Kerala Tolls (Amendment) Act, 1990	Repealed by ordin- ance 18 of 2005
	6	The Kerala Agricultural Workers (Amendment) Act, 1990	Repealed by ordin- ance 18 of 2005
	7	The Kerala Civil Courts (Amendment) Act, 1990	Repealed by ordin- ance 18 of 2005
	8	The Kerala Small Cause Courts (Amendment) Act, 1990	Repealed by ordin- ance 18 of 2005
	9	The Kerala Cashew Workers' Relief and Welfare Fund (Amendment) Act, 1990	Repealed by ordin- ance 18 of 2005
	10	The Kerala Sick Textile Undertakings (Acquisition and Transfer of Undertakings) Amendment Act, 1990	
	11	The Kerala Appropriation (No. 2) Act, 1990	
	12	The Kerala Appropriation (Vote on Account) Act, 1990	

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Year	Number	Short Title	Repeals
(1) (2) (3)		(3)	(4)
1990 (contd.)	13	The Kerala Public Service Commission (Additional Functions as Respects the Kerala State Road Transport Corporation) (Amendment) Act, 1990	Repealed by ordin- ance 18 of 2005
	14	The Travancore Cochin Hindu Religious Institutions (Amendment) Act, 1990	Repealed by ordin- ance 18 of 2005
	15	The Travancore Cochin Hindu Religious Institutions (Second Amendment) Act, 1990	Repealed by ordin- ance 18 of 2005
	16	The University Laws (Amendment) Act, 1990	Repealed by ordin- ance 18 of 2005
	17	The Cochin University of Science and Technology (Amendment) Act, 1990	Repealed by ordin- ance 18 of 2005
	18	The Kerala District Administration (Amendment) Act, 1990	Repealed by ordin- ance 18 of 2005
	19	The Kerala State Co-operative Agricultural Development Banks (Amendment) Act, 1990	Repealed by ordin- ance 18 of 2005
	20	The Travancore Cochin Hindu Religious Institutions (Third Amendment) Act, 1990	Repealed by ordin- ance 18 of 2005
	21	The Kerala Appropriation (No. 3) Act, 1990	-
	22	The Kerala Finance Act, 1990	
	23	The Kerala Appropriation (No. 4) Act, 1990	
	24	The Kerala Industrial Establishments (National and Festival Holidays) Amendment Act, 1990	Repealed by ordin- ance 18 of 2005
	25	The Kerala Relief Undertakings (Special Provisions) Amendment Act, 1990	Repealed by ordination ance 18 of 2005

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1991	1	The Kerala Building Tax (Amendment) Act, 1990	Repealed by ordin- ance 18 of 2005
	2	The Payment of Salaries and Allowances (Amendment) Act, 1990	Repealed by ordin- ance 18 of 2005
	3	The Travancore-Cochin Hindu Religious Institutions (Fourth Amendment) Act, 1990	Repealed by ordin- ance 18 of 2005
	4	The Kerala State Housing Board (Amendment) Act, 1990	Repealed by ordin- ance 18 of 2005
	5	The Kerala Public Men's Corruption (Investigations and Inquiries) Amendment Act, 1990	Repealed by ordin- ance 18 of 2005
	6	The Kerala Court Fees and Suits Valuation (Amendment) Act, 1991	Repealed by ordin- ance 18 of 2005
	7	The Kerala Appropriation Act, 1991	
	8	The Kerala Appropriation (No. 2) Act, 1991	
	9	The Kerala Appropriation (No. 3) Act, 1991	
	10	The Kerala Appropriation (No. 4) Act, 1991	
	11	The Kerala Appropriation (No. 5) Act, 1991	
	12	The Kerala Appropriation (No. 6) Act, 1991	
	13	The Kerala Appropriation (No. 7) Act, 1991	-
	14	The Kerala Appropriation (Vote on Account) Act, 1991	× .
	15	The Kerala Agricultural Income Tax Act, 1991	Amended Kerala Act 22 of 1960

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1991 (contd.)	16	The Kerala Stamp (Amendment) Act, 1991	Repealed by ordinance 18 of 2005
	17	The Kerala Registration of Tourist Trade Act, 1991	
	18	The Kerala Appropriation (Vote on Account No. 2) Act, 1991	
	19	The Kerala Provisional Collection of Revenues (Amendment) Act, 1991	Repealed by ordinance 18 of 2005
	20	The Kerala Appropriation (No. 8) Act, 1991	
	21	The Kerala District Administration (Amendment) Act, 1991	Repealed by ordin ance 18 of 2005
	22	The Kerala Panchayats (Amendment) Act, 1991	Repealed by ordin ance 18 of 2005
	23	The Kerala Finance Act, 1991	
	24	The Kerala Appropriation (No. 9) Act, 1991	
	25	The Kerala Payment of Pension to Members of Legislature (Amendment) Act, 1991	Repealed by ordin ance 18 of 2005
	26	The Payment of Salaries and Allowances (Second Amendment) Act, 1991	Repealed by ordin ance 18 of 2005
	27	The Kerala Public Libraries (Kerala Grandhasala Sangham) Amendment Act, 1991	Repealed by ordin ance 18 of 2005
1992	1	The Kerala Appropriation Act, 1992	
	2	The Kerala Appropriation (Vote on Account) Act, 1992	
	3	The Kerala Building Tax (Amendment) Act, 1992	Repealed by ordin ance 18 of 2005

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1992 (contd.)	4	The Kerala Public Men's Corruption (Investigations and Inquiries) Amendment Act, 1992	Repealed by ordin- ance 18 of 2005
	5 .	The Kerala Co-operative Societies (Amendment) Act, 1992	Repealed by ordin- ance 18 of 2005
	6	The Kerala Appropriation (No. 2) Act, 1992	
	7	The Kerala Appropriation (No. 3) Act, 1992	
	8	The Kerala Finance Act, 1992	
	. 9	The Payment of Salaries and Allowances (Amendment) Act, 1992	Repealed by ordin- ance 18 of 2005
1993	1	The Kerala Appropriation Act, 1993	
	2	The Kerala Forest (Amendment) Act, 1993	Repealed by ordin- ance 18 of 2005
	3	The Kerala Industrial Infrastructure Development Act, 1993	
	4	The Kerala Municipalities (Amendment) Act, 1993	Repealed by ordin- ance 18 of 2005
	5	The Kerala Municipal Corporation (Amendment) Act, 1993	Repealed by ordin- ance 18 of 2005
	6	The Kerala Water Supply and Sewerage (Amendment) Act, 1993	Repealed by ordin- ance 18 of 2005
	7	The Kerala Motor Vehicles Taxation (Amendment) Act, 1993	Repealed by ordin- ance 18 of 2005
	8	The Kerala Advocates' Welfare Fund (Amendment) Act, 1993	Repealed by ordin- ance 18 of 2005
-	9	The Kerala Appropriation (No. 2) Act, 1993	
	10	The Kerala Appropriation (Vote on Account) Act, 1993	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1993 (contd.)	11	The Kerala State Commission for Backward Classes Act, 1993	
	12	The Motor Vehicles (Kerala Amendment) Act, 1993	Repealed by ordinance 18 of 2005
	13	The Kerala Finance Act, 1993	
	14	The Kerala Appropriation (No. 3) Act, 1993	1
	15	The Kerala Appropriation (No. 4) Act, 1993	
	16	The Kerala Co-operative Societies (Amendment) Act, 1993	Repealed by ordin ance 18 of 2005
1994	1	The Kerala Appropriation Act, 1994	
	2	The University Laws (Amendment) Act, 1994	Repealed by ordin ance 18 of 2005
	3	The Travancore-Cochin Hindu Religious Institutions (Amendment) Act, 1994	Repealed by ordin ance 18 of 2005
	4	The Kerala Local Authorities (Constitution and Preparation of Electoral Rolls) Act, 1994	
	5	The Sree Sankaracharya University of Sanskrit Act, 1994	
	6	The Kerala Essential Services Maintenance Act, 1994	
	7	The Kerala Labour Welfare Fund (Amendment) Act, 1994	Repealed by ordin ance 18 of 2005
	8	The Kerala Headload Workers (Amendment) Act, 1994	Repealed by ordin ance 18 of 2005
	9	The Kerala Appropriation (No. 2) Act, 1994	

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1994 (conid.)	10	The Kerala Appropriation (Vote on Account) Act, 1994	
	11	The Payment of Salaries and Allowances (Amendment) Act, 1994	Repealed by ordinance 18 of 2005
	12	The Kerala Payment of Pension to Members of Legislature (Amendment) Act, 1994	Repealed by ordinance 18 of 2005
	13	The Kerala Panchayat Raj Act, 1994	
	14	The Kerala Local Fund Audit Act, 1994	
	15	*The Kerala Tax on Entry of Motor Vehicles into Local Areas Act, 1994	
	16	The Kerala Tailoring Workers Welfare Fund Act, 1994	
	17	The Kerala Contingency Fund (Amendment) Act, 1994	Repealed by ordinance 18 of 2005
	18	The Kerala Appropriation (No. 3) Act, 1994	
	19	The Kerala Finance Act, 1994	
	20	The Kerala Municipalities Act, 1994	
Press.	21	The Kerala Appropriation (No. 4) Act, 1994	
	22	The Kerala Survey and Boundaries (Amendment) Act, 1994	Repealed by ordin- ance 18 of 2005
1995	1	The Kerala Appropriation Act, 1995	
1221	2	The Kerala Appropriation (Vote on Account) Act, 1995	

* (Preamble of the Act changed as 'goods' by Act 23 of 1996 instead of 'Motor Vehicles')

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1995 (contd.)	3	The Kerala Agricultural University (Amendment) Act, 1995	Repealed by ordin- ance 18 of 2005
	4	The Kerala Appropriation (No. 2) Act, 1995	
	5	The Kerala Finance Act. 1995	
	6	The Kerala Co-operative Societies (Amendment) Act, 1995	Repealed by ordin- ance 18 of 2005
	7	The Kerala Panchayath Raj (Amendment) Act, 1995	
	8	The Kerala Municipality (Amendment) Act, 1995	
	9	The University Laws (Amendment) Act, 1995	Repealed by ordin- ance 18 of 2005
	10	The Travancore-Cochin Hindu Religious Institutions (Amendment) Act, 1995	Repealed by ordin- ance 18 of 2005
	11	The Kerala General Sales Tax (Amendment) Act, 1995	Repealed by ordin- ance 18 of 2005
	12	The Abkari (Amendment) Act, 1995	Repealed by ordin- ance 18 of 2005
	13	The Kerala Appropriation (No. 3) Act, 1995	
	14	The Kerala Cashew Factories (Acquisition) Amendment Act, 1995	Repealed by ordin- ance 18 of 2005
	15	The Kerala Advocates' Welfare Fund (Amendment) Act, 1995	Repealed by ordinance 18 of 2005
	16	The Kerala State Backward Classes (Reservation of Appointments or posts in the Services under the State) Act, 1995	Repealed by ordin- ance 18 of 2005

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1995 (contd.)	17	The Kerala Women's Commission Act, 1995	
	18	The Kerala Beedi and Cigar Workers Welfare Fund Act, 1995	
1996	1	The Kerala Appropriation Act, 1996	
	2	The Kerala Appropriation (Vote on Account) Act, 1996	
	3	The Kerala Toddy Workers' Welfare Fund (Amendment) Act, 1996	Repealed by ordin- ance 18 of 2005
	4	The Abkari (Amendment) Act, 1996	Repealed by ordin- ance 18 of 2005
	5	The Kerala Public Service Commission (Additional Functions as Respects Certain Societies) Act, 1996	
	6	The Kerala Civil Courts (Amendment) Act, 1996	Repealed by ordin- ance 18 of 2005
	7	The Kerala Panchayat Raj (Amendment) Act, 1996	Repealed by ordin- ance 18 of 2005
	8	The Kerala Municipality (Amendment) Act, 1996	Repealed by ordin- ance 18 of 2005
	9	The Kerala Appropriation (Vote on Account No. 2) Act, 1996	
	10	The Kerala Appropriation (No. 2) Act, 1996	
	11	The Kerala (Scheduled Castes and Scheduled Tribes) Regulation of Issue of Community Certificates Act, 1996	
	12	The Kerala Appropriation (No. 3) Act, 1996	
_	13	The Kerala Appropriation (No. 4) Act, 1996	1

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1996 (contd.)	14	The Kerala Appropriation (No. 5) Act, 1996	
	15	The Kerala Appropriation (No. 6) Act, 1996	
	16	The Kerala Appropriation (No. 7) Act, 1996	
	17	The Kerala Appropriation (No. 8) Act, 1996	
	18	The Kerala Appropriation (No. 9) Act, 1996	
	19	The Kerala Appropriation (No. 10) Act, 1996	
	20	The Kerala Appropriation (No. 11) Act, 1996	
	21	The Kerala Appropriation (No. 12) Act, 1996	
	22	The Kannur University Act, 1996	
	23	The Kerala Finance Act, 1996	
1997	1	The Indian Succession (Kerala Amendment) Act, 1996	Repealed by ordin- ance 18 of 2005
1	2	The Kerala Appropriation Act, 1997	
-	3	The Kerala Appropriation (Vote on Account) Act, 1997	
	4	The Payment of Salaries and Allowances (Amendment) Act, 1997	Repealed by ordin- ance 18 of 2005
	5	The Kerala Motor Transport Workers' Payment of Fair Wages (Amendment) Act, 1997	Repealed by ordin- ance 18 of 2005
	6	The Kerala Co-operative Hospital Complex and the Academy of Medical Sciences (Taking over the Management) Act, 1997	Repealed by ordin- ance 12 of 2001

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1997 (contd.)	7	The Kerala Agricultural University (Amendment) Act, 1997	Repealed by ordin- ance 18 of 2005
	8	The Kerala Payment of Pension to Members of Legislature (Amendment) Act, 1997	Repealed by ordin- ance 18 of 2005
	9	The Co-operative Societies (Amendment) Act. 1997	Repealed by ordin- ance 18 of 2005
	10	The Kerala Finance Act, 1997	
	11	The Kerala Appropriation (No. 2) Act, 1997	
	12	The Kerala Appropriation (No. 3) Act, 1997	
	13	The Kerala Cutchi Memons Act, 1996	
	14	The Kerala Board of Revenue Abolition Act, 1996	
	15	The Kerala Co-operative Societies (Second Amendment) Act, 1997	Repealed by ordin- ance 18 of 2005
	16	The Abkari (Amendment) Act, 1997	Repealed by ordin- ance 18 of 2005
	17	The Sivagiri Mutt (Emergency Provisions) Act, 1997	Repealed by ordin- ance 18 of 2005
	18	The Kerala Appropriation (No.4) Act, 1997	
1998	1	The Kerala Public Libraries (Kerala Grandhasala Sangham) Amendment Act, 1997	Repealed by ordin- ance 18 of 2005
	2	The Calicut University (Amendment) Act, 1997	Repealed by ordin- ance 18 of 2005
	3	The Pre-Degree Course (Abolition) Act, 1997	
	4	The Kerala Appropriation (Vote on Account) Act, 1998	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1998 (contd.)	5	The Kerala Stay of Eviction Proceedings Act, 1998	Repealed by ordin- ance 18 of 2005
	6	The Kerala Appropriation Act, 1998	
	7	The Guruvayoor Devaswom (Amendment) Act, 1998	Repealed by ordin- ance 18 of 2005
	8	The Kerala Panchayat Raj (Amendment) Act, 1998	Repealed by ordin- ance 18 of 2005
-	9	The Kerala Coir Workers' Welfare Fund (Amendment) Act, 1998	Repealed by ordin- ance 18 of 2005
-	10	The Kerala Prohibition of Ragging Act, 1998	
	11	The Kannur University (Amendment) Act, 1998	Repealed by ordin- ance 18 of 2005
	12	The Kerala Revocation of Arbitration Clauses and Re-opening of Awards Act, 1998	
	13	The Kerala Appropriation (No. 2) Act, 1998	-
-	14	The Kerala Finance Act, 1998	
	15	The Kerala Appropriation (No. 3) Act, 1998	
	16	The Kerala Ration Dealers Welfare Fund Act, 1998	
	17	The Kerala Bamboo, Kattuvalli and Pandanus Leaf Workers Welfare Fund Act, 1998	
	18	The Kerala State Rural Development Board (Amendment) Act, 1998	Repealed by ordin- ance 18 of 2005
	19	The Calicut University (Amendment) Amending Act, 1998	Repealed by ordin- ance 18 of 2005

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1998 (contd.)	20	The Kerala Public Libraries (Kerala Grandhasala Sangham) Amendment Act, 1998	Repealed by ordin- ance 18 of 2005
	21	The Registration (Kerala Amendment) Act, 1998	Repealed by ordin- ance 18 of 2005
1999	1	The Plantations Labour (Kerala Amendment) Act. 1998	Repeated by ordin- ance 18 of 2005
	2	The Kerala Appropriation Act, 1999	
	3	The Kerala Appropriation (No. 2) Act, 1999	
	4	The Kerala Appropriation (No. 3) Act, 1999	
	- 5	The Kerala Appropriation (No. 4) Act, 1999	
	6	The Kerala Appropriation (No. 5) Act, 1999	
	7	The Kerala Appropriation (No. 6) Act, 1999	
	8	The Kerala Lok Ayukta Act, 1999	
	9	The Travancore-Cochin Hindu Religious Institutions (Amendment) Act, 1999	Repealed by ordin- ance 18 of 2005
-	10	The Kerala General Sales Tax (Amendment) Act, 1999	Repealed by ordin- ance 18 of 2005
	11	The Kerala Local Authorities (Prohibition of Defection) Act, 1999	
	12	The Kerala Restriction on Transfer by and Restoration of Lands of Scheduled Tribes Act, 1999	
	13	The Kerala Panchayat Raj (Amendment) Act, 1999	Repealed by ordin- ance 18 of 2005

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
1999 (contd.)	14	The Kerala Municipality (Amendment) Act, 1999	Repealed by ordin- ance 18 of 2005
	15	The Kerala Appropriation (No. 7) Act, 1999	
	16	The Kerala Appropriation (Vote on Account) Act, 1999	
	17	The Kerala Fishermen's Welfare Fund (Amendment) Act, 1999	Repealed by ordin- ance 18 of 2005
	18	The Kerala State Co-operative Agricultural and Rural Development Bank (Amendment) Act, 1999	Repealed by ordin- ance 18 of 2005
	19	The Kerala Industrial Revitalisation Fund Act, 1999	
	20	The Kerala Revenue Card Act, 1999	
	21	The Kerala Land Reforms (Amendment) Act, 1999	
	22	The Kerala Appropriation (No. 8) Act, 1999	
	23	The Kerala Finance Act, 1999	
	24	The Kerala Appropriation (No. 9) Act, 1999	
	25	The Payment of Salaries and Allowances (Amendment) Act, 1999	Repealed by ordin- ance 18 of 2005
	26	The Kerala Stay of Eviction Proceedings Act, 1999	Repealed by ordin- ance 18 of 2005
2000	1	The Kerala Co-operative Societies (Amendment) Act, 1999 (Act 1 of 2000)	Repealed by ordin- ance 18 of 2005
	2	The Kerala Lok Ayukta (Amendment) Act, 1999 (Act 2 of 2000)	Repealed by ordin- ance 18 of 2005

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2000 (contd.)	3	The Kerala Appropriation (No. 10) Act, 1999 (Act 3 of 2000)	
	4	The Kerala Infrastructure Investment Fund Act, 1999 (Act 4 of 2000)	
	5	The Kerala Industrial Single Window Clearance Boards and Industrial Township Area Development Act, 1999 (Act 5 of 2000)	
-	6	The Kerala Highway Protection Act, 1999 (Act 6 of 2000)	
	7	The Kerala Police (Amendment) Act, 2000 (Act 7 of 2000)	Repealed by ordin- ance 18 of 2005
	8	The Kerala General Sales Tax (Amendment) Act, 2000 (Act 8 of 2000)	Repealed by ordin- ance 18 of 2005
	9	The Kerala Surcharge on Taxes (Amendment) Act, 2000 (Act 9 of 2000)	Repealed by ordin- ance 18 of 2005
	10	The Kerala State Commission for Backward Classes (Amendment) Act, 2000 (Act 10 of 2000)	Repealed by ordin- ance 18 of 2005
	11	The Kerala Appropriation Act, 2000 (Act 11 of 2000)	
	12	The Kerala Appropriation (Vote on Account) Act, 2000 (Act 12 of 2000)	
	13	The Kerala Panchayat Raj (Amendment) Act, 2000	Repealed by ordin- ance 18 of 2005
	14	The Kerala Municipality (Amendment) Act, 2000 (Act 14 of 2000)	Repealed by ordin- ance 18 of 2005

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2000 (contd.)	15	The Kerala Payment of Pension to Members of Legislature (Amendment) Act, 2000 (Act 15 of 2000)	Repealed by ordinance 18 of 2005
-	16	The Kerala Decentralisation of Power Act, 2000 (Act 16 of 2000)	
	17	The Kerala Command Area Development (Amendment) Act, 2000 (Act 17 of 2000)	Repealed by ordin- ance 18 of 2005
	18	The Kerala Appropriation (No. 2) Act, 2000 (Act 18 of 2000)	
	19	The Kerala Appropriation (No. 3) Act, 2000 (Act 19 of 2000)	
	20	The Kerala Finance Act, 2000 (Act 20 of 2000)	
2001	1	The Kerala Appropriation (No. 4) Act, 2000	Amended by Acts 26 of 2007 and 60 of 2010
	2	The Kerala Sports Act, 2000	1.
	3	The Kerala Appropriation Act, 2001	
	4	The Kerala Appropriation (Vote on Account) Act, 2001	
	5	The Kerala Appropriation (Vote on Account No. 2) Act, 2001	
ĩ	6	The Kerala Appropriation (No. 2) Act, 2001	
	7	The Kerala Finance Act, 2001	
	8	The Kerala Advocates' Welfare Fund (Amendment) Act, 2001	Repealed by ordin- ance 18 of 2005
	9	The University Laws (Amendment) Act, 2001	Repealed by ordin- ance 18 of 2005

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Year	Number	Short Title	Repeals
(1)	(1) (2) (3)		(4)
2001 (contd.)	10	The Kerala Road Fund Act, 2001	
	11	The Kerala Stay of Eviction Proceedings Act, 2001	Ceased to be in force by efflux of time
	12	The Kerala Panchayat Raj (Amendment) Act, 2001	Repealed by ordin- ance 18 of 2005
	13	The Kerata Appropriation (No. 3) Act, 2001	
	14	The Kannur University (Amendment) Act, 2001	Repealed by ordin- ance 18 of 2005
	15	The Pariyaram Medical College and Hospital (Transfer for Administration) Act, 2001	
	16	The Kerala Agricultural University (Amendment) Act, 2001	Repealed by ordin- ance 18 of 2005
	17	The Kerala Handloom Workers' Welfare Fund (Amendment) Act, 2001	Repealed by ordin- ance 18 of 2005
	18	The Kerala Protection of River Banks and Regulation of Removal of Sand Act, 2001	
	19	The Kerala Agricultural Debtors (Temporary Relief) Act, 2001	
	20	The Guruvayoor Devaswom (Amendment) Act, 2001	Repealed by ordin- ance 18 of 2005
2002	1	The Kerala Appropriation (Vote on Account) (No. 2) Act, 2002	
	2	The Kerala Appropriation Act, 2002	
	3	The Kerala Co-operative Societies (Amendment) Act, 2002	
	4	The Kerala General Sales Tax (Amendment) Act, 2002	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2002 (contd.)	5	The Kerala Infrastructure Investment Fund (Amendment) Act, 2002	
	6	The Kerala Women's Commission (Amendment) Act, 2002	
	7	The Kerala Finance Act, 2002	
1	8	2002-ലെ കേരള ധനവിനിയോഗ (2-ാം നമ്പർ) ആക്റ്റ്	
-	9	2002-ലെ കേരള ധനവിനിയോഗ (3-ാം നമ്പർ) ആക്റ്റ്	
	10	The Kerala Loading and Unloading (Regulation of Wages and Restriction of Unlawful Practices) Act, 2002	Repealed by Act 27 of 2008
	11	2002-ലെ കേരള ധനവിനിയോഗ (4-ാം നമ്പർ) ആക്റ്റ്	
	12	2002-ലെ കേരള ധനവിനിയോഗ (5-ാം നമ്പർ) ആക്റ്റ്	
	13	2002-ലെ കേരള ധനവിനിയോഗ (6-ാം നമ്പർ) ആക്റ്റ്	
	14	2002-ലെ കേരള ധനവിനിയോഗ (7-ാം നമ്പർ) ആക്റ്റ്	
	15	2002-ലെ കേരള ധനവിനിയോഗ (8-ാം നമ്പർ) ആക്റ്റ്	-
	16	2002-ലെ കേരള ധനവിനിയോഗ (9-ാം നമ്പർ) ആക്റ്റ്	
	17	2002-ലെ കേരള ധനവിനിയോഗ (10-ാം നമ്പർ) ആക്റ്റ്	
	18	2002-ലെ കേരള ധനവിനിയോഗ (11-ാം നമ്പർ) ആക്റ്റ്	
	19	The Kerala Ground Water (Control and Regulation) Act, 2002	6

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2003	1	The Abkari (Amendment) Act, 2003	
	2	The Kerala Court Fees and Suits Valuation (Amendment) Act, 2003	
	3	The Kerala General Sales Tax (Amendment) Act, 2003	
	4	The Sree Sankaracharya University of Sanskrit (Amendment) Act, 2003	
	5	The Kerala Appropriation (No. 1) Act, 2003	
	6	The Kerala Appropriation (Vote on Account) Act, 2003	
	7	The Kerala General Sales Tax (Third Amendment) Act, 2003	
	8	The Kerala Stay of Eviction Proceedings (Amendment) Act, 2003	
	9	The Kerala Panchayat Raj (Amendment) Act, 2003	-
	10	The Kerala Municipality (Amendment) Act, 2003	
	11	The Kerala General Sales Tax (Second Amendment) Act, 2003	
	12	The Kerala Finance Act, 2003	
	13	The Payment of Salaries and Allowances (Amendment) Act, 2003	
	14	The Kerala Payment of Pension to Members of Legislature (Amendment) Act, 2003	
	15	The Kerala Appropriation (No. 2) Act, 2003	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2003 (contd.)	16	The Kerala Cashew Workers Relief and Welfare Fund (Amendment) Act, 2003	
	17	The Kerala Appropriation (No. 3) Act, 2003	
	18	The Kerala Agricultural Workers (Amendment) Act, 2003	Amended by Act 7 of 2011
	19	The Kerala Appropriation (No. 4) Act, 2003	-
	20	The Kerala Appropriation (No. 5) Act, 2003	
	21	The Kerala Appropriation (No. 6) Act, 2003	
	22	The Kerala Appropriation (No. 7) Act, 2003	
	23	The Kerala Appropriation (No. 8) Act, 2003	
	24	The Kerala Appropriation (No. 9) Act, 2003	
	25	The Kerala Appropriation (No. 10) Act, 2003	
	26	The Kerala Appropriation (No. 11) Act, 2003	
	27	The Kerala Advocates' Clerks Welfare Fund Act, 2003	Amended by Acts 1 of 2009 & 10 of 2003
	28	The Kerala Preservation of Trees (Amendment) Act, 2003	1
	29	The Kerala Fiscal Responsibility Act, 2003	Amended by Act 17 of 2011

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2003 (contd.)	30	The Kerala Ceiling on Government Guarantees Act, 2003	Amended by 15 of 2015
-	31	The Kerala Irrigation and Water Conservation Act, 2003	Amended by 4 of 2006
2004	1	The Kerala Stamp (Amendment) Act, 2004	Amended by 14 of 2013
-	2	The Kerala Appropriation Act, 2004	
	3	The Kerala Automobiles Limited (Validation of Appointment of Personnel) Act, 2004	
-	4	The Kerala Tolls (Amendment) Act, 2004	Amended by 11 of 2013
	5	The Kerala Appropriation (Vote on Account) Act, 2004	
	6	The Kerala Appropriation (No. 2) Act, 2004	
1	7	The Kerala Appropriation (No. 3) Act, 2004	
	8	The Kerala Appropriation (No. 4) Act, 2004	
	9	The Kerala Appropriation (No. 5) Act, 2004	-
	10	The Kerala Appropriation (No. 6) Act, 2004	
	11	The Kerala Appropriation (No. 7) Act, 2004	
	12	The Kerala Appropriation (No. 8) Act, 2004	
-	13	The Kerala Appropriation (No. 9) Act, 2004	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2004 conid.)	14	The Kerala Appropriation (No. 10) Act, 2004	
	15	The Kerala Appropriation (No. 11) Act, 2004	
	16	The Kerala Co-operative Laws (Amendment) Act, 2003	
	17	The Kerala Self Financing Professional Colleges (Prohibition of Capitation Fees and Procedure for Admission and Fixation of Fees) Act, 2004	Repealed by Act 19 of 2006
	18	The Kerala Appropriation (No. 12) Act, 2004	
	19	The Kerala Finance Act, 2004	
	20	The Kerala Appropriation (No. 13) Act, 2004	
	21	The Kerala Appropriation (No. 14) Act, 2004	
	22	The Kerala Appropriation (No. 15) Act, 2004	
	23	The Kerala Appropriation (No. 16) Act, 2004	
	24	The Kerala Appropriation (No. 17) Act, 2004	
	25	The Kerala Appropriation (No. 18) Act, 2004	
	26	The Kerala Appropriation (No. 19) Act, 2004	
	27	The Kerala Appropriation (No. 20) Act, 2004	
	28	The Kerala Appropriation (No. 21) Act, 2004	

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Year	Number	Short Title	Repeals	
(1)	(2)	(3)	(4)	
2004 (contd.)	29	The Kerala Appropriation (No. 22) Act, 2004		
	30	The Kerala Value Added Tax Act, 2003	Amended by 1 of 2015	
2005	1	The Sree Sankaracharya University of Sanskrit (Amendment) Act, 2005		
	2	The University Laws (Amendment) Act, 2005		
	3	The Kerala Panchayat Raj (Amendment) Act, 2005		
	4	The Kerala Municipality (Amendment) Act, 2005		
	5	The Kerala Panchayat Raj (Second Amendment) Act, 2005		
	6	The Kerala Municipality (Second Amendment) Act, 2005		
	7	The Kerala Contingency Fund (Amendment) Act, 2005		
	8	The Kerala Tourism (Conservation and Preservation of Areas) Act, 2005		
	9	The Kerala Appropriation Act, 2005		
	10	The Kerala Finance Act, 2005		
	tt	The Kerala Appropriation (No. 2) Act, 2005		
	12	The Kerala Appropriation (No. 3) Act, 2005		
	13	The Kerala Appropriation (No. 4) Act, 2005		
	14	The Kerala Appropriation (No. 5) Act, 2005		

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2005 (contd.)	15	The Kerala Appropriation (No. 6) Act, 2005	
1	16	The Kerala Appropriation (No. 7) Act, 2005	
	17	The Kerala Appropriation (No. 8) Act, 2005	
	18	The Kerala Appropriation (No. 9) Act, 2005	
	19	The Kerala Gaming (Amendment) Act, 2005	
	20	The Kerala Tax on Paper Lotteries Act, 2005	Amended by Act 12 of 2011
	21	The Kerala Forest (Vesting and Management of Ecologically Fragile Lands) Act, 2005	Amended by Act 32 of 2009
	22	The Kerala Ground Water (Control and Regulation) (Amendment) Act, 2005	
	23	The Kerala Motor Transport Worker's Welfare Fund (Amendment) Act, 2005	
	24	The Kerala Motor Vehicles Taxation (Amendment) Act, 2005	
	25	The Kovalam Palace (Taking over by Resumption) Act, 2005	*
	26	The Kerala Local Authorities Entertainment Tax (Amendment) Act, 2005	
	27	The National University of Advanced Legal Studies Act, 2005	

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Year	Number	Short Tule	Repeals
(1)	(2)	(3)	(4)
2005 (contd.)	28	The Kerala Self Financing Professional Colleges (Prohibition of Capitation Fees and Procedure for Admission and Fixation of Fees) Amendment Act, 2005	
	29	The University Laws Amending (Amendment) Act, 2005	
	30	The Kerala Panchayath Raj (Fifth Amendment) Act, 2005	
	31	The Kerala Panchayath Raj (Third Amendment) Act, 2005	
1	32	The Kerala Panchayath Raj (Fourth Amendment) Act, 2005	
	33	The Kerala Municipality (Third Amendment) Act, 2005	
	34	The Kerala Municipality (Fourth Amendment) Act, 2005	
-	35	The Kerala Municiplity (Fifth Amendment) Act, 2005	
	36	The Kerala Municipality (Sixth Amendment) Act, 2005	
	37	The Kerala Municipality (Seventh Amendment) Act, 2005	
	38	The Kerala Appropriation (No. 10) Act, 2005	
	39	The Kerala Value Added Tax (Amendment) Act, 2005	
	40	The Kerala General Sales Tax (Amendment) Act, 2005	
	41	The Kerala Tax on Luxuries (Amendment) Act, 2005	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2005 (contd.)	42	The Kerala Tax on Entry of Goods into Local Areas (Amendment) Act, 2005	
	43	The Kerala Agricultural Income Tax (Amendment) Act. 2005	
	44	The Kerala Payment of Pension to Members of Legislature (Amendment) Act, 2005	
	45	The Kerala Water Supply and Sewerage (Amendment) Act, 2005	
	46	The Kerala Promotion of Tree Growth in Non-Forest Areas Act, 2005	Amended by Act 19 of 2007
	47	The Kerala Kissan Pass Book Act, 2005	
2006	i	The Kerala Land Reforms (Third Amendment) Act, 2005	
-	2	The Kerala Appropriation (Vote on Account) Act, 2006	
	3	The Kerala Appropriation Act, 2006	
	4	The Kerala Irrigation and Water Conservation (Amendment) Act, 2006	
	5	The Kerala Appropriation (No. 2) Act, 2006	
	6	The Kerala Appropriation (No. 3) Act, 2006	
	7	The Kerala Appropriation (No. 4) Act, 2006	-
	8	The Kerala Appropriation (No. 5) Act, 2006	
	9	The Kerala Appropriation (No. 6) Act, 2006	

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2006 (contd.)	10	The Kerala Appropriation (No. 7) Act, 2006	
	11	The Kerala Appropriation (No. 8) Act, 2006	
	12	The Kerala Appropriation (No. 9) Act, 2006	
	13	The Kerala Appropriation (No. 10) Act, 2006	
	14	The Kerala Appropriation (No. 11) Act, 2006	1
	15	The Kerala Appropriation (No. 12) Act, 2006	
	16	The Kerala Appropriation (No. 13) Act, 2006	
	17	The Kerala Appropriation (No. 14) Act, 2006	
	18	The Kerala Appropriation (No. 15) Act, 2006	
	19	The Kerala Professional Colleges or Institutions (Prohibition of Capitation Fee, Regulation of Admission, Fixation of Non- Exploitative Fee and Other Measures to Ensure Equity and Excellence in Professional Education) Act, 2006	Amended by Act 33 of 2007
	20	The Kerala Appropriation (Vote on Account No. 2) Act, 2006	-
	21	The Kerala Land Reforms (Amendment) Act, 2005	
-	22	The Kerala Finance Act, 2006	

Year	Number	Short Title	Repeals	
(1)	(2)	(3)	(4)	
2006 (contd.)	23	The Kerala Appropriation (No. 16) Act, 2006	Amended by Act 5 of 2009	
	24	The Kerala Shops and Commercial Establishments Workers' Welfare Fund Act, 2006	Amended by Act 5 of 2009	
	25	The Kerala Stay of Eviction Proceedings Act, 2006	Ceased to be in force by efflux of time	
	26	The Kerala Appropriation (No. 17) Act, 2006		
2007	1	The Kerala Farmers' Debt Relief Commission Act, 2006	Amended by Acts 30 of 2008 and 4 of 2013	
	2	The Koodalmanickam Devaswom Act, 2005		
	3	The Kerala Appropriation Act, 2007		
	4	The Kerala Appropriation (Vote on Account) Act, 2007		
	5	The Travancore-Cochin Hindu Religious Institutions (Amendment) Act, 2007		
	6	The Kerala Public Accountants (Amendment) Act, 2007		
	7	The Kerala Dairy Farmers' Welfare Fund Act, 2007	Amended by Acts 5 of 2010 and 16 of 2013	
	8	The Kerala Road Safety Authority Act, 2007		
	9	The Kerala Fishermen's and Allied Workers' Welfare Cess Act, 2007		

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2007 (contd.)	10	The Kerala Handloom Workers' Welfare Cess Act, 2007	
	11	The Kerala Panchayat Raj (Amendment) Act, 2007	
	12	The Kerala Municipality (Amendment) Act, 2007	
	13	The Kerala Monsoon Fishery (Pelagic) Protection Act, 2007	
	14	The Kerala Temporary Stay of Eviction Proceedings Act, 2007	Amended by Act 27 of 2009. Ceased to be in force by efflux of time
	15	The Kerala Finance Act, 2007	
	16	The Kerala Finance (No. 2) Act, 2007	- 4
	17	The Kerala Appropriation (No. 2) Act, 2007	
	18	The Kerala Appropriation (No. 3) Act, 2007	
	19	The Kerala Promotion of Tree Growth in Non-Forest Areas (Amendment) Act, 2007	
	20	The Kerala State Commission for the Scheduled Castes and Scheduled Tribes Act, 2007	
	21	The Kerala Police (Amendment) Act. 2007	
	22	The Kerala State Higher Education Council Act. 2007	
	23	The Mahatma Gandhi University (Amendment) Act, 2007	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2007 (contd.)	24	The University Laws (Amendment) Act, 2007	
	25	The Cochin University of Science and Technology (Amendment) Act, 2007	
	26	The Kerala Sports (Amendment) Act, 2007	
	27	The Kersla Women's Commission (Amendment) Act, 2007	
	28	The Kerala Ayurveda Health Centres (Issue of License and Control) Act, 2007	
	29	The Kerala Survey and Boundaries (Amendment) Act, 2007	
	30	The Arthapalisa, Jenmibhogam and Karathilchilavu (Abolition) Act, 2007	
	31	The Kerala Revenue Recovery (Amendment) Act, 2007	
	32	The Edavagai Rights Acquisition (Amendment) Act, 2007	
	33	The Kerala Professional Colleges or Institutions (Prohibition of Capitation Fee, Regulation of Admission. Fixation of Non- Exploitative Fee and Other Measures to Ensure Equity and Excellence in Professional Education) Amendment Act, 2007	
	34	The Kerala Anti-Social Activities (Prevention) Act, 2007	Amended by Act 41 of 2014

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Year 1	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2008	1	The Kerala Appropriation (No. 1) Act, 2008	
	2	The Kerala Appropriation (No. 2) Act, 2008	
	3	The Kerala Appropriation (No. 3) Act, 2008	
	4	The Kerala Appropriation (No. 4) Act, 2008	
	5	The Kerala Appropriation (No. 5) Act, 2008	
	6	The Kerala Appropriation (No. 6) Act, 2008	
	7	The Kerala Appropriation (No. 7) Act, 2008	
	8	The Kerala Appropriation (No. 8) Act, 2008	
	9	The Kerala Appropriation (No. 9) Act, 2008	
	10	The Kerala Appropriation (No. 10) Act, 2008	
	11	The Kerala Appropriation (No. 11) Act, 2008	
	12	The Kerala Appropriation (No. 12) Act, 2008	
	13	The Kerala Appropriation (No. 13) Act, 2008	
	14	The Kerala Appropriation (No. 14) Act, 2008	-
	15	The Kerala Appropriation (No. 15) Act, 2008	

Year	Number	Short Title	Repeals
(1)	. (2)	(3)	(4)
2008 (contd.)	16	The Kerala Appropriation (Vote on Account) Act, 2008	
	17	The Kerala Small Plantation Workers' Welfare Fund Act, 2008	
1	18	The Kerala Fishermen Debt Relief Commission Act, 2008	Amended by Act 4 of 2014
	19	The Kerala Public Service Commission (Additional Functions as Respects the Administrative Services under Devaswom Boards) Act, 2008	Repealed by ordin- ance 58 of 2012
	20	The Kerala Coir Workers' Welfare Cess Act, 2008	
	21	The Kerala Finance Act, 2008	Amended by Acts 16 of 2011 and 16 of 2012
1	22	The Kerala Finance (No. 2) Act, 2008	
	23	The Kerala Apropriation (No. 16) Act, 2008	
	24	The Kerala Appropriation (No. 17) Act, 2008	
	25	The Payment of Salaries and Allowances (Amendment) Act, 2008	
	26	The Kerala Payment of Pension to Members of Legislature (Amendment) Act, 2008	
	27	The Kerala Headload Workers (Amendment) Act, 2008	
	28	The Kerala Conservation of Paddy Land and Wetland Act, 2008	Amended by Act 14 of 2011
	29	The Kerala Medical Officers Admission to Postgraduate Courses under Service Quota Act, 2008	

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2008 (contd.)	30	The Kerala Farmers Debt Relief Commission (Amendment) Act, 2008	
	31	The Madras Hindu Religious and Charitable Endowments (Amendment) Act, 2008	
	32	The Kerala (Scheduled Castes and Scheduled Tribes) Regulation of Issue of Community Certificates (Amendment) Act, 2008	
	33	The Kerala Appropriation (No. 18) Act, 2008	
	34	The Kerala High Court Services (Determination of Retirement Age) Act, 2008	
	35	The Kerala Tailoring Workers Welfare Fund (Amendment) Act, 2008	
	36	The Kerala Handloom Workers' Welfare Fund (Amendment) Act, 2008	
2009	1	The Kerala Advocates' Clerks Welfare Fund (Amendment) Act, 2008	
	2	The Kerala State Lottery Agents' and Sellers' Welfare Fund Act, 2008	
	3	The Kerala Headload Workers' (Second Amendment) Act, 2008	
	4	The Unregistered Cashewnut Factories Prohibition (Amendment) Act, 2008	
	5	The Kerala Shops and Commercial Establishments Workers' Welfare Fund (Amendment) Act, 2008	
	6	The National University of Advanced Legal Studies (Amendment) Act, 2008	
Year	Number	Short Title	Repeals
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(1)	(2)	(3)	(4)
2009 (contd.)	7	The Sree Sankaracharya University of Sanskrit (Amendment) Act, 2008	-
	8	The Kerala Water Supply and Sewerage (Amendment) Act, 2008	
	9	The Kerala Co-operative Societies (Amendment) Act, 2008	
	10	The Non-Resident Keralites Welfare Act, 2008	
	11	The Kerala Appropriation Act, 2009	
	12	The Kerala Appropriation (Vote on Account) Act, 2009	
	13	The Kerala Finance Act, 2009	
	14	The Kerala Appropriation (No. 3) Act, 2009	
	15	The Kerala Appropriation (No. 4) Act, 2009	
	16	The Kerala Appropriation (No. 5) Act, 2009	
	17	The Kerala Appropriation (No. 6) Act, 2009	
	18	The Kerala Appropriation (No. 7) Act, 2009	
	19	The Kerala Appropriation (No. 8) Act, 2009	
	20	The Kerala Appropriation (No. 9) Act, 2009	
	21	The Kerala Appropriation (No. 10) Act, 2009	
	22	The Kerala Appropriation (No. 11) Act, 2009	
	23	The Kerala Appropriation (No. 12) Act, 2009	

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2009 (contd.)	24	The Kerala Appropriation (No. 13) Act, 2009	
	25	The Kerala Appropriation (No. 2) Act, 2009	
	26	The Kerala Jewellery Workers' Welfare Fund Act, 2009	
	27	The Kerala Temporary Stay of Eviction Proceedings (Amendment) Act, 2009	Ceased to be in force by efflux of time
	28	The Kerala Toddy Workers' Welfare Fund (Amendment) Act, 2009	
	29	The Kerala Land Conservancy (Amendment) Act, 2009	
	30	The Kerala Municipality (Amendment) Act, 2009	
	31	The Kerala Panchayat Raj (Amendment) Act, 2009	
	32	The Kerala Forest (Vesting and Managemnt of Ecologically Fragile Lands) Amendment Act, 2009	
	33	The Pampa River Basin Authority Act, 2009	
2010	1	The Kerala Appropriation Act, 2010	
	2	The Kerala Appropriation (Vote on Account) Act, 2010	
	3	The Abkari (Amendment) Act, 2010	
	4	The Kerala Spinners, Alappuzha (Acquisition and Transfer of Undertaking) Act, 2010	
	5	The Kerala Dairy Farmers' Welfare Fund (Amendment) Act, 2010	
	6	The Keraia Sports (Amendment) Act, 2010	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2010 (contd.)	7	The Kerala Co-operative Societies (Amendment) Act, 2010	
	8	The Kerala Forest (Amendment) Act, 2010	
	9	The Kerala Prisons and Correctional Services (Management) Act, 2010	
	10	The Kerala Finance Act, 2010	
	11	The Kerala Appropriation (No. 2) Act, 2010	
	12	The Kerala Appropriation (No. 3) Act, 2010	
	13	The Munnar Special Tribunal Act, 2010	
	14	The Kerala Cashew Factories (Acquisition) (Amendment) Act, 2009	
	15	The Kerala Inland Fisheries and Aquaculture Act, 2010	
	16	The Kerala Recognition of Trade Unions Act, 2010	
2011	1	The Kerala Appropriation (No. 4) Act, 2010	
	2	The Kerala Advocates' Welfare Fund (Amendment) Act, 2010	
	3	The Kerala Veterinary and Animal Sciences University Act, 2010	Amended by Act 20 of 2013
	4	The Kerala University of Health Sciences Act, 2010	
	5	The Kerala University of Fisheries and Ocean Studies Act, 2010	4
	6	The Kerala Cultural Activists' Welfare Fund Act, 2010	

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2011 (contd.)	7	The Kerala Agricultural Workers' (Amendment) Act, 2010	
	8	The Kerala Police Act, 2011	
	9	The Kerala Public Ways (Restriction of Assemblies & Processions) Act, 2011	
	10	The Kerala Appropriation Act, 2011	
	11	The Kerala Appropriation (Vote on Account) Act, 2011	
	12	The Kerala Tax on Paper Lotteries (Amendment) Act, 2011	
	13	The Kerala Appropriation (Vote on Account No. 2) Act, 2011	
	14	The Kerala Conservation of Paddy Land and Wetland (Amendment) Act, 2011	
	15	The Kerala Appropriation (No. 2) Act, 2011	
	16	The Kerala Finance Act, 2011	
	17	The Kerala Fiscal Responsibility (Amendment) Act, 2011	
	18	The Kerala Appropriation (No. 3) Act, 2011	
	19	The Kerala Appropriation (No. 4) Act, 2011	
	20	The Kerala Appropriation (No. 5) Act, 2011	
	21	The Keraia Appropriation (No. 6) Act, 2011	
	22	The Kerala Appropriation (No. 7) Act, 2011	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2011 (contd.)	23	The Kerala Appropriation (No. 8) Act, 2011	
	24	The Kerala Appropriation (No. 9) Act, 2011	
	25	The Kerala Appropriation (No. 10) Act, 2011	
	26	The Kerala Appropriation (No. 11) Act, 2011	
	27	The Kerala Appropriation (No. 12) Act, 2011	
	28	The Kerala Appropriation (No. 13) Act, 2011	
	29	The Kerala Appropriation (No. 14) Act, 2011	
2012	1	The Kerala Appropriation Act, 2012	
	2	The Kerala Appropriation (Vote on Account) Act, 2012	
	3	The Payment of Salaries and Allowances (Amendment) Act, 2012	
	4	The Payment of Salaries and Allowances (Second Amendment) Act, 2012	
	5	The Kerala Payment of Pension to Members of Legislature (Amendment) Act, 2012	
	6	The Kerala Land Reforms (Second Amendment) Act, 2005	
	7	The Legislative Assembly (Removal of Disqualifications) Amendment Act, 2012	
	8	The Kerala Government Land Assignment (Amendment) Act, 2012	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2012 (contd.)	9	The Cochin University of Science and Technology (Amendment) Act, 2012	
	10	The Kerala State Housing Board (Amendment) Act, 2012	
	11	The Kerala Local Authorities Loans (Amendment) Act, 2012	
	12	The University Laws (Amendment) Act, 2012	
	13	The Kerala Co-operative Societies (Amendment) Act, 2012	
	14	The Kerala Health Care Service Persons and Healthcare Service Institutions (Prevention of Violence and Damage to Property) Act, 2012	
	15	The Kerala Appropriation (No. 2) Act, 2012	
	16	The Kerala Finance Act, 2012	
	17	The Kerala Appropriation (No. 3) Act, 2012	
	18	The Kerala State Right to Service Act, 2012	
2013	1	The Kerala Municipality (Amendment) Act, 2012	
	2	The Kerala Prohibition of Charging Exorbitant Interest Act, 2012	
	3	The Kerala Appropriation (No. 4) Act, 2012	
	4	The Kerala Farmers' Debt Relief Commission (Amendment) Act, 2012	
	5	The Kerala Panchayat Raj (Amendment) Act, 2012	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2013 (contd.)	6	The Kerala Local Authorities (Prohibition of Defection) Amendment Act, 2012	
	7	The Kerala Document Writers', Scribes' and Stamp Vendors' Welfare Fund Act, 2012	
	8	The Kerala Co-operative Societies (Amendment) Act, 2013	
	9	The Kerala Appropriation Act, 2013	
	10	The Kerala Advocates' Clerks Welfare Fund (Amendment) Act, 2013	
	11	The Kerala Tolls (Amendment) Act, 2013	
	12	The Payment of Salaries and Allowances (Amendment) Act, 2013	
	13	The Kerala Headload Workers' (Amendment) Act, 2013	
	14	The Kerala Stamp (Amendment) Act, 2013	
	15	The Kerala Protection of River Banks and Regulation of Removal of Sand (Amendment) Act, 2013	·
	16	The Kerala Dairy Farmers' Welfare Fund (Amendment) Act, 2013	
	17	The Kerala Appropriation (Vote on Account) Act, 2013	
	18	The Kerala Lifts and Escalators Act, 2013	
	19	The Calicut University (Amendment) Act, 2013	
	20	The Kerala Veterinary and Animal Sciences University (Amendment) Act, 2013	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2013 (contd.)	21	The Kerala Local Authorities Entertainments Tax (Amendment) Act, 2013	
	22	The Kerala Co-operative Societies (Second Amendment) Act, 2013	
	23	The Kerala Panchayat Raj (Amendment) Act, 2013	
	24	The Thunchath Ezhuthachan Malayalam University Act, 2013	
	25	The Kerala Municipality (Amendment) Act, 2013	
	26	The Kerala Civil Courts (Amendment) Act, 2013	
	27	The Kerala Appropriation (No. 2) Act, 2013	
	28	The Kerala Appropriation (No. 3) Act, 2013	
	29	The Kerala Finance Act, 2013	
	30	The Kerala Finance (No. 2) Act, 2013	
	31	The Registration (Kerala Amendment) Act, 2012	
_	32	The Indian Partnership (Kerala Amendment) Act, 2013	
2014	1	The Travancore-Cochin Hindu Religious Institutions (Amendment) Act, 2014	
	2	The Madras Hindu Religious and Charitable Endowments (Amendment) Act, 2014	
	3	The Kerala Appropriation (No. 13) Act, 2014	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2014 (contd.)	4	The Kerala Fisherman Debt Relief Commission (Amendment) Act, 2014	
	5	The Kerala State Commission for Minorities Act, 2014	
	6	The Kerala State Youth Commission Act, 2014	
	7	The Abkari (Amendment) Act, 2014	
	8	The Kerala Municipality (Amendment) Act, 2014	
	9	The Kerala Municiplity (Second Amendment) Act, 2014	
	10	The Payment of Salaries and Allowances (Amendment) Act, 2014	
	11	The Kerala Appropriation (Vote on Account) Act, 2014	
	12	The Kerala Appropriation Act, 2014	
	13	The Kerala Appropriation (No. 2) Act, 2014	
	14	The Kerala Appropriation (No. 3) Act, 2014	
	15	The Kerala Appropriation (No. 4) Act, 2014	
	16	The Kerala Appropriation (No. 5) Act, 2014	
	17	The Kerala Appropriation (No. 6) Act, 2014	
	18	The Kerala Appropriation (No. 7) Act, 2014	
	19	The Kerala Appropriation (No. 8) Act, 2014	

Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2014 (contd.)	20	The Kerala Appropriation (No. 9) Act, 2014	
	21	The Kerala Appropriation (No. 10) Act, 2014	
	22	The Kerala Appropriation (No. 11) Act, 2014	
	23	The Kerala Appropriation (No. 12) Act, 2014	
	24	The Kerala Co-operative Societies (Amendment) Act, 2014	•
	25	The University Laws (Amendment) Act, 2014	
	26	The University Laws (Second Amendment) Act, 2014	
	27	The Kerala Public Service Commission (Additional Functions as Respects the Lok Ayukta) Act, 2014	
	28	The Kerala Appropriation (No. 15) Act, 2014	
	29	The Kerala Finance Act, 2014	
	30	The Kerala Finance (No. 2) Act, 2014	
	31	The Kerala Appropriation (No. 14) Act, 2014	
	32	The University Laws (Third Amendment) Act, 2014	
	33	The Kerala Public Service Commission (Additional Functions as respects the Library Councils) Act, 2014	
	34	The Kerala Panchayat Raj (Amendment) Act. 2014	1

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2014 (contd.)	35	The Kerala Appropriation (No. 16) Act, 2014	
	36	The Kerala Appropriation (No. 17) Act, 2014	
	37	The Kerala Appropriation (No. 18) Act, 2014	
	. 38	The Kerala Appropriation (No. 19) Act, 2014	
	39	The Kerala Appropriation (No. 20) Act, 2014	
	40	The Kerala Agricultural University (Amendment) Act, 2014	
	41	The Kerala Anti-Social Activities (Prevention) Amendment Act, 2014	
2015	1	The Kerala Taxation Laws (Amendment) Act, 2014	
	2	The Kerala Municipality (Third Amendment) Act, 2014	
	3	The Kerala Shops and Commercial Establishments (Amendment) Act, 2014	
	4	The Kerala Fish Seed Act, 2014	
	5	The Kerala Road Transport Corporation (Passenger Group Personal Accident Insurance Improved, Passenger Amenities, Employees' Social Security and Cess on Passenger Ticket) Act, 2014	
	6	The Kerala Land Reforms (Amendment) Act, 2015	
	7	The Kerala Protection of Interests of Depositors in Financial Establishments Act, 2013	_

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Year	Number	Short Title	Repeals
(1)	(2)	(3)	(4)
2015 (contd.)	8	The Kerala Appropriation Act, 2015	
	9	The Kerala Appropriation (Vote on Account) Act, 2015	
	10	The Kerala Appropriation (No. 2) Act, 2015	
	11	The Kerala Finance Act, 2015	11
	12	The Kerala Finance (No. 2) Act, 2015	
	13	The Kerala Cashew Factories (Acquisition) Amendment Act, 2015	
	14	The Kerala Appropriation (No. 3) Act, 2015	
	15	The Kerala Ceiling on Government Guarantees (Amendment) Act, 2015	
	16	The Kerala Devaswom Recruitment Board Act, 2015	
	17	The A. P. J. Abdul Kalam Technological University Act, 2015	
	18	The Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Act, 2015	
	19	The Kerala Appropriation (No. 4) Act, 2015	_
	20	The Kerala Appropriation (No. 5) Act, 2015	
-	21	The Kerala Appropriation (No. 6) Act, 2015	
	22	The Kerala Public Service Commission (Additional Functions as Respects the Services under the Kerala State Pollution Control Board) Act, 2015	

7. CENTRAL ENACTMENTS APPLICABLE TO KERALA

(Arranged Chronologically)

Year	No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
(1) 1950	(2)	(3) The Constitution of India	(4) Constitution (First Amendment) Act 1951; 47 of 1951; Constitution (Second Amendment) Act, 1952; 30 of 1953 18 of 1954; Constitution (Third Amendment) Act, 1954; Constitution (Fourth Amendment) Act, 1955; Constitution (Fifth Amendment), Act 1955; Constitution (Sixth Amendment) Act 1956; Constitution (Sevent) Amendment) Act, 1956; 42 of 1957 47 of 1959; 56 of 1959; Constitution (Eighth Amendment) Act, 1959; 11 of 1960, 64 of 1960; Constitution (Nint) Amendment) Act, 1960; Constitution (Tenth Amendment) Act, 1961 Constitution (Eleventh Amendment) Act, 1961; Constitution (Twelt) Amendment) Act, 1962; 27 of 1962 Constitution (Thirteenth Amendment) Act, 1962; Constitution (Fourteent) Amendment) Act, 1962; Constitution
			(Fifteenth Amendment) Act, 1963 Constitution (Sixteenth Amendment Act, 1963; Constitution (Seventeent
			Amendment) Act, 1964; Constitution
			(Eighteenth Amendment) Act, 1966 Constitution (Nineteenth Amendment

Year	No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
(1) 1950 (contd.)	(2)		Act, 1966; Constitution(Twentieth Amendment) Act, 1966; Constitution (Twenty-first Amendment) Act, 1967; 24 of 1968; 36 of 1968; 53 of 1968; Constitution (Twenty- second Amendment) Act, 1969; Constitution (Twenty-third Amendment) Act, 1969; 20 of 1969; 46 of 1969; 55 of 1969; 53 of 1970; Constitution (Twenty-fourth Amendment) Act, 1971; Constitution (Twentyfifth Amendment) Act, 1971; Constitution (Twenty-sixth Amen- dment) Act, 1971, Constitution (Twenty- seventh Amendment) Act, 1971; 83 of 1971; Constitution(Twenty- eighth Amendment) Act, 1972; Constitution (Twenty-ninth Amendment) Act, 1972; Constitution (Thirtieth Amendment) Act, 1972; Constitution (Thirty-first Amendment) Act, 1973; Constitution (Thirty-third Amendment) Act, 1974; Constitution (Thirty-fourth Amendment) Act, 1974; Constitution (Thirty-fifth
	12		Amendment) Act, 1974; Constitution (Thirty-sixth Amendment) Act, 1975;
		a benefit and a	Constitution (Thirty-seventh Amendment) Act,

Year	No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1950 (contd.)		The Constitution of India (contd.)	1975; Constitution (Thirtyeigh Amendment) Act, 1975; Constitution (Thirty-ninth Amendment) Act, 1975 Constitution (Fortieth Amendment) Act, 1976 Constitution (Forty-first Amendment) Act, 1976; Fifth Schedule amended by Act 101 of 1976 Constitution (Forty-second Amendment) Act, 1976; Constitution (Forty-third Amendment) Act, 1977; Constitution (Forty-fourth Amendment) Act, 1979; Constitution (Forty-fifth Amendment) Act, 1980; Constitution (Forty sixth
			Amendment) Act, 1982; Constitution (Forty-seventh Amendment) Act, 1984; Constitution (Forty-eighth Amendment) Act, 1984; Constitution (Forty-ninth Amendment) Act, 1984; Constitution (Fiftieth Amendment) Act, 1984;
			Constitution (Fifty-first Amendment) Act, 1984 Constitution (Fifty-second Amendment) Act, 1985; Constitution (Fifty-third Amendment) Act, 1986; Constitution (Fifty fourth Amendment)
			Act, 1985; Constitution (Fifty-fifth Amendment) Act, 1986; Constitution (Fifty-sixth Amendment) Act, 1987 Constitution (Fifty-seventh Amendment)
			Act, 1987; Constitution (Fifty-eighth Amendment) Act, 1987; Constitution (Fifty-ninth Amendment) Act, 1988; Constitution (Sixtieth Amendment)

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Year	No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
(1) 1950 (contd.)		(3) The Constitution of India (contd.)	(4) Act, 1988; Constitution (Sixty-first) Amendment Act, 1988; Constitution (Sixty-second Amendment) Act, 1989; Constitution (Sixty-third Amendment) Act, 1989; Constitution (Sixty-fourth Amendment) Act, 1990; Constitution (Sixty-fifth Amendment) Act, 1990; Constitution (Sixty-sixth Amendment) Act, 1990; Constitution (Sixty-seventh Amendment) Act, 1990; Constitution (Sixty- eighth Amendment) Act, 1991; Constitution (Sixty-ninth Amendment) Act, 1990; Constitution (Sixty- eighth Amendment) Act, 1991; Constitution (Sixty-ninth Amendment) Act, 1991; Constitution (Seventieth Amendment) Act, 1992; Constitution (Seventy-first Amendment) Act, 1992; Constitution (Seventy-second Amendment) Act, 1992; Constitution (Seventy-third Amendment) Act 1992; Constitution (Seventy-fourth Amendment) Act, 1992; Constitution (Seventy-fifth Amendment) Act 1993; Constitution (Seventy-sixth Amendment) Act, 1994; Constitution
			(Seventy-seventh Amendment) Act, 1995; Constitution (Seventy-eighth Amendment) Act, 1995; Constitution
			(Seventy-ninth Amendment) Act 2000; Constitution (Eightieth
			Amendment) Act, 2000; Constitution (Eighty-first Amendment) Act

Year No.	Short Title	Repeals and Amendments
(1) (2)	(3)	(4)
1950 (contd.)	The Constitution of India (contd.)	2000; Constitution (Eighty-second Amendment) Act, 2000; Constitution (Eighty-third Amendment) Act, 2000; Constitution (Eighty-fourth Amendment) Act, 2001; Constitution (Eighty-fifth Amendment) Act, 2002; Constitution (Eighty-sixth Amendment) Act, 2002; Constitution (Eighty-seventh Amendment) Act, 2002; Constitution (Eighty-eighth Amendment) Act, 2003; Constitution (Eighty-seventh Amendment) Act, 2002; Constitution (Eighty-eighth Amendment) Act, 2003; Constitution (Eighty-ninth Amendment) Act, 2003; Constitution (Ninetieth Amendment) Act, 2003; Constitution (Ninety-first Amendment) Act, 2003; Constitution (Ninety-second Amendment) Act, 2003 Constitution (Ninety-third Amendment) Act, 2005; Constitution (Ninety-fourth Amendment) Act, 2006; Constitution (Ninety-fifth Amendment) Act, 2009 Constitution (Ninety-sixth Amendment) Act, 2011; Constitution (Ninety-fourth Act, 2011; Constitution (Ninety-sixth Amendment) Act, 2012; Constitution (Ninety-ninth Amendment) Act, 2014; Constitution (One Hundredth Amendment) Act, 2015

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1850	21	The Caste Disabilities Removal Act,1850	Amended by Act 3 of 1951
1851	8	The Indian Tolls Act, 1851	Repealed in part by 14 of 1870; 12 of 1876 and 2 of 1901 Repealed in part, amended and supplemented by 8 of 1888 Amended (Locally) by 15 of 1864 Supplemented by 8 of 1892; Amended by 38 of 1920 Madras Acts 6 of 1938; 14 of 1942 and 26 of 1950
1855	12	The Legal Representatives' Suits Act, 1855	Repealed in part, by 9 of 1871
	13	The Fatal Accidents Act, 1855	Repealed in part, by 9 of 1871, 10 of 1914 and amended by 3 of 1951
	28	The Usury Laws Repeal Act, 1855	Repealed in part, by 14 of 1870
1856	9	The Indian Bills of Lading Act, 1856	See 18 of 1949
1857	13	The Opium Act, 1857	Amended by 1 of 1911; 27 of 1925, 33 of 1950; 62 of 1956, and 20 of 1983. Repealed in part by 14 of 1870; 1 of 1878 and 12 of 1891
1858	1	The Madras Compulsory Labour Act, 1858	of 1874 Amended by Madras Act 9
1. 14	110	and the state of the	of 1935 and Madras Act of 1956

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1859	9	The Forfeiture Act, 1859	Repealed in part, by 8 of 1868 and 12 of 1891. Repealed by Act 48 of 2000
1860	21	The Societies Registration Act, 1860	Repealed in part, by 16 of 1874
			Amended by 22 of 1927; and 24 of 1954 (Madras Act)
	45	The Indian Penal Code, 1860	Amended by Act 27 of 1870; 19 of 1872; 10 of 1873; 10 of 1886; 14 of 1887; 1 and 4 of 1889; 10 of 1891; 3 of 1894; 3 of 1895; 6 of 1896; 4 of 1898; 12 of 1899; 3 of 1910; 8 of 1913; 39 of 1920; 20 of 1923; 5 and 18 of 1924; 8 and 29 of 1925; 10 and 25 of 1927; 8 of 1930; 14 of 1932; 35 of 1934; 22 of 1939; 4 of 1940; 2 of 1941; 8 of 1942; 6 of 1943; 17 and 42 of 1949; 35 of 1950, 3 of 1951, 46 of 1952; 42 of 1953; 26 of 1955; 36 of 1957; 2 and 43 of 1958; 52 of 1959; 41 of 1961; Kerala Acts 27 of 1962; 40 of 1964; 35 and 36 of 1969; 31 of 1972; 40 of 1973; 38 and 40 of 1975; 43 and 46 of 1983; 43 of 1986; 33 and 49 of 1988; 42 of

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
(1) (2) 1860 45 The Indian Penal Code, 1860 · (contd.)			1993; 24 of 1995; 21 of 2000; 24 of 2003; 25 of 2005; 2 of 2006; 10 of 2009 and 13 of 2013; Repealed by part, by 14 of 1870; 10 of 1882; 13 of 1889; 3 of 1925 and 48 of 1952. Repealed in part and Amended by 8 of 1882; 12 of 1891 and 16 of 1921; 42 of 1993, 24 of 1995; Supplemented by 6 of 1864; Adapted by A.L.O. (No. 2) 1956
1862	3	The Government Seal Act, 1862	
1863	20	The Religious Endowments Act, 1863	Repealed in part by 7 and 14 of 1870; 16 of 1874; 10 of 1940 IAO 1948; Repealed (locally) as to Hindu Religious Endowment by Madras Act 1 of 1925 and 2 of 1927; Amended by 12 of 1891; 21 of 1925 and 10 of 1940 and 20 of 1984; See 29 of 1954
	23	The Waste-Lands (Claims) Act, 1863	Repealed in part by 9 of 1871 and 10 of 1914; Repealed in part and amended by 4 of 1914
1864	15	The Indian Tolls Act, 1864	Supplemented by 8 of 1888 Repealed in part and amended by 38 of 1920

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1865	3	The Carriers Act, 1865	Repealed in part by 9 of 1890 and 10 of 1914. Amended by 10 of 1899; and 28 of 1993; Repealed in part and amended by 13 of 1921;
1866	21	The Native Converts' Marriage Dissolution Act, 1866	Repealed in part by 7 of 1870; 16 of 1874; 12 of 1891; 10 of 1914. Amended by 68 of 1956, 14 of 1955, 26 of 1968 and 48 of 1959; Adapted by A.L.O. (No. 2) 1956
	25	The Unclaimed Deposits Act, 1866	Repealed in part by 24 of 1867; 16 of 1874; 12 of 1891; Supplemented by 5 of 1870
1867	16	The Acting Judges Act, 1867	Sec. Shirt we
	*22	The Sarais Act, 1867	Repealed in part by 12 of 1891 and 10 of 1914
	25	The Press and Registration of Books Act, 1867	Repealed in part by 14 of 1870 and 3 of 1914 repealed in part and amended by 10 of 1890 12 of 1891 and 10 of 1914. See 1 of 1910 and 55 of 1955; Amended by 11 of 1915; 38 of 1920 14 of 1922; 11 of 1923 Madras Act 24 of 1948 35 of 1950; 3 and 56 o 1951; 55 of 1955; 26 o 1960; 16 of 1965; 30 o 1968; 37 of 1978 and 20 of 1983

* Not yet extended to this State

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1869	4	The Indian Divorce Act, 1869	Repealed in part by 7 of 1870; 12 of 1873 and 4 of 1901 Amended by 6 of 1909; 10 of 1912; 18 of 1919; 11 of 1923; 32 of 1925; 34 and 25 of 1926; 15 and 30 of 1927; 8 of 1935; 40 of 1949; 3 of 1951; 72 of 1972; 49 of 2001 and 51 of 2001 Adapted A.L.O. (No. 1956)
1870	5	The Unclaimed Deposits Act, 1870	Repealed in part by 2 of 1874 and 16 of 1874
	7	The Court-fees Act, 1870	Repealed in part by 14 of 1870; 8 of 1871; 13 of 1889; 8 of 1890; 11 and 18 of 1923; Adapted by A.L.O. (No. 2) of 1956. Repealed in part and amended by 20 of 1870; 6 of 1889; 12 of 1801; 5 of 1908 and 38 of 1920 amended by 15 of 1872; 13 of 1875; 5 of 1881; 7 of 1889; 11 of 1819; 10 of 1901; 6 of 1905; 7 of 1910; 14 of 1911; 17 of 1914; 24 of 1917; 18 of 1919; 19 of 1922; 11 of 1923; 46 of 1999 Madras Act 5 of 1922 19 of 1922; and Madra Act, 17 of 1945 Adapted by A.L.O. (No. 2) 1950 See Kerala Act 10 of 1960

Year	Act No.	Short Title	Repeals and Amendments	
(1)	(2)	(3)	(4)	
1872	1	The Indian Evidence Act, 1872	Repealed in part by 10 of 1897; 12 of 1927; and 1 of 1938; Repealed in part and amended by 10 of 1914; Amended by 18 of 1872; 3 of 1887; 3 of 1891; 5 of 1899; 18 of 1919; 31 of 1926; 10 of 1927; 35 of 1934; 40 of 1949; 3 of 1951; 43 and 46 of 1983; 61 of 1984; 43 of 1986; 21 of 2000; 4 of 2003; 2 of 2006 and 13 of 2013.	
	9.	The Indian Contract Act, 1872	Repealed in part by 1 of 1877; 10 of 1914; 3 of 1930 and 9 of 1932; repealed in part and amended by 6 of 1899 and 24 of 1917; Amended by 4 of 1886; 12 of 1891; 4 of 1930 and 3 of 1951 and 1 of 1997	
	15	The Indian Christian Marriage Act, 1872	Repealed in part by 16 of 1874 and 1 of 1938. Repealed in part and amended by 12 of 1891; Amended by 6 of 1886; 2 of 1891; 1 of 1903; 13 of 1911; 38 of 1920; 18 of 1928; 3 of 1951; 48 of 1952; 68 of 1956; 26 of 1968; 2 of 1978 and 20 of 1983; Adapted by A.L.O. 1950; A.L.O. (No. 2) 1956	

Year	Act No.	Short Title	Repeals and Amendments	
(1)	(2)	(3)	(4)	
1873	5	The Government Savings Bank Act, 1873	Repealed in part by 12 of 1873; 16 of 1874 and 12 of 1891; Amended by 13 of 1916; 17 of 1917; 16 of 1923; 2 of 1943; 3 of 1951; 62 of 1956; 45 of 1959; 20 of 1983 56 of 1985; 23 of 2004 and 18 of 2005.	
1874	3	The Married Womens' Property Act, 1874	Repealed in part by 12 of 1876; 6 of 1888; 12 of 1891 and 39 of 1925 Amended by 38 of 1920; 13 of 1923; 18 of 1927; 21 of 1929 and 61 of 1959; Adapted by A.L.O. (No. 2) 1956	
	15	The Laws Local Extent Act, 1874	Repealed in part by 8 of 1875; 12 of 1876; 18 of 1877; 6 and 11 of 1878; 19 of 1879; 14 and 26 of 1881; 10 of 1882; 8 of 1883; 7 of 1885; 8 and 9 of 1887; 7 and 13 of 1889; 8 and 20 of 1890; 4 and 9 of 1894; 11 of 1901; 1 of 1903; 4 of 1992; 21 of 1923; 12 of 1927; 3 of 1937 and 1 of 1938; Repealed in part and amended by 14 of 1888 and 12 of 1891; Adapted by ALO. (No. 2) 1956	

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	. (3)	(4)
1875	9	The Indian Majority Act, 1875	Amended by 8 of 1890 and 3 of 1951, 26 of 1968 and 33 of 1999
1878	1	The Opium Act, 1878	Repealed in part by 4 of 1894; Repealed in part and amended by 12 of 1891 and 38 of 1920; Amended by 2 of 1930; 33 of 1950; Madras Acts 34 of 1947 32 of 1951; 52 of 1957 and 16 of 1963 (Kerala)
	6	The Indian Treasure-trove Act, 1878	Repealed in part by 12 of 1891 & 10 of 1914; Amended by 4 of 2005
1879	*18	The Legal Practitioners Act, 1879	Repealed in part by 18 of 1919; 11 of 1923; 21 of 1926; 1 of 1938 and 25 of 1961; Amended by 9 of 1884; 11 of 1896; 1 of 1903; 1 of 1908; 32 of 1925; 15 of 1926; 34 and 38 of 1926; 3 of 1951 and 68 of 1956 Madras Acts 3 of 1943; 14 of 1944; 9 of 1947 and 17 of 1950 Adapted by ALO. (No. 2) 1956
1880	1	The Religious Societies Act, 1881	Repealed in part by 10 of 1914; Amended by 38 of 1920 and Adapted by ALO. (No. 2) 1956

* Will be repealed (except sections 1, 3 and 36 when all the provisions of Act 25 of 1961 are brought into force) Repealed by Act No. 25 of 1961.

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1880	12	The Kazis Act, 1880	Repealed in part by 10 of 1914; Amended by 3 of 1951
1881	11	The Municipal Taxation Act, 1881	Repealed in part by 10 of 1914; Amended by 10 of 1927; 14 of 1932; 35 of 1934 and 58 of 1960; Adapted by A.L.O.(No. 2) 1956
	16	The Obstructions in Fairways Act,1881	Repealed in part by 10 of 1914; Adapted by A.L.O. (No. 2) 1956 amended by 4 of 2005
	26	The Negotiable Instruments Act, 1881	Repealed in part 12 of 1891; and 53 of 1952; Repealed in part and amended by 2 of 1885; Amended by 6 of 1897; 4 and 5 of 1914; 8 of 1919; 25 of 1920; 12 of 1921; 18 of 1922; 30 of 1926; 25 of 1930; 17 of 1934; 33 of 1947; 3 of 1951; 37 of 1955; 62 of 1956; 36 of 1957; 66 of 1988 and 55 of 2002. Adapted by A.L.O.1950 and A.L.O. (No. 2) 1956
188	2 2	The Indian Trusts Act, 1882	Amended by 12 of 1891 3 of 1908; 1 of 1916; 2 of 1917; 31 of 1920; 3' of 1925; 18 of 1934; 3 of 1951; 16 of 1975 and 45 of 1988

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1882 (contd.)	4	The Transfer of Property Act,	Repealed in part by 38 of 1920; 15 of 1895; 5 of 1908; and 11 of 1963 Repealed in part and amended by 2 of 1900 Amended by 3 of 1885; 6 of 1904; 11 of 1915; 38 of 1925; 27 of 1926; 10 of 1927; 20 of 1929; 35 of 1934; 4 of 1938; 6 of 1944; 3 of 1951; 48 of 1952; 48 of 2001 and 3 of 2003 Virtually amended by 5 of 1930; Adapted by A.L.O. 1937; A.L.O. 1948; A.L.O. 1950 and A.L.O. (No. 2) 1956 supplemented by 26 of 1977
	5	The Indian Easements Act, 1882	Amended by 12 of 1891; 10 of 1914 and 36 of 1963; Adapted by A.L.O. 1950 and See Kerala Act 5 of 1962
	7	The Powers-of-Attorney Act, 1882	Repealed in part by 12 of 1891, Amended by 3 of 1951 and 55 of 1982
	21	The Madras Forests (Validation) Act, 1882	
1884	4	The Explosives Act, 1884	Repealed in part by 10 of 1889; 12 of 1891; and 10 of 1914 Amended by Ordinance No. 18 of 1945; 3 of 1951; 3 of 1952 and 32 of 1978

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Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1885	13	The Indian Telegraph Act, 1885	Repealed in part by 1 of 1938; Amended by 11 of 1888; 7 of 1914; 14 of 1914; 27 of 1930; 45 of 1948; 3 of 1951; 47 of 1957; 15 of 1961; 33 of 1971 38 of 1972 48 of 1974; 3 of 2004 and 57 of 2006
	18	The Land Acquisition (Mines) Act, 1885	Repealed in part by 20 of 1937; Repealed in part 4 Amended by 38 of 1920. Adapted by A.L.O. (No. 2) 1956
1886	6	The Births, Deaths and Marriages Registration Act,1886	Repealed in part by 2 of 1891; 12 of 1891 and 1 of 1938; Repealed in part and amended by 9 of 1911 and Amended by 16 of 1890; 38 of 1920; and 24 of 1934; Adapted by A.L.O. (No. 2) 1956
	11	The Indian Tramways Act, 1886	Repealed in part by 9 of 1890. Amended by 5 of 1911 and 4 of 2005. Adapted by A.L.O. (No. 2) 1956
1888	3	The Police Act, 1888	Repealed in part by 10 of 1914; Amended by 12 of 1891; 3 of 1951 and 62 of 1956 and 3 of 1958
	4	The Indian Reserve Forces Act, 1888	Repealed in part by 12 of 1931; Amended by 42 of 1953, 3 of 1958 and 20 of 1983

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1888 (contd.)	8	The Indian Tolls Act, 1888	Repealed in part by 12 o 1891; Adapted by A.L.O (No. 2) 1956
1889	1	The Metal Tokens Act, 1889	Repealed in part by 5 and 10 of 1914 and 1 of 1938; Adapted by A.L.O. (No. 2) 1956 Amended by 46 of 1962
1800	2	The Measures of Length Act, 1889	Repealed by Act 89 of 1956
1890	1	The Revenue Recovery Act, 1890	Repealed in part by 10 of 1941; Amended by 4 of 1914 and 33 of 1950
	6	The Charitable Endowments Act, 1890	Repealed in part and amended by 38 of 1920; amended by 3 of 1951; 58 of 1960 and 56 of 1982
	8	The Guardians and Wards Act, 1890	Repealed in part, by 5 of 1908 and 1 of 1938; Amended by 4 of 1926; 17 of 1929;40 of 1949; 3 of 1951 and 26 of 1968
	9	The Indian Railways Act, 1890	Repealed by 24 of 1989
891	16	The Colonial Courts of Admiralty (India) Act, 1891	Repealed in part by 10 of 1914;Amended by 11 of 1923 and 34 of 1926

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Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1891 (contd.)	18	The Bankers' Books Evidence Act, 1891	Repealed in part by 10 of 1914; Amended by 1 of 1893; 12 of 1900; 3 of 1951; 58 of 1962; 1 of 1984; 21 of 2000 and 55 of 2002
1892	2	The Marriages Validation Act, 1892	Repealed in part by 10 of 1914
	10	The Government Management of Private Estates Act, 1892	Repealed in part by 10 of 1914; Adapted by A.L.O. (No. 2) 1956; Amended by 4 of 2005
1893	4	The Partition Act, 1893	Repealed in part by 10 of 1914; Amended by 3 of 1951
1894	9	The Prisons Act, 1894	Repealed in part by 13 of 1898 and 1 of 1938; Amended by 13 of 1910; 10 of 1914; 17 of 1925; 6 of 1930; 4 of 1986; Madras Acts 14 of 1938; 5 of 1940; 18 and 19 of 1947 and Kerala Act 10 of 1976 ceased to be in force in the Malabar District by Act 9 of 2010.
1897	3	The Epidemic Diseases Act, 1897	Repealed in part by 10 of 1914; Repealed in part and Amended by 38 of 1920; Adapted by A.L.O. (No. 2) 1956

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
	5	The Amending Act, 1897	Repealed in part by 6 of 1901; 1 of 1903; 10 of 1914; 4 of 1922; 12 of 1927; 1 of 1938 and 35 of 1950
1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1	8	The Reformatory Schools Act, 1899	Repealed in part by 3 of 1900; 4 and 10 of 1914 and 1 of 1938 Amended by 4 of 2005 and C.O. 29 Adapted by ALO. (No. 2) 1956
	10	The General Clauses Act, 1897	Repealed in part and amended by 2 of 1903; 10 of 1914 and 18 of 1919 Amended by 17 of 1914; 24 of 1917; 31 of 1920; 11 of 1923; 18 of 1928; 19 of 1936 and 32 of 1940 Adapted by A.L.O. (No. 2) 1956
	14	The Indian Short Titles Act,1897	Repealed in part by 6 of 1898; 8 and 13 of 1899; 2 of 1900; 8 of 1911; 1 of 1917; 7 of 1918; 4 of 1922; 21 of 1923; 3 of 1925; 7 of 1926 and 12 of 1927; Repealed in part and amended by 10 of 1914
1898	3	The Lepers Act, 1898	Repealed in part by 1 of 1903; Amended by 13 of 1903; 22 of 1920; 47 of 1983 and 4 of 2005. Adapted by A.L.O. (No. 2) 1956

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1898 (contd.)	6	The Indian Posts Office Act, 1898 (contd.)	Repealed in part by 10 of 1914; and 48 of 1952 Repealed in part and amended by 15 of 1921. Amended by 2 of 1903. 3 of 1912; 14 of 1914. 16 of 1924; 2 of 1930; 9 of 1934; 16 of 1940; 7 of 1941; 12 of 1942; 8 of 1943; 20 of 1947; 20 of 1948; 14 of 1949; 25 of 1950; 45 of 1952; 14 of 1953; 54 of 1956; 26 of 1960; 13 of 1963; 20 of 1960; 13 of 1963; 20 of 1967; 19 of 1968; 19 and 34 of 1970; 32 o 1971; 20 of 1974; 19 o 1978; 21 of 1979; 44 o 1980; 14 of 1982; 11 o 1983; 67 of 1986; 11 o 1990; 33 of 1996; 26 o 1997; 21 of 1998; 27 o 1999; 14 of 2001; 20 o 2002 and 4 of 2005
			Amended by ordinance 1 of 1935 and 1 of 1940. See the Indian Finance Act, 1931; 7 of 1933; Indian Finance Act, 1935; The Indian Finance Act, 1936 The Indian Finance Act 1937; The Indian Finance Act, 1938; The Indian Finance Act, 1939; The Indian Finance Act, (No. 2 Act, 1940; The Indian Finance Act, 1944; The Indian Finance Act, 1944; The Indian Finance Act 1946

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Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1898 (contd.)	9	The Live-stock Importation Act, 1898	Repealed in part by 10 of 1914 Amended by 3 of 1951; 48 of 1952; 40 of 1953; 54 of 1954; 62 of 1956; 7 of 1958; 2 of 2001 and 4 of 2005
1899	2	The Indian Stamp Act, 1899	Repealed in part by 11 of 1963; Repealed in part and amended by 5 of 1906; 4 of 1914; and 10 of 1914; Amended by 15 of 1904; 6 of 1910; 1 of 1912; 13 of 1916; 18 of 1919; 11 and 43 of 1923; 13 of 1924; 15 and 32 of 1925; 38 of 1926; 5 and 10 of 1927; 18 of 1928; 8 of 1930; 14 of 1932; 35 of 1934; 8 of 1935; 72 of 1952; 43 of 1955; 76 of 1956; 19 of 1958; 14 of 1961; 44 of 1971; 13 of 1973; 66 of 1976; 32 of 1985; 32 of 1994; 22 of 1996; 8 of 1997; 27 of 1999; 10 of 2000; 48 of 2001; 23 of 2004; 4, 28 and 18 of 2005; 21 of 2006 and 37 of 2007
	4	The Government Buildings Act, 1899	Repealed in part by 10 of 1914.
	1		Amended by 38 of 1920 Adapted by A.L.O. (No. 2) 1956

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Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1899 (contd.)	13	The Glanders and Farcy Act, 1899	Repealed in part by 10 of 1914 and 12 of 1927 Amended by 11 of 1901; 12 of 1910; 9 and 38 of 1920 and 4 of 2005. Adapted by A.L.O. (No. 2) 1956
	23	The Church of Scotland Kirk Sessions Act, 1899	Repealed in part by 10 of 1914 Adapted by A.L.O. (No. 2) 1956
1900	3	The Prisoners Act, 1900	Repealed in part by 10 of 1914 and 32 of 1955 Repealed in part and amended by 1 of 1903 and 38 of 1900 Amended by 4 of 1908; 17of 1923; 17 of 1949; 29 of 1950 Ordinance No.15 of 1942; Adapted by A.L.O. (No. 2) 1956
1901	2	The Indian Tolls (Army and Air Force) Act,1901	Repealed in part by 11 of 1901; and 10 of 1914 Amended by 10 of 1927 14 of 1932; 14 of 1942 3 of 1951 and 20 o 1983 Adapted by A.L.O (No. 2) 1956
	11	The Amending Act, 1901	Repealed in part by 1 of 1903 10 of 1914; 12 of 1927 3 of 1937 and 1 of 1933 Repealed in part and amended by 12 of 1910

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1903	1	The Amending Act, 1903	Repealed in part by 4 and 10 of 1914; 38 of 1920; 5 of 1923; 12 of 1927 and 1 of 1938
	7	The Works of Defence Act, 1903	Amended by 5 of 1909; 11 of 1921; 28 of 1940; 39 of 1965 and 50 of 1974; Adapted by A.L.O.(No. 2) 1956
1905	4	The Indian Railway Board Act, 1905	
1906	3	The Coinage Act, 1906	Repealed in part by 10 of 1914; Amended by 4 and 22 of 1918; 21 of 1919; 36 of 1920; 10 of 1924; 4 of 1927; 2 of 1934; 6 of 1940; 28 of 1947; 3 of 1951; 10 of 1953; 31 of 1955; 62 of 1956; 17 of 1964; 28 of 1968; 47 of 1975 and 33 of 1985 Amended by Ordinance 6 of 1940; Ordinance No. 12 of 1940; Ordinance No. 14 of 1940 and Ordinance 4 of 1942

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
908	5	The Code of Civil Procedure, 1908	Repealed in part by 3 of 1909; 11 of 1923; 10 of 1940; 21 of 1941 and 48 of 1952; Repealed in part and amended by 10 and 17 of 1914; and 38 of 1920; Amended by 1 and 4 of 1914; 13 of 1916; 24 of 1917; 18 of 1919; 24 and 26 of 1920; 3 of 1921; 9 of 1922; 26 and 29 of 1923; 20, 23 and 32 of 1925; 1, 6, 22, 30 and 34 of 1926; 10 of 1927; 18 of 1928; 21 of 1929; 10 of 1932; 35 of 1934; 21 of 1936; 8, 9 and 16 of 1937; 26 of 1939; 34 of 1940; 4 of 1941; 23, 24 and 25 of 1942; 5 of 1943; 6 of 1948; 32 of 1949; 2,19 and 24 of 1951; 71 of 1952; 42 of 1953; 66 and 68 of 1956; 13 of 1957; (Kerala); 26 and 36 of 1963; 54 of 1972; 49 of 1973; 104 of 1976; 38 of 1978; 20 of 1983; 45 and 19 of 1988; 46 of 1999 and 22 of 2002. Adapted by A.L.O. (No. 2) 1956
	6	The Explosive Substances Act, 1908	Amended by 3 of 1951 and 54 of 2001
Year	Act No.	Short Title	Repeals and Amendments
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(1)	(2)	(3)	(4)
1908 (contd.)	14	The Indian Criminal Law Amendment Act, 1908	Repealed in part by 5 of 1922; Amended by 23 of 1932; 11 of 1950 (Madras) and 16 of 1950; Adapted by A.L.O. (No. 2) 1956; Repealed in part and amended by 38 of 1920
	15	The Indian Ports Act, 1908	Amended by 4 of 1911; 6 of 1916; 15 of 1922; 39 of 1923; 9 of 1925; 11 of 1929; 11 of 1931; 26 of 1938; 35 of 1950; 3 and 35 of 1951; 55 of 1952. 17 of 1978 and 20 of 1983. Act 23 of 1992; Act 15 of 1997 Adapted by A.L.O. (No. 2) 1956
	16	The Registration Act, 1908	Repealed in part by 5 o 1917; 38 of 1920; 10 o 1927; 15 of 1929 and of 1938. Amended by 4 of 1914; 11 of 1917; 13 of 1926; 28 o 1927; 21 of 1929; 32 an 33 of 1940; 39 of 1948; of 1951; 17 of 1956;20 o 1983; and 48 of 2001 Amended by Kerala Act of 1959 and 7 of 1968
1909	7	The Anand Marriage Act, 1909	Amended by 48 of 195 and 29 of 2012. Adapte by A.L.O. (No. 2) 1956

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1910	5	The Dourine Act, 1910	Amended by 8 of 1920 and 4 of 2005 Adapted by A.L.O. (No. 2) 1956
	10	The Indian Museum Act, 1910	Amended by 7 of 1912; 17 of 1922; 45 of 1960 and 20 of 1983; Repealed in part by 10 of 1914
1911	2	The Indian Patents and Designs Act, 1911	Repealed in part by 31 of 1920; Amended by 17 of 1914; 29 of 1920; 11 of 1923; 11 of 1930; 15 of 1944; 9 of 1945; 32 of 1950; 3 of 1951; 48, 70 and 72 of 1952; 55 of 1953; 62 of 1956; 44 of 1968 and 4 of 1985 Adapted by A.L.O.(No. 2) 1956; See 6 of 1915; 12 of 1927; 20 of 1937; 12 of 1939, 10 of 1942; 37 of 1947; 2 of 1950 and 39 of 1970
	10	The Prevention of Seditious Meetings Act, 1911	Repealed in part by 12 of 1927; Adapted by A.L.O. (No. 2) 1956
1913	2	The Official Trustees Act, 1913	Repealed in part by 5 of 1917 and 12 of 1927; Amended by 10 of 1914; 18 of 1919; 21 of 1922; 3 of 1951; 72 of 1952; 48 of 1964; 25 of 1968 and 20 of 1983; Adapted by A.L.O. (No. 2) 1956

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1913 (contd.)	5	The White Phosphorus Matches Prohibition Act, 1913	Repealed in part by 1 of 1938; Adapted by A.L.O. (No. 2) 1956
1914	2	The Destructive Insects and Pests Act, 1914	Amended by 20 of 1930; 6 of 1938; 3 of 1939; 3 of 1951; 62 of 1956 and 4 of 1986 and 12 of 1992
1916	7	The Indian Medical Degrees Act, 1916	Amended by Madras Act, 20 of 1940; Adapted by A.L.O. (No. 2) of 1956
	15	The Hindu Disposition of Property Act, 1916	Amended by 48 of 1959 and 26 of 1968 Repealed in part and amended by 21 of 1929. Adapted by A.L.O. (No. 2) 1956
1917	1	The Inland Vessels Act, 1917	Amended by 6 of 1920; 11 of 1923; 13 of 1930; 58 of 1949; 38 of 1950; 26 of 1951; 35 of 1977; 4 of 2005 and 35 of 2007 Repealed in part by 38 of 1920; 21 of 1923 and 12 of 1927
	18	The Post Office Cash Certificates Act, 1917	Amended by 32 of 1920 and 2 of 1943
1918	2	The Cinematograph Act, 1918	Amended by 23 of 1919; 39 and 62 of 1949 and 3 of 1951 Repealed in part by 37 of 1952 and 9 of 1955 (Madras) Repealed in part and amended by 38 of 1920.

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1918 (contd.)	10	The Usurious Loans Act, 1918	Amended by 28 of 1926 and Madras Act 8 of 1937; Adapted by A.L.O. (No. 3) 1956
	22	The Bronze Coin (Legal Tender) Act, 1918	Adapted by A.L.O. (No. 3) 1956
	12	The Poisons Act, 1919	Amended by 38 of 1920; 47 of 1958 and 4 of 1986 Repealed in part by 12 of 1927; Adapted by A.L.O. (No. 3) 1956
1920	10	The Indian Securities Act, 1919	Repealed in part by 12 of 1937; Amended by 21 of 1927; 2 of 1928; 28 of 1937 and 4 of 1986; Adapted by A.L.O. (No. 3) 1956
	14	The Charitable and Religious Trusts Act, 1920	Amended by 41 of 1923 and 3 of 1951 See 29 of 1954
	15	The Indian Red Cross Society Act, 1920	Amended by 17 of 1937; 3 of 1951; 22 of 1956; and 14 of 1992 Adapted by A.L.O. (No. 4) 1957
	34	The Indian Passport (Entry into India) Act, 1920	Amended by 36 of 1949; 3 of 1951; 15 of 1967; 4 of 1986 and 47 of 2000
192	1 18	The Maintenance Orders Enforcement Act, 1921	Amended by 3 of 1951; 47 of 1952 and 20 of 1983

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1922	22	The Police (Incitement to Disaffection) Act, 1922	Adapted by A.L.O. (No. 3) 1956
	5	The Indian Boilers Act, 1923	Repealed in part by 12 of 1927; and 34 of 1939 Amended by 9 of 1929; 11 of 1937; 5 of 1942; 17 of 1943; 34 of 1947; 3 and 38 of 1951; 25 and 48 of 1952; 18 of 1960; 4 of 1986 and 49 of 2007 Adapted by A.L.O. (No. 3) 1956
1923	6	The Contonments (House Accommodation) Act, 1923	Repealed in part by 12 of 1927. Amended by 10 of 1925; 9 of 1930; 22 of 1933; 32 of 1940; 53 of 1950 and 20 of 1983; Adapted by A.L.O. (No. 3) 1956; Amended by Ordinance 18 of 1950.
	7	The Indian Naval Armament Act, 1923	Amended by 8 of 1931 and 2 of 1937; Adapted by A.L.O. (No. 3) 1956
	8	The Workmen's Compensation Act, 1923	Repealed in part and amended by 7 of 1924; Amended by 37 of 1925; 29 of 1926; 5 of 1929; 15 of 1933; 7 of 1937; 9 of 1938; 13 and 42 of 1939; 1 of 1942; 1 of 1946; 3 of 1951; 36 of 1957; 8 of 1959; 18 and 58 of 1960; 64 of 1962; 51 of 1970; 65 of 1976; 22 of 1984; 4 of 1986, Act 30 of 1995; 46 of 2000 and 45 of 2009. Adapted by A.L.O. (No. 3) 1956

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
(contd.) (contd.)	14	The Indian Cotton Cess Act, 1923	Amended by 1 of 1924; 18 of 1925; 14 of 1929; 5 and 34 of 1939; 32 of 1940; 51 of 1947; 59 of 1948; 3 of 1951; 48 of 1952; 50 of 1956; 62 of 1956 and 40 of 1960
	19.	The Indian Official Secrets Act, 1923	Repealed in part by 12 of 1927; Amended by 35 of 1939; 3 of 1951; 51 of 1962; 24 of 1967 and 42 of 1971; Amended by Ordinance 24 of 1948.
	42	The Mussalman Wakf Act, 1923	Amended by 4 of 2005. Adapted by A.L.O. (No. 3) 1956
	4	The Indian Soldiers (Litigation) Act, 1925	Repealed in part by 12 of 1927; Amended by 14 of 1932; 23 of 1970 and 4 of 1986. Adapted by A.L.O. (No. 3) 1956; Amended by Ordinance 64 of 1942, 14 of 1944, 18 of 1946, 3 of 1951 and 62 of 1956
	19	The Provident Funds Act, 1925	Repealed in part by 12 of 1927; Amended by 28 of 1925; 7 of 1927; 1 of 1930; 25 of 1942; 11 of 1946; 35 of 1950; 3 of 1951 and 46 of 1975
	26	The Indian Carriage of Goods by Sea Act, 1925	See 18 of 1949 Amended by Act 52 o 1964; 28 of 1993 and 4 of 2000.

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1925 (contd.)	39	The Indian Succession Act, 1925	Amended by 37 and 40 of 1926; 10 and 18 of 1927; 14 of 1928; 18 and 21 of 1929; 17 of 1931; 35 of 1934; 17 of 1939; 35 of 1949; 3 of 1951; 48 of 1952; 34 of 1957; 16 of 1962; 52 of 1964; 20 of 1983; 51 of 1991, 30 of 2001 and 26 of 2002. Kerala Act 1 of 1997; 51 of 1991. Repealed in part by 12 of 1927 and 42 of 1953.
	16	The Indian Trade Unions Act, 1926	Amended by 15 of 1928; 45 of 1947; 3 of 1951; 42 of 1960; 38 of 1964 51 of 1970 and 31 of 2001.
			Repealed in part by 25 of 1942
	38	The Indian Bar Councils Act, 1926	Amended by 13 of 1927; 3 of 1951; Madras Act, 9 of 1947; Madras Act, 35 of 1954 and Act 11 of 1960 Adapted by A.L.O., (No. 3) 1956 See also 10 of 1951. Repealed in part by 25 of 1961
1927	17	The Indian Light House Act, 1927	Repealed in part by 1 of 1938 See 18 of 1949
A		N TA	Amended by 52 of 1949; 16 of 1959; 37 of 1976 and 66 of 1985.

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Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1928	12	The Hindu Inheritance (Removal of Disabilities) Act, 1928	Amended by 48 of 1959 and 26 1968. Adapted by A.L.O. (No. 3) 1956
1929	19	The Child Marriage Restraint Act, 1929	Amended by 8 of 1920; 7 and 19 of 1938; 41 of 1949; 3 of 1951 and 26 of 1968
	21	The Transfer of Property (Amend- ment) Supplementary Act, 1929	Repealed in part by I of 1938 and 34 of 1939; Amended by 16 of 1930
	3	The Sale of Goods Act, 1930	Repealed in part by I of 1938; Amended by 41 of 1940; 3 of 1951 and 33 of 1963, 28 of 1993
	15	The Indian Finance Act, 1930	Repealed in part by 32 of 1924 and 20 of 1937
	24	The Indian Lac Cess Act, 1930	Repealed in part by 1 of 1938; Amended by 24 of 1932; 9 of 1936; 5 of 1937; 30 of 1948; 3 of 1951; 35 and 62 of 1956 and 40 of 1960
	30	The Hindu Gains of Learning Act, 1930	Amended by 48 of 1959; Adapted by A.L.O. (No. 3) 1956
1931		The Indian Finance Act, 1931	Amended by the Indian Finance (Supplementary and Extending) Act, 1931 and 28 of 1933; Repealed in part by 32 of 1934 and 20 of 1937

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1931 (contd.)	16	The Provisional Collection of Taxes Act, 1931	Repealed in part by 1 of 1938; Amended by 12 of 1957 and 45 of 1964
1932	9	The Indian Partnership Act, 1932	Repealed in part by 1 of 1938; Amended by 24 of 1934; 3 of 1951 and 20 of 1983 Locally amended by A.L.O. (Kerala) (No. 2) 1957 and 25 of 1973 (Kerala)
	11	The Public Suits Validation Act, 1932	Adapted by A.L.O. (No. 3) 1956
	23	The Criminal Law (Amendment) Act, 1932	Repealed in part by 1 of 1938; Amended by 24 of 1934; Repealed in part and amended by Criminal law Amendment Act, 1935; Adapted by A.L.O. (No. 3) 1956
933	7	The Indian Finance Act, 1933	Repealed in part by 32 of 1934 and 20 of 1937; Adapted by A.L.O. (No. 3) 1956
	17	The Indian Wireless Telegraphy Act, 1933	Repealed in part by 32 of 1940; Amended by 31 of 1949; 3 of 1951; 15 of 1961 and 4 of 1986

Voar	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1934	2	The Reserve Bank of India Act, 1934	Repealed in part by 20 of 1937 and 2 of 1948. Amended by Act 9 of 1940; 13 of 1940; 38 of 1940. Ordinance No. 4 of 1940; Ordinance No. 3 of 1941; Ordinance No. 9 of 1942; Ordinance No. 9 of 1942; Ordinance No. 19 of 1945; Act 23 of 1946; 11 of 1947; 23 of 1947; Ord. 19 of 1947; Ordinance No. 25 of 1948; 62 of 1948; 10 of 1949; Ordinance No. 19 of 1949; Act 21 and 24 of 1978; 28 and 61 of 1981; 1 and 62 of 1984; 81 of 1985; 53 of 1987; 66 of 1988; 39 of 1989; 9 of 1991; 23 of 1997; 21 of 2000; 53 of 2003; 30 of 2005 and 26 of 2006 See 7 of 1940 Amended by 32 of 1951; 54 of 1953; 23 and 24 of 1955; 28,37,38,62 and 79 of 1956; Ordinance 5 of 1956; 19 and 48 of 1957; Ordinance 14, 33 and 38 of 1959; 14 and 58 of 1960; 47 of 1961; 35 of 1963; 18 of 1964; 23 of 1965; 17 o 1966; 58 of 1968; 55 o 1969; 39 and 81 of 1971 44 of 1973; 52 of 1975; 21 of 1976

Year	Act No.	Short Title	Repeals and Amendments	
(1)	(2) (3)		(4)	
1934 (contd.)	9	The Indian Finance Act, 1933	Repealed in part by 32 of 1934 and 20 of 1937; Adapted by A.L.O. (No. 3) 1956	
	19	The Indian Dock Labourers Act, 1934	Amended by 3 of 1951	
	22	The Aircraft Act, 1934	Repealed in part by 1 of 1938 and 52 of 1962; Amended by 7 of 1936; 22 of 1938; 35 and 37 of 1939; 5 of 1944; 24 of 1948; 3 of 1951; 44 of 1960; 51 of 1962; 42 and 43 of 1971; 12 of 1972; 1 of 1983; 64 and 69 of 1985; 50 of 1988; 55 of 1994 and 51 of 2000; 44 of 2007 and 27 of 2008	
	30	The Petroleum Act, 1934	Repealed in part by 1 of 1938 and 20 of 1952; Amended by 25 of 1940; 3 of 1941; 3 of 1951; 62 of 1956; 24 of 1970 and 31 of 1977	
1935		The Indian Finance Act, 1935	Repealed in part by 20 of 1937; Adapted by A.L.O. (No. 3) 1956	
		The Indian Finance Act, 1935	Repealed in part by 32 of 1940 Adapted by A.L.O. (No. 3) 1956	

Year	Year Act No. Short Title		Repeals and Amendments
(1)	(2)	(3)	(4)
1936	3	The Parsi Marriage and Divorce Act, 1936	Repealed in part by 20 of 1937; Amended by 14 of 1940; 3 of 1951; 36 of 1957: 26 of 1968; 5 of 1988 and 49 of 2001; Adapted by A.L.O. (No. 3) 1956
	4	The Payment of Wages Act, 1936	Amended by 20 of 1937; 22 of 1937; Ordinance No. 3 of 1940; 3 of 1951; 68 of 1957; 51 of 1962; 53 of 1969; Kerala Act, 34 of 1969; 51 of 1970; 42 of 1971; 56 of 1974; 29 of 1976; 19 of 1977; 38 of 1982; Kerala Act 11 1977 and Act 41 of 2005.
	5	The Decrees and Orders Validating Act, 1936	Adapted by A.L.O. (No. 3) 1956
	18	The Red Cross Society (Allocation of Property) Act, 1936	Adapted by A.L.O. (No. 3) 1956
937	1	The Agricultural Produce (Grading and Marking) Act, 1937	Amended by 13 of 1942; 20 of 1943; 3 of 1951; 25 of 1960; 20 of 1983 and 76 of 1986
		The Indian Finance Act, 1935	
	19	The Arya Marriage Validation Act, 1937	Amended by 32 of 1940; Adapted by A.L.O. (No. 3) 1956
	25	The Federal Court Act, 1937	

Year	Act No.	Short Title	Repeals and Amendments	
(1)	(1) (2) (3)		(4)	
1937 (contd.)	26	The Muslim Personal Law (Shariat) Application Act, 1937	Repealed in part by 8 of 1939; Amended by 16 of 1943; 48 of 1959; 26 of 1968 and 20 of 1983: Adapted by A.L.O. (No. 3) 1956	
1938	4	The Insurance Act, 1938	Amended by 11 and 41 of 1939; 20 of 1940; 13 of 1941; 25 of 1942; 7 of 1944; 6 of 1946; 10 of 1948; 47 of 1950; 18 and 54 of 1955; 62 of 1956; 35 of 1957; 11 of 1961; 32 of 1965; 62 of 1968; 20 of 1983; 41 of 1999; 42 of 2002; 11 of 2003 and 28 of 2005. Amended by Ordinance 6 of 1950 and 6 of 1955. Repealed in part and amended by 36 of 1957.	
	5	The Manoeuvres Field Firing and Artillery Practice Act, 1938	Amended by 3 of 1951 and 4 of 2005.	
	10	The Cutchi Memons Act, 1938	Repealed in part by 25 of 1942. Repealed by Kerala Act 13 of 1997 in Malaban area	
	20	The Criminal law (Amendment) Act, 1938	Amended by 3 of 1951	

Year	Act No.	Short Title	Repeals and Amendments	
(1)	(2)	(3)	(4)	
1939	8	The Dissolution of Muslim Marriages Act, 1939	Repealed in part by 25 of 1942; Amended by 48 of 1959; and 26 of 1968 Adapted by A.L.O. (No. 3) 1956	
	9	The Standards Weights Act, 1939	Amended by 3 of 1951. See Act 89 of 1956	
	16	The Registration of Foreigners Act, 1939	Amended by 37 of 1949; 3 of 1951; 11 of 1957 and 4 of 1986; Ordinance 1 of 1957	
1000	30	The Commercial Documents Evidence Act, 1939	Amended by 35 of 1950; Adapted A.L.O. (No. 3) 1956	
1940	16	The Indian Finance Act, 1940	Repealed in part by 6 of 1945; Adapted by A.L.O. (No. 3) 1956	
	23	The Drugs and Cosmetic Act, 1940	Amended by 40 of 1949; 3 of 1951; 11 of 1955; 35 of 1960; 21 of 1962; 13 of 1964, 19 of 1972; 68 of 1982; 71 of 1986; 22 of 1995 and 26 of 2008.	
941 The Indian Finance Act, 1941		The Indian Finance Act, 1941	Repealed in part by 6 of 1945 Adapted in A.L.O. (No. 3) 1956	

Year	Act No.	Short Title	Repeals and Amendments	
(1)	(2)	(3)	(4) Amended by 3 of 1951	
1941 (contd.)	25	The Railways (Local Authorities' Taxation) Act, 1941		
1942	7	The Coffee Act, 1942	Repealed in part by 2 of 1948 and 24 of 2006; Amended by 7 of 1943; 2 and 16 of 1944; 4 of 1947; 34 of 1949; 3 of 1951; 50 of 1954; 40 of 1960: 48 of 1961 and 48 of 1985; 23 of 1994, 22 of 1995, Adapted by A.L.O. (No. 3) 1956	
	12	The Indian Finance Act, 1942	See 8 of 1943; Ordinance No. 16 of 1943; The Indian Finance Act, 1944; The Indian Finance Act, 1945; 7 of 1946; 20 of 1947 and 67 of 1949: Adapted by A.L.O. (No. 3) 1956	
1943	8	The Indian Finance Act, 1943	Adapted by A.L.O. (No. 3) 1956	
	9	The Reciprocity Act, 1943	Amended by 22 of 1943 3 of 1951 and 4 of 1986	
	23	The War Injuries (Compensation Insurance) Act, 1943	Amended by Ordinance No. 54 of 1944 and No. 4 of 1945; Amended by Act 4 of 2005	

Year	Act No.	Short Title	Repeals and Amendments	
(1)	(1) (2) (3)		(4)	
(1) 1944		(3) The Central Excise Act, 1944	Adapted by A.L.O. (No. 3) 1956 Amended by the Indian Finance Act, 1944; the Indian Finance Act, 1945; 6 of 1945, 7 of 1946; 20 of 1948; 14 of 1949; 25 of 1950; 23 and 45 of 1951; 48 of 1952; 14 and 15 of 1955; 17, 34 and 41 of 1954; 15 of 1955; 18, 58, 76 and 81 of 1956; 5, 26 and 49 of 1957; 11 and 45 of 1958; 12 and 37 of 1959; 13 and 38 of 1960; 14 of 1961: 20 of 1962; 13, 30 and 54 of 1963; 5 of 1964; 10 and 15 of 1965; 13 of 1966; 20 of 1967; 19 of 1970; 32 and 44 of 1971; 16 of 1972; 13, 21, 22; 36 and 58 of 1973; 20 and 31 of 1974; 25 of 1975; 66 of 1976; 29 of 1977; 25 of 1978; 21 of 1979; 6 and 44 of 1980; 16 of 1981; 14 of 1982; 11 of 1983; 21 of 1984; 32 and	
			79 of 1985; 5, 23 and 62	
Sec.		and a state of the	of 1986; 11 of 1987; 29 of 1988, 12 of 1990; 40	
			of 1991; 18 of 1992; 38	
			of 1993, 22 of 1995, 33	

Year	Act No.	Short Title	Repeals and Amendments	
(1)	(2)	(3)	(4)	
(contd.)	1	The Central Excise Act, 1944 (Contd.)	of 1996; 26 of 1997; 21 of 1998; 27 of 1999; 10 of 2000; 14 of 2001; 20 of 2002; 32 of 2003; 23 of 2004; 18 and 49 of 2005; 21 and 29 of 2006; 22 of 2007; Ord. 1 of 1949 Ord. 9 of 1954; Indian Finance Act, 1944 and 1945; Repealed in part by Act 2 of 1948, 48 of 1952 and 58 of 1960 Adapted by A.L.O. (No. 3) 1956	
	1. A.	The Indian Finance Act, 1944	engineting a little	
	10	The Criminal Law (Amendment) Ordinance	Amended by 6 of 1945; 14 of 1950; 3 of 1951; and 41 of 1959	
	18	The Public Debt Act, 1944	Amended by 6 of 1949; 57 of 1956; 44 of 1959; and 44 of 1972; Adapted by A.L.O. (No. 3) 1956	
1945		The Indian Finance Act, 1945	Amended by 7 of 1946	
	47	The International Monetary Fund and Bank Act, 1945	Amended by 3 of 1951 25 of 1959; 41 of 1969 and 67 of 1982	
1946	7	The Indian Finance Act, 1946	Amended by 67 of 1949	
	20	The Industrial Employment (Standing Orders) Act, 1946	Amended by 3 of 1951 36 of 1956; 16 of 1961 39 of 1963; 51 of 1970 and 18 of 1982	

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1946 (contd.)	22	The Mica Mines Labour Welfare Fund Act, 1946	Amended by 3 of 1951; 51 of 1980 and 15 of 1987
	25	The Delhi Special Police Establishment Act, 1946	Repealed in part by 35 of 1950; Amended by 3 of 1951; 26 of 1952; 62 of 1956; 40 of 1964; 45 of 2003 and 20 of 2006 Adapted by A.L.O. (No. 3) 1956
	26	The Special Tribunals Supple- mentary Provisions) Act, 1946	Repealed in part by 35 of 1950; Adapted by A.L.O. (No. 3) 1956
	31	The Foreigners Act, 1946	Amended by 38 of 1947; 3 of 1951; 11 of 1957; 42 of 1962 and 16 of 2004; Repealed in part by 35 of 1950
		1947	Amended by Madras Act, 12 of 1949 Repealed in part by 35 of 1950 Amended by Act 54 of 1949; 48 of 1950; 40 and 65 of 1951; 18 of 1952: 43 of 1953; 48 of 1954; 36 and 41 of 1956; 18 of 1957; 38 of 1959; 47 of 1961; 10 and 52 of 1963; 18 and 36 of 1964 35 of 1965; 57 of 1968; 22 of 1969; 5 of 1970; 51 of 1970; 45 of 1971 32 of 1972; 42 of 1975;

Year	Act No.	Short Title	Repeals and Amendments	
(1)	1) (2) (3)		(4)	
1947 (contd.)	14	The Industrial Disputes Act, 1947 (Contd.)	21 and 32 of 1976; 40 of 1980; 28 and 261 of 1981; 46 of 1982; 49 and 62 of 1984; 53 of 1987, 39 of 1989; 24 of 1996 and 53 of 2003, Amended by Ordinance 6 and 28 of 1949; 9 of 1951; 5 of 1953; 4 of 1957. Amended by Kerala Act 28 of 1961.	
	15	The Armed Forces (Emergency Duties) Act, 1947	Amended by 4 of 1948; 3 of 1951 and 58 of 1960	
	16	The Trading with the Enemy (Continuance of Emergency Provisions) Act, 1947	Amended by 3 of 1951	
	18	The Imports and Exports (Control) Act, 1947	Amended by 63 of 1949; 6 of 1950; 2 of 1955, 4 of 1960; 2 of 1966; 7 of 1971 and 12 of 1976	
	20	The Indian Finance Act, 1945		
	24	The Rubber Act, 1947	Amended by 33 and 50 of 1949; 3 of 1951: 50 of 1952; 54 of 1954; 21 of 1960; 54 of 1982, and 33 of 1994 Adapted by A.L.O. (No. 3) 1956	
	43	The United Nations (Security Council) Act, 1947	Amended by Act 26 of 1968.	
	46	The United Nations (Privilege and Immunities) Act ,1947	Amended by Act 4 of 1986	

Year Act No.		Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1947 (contd.)			Amended by Act 75 of 1950; 45 of 1957 and 4 of 1986 Adapted by A.L.O. (No. 3) 1956
1948	1	The Federal Court (Enlargement of Jurisdiction) Act, 1947	
	8	The Pharmacy Act, 1948	Amended by 24 of 1959, 70 of 1976; 22 of 1982 and 4 of 1986 Adapted by A.L.O. (No. 3) 1956
	9	The Dock Workers (Regulation of Employment) Act, 1948	Amended by 29 of 1949; 3 of 1951; 8 of 1962; 31 of 1970; 49 of 1980 and 56 of 1988
	11	The Minimum Wages Act, 1948	Amended by 56 of 1950; 3 and 16 of 1951; 26 of 1954; 30 of 1957; 31 of 1961; 51 of 1970; 61 of 1986 and 4 of 2005. Amended by Ordinance 17 of 1950. Amended in Kerala by Kerala Act 18 of 1960.
	12	The Rehabilitation Finance Administration Act, 1948	Amended by 1 of 1950; 36 of 1953; 36 of 1957 and 4 of 1986 Ordinance 2 of 1953
	16	The Dentists Act, 1948	Amended by 58 of 1950; 12 of 1955; 36 of 1957; 42 of 1972; 4 of 1986, and 30 of 1993 Ordinance 16 of 1950 Adapted by A.L.O. (No. 3) 1956

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1948	20	The Indian Finance Act, 1948	
(contd.)	31	The National Cadet Corps Act, 1948	Amended by Act 3 of 1951; Ordinance 57 of 1952; Act 19 of 1955 and 50 of 1975
	34	The Employees' State Insurance Act, 1948	Amended by 58 of 1951; 44 of 1966; 51 of 1970 38 of 1975; 45 of 1984; 29 of 1989 and 18 of 2010 Adapted by A.L.O. (No. 3) 1956; A.L.O. (No. 4) 1957
	37	The Census Act, 1948	Amended by 40 of 1949; 51 of 1950; 22 of 1959; 56 of 1974; 4 of 1986 and 11 of 1994
			Repealed in part by 36 of 1957 Adapted by A.L.O. (No. 3) 1956
	40	The Indian Matrimonial Causes (War Marriages) Act,1948	Adapted by A.L.O. (No. 3) 1956
	41	The Diplomatic and Consular Officers (Oaths and Fees) Act, 1948	Adapted by A.L.O. (No. 3) 1956 Amended by Act 4 of 1986 and Act 2 of 1973
	46	The Coal Mines provident Fund and Miscellaneous Provisions Act, 1948	Amended by 40 of 1949 80 of 1950; 21 of 1951; 45 of 1965; 51 of 1970; 16 of 1971; 99 of 1976 and 23 of 1996

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1948 (contd.)	51	The Imperial Library (Change of Name) Act, 1948	
	53	The Oil Fields (Regulation and Development) Act, 1948	Amended by 40 of 1949; 3 of 1951; 67 of 1957: 39 of 1969; 20 of 1984, 4 of 1993 and 29 of 1998.
	56	The Territorial Army Act, 1948	Repealed in part by 35 of 1950 Amended by 3 of 1951; 33 of 1952; 92 of 1956 and 53 of 1980
	61	The Central Silk Board Act, 1948	Amended by 40 of 1949; 3 of 1951; 56 of 1952; 31 of 1953; 21 of 1970; 13 of 1982 and 42 of 2006 Adapted by A.L.O. (No. 3) 1956
	62	The Reserve Bank (Transfer of Public Ownership) Act, 1948	Repealed in part by 35 of 1950; Amended by Act of 2005
	63	The Factories Act, 1948	Amended by 40 of 1949; 3 of 1951; 25 of 1954; 51 of 1970; 94 of 1976 and 20 of 1987 Repealed in part by 35 of 1950
1949	8	The Seaward Artillery Practice Act, 1949	Adapted by A.L.O. (No. 3) 1956 Amended by 3 of 1973

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Year	Act No.	Short Title	Repeals and Amendments
1)	(2)	(3)	(4)
949 contd.)	10	The Banking Regulation Act, 1949	Amended by Act 20 of 1950; 52 of 1953; 23 of 1955; 38, 62, 79 and 95 of 1956; 33 and 38 of 1959; 23 and 37 of 1960; 7 and 47 of 1961; 36 of 1962; 55 of 1963; 18 of 1964; 23 of 1965; 58 of 1968; 22 of 1969; 5 of 1970; 21 of 1976; 40 of 1980; 28 of 1981; 1 and 62 of 1984; 53 of 1987; 66 of 1988; 39 of 1989; 54 of 1991, 20 of 1994; 53 of 2003; 24 of 2004; 28 and 130 of 2005; 17 of 2007 and 4 of 2013 Ordinance 23 of 1949, 34 of 1953 and 5 of 1956. Repealed in part by 36 of 1957 Adapted by A.L.O. (No. 3) 1956
	14	The Indian Finance Act, 1949	Amended by 54 of 1950
	38	The Chartered Accountants Act, 1949	Amended by Act 3 of 1951; 40 of 1955; 15 of 1959; 52 of 1964; 25 of 1968, 20 of 1983; 9 of 2006 and 3 of 2012. Ordinance 15 of 1949. Repealed in part by 48 of 1952

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Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1949 (contd.)	51	The Requisitioned Land and (Apportionment of Compensation) Act, 1949	
	54	The Industrial Disputes (Banking and Insurance Companies) Act, 1949	Amended by 3 of 1951 Repealed in part by 48 of 1952
	61	The Profession Tax Limitation (Amendment and Validation) Act, 1949	
	66	The Central Reserve Police Force Act, 1949	Amended by 3 of 1951 and 4 of 1986
1950	7	The High Courts Seals Act, 1950	Repealed in part by Act, 36 of 1957 Adapted by A.L.O. (No. 3) 1956
	10	The Immigrants (Expulsion from Assam) Act, 1950	Repealed in part by 36 of 1957
	12	The Emblems and Names (Prevention of Improper Use) Act, 1950	Amended by 62 of 1956 and 4 of 1986 Adapted by A.L.O. (No. 3) 1956
	15	The Judicial Commissioner's Courts (Declaration as High Courts) Act, 1950	Adapted by A.L.O. (No. 2) 1956
	18	The Special Criminal Courts (Jurisdiction) Act, 1950	Adapted by A.L.O. (No. 3) 1956
	25	The Indian Finance Act, 1950	Amended by 54 of 1950
	29	The Transfer of Prisoners Act, 1950	Amended by 48 of 1952 and 25 of 1968 Repealed in part by 36 of 1957 Adapted by A.L.O. (No. 3) 1956

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Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1950 (contd.)	30	The Union Territories (Laws) Act, 1950	
			Repealed in part by 48 of 1952 Adapted by A.L.O. (No. 2) 1956
	33	The Opium and Revenue Laws (Extension of Application) Act, 1950	Amended by 44 of 1951 (retrospectively)
	40	The Army and Air Force (Disposal of Private Property) Act, 1950	Repealed in part by 36 of 1957 and Amended by 30 of 1970; 20 of 1983 and 31 of 2000
	43	The Representation of the People Act, 1950	Amended by 73 of 1950; 27, 49 and 67 of 1951; 30 of 1953; 32 and 36 of 1954; 2, 60, 72 and 103 of 1956; 37, 42 and 66 of 1957; 58 of 1958; 56 of 1959; 11, 20 and 58 of 1960; 35 and 40 of 1961; 1 and 27 of 1962; 2 and 20 of 1963; 33 of 1964; 14 and 49 of 1965; 19, 31 and 47 of 1966; 61 of 1968; 20 and 46 of 1969; 53 of 1970; 81 of 1971, 83 of 1972; 29 of 1973, 10 and 88 of 1976; 8 of 1980; 34 of 1983; 34 of 1984; 40 and 69 of 1986; 18,31, 38 and 40 of 1987; 1 and 21 of 1989; 1 and 38 of 1992; 21 and 29 of

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Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1950 (contd.)	43	The Representation of the People Act, 1950 (contd.)	1996; 28,29 and 30 of 2000; 6 of 2003; 2 of 2004; 1 of 2006; 10 of 2008 and 41 of 2009.
	45	The Air Force Act, 1950	Amended by 62 of 1952; 19 of 1955; 13 of 1975 and 4 of 1986 Repealed in part by 36 of 1957 Adapted by A.L.O. (No. 3) 1956
	46	The Army Act, 1950	Amended by 19 of 1955; 56 of 1974; 13 of 1975; 20 of 1983 and 37 of 1992 Repealed in part by 36 of 1957 Adapted by A.L.O. (No. 3) 1956
	49	The Contingency Fund of India Act, 1950	Amended by Act 20 of 1970; 10 of 1972; 81 of 1976; 4 of 1980 and 51 of 1982; 1 of 1995; 4 of 1998; 29 of 1999 and 18 of 2005.
	64	The Road Transport Corporations Act, 1950	 Amended by 87 of 1956; 28 of 1959; 11 of 1960; 25 of 1968; 71 and 81 of 1971; 63 of 1982 and 4 of 2005. Repealed in part by 36 of 1957 [Not brought into force in this State] Adapted by A.L.O. (No. 3 1956

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Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1950 (contd.)	74	The Telegraph Wires (Unlawful Possession) Act, 1950	Amended by 53 of 1953; 15 of 1962 and 44 of 1975
	78	The Khaddar (Protection of Name) Act, 1950	Repealed in part by 36 of 1957
1951	3	The Part B States (Laws) Act, 1951	Amended by 48 of 1952 and 36 of 1957
	30	The President's Emoluments and Pension Act, 1951	Amended by 24 of 1962; 79 of 1976; 77 of 1985; 16 of 1990; 71 of 1993; 25 of 1998; 14 of 2000 and 28 of 2008.
	33	The Finance Commission (Miscellaneous Provisions) Act, 1951	Amended by 13 of 1955 and 4 of 1986
	39	The Marking of Heavy Packages Act, 1951	Amended by 29 of 1961
	41	The Rajghat Samadhi Act, 1951	Amended by 37 of 1958 and 30 of 1988
	43	The Representation of the People Act, 1951	Amended by 49 and 67 of 1951; 27, 88 and 103 of 1956; 37 of 1957; 58 of 1958; 35 and 40 of 1961; 1 and 27 of 1962; 20 of 1963; 33 of 1964; 17 and 49 of 1965; 47 of 1966; 10 of 1967; 35 of 1969; 54 of 1972; 58 of 1974; 29 and 40 of 1975; 10 and 106 of 1976; 38 of 1978; 8 of 1980; 9 of 1985; 4 of 1986; 3 of

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1951 (contd.)	43	The Representation of the People Act, 1951 (contd.)	1988; 1 of 1989; 21 of 1989; 2 of 1990; 31 and 442 of 1991; 26 of 1992; 38 of 1992; 21 of 1996; 29 of 1996; 12 of 1998; 30 of 1999; 72 of 2002; 9, 24, 40 and 46 of 2003; 2 of 2004; 1 of 2006; 41 of 2009 and 29 of 2013. Repealed in part by Act 36 of 1957. Adapted by A.L.O. (No. 2) 1956; See also Act, 3 of 1968
	51	The Railway Companies (Emer- gency Provisions) Act, 1951	Amended by Act 4 of 1986
	61	The All-India Services Act, 1951	Amended by 25 of 1958; 27 of 1963; 19 and 23 of 1975
	63	The State Financial Corporations Act, 1951	Amended by 48 of 1952; 28 of 1955; 56 and 62 of 1956; 6 of 1962; 77 of 1972; 52 of 1975; 48 of 1983; 43 of 1985; 4 of 1986; 39 of 2000 and 30 of 2003.
	65	The Industries (Development and Regulation) Act, 1951	Amended by 26 of 1953; 71 of 1956; 51 of 1961; 37 of 1962; 6 and 10 of 1965; 72 of 1971; 67 of 1973; 32 of 1974; 17 of 1979; 4 of 1984 and 4 of 1986. Repealed in part and amended by 36 of 1957.

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1951 (contd.)	69	The Plantations Labour Act, 1951	Amended by 42 of 1953; 34 of 1960; 53 of 1961; Kerala Act 25 of 1969 and 58 of 1981; 61 of 1986; 4 of 2005 and 17 of 2010. Adapted by A.L.O. (No. 3) 1956.
	70	The Displaced Persons (Debts Adjustment) Act, 1951	Amended by Act 20 and 48 of 1983
1952	1	The Part B States Marriages Validating Act, 1952	
	12	The Coal Mines (conservation and Safety) Act, 1952	Repealed in part, by 36 of 1957. Amended by 24 of 1961 and 52 of 1970
	19	The Employees' Provident Funds and Miscellaneous Provisions Act, 1952	Amended by 37 of 1953; 94 of 1956; 22 of 1958; 46 of 1960; 48 of 1962; 28 of 1963; 22 of 1965; 16 of 1971; 40 of 1973; 99 of 1976 and 4 of 1986; 33 of 1988; 25 of 1996; 10 of 1998 Repealed in part by 36 of 1957
	20	The Inflammable Substances Act, 1952	Repealed in part by 36 of 1957
	29	The Finance Act, 1952	A LAND AND PUBLICAN
	30	The Requisitioning and Acquisition of Immovable Property Act, 1952	Amended by 42 of 1953; 1 of 1958; 58 of 1960; 48 of 1963; 31 of 1968; 1 of 1970; 1 of 1973; 2 of 1975; 44 of 1977; 35 of 1980 and 20 of 1985.

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Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1952 (contd.)	31	The Presidential and Vice- Presidential Elections Act, 1952	Amended by Act 5 of 1974; 24 of 1977 and 35 of 1997
	35	The Mines Act, 1952	Amended by 42 of 1953; 62 of 1959; 25 of 1968 and 42 of 1983. Repealed in part by 36 of 1957.
	37	The Cinematograph Act, 1952	Amended by 19 of 1953; 36 of 1957; 3 of 1959; 58 of 1960; 25 of 1973; 49 of 1981 and 56 of 1984
	53	The Notaries Act, 1952	Repealed in part by 36 of 1957; Amended by Act 25 of 1968 and 20 of 1983 and 36 of 1999.
		a service descent tar	Adapted by A.L.O. (No. 3) 1956
	58	The Salaries and allowances of Ministers Act, 1952	Repealed in part, by 36 of 1957. Amended by 25 of 1968; 47 of 1969; 37 of 1977; 76 of 1985; 44 of 2001 and 2 of 2010.
	60	The Commissions of Inquiry Act 1952	, Amended by 79 of 1971; 4 and 36 of 1986; 63 of 1988 and 19 of 1990
	62	The Reserve and Auxiliary Ai Forces Act, 1952	r Repealed in part by 36 of 1967; Amended by 4 of 1986.
	63	The State Armed Police Forces (Extension of Laws) Act, 1952	Repealed in part by 36 or 1957 Amended by 62 of 1956

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1952 (contd.)	74	The Forward Contracts (Regu- lation) Act, 1952	Amended by 46 of 1953; 32 of 1957; 62 of 1960; 53 of 1971 and 4 of 1986
	76	The Influx from Pakistan (Control) Repealing Act, 1952	Amended by 58 of 1960
1953	12	The Khadi and Other Handloom Industries Department (Additional Excise Duty on Cloth) Act, 1953	Amended by 17 of 1954; 15 of 1955; 62 of 1956; 13 and 38 of 1960; 60 of 1972 and 23 of 1986
1	14	The Finance Act, 1953	Amended by 15 of 1955
	16	The Scheduled Area (Assimi- lation of Laws) Act, 1953	and the second second
	20	The Salaries and Allowances of Officers of Parliament Act, 1953	Amended by 49 of 1970; 22 of 1971; 75 of 1985; 26 of 1998; 17 of 1990; 29, 31 and 56 of 2002; 4 of 2005 and 30 of 2008.
	29	The Tea Act, 1953	Amended by 49 and 52 of 1954; 40 of 1960; 21 of 1967; 22 of 1970, 75 of 1976; 32 of 1977; 68 of 1980; 38 of 1983; 4 of 1986; 24 of 1986 and 22 of 1995.
	32	The Collection of Statistics Act, 1953	Repealed in part by 36 of 1957 Amended by 4 of 1986
	45	The Coir Industry Act, 1953	Amended by 40 of 1960; 25 of 1964; and 4 of 1986, 41 of 1994. Repealed in part by Act 36 of 1957;

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1953 (contd.)	49	The Salt Cess Act, 1953	Amended by 62 of 1956; 34 of 1961 and 4 of 1986.
1954	15	The Transfer of evacuee Deposits Act, 1954	Adapted by A.L.O. (No. 3) 1956 Repealed in part by 58 of 1960 Amended by Act 4 of 2005.
1.12	17	The Finance Act 1954	Amended by 15 of 1955
	18	The Lushai Hills District (Change of Name) Act, 1954	
	21	The Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954	Amended by 42 of 1963
	27	The Delivery of Books and Newspapers (Publice Libraries) Act, 1954	Amended by 99 of 1956 and 4 of 2005.
	28	The High Court Judges (Salaries and Conditions Service) Act, 1954	Amended by 46 of 1958; 50 of 1961; 27 of 1964; 78 of 1971 and 35 of 1976, 57 of 1980; 36 of 1985; 38 of 1986; 48 of 1987; 20 of 1988, 32 of 1989, 2 of 1994, 20 of 1996, 18 of 1998, 7 of 1999; 7 of 2003 and 46 of 2005 Adapted by A.L.O. (No. 3) 1956
	30	The Salary, Allowance and Pension of Members of Parliament	Repealed in part by Act 98 of 1960 Amended by 9 of 1955 55 of 1958; 26 of 1964; 25 of 1969; 29 of 1972; 65 of 1974; 48 of 1975;

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1954 (contd.)	30	The Salary, Allowance and Pension of Members of Parliament Act, 1954	105 of 1976; 33 of 1977; 27 of 1979; 21 of 1981; 35 and 61 of 1982; 22 of 1983; 74 of 1985;60 of 1988; 30 of 1989; 3 of 1993, 48 of 1993, 18 of 1995, 28 of 1998, 16 of 1999; 17 of 2000; 46 of 2001, 34 of 2002 and 9 of 2004.
	37	The Prevention of Food Adulte- ration Act, 1954	Adapted by A.L.O. (No. 3) 1956 Amended by Act 49 of 1964; 41 of 1971; 34 of 1976; 70 of 1986 and 22 of 1995
	43	The Special Marriage Act, 1954	Adapted by A.L.O. (No. 3) 1956 Amended by 32 of 1963; 33 of 1969; 29 of 1970; 68 of 1976; 20 of 1983; 39 of 1999; 49 of 2001 and 50 of 2003.
1955	10	The Essential Commodities Act, 1955	Amended by 13 and 28 of 1957; 17 of 1961; 47 of 1964; 25 of 1966; 14 and 36 of 1967; 25 of 1968; 66 of 1951; 30 of 1974; 92 of 1976; 34 of 1984; 42 and 73 of 1986; 37 of 2003; 54 of 2006 and 36 of 2009. Adapted by A.L.O. (No. 3) 1956
	15	The Finance Act, 1955	Callery States

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1955 (contd.)	16	The Medicinal and Toilet Pre- parations (Excise Duties) Act, 1955	Amended by 58 of 1960; 19 of 1961; 20 of 1962; 13 of 1963. 5 of 1964; 16 of 1981; 14 of 1982; 20 of 1983; 13 of 1989; 21 of 1998 and 10 of 2000.
100	19	The Commanders in-Chief (Change in Designation) Act, 1955	Amended by Act 58 of 1960
	22	The Protection of Civil Rights Act, 1955	Amended by Act 27 of 1976
	23	The State Bank of India Act, 1955	Amended by 33 of 1955; 21 of 1957; 26 and 38 of 1959; 58 of 1960; 35 and 56 of 1962; 52 of 1963; 35 of 1964; 58 of 1968; 48 of 1973; 73 of 1976; 1 and 64 of 1984; 81 of 1985; 66 of 1988; 3 of 1994; 8 of 1997; 30 of 2005; 45 of 2006 and 32 of 2007
	25	The Hindu Marriage Act, 1955	Amended by Act 73 of 1956; 44 of 1964; 68 of 1976; 2 of 1978; 39 of 1999; 49 of 2001 and 50 of 2003 Repealed in part by 58 of 1980
	30	The Abducted Persons (Recovery and Restoration) Continuance Act, 1955	

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1955 (contd.)	32	The Prisoners (Attendance in Courts) Act, 1955	
	36	The Durgah Khawaja Saheb Act, 1955	Amended by 20 of 1964 and 20 of 1983
	42	The Prize Competitions Act, 1955	Adapted by A.L.O. (No. 3) 1956; Amended by Act 4 of 2005.
	45	The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955	Repealed in part by 58 of 1960; Amended by 65 of 1962; 51 of 1970; 60 of 1974; 6 of 1979; 36 of 1981, 31 of 1989 and 34 of 1996
	57	The Citizenship Act, 1955	Amended by 65 of 1957; 81 of 1971; 65 of 1985; 4 and 51 of 1986; 39 of 1999; 6 of 2004 and 32 of 2005. Repealed in part by 58 of of 1960.
1956	1	The Companies Act, 1956	Amended by 62 of 1956; 36 of 1957; 65 of 1960; 43 of 1962; 53 of 1963; 32 and 52 of 1964; 31 of 1965; 34 and 37 of 1966; 17 of 1967; 25 of 1968; 17 of 1969; 80 of 1971; 41 of 1974; 46 of 1977; 30 of 1984; 35 of 1985; 31 of 1988; 58 of 1991; 22 of 1966;5 of 1997; 21 and 47 of 1999; 53 of 2000; 57 of 2001; 54 of 2002; 41 and 46 of 2003; 30 of 2004 and 23 of 2006. Adapted by A.L.O. (No. 3) 1956

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1956 (contd.)	3	The University Grants Commission Act, 1956	Amended by 33 of 1972; 59 of 1984 and 70 of 1985
	4	The Bar Councils (Validation of State Laws) Act, 1956	
	7	The Sales Tax Laws Validation Act, 1956	Repealed in part by 68 of 1960
	18	The Finance Act, 1956	Amended by 5 of 1957 Repealed in part by 26 of 1957
	25	The All-India Institute of Medical Sciences Act, 1956	Amended by Act 4 of 1986; 30 of 1987; 33 of 2000; 24 of 2002; 42 of 2007 and 37 of 2012.
	30	The Hindu Succession Act, 1956	Repealed in part by 78 of 1956 and 58 of 1960; Amended by 58 of 1960; 56 of 1974 and 39 of 2005. Amended by Kerala Act, 28 of 1958 and 16 of 1961.
	31	The Life Insurance Corporation Act, 1956	Amended by 17 and 36 of 1957; 33 of 1965; 16 of 1971; 45 of 1971; 52 of 1975; 66 of 1976; 1 of 1981; 41 of 1999; 20 of 2002 and 8 of 2012.
	32	The Hindu Minority and Guardianship Act, 1956	Amended by Act 26 of 1968.
	33	The Inter-State River Water Disputes Act, 1956	Amended by 36 of 1957; 35 of 1968; 45 of 1980; 20 of 1986 and 14 of 2002.
Year	Act No.	Short Title	Repeals and Amendments
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(1)	(2)	(3)	(4)
1956 (contd.)	36	The Industrial Disputes (Amend- ment and Miscellaneous Provisions) Act, 1956	Adapted by A.L.O. (No. 1) 1956 Amended by 58 of 1960
	*37	The State Re-organisation Act, 1956	Repealed in part by Act 24 of 1958 and 25 of 1961; Amended by 67 of 1956; 37 of 1957; 11 of 1960; 27 of 1962; 20 of 1963; 31 of 1966; 55 of 1969; 53 of 1970; 81 of 1976; 4 of 1986; 18 of 1981; 28, 29 and 30 of 2000. Adapted by A.L.O. (No. 1) 1956
	42	The Securities Contract (Regulation) Act, 1956	Repealed in part by 58 of 1960; Amended by 49 of 1959; 41 and 56 of 1974; 20 of 1983, 40 of 1985; 15 of 1992; 9 of 1995; 22 of 1996; 31 and 32 of 1999; 54 of 2002; 1 of 2005; 27 of 2007 and 27 of 2014.
	48	The National Highways Act, 1956	Amended by Act 30 of 1977, 1 of 1993; 26 of 1995 and 16 of 1997
Γ	49	The River Boards Act, 1956	Amended by Act 4 of 1986
t	53	The Lok Sahayak Sena Act (Reprint), 1956	Amended by Act 4 of 1986

* Section 53 will be repealed when all the provisions of Act 25 of 1961 are brought into force.

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1956 (contd.)	55	The Supreme Court (Number of Judges) Act, 1956	Amended by 17 of 1960; 48 of 1977; 22 of 1986 and 11 of 2009.
	61	The Khadi and Village Industries Commission Act, 1956	Amended by 36 of 1957; 32 of 1961, 29 of 1977; 12 of 1987 and 10 of 2006.
	65	The Abducted Persons (Recovery and Restoration) Continuance Act, 1956	
	69	The Terminal Tax on Railway Passengers Act, 1956	
	74	The Central Sale Tax Act, 1956	Amended by 16 of 1957; 5, 30 and 31 of 1958; 14 of 1961; 8 of 1963; 13 of 1966; 19 of 1968; 28 of 1969; 61 of 1972; 25 of 1975; 103 of 1976; 38 of 1978; 26 of 1988; 13 of 1989; 33 of 1996; 10 of 2000; 14 and 41 of 2001; 20 of 2002; 32 of 2003; 23 of 2004, 18 of 2005; 3 and 21 of 2006 and 16 of 2007. Repealed in part by 58 of 1960.
	76	The Finance (No. 2) Act, 1956	Repealed in part by 26 of 1957.
	78	The Hindu Adoptions and Mainte- nance Act, 1956	Repealed in part by 58 of 1960 Amended by 45 of 1962 and 26 of 1968.

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1956 (contd.)	79	The State Bank of Hyderabad Act, 1956	Amended by 38 of 1959; Repealed in part by 4 of 2005 and 17 of 2011 and 58 of 1960
	93	The Young Persons (Harmful Publications) Act, 1956	
	102	The Indian Medical Council Act, 1956	Section 58 repealed by 20 of 1963. Amended by 36 of 1958; 24 of 1964, 31 of 1993; 34 of 2001; 4 of 2005; 13 of 2011 and 20 of 2012.
	104	The Immoral Trafic (Prevention) Act, 1956	Amended by 46 of 1976 and 44 of 1986
	105	The Women's and Children's Institutions (Licensing) Act, 1956	Amended by 46 of 1976; 44 of 1986
1957	5	The Finance Act 1957	Repealed in part by 26 of 1957
	14	The Copyright Act, 1957	Amended by 23 of 1983, 65 of 1984; 13 of 1992; 38 of 1994; 49 of 1999 and 27 of 2012.
	20	The Coal Bearing Areas (Acquisition and Development) Act, 1957	Amended by 51 of 1957; 58 of 1960; 23 of 1969; 54 of 1971 and 4 of 2005.
	23	The Railway Protection Force Act, 1957	Amended by 60 of 1985 and 52 of 2003.
	26	The Finance (No. 2) Act, 1957	

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1957 (contd.)	27	The Wealth-Tax Act, 1957	Amended by 11 of 1958; 12 of 1959; 13 of 1960; 20 and 54 of 1963; 5 and 46 of 1964; 10, 15 and 41 of 1965; 20 and 27 of 1967; 19 of 1968; 14 of 1969; 19 and 42 of 1970; 32 of 1971; 16,45 and 54 of 1972; 21 of 1973; 20 and 26 of 1974; 25 and 41 of 1975; 66 and 99 of 1976; 29 of 1977; 29 of 1978; 21 of 1979; 44 of 1980; 7 and 16 of 1981; 14 of 1982; 11 of 1983, 21 and 67 of 1984; 32 of 1985; 23 of 1986; 46 of 1986 and 11 of 1987; 4 and 26 of 1988; 3, 13 and 36 of 1989; 12 of 1990; 49 of 1991; 18 of 1994; 33 of 1996; 21 of 1998; 27 of 1999; 10 of 2000; 14 of 2001; 20 of 2002; 32 and 54 of 2003; 23 of 2004; 49 of 2005 and 21 of 2006.
	38	The Inter-State Corporation Act, 1957	Amended by 11 of 1960
	44	The Public Employment (Require- ment as to Residence) Act, 1957	Amended by 10 of 1964 and 1 of 1969

Year	Act No.	Short Title	Repeals and Amendments
(1)	.(2)	(3)	(4)
1957 (contd.)	46	The Cantonment (Extension of Rent Control Laws) Act, 1957	Amended by Act 22 of 1972.
	58	The Additional Duties of Excise (Goods of Special Importance) Act, 1957	Amended by 31 of 1958 11, 13 and 38 of 1960; 14 of 1961; 10 and 20 of 1962; 10 and 48 of 1965; 31 of 1966; 14 of 1969; 3 of 1970; 19 of 1970; 32 of 1971; 16 of 1972; 21 of 1973; 22 of 1974; 25 of 1975, 66 of 1976; 29 of 1977; 21 and 23 of 1979; 6 and 44 of 1980; 16 of 1981, 11 of 1983, 21 and 29 of 1984; 27 of 1985; 32 of 1985; 7 of 1986; 23 of 1986 and 11 of 1987; 26 of 1988; 3 and 18 of 1989; 12 and 14 of 1990; 49 of 1991, 32 of 1994; 32 of 1995; 33 of 1996; 26 of 1997; 21 of 1998; 27 of 1999 10 of 2000; 14 of 2001; 20 of 2002; 32 of 2003; 18 of 2005; 21 of 2006 and 16 of 2007.
	62	The Navy Act, 1957	Repealed in part by Act 58 of 1960; Amended by 30 of 1970; 53 of 1974; 48 of 1982; 34 of 1987 and 23 of 2005.

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1957 (contd.)	67	The Mines and Minerals (Develop- ment and Regulation) Act, 1957	Amended by 15 of 1958; 45 of 1971; 56 of 1972; 37 of 1986, 16 of 1987; 25 of 1994, 38 of 1999 Repealed in part by 58 of 1960;
1958	18	The Gift-tax Act, 1958	Amended by 14 of 1959; 13,28 and 58 of 1960; 53 of 1962; 54 of 1963; 5 of 1964; 10,15 and 41 of 1965; 13 of 1966; 20 and 27 of 1967; 19 of 1970; 42 of 1970; 32 of 1971; 16,45 and 54 of 1972; 21 of 1973; 26 of 1974; 25 and 41 of 1975; 66 of 1976; 29 of 1977; 21 of 1979; 44 of 1980; 7 and 16 of 1981; 14 of 1982; 11 of 1983; 67 of 1984; 23 of 1986; 46 of 1986; 11 of 1987; 4 of 1988; 26 of 1988; 3, 13 and 36 of 1989; 12 of 1990; 49 of 1991; 38 of 1993; 32 of 2003.
	20	The Probation of Offenders Act, 1958	Amended by 46 of 1978.
	21	The Rice-Milling Industry (Regulation) Act, 1958	Amended by 29 of 1968 and 47 of 1972, 28 of 1997

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1958 (contd.)	24	The Ancient Monuments and Archaeological Sites and Remains Act, 1958	Amended by 52 of 1972 and 4 of 2005.
	29	The Working Journalists (Fixation of Rates of Wages) Act, 1958	Repealed in part by 58 of 1960, Amended by 65 of 1962 and 4 of 1986
	41	The Supreme Court Judges (Conditions of Service) Act, 1958	Amended by 77 of 1971; 36 of 1976; 57 of 1980; 36 of 1985 and 38 of 1986; 20 of 1988; 32 of 1989; 72 of 1993; 2 of 1994; 20 of 1996; 18 of 1998; 7 of 1999; 8 of 2003; 46 of 2005 and 23 of 2009.
	42	The International Finance Corporation (Status, Immunities and Privileges) Act, 1958	Amended by Act 20 of 1983
	44	The Merchant Shipping Act, 1958	Amended by 58 of 1960; 21 of 1966; 25 of 1970; 69 of 1976; 1 of 1978; 20 of 1979; 43 of 1981; 12 of 1983; 41 of 1984; 33, 61 and 66 of 1986 and 13 of 1987; 55 of 1988; 9 of 1998; 68 of 1993; 63 of 2002; 59 of 2003 and 46 of 2007.
1959	10	The Parliament (Prevention of Disqualification) Act, 1959	Amended by 58 of 1960; 33 of 1977; 20 of 1992; 54 of 1993; 5 of 1999; 18 of 2000; 31 of 2006 and 28 of 2013.

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1959	12	The Finance Act, 1959	Amended by 13 of 1960
(contd.)	23	The Cost and Works Accountants Act, 1959	Amended by 25 of 1968; 20 of 1983; 7 of 2006 and 10 of 2012.
	31	The Employment Exchanges (Compulsory Notification of Macancies) Act, 1959	Amended by 51 of 1970 and 4 of 1986
	38	The State Bank of India (Subsidiary Banks) Act, 1959	Amended by 56 of 1962; 55 of 1963 and 48 of 1973; 1 and 64 of 1984; 66 of 1988; 29 and 8 of 1997; 30 of 2005; 45 of 2006; 30 of 2007; 7 and 17 of 2011 and 48 of 2009. Repealed in part by 52 of 1964
	41	The Criminal Law (Amendment) Act, 1959	Repealed in part by 52 of 1964
	46	The Government Savings Certi- ficates Act, 1959	Amended by Act 20 of 1983; 56 of 1985 and 18 of 2005.
	48	The Miscellaneous Personal Laws (Extension) Act, 1959	
	54	The Arms Act, 1959	Amended by Act 55 of 1971; 25 of 1983; 39 of 1985; 42 of 1988 and 22 of 1995.
	57	The Indian Statistical Institute Act, 1959	Amended by Act 38 of 1995
	61	The Married Women's Property (Extension) Act, 1959	

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1960	6	The Geneva Conventions Act, 1960	Amended by Act 4 of 1986
	10	The Orphanages and Other Charitable Homes (Supervision and Control) Act, 1960	
	13	The Finance Act, 1960	
	19	The Hindu Marriages (Validation of Proceedings) Act, 1960	
	32	The International Development Association (Status, Immunites and Privileges) Act, 1960,	Amended by Act 20 of 1983
-	38	The Central Excises (Conversion to Metric Units) Act, 1960	Repealed in part by 52 of 1964
	40	The Customs Duties and Cesses (Conversion to Metric Units) Act, 1960	Repealed in part by 52 of 1964
	57	The British Statutes (Application to India) Repeal Act, 1960	
	59	The Prevention of Cruelty to Animals Act, 1960	Amended by Act 26 of 1982
	63	The Preference Shares (Regulation of Dividends) Act, 1960	Amended by 10 of 1965; 13 of 1966 and 26 of 1968
	64	The Acquired Territories (Merger) Act, 1960	
1961	14	The Finance Act, 1961	Amended by 11 and 20 of 1962
	23	The Criminal Law Amendment Act, 1961	

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1961 (contd.)	**25	The Advocates Act, 1961	Amended by 14, 25, 27 and 32 of 1962; 21 and 52 of 1964; 23 and 31 of 1966; 33 of 1968; 53 of 1970; 26 and 81 of 1971; 60 of 1973; 107 of 1976; 38 of 1977; 47 of 1980; 34 and 69 of 1986; 18 of 1987; 70 of 1993; 28,29 and 30 of 2000.
	27	The Motor Transport Workers Act, 1961	Amended by 51 of 1970; 4 and 61 of 1986
	28	The Dowry Prohibition Act, 1961	Amended by 20 of 1983; 63 of 1984 and 43 of 1986
	43	The Income-Tax Act, 1961	Amended by 20 and 54 of 1962; 13, 14, 43 and 54 of 1963; 5 and 31 of 1964; 1,10,15 and 41 of 1965; 13 of 1966; 20 and 27 of 1967; 19 of 1968; 14 of 1969; 19 of 1970; 42 of 1970; 32 of 1971; 16,41,45 and 54 of 1972; 21 and 66 of 1973; 20 of 1974; 26 of 1974; 31 of 1974; 25 of 1975; 41 of 1975; 1 of 1976; 23 of 1976; 66 of 1976; 99 of 1976, 11 of 1977; 29 of 1977; 10 and 29 of 1978; 21 of 1979; 13 and 44 of 1980; 7,16,19,22 and 38 of 1981; 14 of 1982; 11 of

** Section 30 is yet to be brought into force

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
(1) 1961 (contd.)	43	The Income-Tax Act, 1961 (Contd.)	1983; 21 and 67 of 1984 32 of 1985; 23 of 1986 26 of 1986; 46 of 1986 and 11 of 1987; 4 of 1988 26,45 of 1988; 11, 30 and 13 of 1989, 12 o 1990; 2 and 49 of 1991 18 of 1992; 38 of 1993 32 of 1994; 22 of 1995 22, 35 and 33 of 1996; 14 and 26 of 1997; 7 and 28 o 1999; 10 of 2000; 1, 4 and 14 of 2001; 20 of 2002 32, 46 and 54 of 2003 23 of 2004; 18,49 and 55 of 2005; 21 and 29 o 2006; 22 of 2007; 18 o 2008; Act 10 of 2001 4 of 2001.
	46	The Voluntary Surrender of Salaries (Exemption from Taxation) Act, 1961	Amended by 4 of 1986
	47	The Deposit Insurance and Credit Guarantee Corporation Act, 1961	Repealed in part by 52 of 1964; Amended by 20 of 1967; 56 of 1968; 22 of 1969; 51 of 1970; 32 of 1971; 56 of 1974; 21 of 1976; 21 of 1978; 40 of 1980; 61 of 1981; 14 of 1982; 1 of 1984; 81 of 1985; 19 and 66 of 1988 24 of 2004; 30 of 2005 and 45 of 2006.

Year	Act No.	Short Title	Repeals and Amendments
(1).	(2)	(3)	(4)
1961 (contd.)	52	The Apprentices Act, 1961	Repealed in part by 52 of 1964; Amended by 25 of 1968; 27 of 1973; 41 of 1986; 4 of 1997 and 36 of 2007.
	53	The Maternity Benefit Act, 1961	Amended by 51 of 1970; 21 of 1972; 52 of 1973; 53 of 1976; 61 of 1988; 29 of 1995 and 15 of 2008.
	59	The Institutes of Technology Act, 1961	Amended by 29 of 1963; 4 of 1986; 35 of 1994; 16 of 2002 and 34 of 2012.
1962	11	The Finance Act, 1962	Repealed in part by 20 of 1962
	20	The Finance (No. 2) Act, 1962	
	26	The National Co-operative Development Corporation Act, 1962	Amended by 32 of 1973; 3 of 1974 and 45 of 2002
	33	The Atomic Energy Act, 1962	Partly repealed by Act 56 of 1974. Amended by Act 4 of 1986; 59 of 1986 and 29 of 1987
	34	The Extradition Act, 1962	Amended by Act 4 of 1986 and 66 of 1993
	42	The Foreigners Law (Application and Amendment) Act, 1962	Partly repealed by Act 56 of 1974

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1962 (contd.)	50	The Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962	Amended by Act 13 of 1977 and 9 of 2012
	52	The Customs Act, 1962	Amended by 30 and 54 of 1963; 20 of 1966; 12 of 1969 36 of 1973; 56 of 1974; 51 of 1975; 25 of 1978; 44 of 1980; 14 of 1982; 11 of 1983; 21 of 1984; 80 of 1985; 23 and 62 of 1986 26, 27 and 29 of 1988; 40 of 1989; 12 of 1980; 2 of 1991; 40 of 1991; 49 and 55 of 1991; 18 of 1992 38 of 1993; 32 of 1994 22 of 1995; 33 of 1996 21 of 1998; 8 of 1999; 27 of 1999; 10 of 2000; 14 of 2001; 20 of 2004; 32 of 2003; 23 of 2004; 18 and 49 of 2005; 21 and 29 of 2008 and 14 of 2011.
	58	The Warehousing Corporations Act, 1962	Amended by 34 of 1963 42 of 1976; 37 of 1989 23 of 2001 and 45 of 2005.
1963		The Appropriation (Railways) Act, 1963	

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1963 (contd.)	1.2	The Appropriation (Railways) (No. 2) Act, 1963	
	7	The Appropriation Act, 1963	
	9	The Appropriation (Vote on Account) Act, 1963	
	11	The Marine Insurance Act, 1963	Partly repealed by Act 56 of 1974
	12	The Appropriation (No. 2) Act, 1963	
	13	The Finance Act. 1963	Amended by 5 of 1964
	16	The Appropriation (Railways) (No. 3) Act, 1963	
	17	The Appropriation (Railways) (No. 4) Act, 1963	
	18	The Appropriation (No. 3) Act, 1963	
	19 .	The Official Languages Act, 1963	Amended by 1 of 1968 and 4 of 1986
	20	The Government of Union Territories Act, 1963	Amended by 19 of 1966; 53 of 1970; 81 and 83 of 1971; 29 of 1975; 86 of 1976; 1 of 1980; 19 of 1984; 24 of 1985; 34 and 69 of 1986; 18 of 1987; 38 of 2001; 19 of 2005 and 5 of 2006.

Year	Act. No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1963 (contd.)	22	The Export (Quality Control and Inspection) Act, 1963	Amended by Act 40 of 1984
	25	The Appropriation (No. 4) Act, 1963	
	31	The Appropriation (Railways) (No. 5) Act, 1963	
	36	The Limitation Act, 1963	Amended by 52 of 1964; 10 of 1969 and 104 of 1976 and 46 of 1999 partly repealed by Act 56 of 1974
	38	The Major Port Trusts Act, 1963	Amended by Act 29 of 1974; 17 of 1978; 17 of 1982; 12 of 1988; 23 and 15 of 1992; 22 of 2000 and 63 of 2002.
	41	The Textiles Committee Act, 1963	Amended by 51 of 1973
	44	The Appropriation (No. 5) Act, 1963	
	45	The Administrators-General Act, 1963	Amended by 25 of 1968; 8 of 1972; 18 of 1983; 34 of 1999 and 33 of 2012.
	46	The Appropriation (Railways) (No. 6) Act, 1963	

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1963 (contd.)	nud.) Parti		Amended by 52 of 1964. Partly repealed by Act, 56 of 1974
	54	The Central Boards of Revenue Act, 1963	Amended by 45 of 1974; 25 of 1978; 54 of 1980 and 35 of 1987
1964	1	The Appropriation (Railways) Act, 1964	
		The Appropriation (Vote on Account) Act, 1964	
		The Appropriation Act, 1964	
		The Appropriation (Railways) (No. 2) Act, 1964	Strate of the state
		The Finance Act, 1964	
		The Appropriation (No. 2) Act, 1964	
	7	The Companies (Profits) Surtax Act, 1964	Amended by 10 and 15 of 1965; 13 of 1966; 20 of 1967; 19 of 1968; 14 of 1969; 19 of 1970; 42 of 1970; 32 of 1971; 16 of 1972; 21 of 1973; 20 and 26 of 1974; 41 of 1975; 66 of 1976; 29 of 1977; 16 of 1981; 67 of 1984; 23 of 1986 and 4 of 1988
	8	The Appropriation (No. 3) Act, 1964	

Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
1964 (contd.)	10	The Public Employment (Requi- rement as to Residence) Amen- dment Act, 1964	Partly repealed by Act 56 of 1974
	11	The Taxation Laws (Continuation and Validation of Recovery Proceedings) Act, 1964	Amended by 4 of 1986
	14	The Dakshina Bharat Hindi Prachar Sabha Act, 1964	
	21	The Advocates (Amendment) Act, 1964	
	22	The Appropriation (No. 4) Act, 1964	
	28	The Legal Tender (Inscribed Notes) Act, 1964	1 pera
	29	The Appropriation (No. 5) Act, 1964	
	32	The Companies (Amendment) Act, 1964	
	37	The Food Corporations Act, 1964	Amended by 57 of 1968; 67 of 1972; 12 of 1977; 53 of 1982; 36 of 1988 12 of 2000 and 27 of 2001.
	39	The Appropriation (No. 6) Act, 1964	

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Year	Act No.	Short Title	Repeals and Amendments
(1)	(2)	(3)	(4)
964	42	The Appropriation Act, 1964	
965	2	The Appropriation Act, 1965	
	3	The Appropriation (Railways) Act, 1965	
	4	Appropriation (Railways) (No. 2) Act, 1965	
	5	The Appropriation (Vote on Account) Act, 1965	
	7	The Kerala Appropriation Act, 1965	
	8	The Kerala Appropriation (Vote on Account) Act, 1965	the second
	10	The Finance Act. 1965	A STANDING
	11	The Appropriation (No. 2) Act, 1965	
	13	The Kerala Appropriation (No. 2) Act, 1965	
	15	The Finance (No. 2) Act, 1965	
	20	The Warehousing Corporations (Supplementary) Act, 1965	
	21	The Payment of Bonus Act, 1965	Amended by 62 of 1968

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1965 (contd.)	21	The Payment of Bonus Act, 1965 (contd.)	8 of 1969; 51 of 1970; 68 of 1972; 3 9 and 5 5 of 1973; 42 of 1974; 23 of 1976; 43 of 1977; 66 of 1980; 61 of 1981; 30 and 67 of 1985; 53 of 1987; 39 of 1989; 34 of 1995 and 45 of 2007
	24	The Kerala Appropriation (No. 3) Act, 1965	
	25	The Kerala Appropriation (No. 4) Act, 1965	
	26	The Appropriation (No. 3) Act, 1965	1 Transfer Mark
	27	The Appropriation (No. 4) Act, 1965	
	28	The Appropriation (Railways) (No. 3) Act, 1965	
	29	The Appropriation (Railways) (No. 4) Act, 1965	
	31	The Companies (Amendment) Act, 1965	A CAR
	37	The Appropriation (No. 5) Act, 1965	
	40	The Railways (Employment of Members of the Armed Forces) Act, 1965	
	41	The Taxation Laws (Amendment and Miscellaneous Provisions) Act, 1965	Partly Repealed by Act 56 of 1974
	42	The Cardamom Act, 1965	Amended by Act 26 of 1977 Repealed in part by 10 of 1986

Year	Act No.	Short Title	Repeal and Amendments	
(1)	(2) (3)		(4)	
1965 (contd.)	43	The Appropriation (No. 5) Act, 1965		
	45	The Coal Mines Provident Fund and Bonus Schemes (Amendment) Act, 1965	Partly Repealed by Act 56 of 1974	
1966	4	The Seamen's Provident Fund Act, 1966	Amended by Act 29 of 1977	
	5	The Appropriation (Vote on Account) Act, 1966		
	6	The Appropriation Act, 1966		
	7	The Appropriation (Railways) Act, 1966		
	8	The Appropriation (Railways) (No.2) Act, 1966		
	*9	The Armed Forces (Special Powers) (Amendment) Act, 1966		
	10	The Kerala Appropriation Act, 1966		
	11	The Appropriation (Vote on Account) Act, 1966		
	12	The Appropriation (No. 2) Act, 1966		
	13	The Finance Act, 1966		
	14	The Kerala Appropriation (No. 2) Act, 1966		
	18	The Asian Development Bank Act, 1966	Amended by Act 20 of 1983	
	27	The Appropriation (No. 3) Act, 1966		
	29	The Railway Property (Unlawful Possession) Act, 1966	Amended by Act 25 of 2012	
	32	The Beedi and Cigar Workers (Conditions of Employment) Act, 1966	Amended by Act 41 of 1993	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1966 (contd.)	33	The Police Forces (Restriction of Rights) Act, 1966	Amended by Act 4 of 1986
in the second	37	The Companies (Second Amendment) Act, 1966	
	39	The Kerala Appropriation (No. 3) Act, 1966	
	40	The Kerala Appropriation (No. 4) Act, 1966	
	41	The Kerala Appropriation (No. 5) Act, 1966	
	42	The Appropriation (Railways) (No. 3) Act, 1966	
	43	The Appropriation (Railways) (No. 4) Act, 1966	
	44	The Employees State Insurance (Amendment) Act, 1966	Partly Repealed by Act 56 of 1974
	45	The Kerala Appropriation (No. 4) Act, 1966	
	46	The Kerala Appropriation (No. 5) Act, 1966	
1	47	The Representation of the People (Amendment) Act, 1966	Partly Repealed by Act 56 of 1974
Γ	53	The Jawaharlal Nehru University Act, 1966	Amended by 4 of 2005 and 25 of 2008
	54	The Seeds Act, 1966	Amended by Act 55 of 1972
1967	+1	The Appropriation Act, 1967	
	2	The Appropriation (Vote on Account) Act, 1967	
	3	The Appropriation (Railways) Act, 1967	

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Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1967 (contd.)	4	The Appropriation (Railways) (Vote on Account) Act, 1967	
	12	The Finance Act, 1967	and the second second
	15	The Passports Act, 1967	Amended by Act 31 of 1978; 35 of 1993 and 17 of 2002
	16	The Anti-Corruption Laws (Amendment) Act, 1967	
	18	The Appropriation (Railways) (No. 2) Act, 1967	
	19	The Appropriation (No. 2) Act, 1967	
	20	The Finance (No. 2) Act, 1967	Amended by Act 27 of 1967
1	21	The Tea (Amendment) Act, 1967	A DESCRIPTION
	32	The Appropriation (No. 3) Act, 1967	
	33	The Appropriation (No. 4) Act, 1967	
1	37	The Unlawful Activities (Prevention) Act, 1967	Amended by 24 of 1969; 31 of 1972 4 of 1986; 29 of 2004 and 35 of 2008
1968	4	The Appropriation Act, 1968	
	5	The Appropriation (Vote on Account) Act, 1968	
	8	The Appropriation (Railways) Act, 1968	
	9	The Appropriation (Railways) (No. 2) Act, 1968	
	18	The Appropriation (No. 2) Act, 1968	The second second
	19	The Finance Act, 1968	
	23	The Public Provident Fund Act, 1968	Mar Carlos

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1968 (contd.)	27	The Civil Defence Act, 1968	Amended by 42 of 1971; 20 of 1983 and 3 of 2010
	34	The Enemy Property Act, 1968	Amended by Act 40 of 1977
	37	The Appropriation (Railways) (No.3) Act, 1968	
	38	The Appropriation (Railways) (No. 4) Act, 1968	
	41	The Appropriation (No. 3) Act, 1968	
	42	The Appropriation (No. 4) Act, 1968	C. C. C. C.
	46	The Insecticides Act, 1968	Amended by 46 of 1972; 24 of 1977; 23 of 2000 and 4 of 2005
	47	The Border Security Force Act, 1968	Amended by 4 of 1986; 19 of 1988 and 35 of 2000
	50	The Central Industrial Security Force Act, 1968	Amended by Act 14 of 1983; 20 of 1989; 40 of 1999
	51	The Judges (Inquiry) Act, 1968	
	54	The Appropriation (Railways) (No. 5) Act, 1968	
	55	The Appropriation (Railways) (No. 6) Act, 1968	
	56	The Deposit Insurance Corporation (Amendment) Act, 1968	Partly Repealed by Act 56 of 1974
	59	The Essential Services Maintenance Act, 1968	
	62	The Insurance (Amendment) Act, 1968	Partly Repealed by Act 56 of 1974

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Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1968 (contd.)	66	The Appropriation (No. 5) Act, 1968	
1969	2	The Appropriation (Vote on Account) Act, 1969	
	4	The Appropriation Act, 1969	
	5	The Appropriation (No. 2) Act, 1969	
	6	The Appropriation (Railways) Act, 1969	
	7	The Appropriation (Railways) (No. 2) Act, 1969	
	13	The Appropriation (No. 3) Act, 1969	A Charles
	14	The Finance Act, 1969	
	16	The President (Discharge of Functions) Act, 1969	
and and	17	The Companies (Amendment) Act, 1969	Partly Repealed by Act 56 of 1974
	18	The Registration of Births and Deaths Act, 1969	Amended by Act4 of 1986
	28	The Central Sales Tax (Amendment) Act, 1969	Partly Repealed by Act, 56 of 1974
	29	The Appropriation (Railways) (No. 3) Act, 1969	
	30	The Appropriation (Railways) (No. 4) Act, 1969	
	31	The Appropriation (No.4) Act, 1969	
	33	The Foreign Marriage Act, 1969	Amended by Act 20 of 1983
	35	The Criminal and Election Laws (Amendment) Act, 1969	Partly Repealed by Act 56 of 1974 and 27 of 1976
	40	The Foreign Exchange Regulation (Amendment) Act, 1969	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1969 (contd.)	44	The Oaths Act, 1969	
	48	The Appropriation (Railways) (No.5) Act, 1969	
	49	The Appropriation (No. 5) Act, 1969	Sec. A
	50	The Appropriation (No. 6) Act, 1969	Color Section Law
1970	3	The Additional Duties of Excise (Goods of Special Importance) (Amendment) Act, 1970	
	4	The Appropriation (Vote on Account) Act, 1970	
	5	The Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970	Amended by Act 1 and 64 of 1984; 81 of 1985; 4 of 1986; 66 of 1988; 36 of 1992; 37 of 1994; 8 of 1995; 8 of 1997; 30 of 2005; 45 of 2006 and 4 of 2013
[7	The Appropriation Act, 1970	
	12	The Appropriation (Railways) Act, 1970	
	13	The Appropriation (Railways) (No. 2) Act, 1970	
	14	The Essential Commodities (Amendment) Continuance Act, 1970	
	18	The Appropriation (No. 2) Act, 1970	MARKE
	19	The Finance Act, 1970	
	24	The Petroleum (Amendment) Act,1970	
	28	The Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Act, 1970	Amended by Act 37of 1972

	Short Title	Repeal and Amendments
	(3)	(4)
	The Appropriation (No. 3) Act, 1970	
Contraction of the local division of the loc	The Contract Labour (Regulation and Abolition) Act, 1970	Amended Act 14 of 1 and 4 of 200
	The Patents Act, 1970	Amended by 56 of 1974; 1986, 17 of 19 38 of 2002 and of 2005.
No.	The Appropriation (No. 4) Act, 1970	1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1
	The Appropriation (No.5) Act, 1970	
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(contd.)	50	The Appropriation (100.5) They is to	
	37	The Contract Labour (Regulation and Abolition) Act, 1970	Amended by Act 14 of 1986 and 4 of 2005.
	39	The Patents Act, 1970	Amended by Act 56 of 1974; 4 of 1986, 17 of 1999; 38 of 2002 and 15 of 2005.
F	44	The Appropriation (No. 4) Act, 1970	1.2.64
	45	The Appropriation (No.5) Act, 1970	
	46	The Appropriation (Railways) (No. 4) Act, 1970	
	47	The Appropriation (Railways) (No. 5) Act, 1970	
	48	The Indian Medicine Central Council Act, 1970	Amended by Act 20 of 1983; 52 of 2002; 58 of 2008; and 43 of 2010.
	50	The Tea Districts Emigrant Labour (Repeal) Act, 1970	
1971	1	The Appropriation (Railways) (Vote on Account) Act, 1971	
	2	The Appropriation (Railways) Act, 1971	
	5	The Appropriation Act, 1971	
	6	The Appropriation (Vote on Account) Act, 1971	
	14	The Finance Act, 1971	
	21	The Gold (Control) (Amendment) Act, 1971	Section 2, 3 and 6 are repealed by Act 38 of 1978
	30	The Appropriation (No. 2) Act, 1971	

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Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1971 (contd.)	32	The Finance (No. 2) Act, 1971	Amended in part by Act 21 of 1979; and 44 of 1980
	34	The Medical Termination of Pregnancy Act, 1971	Amended by Act 64 of 2002 and 4 of 2005.
	38	The Appropriation (No.3) Act, 1971	
	40	The Public Premises (Eviction of Unauthorised Occupants) Act, 1971	Amended by Act 61 of 1980; 35 of 1984 and 7 of 1994
	41	The Prevention of Food Adulteration (Amendment) Act, 1971	Sections 2 and 3 are repealed by Act 38 of 1978
	42	The Defence of India Act, 1971	Amended by Act 32 of 1975
	43	The International Airports Authority Act, 1971	Amended by 72 of 1985
	50	The Emergency Risks (Goods) Insurance, Act, 1971	
	51	The Emergencey Risks (Undertakings) Insurance, Act, 1971	
	52	The Small Coins (Offences) Act, 1971	Amended by Act 49 of 1974
	56	The Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971	Amended by Act 58 of 1976; 2 of 1984 and 50 of 1987and 51 of 1994
	58	The Appropriation (Railways) (No. 3) Act, 1971	
	59	The Naval and Aircraft Prize Act, 1971	Amended by Act 20 of 1983
	60	The Appropriation (No. 4) Act, 1971	

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Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1971 (contd.)	62	The Companies (Surcharge) on Income Tax Act, 1971	
	65	The Asian Refractories Limited (Acquisition of Undertakings) Act, 1971	
	69	The Prevention of Insults to National Honour Act, 1971	Amended by Act 31 of 2003 and 51 of 2005
	70	The Contempt of Courts Act, 1971	Amended by Act 45 of 1976 and 6 of 2006
	72	The Industries (Development and Regulation) Amendment Act, 1971	Sections 2-10 repealed by Act 38 of 1978
	74	The Personal Injuries (Emergency Provisions) (Amendment) Act, 1971	Sections 2 and 3 repealed by Act 38 of 1978
	75	The Personal Injuries (Compensation Insurance), (Amendment) Act, 1971	Sections 2, 3 and 4 repealed by Act 38 of 1978
	79	The Commission of Inquiry (Amendment) Act, 1971	Sections 2-14 repealed by Act 38 of 1978
1972	1	The Appropriation Act, 1972	
	2	The Appropriation (No. 2) Act, 1972	
	3	The Appropriation (Railways) Act, 1972	
	4	The Appropriation (Railways) No.2 Act, 1972	
	5	The Appropriation (Railways) (Vote on Account) Act, 1972	
	6	The Appropriation (Vote on Account) Act, 1972	

Year	Act No.	Short Title .	Repeal and Amendments
(1)	(2)	(3)	(4)
1972 (contd.)	13	The Marine Products Export Development Authority Act, 1972	Amended by 4 of 1986, Repealed in part by 24 of 2006.
	14	The Appropriation (No. 3) Act, 1972	
	16	The Finance Act, 1972	
	17	The Appropriation (Railways) (No. 3) Act, 1972	
	18	The Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Act, 1972	
	19	The Drugs and Cosmetics (Amendment) Act, 1972	Repealed corres- ponding provi- sion in Jammu and Kashmir Act 20 of 2000 (1940 A. D.)
	20	The Architects Act, 1972	Ammended by 21 of 1982
	27	The General Insurance (Emergency Provisions) Amendment Act, 1972	Sections 2 and 3 repealed by Act 38 of 1978
	28	The National Service Act, 1972	
	33	The University Grants Commission (Amendment) Act, 1972	Sections 2 to 8 and 10 repealed by Act 38 of 1978
	36	The Coking Coal Mines (Nationalisation) Act, 1972	Amended by Act 41 of 1973; 22 of 1978 and 57 of 1986

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1972 (contd.)	39	The Payment of Gratuity Act, 1972	Amended by Acts 25 and 26 of 1984; and 22 of 1987; 34 of 1994; 11 of 1998 and 15 of 2010
	41	The Income Tax (Amendment) Act, 1972	Sections 2, 3 and 6 Repealed by Act 38 of 1978
	43	The Diplomatic Relations (Vienna Convention) Act, 1972	Amended by Act 4 of 1986
	44	The Debt (Amendment) Act, 1972	4.3.3.6
	45	The Taxation Laws (Amendment) Act, 1972	Sections 2 to 24 repealed by Act 38 of 1978
	51	The Appropriation (No. 4) Act, 1972	
	52	The Antiquities and Art Treasures Act, 1972	Amended by Act 82 of 1976
	53	The Wild Life (Protection) Act, 1972	Amended by Act 23 of 1982 and 28 of 1986; 44 of 1991; 26 of 1993; 16 of 2003; 39 of 2006.
	57	The General Insurance Business (Nationalisation) Act, 1972	Section 40 repealed by Act 38 of 1978 Amended by Act 3 of 1985 and 4 of 1986; 26 of 1988; 38 of 1989;41 of 1999; 20 and 40 of 2002
	59	The Former Secretary of State Service Officers (Conditions of Service) Act, 1972	Amended by Act 24 of 1975

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	- (3)	(4)
1972 (contd.)	60	The Khadi and Other Handloom Industries Development (Additional Excise Duty on Cloth) (Amendment) Act, 1972	Sections 2 and 3 repealed by Act 38 of 1978
	61	The Central Sales Tax (Amendment) Act, 1972	Sections 2 to 13 repealed by Act 38 of 1978
	62	The Limestone and Dolomite Mines Labour Welfare Fund Act, 1972	Amended by Act 70 of 1982 and 15 of 1987
	63	The Appropriation (Railways) (No. 4) Act, 1972	
	64	The Appropriation (Railways) (No. 5) Act, 1972	
	65	The Appropriation (No. 5) Act, 1972	
	66	The Appropriation (No. 6) Act, 1972	
	69	The Carriage by Air Act, 1972	Repealed in part by 38 of 1978 Amended by 28 of 2009.
	76	The De-limitation Act, 1972	
1973	4	The Appropriation (Vote on Account) Act, 1973	
	5	The Appropriation Act, 1973	
	6	The Appropriation (Railways) Act, 1973	
	7	The Appropriation (Railways) (No. 2) Act, 1973	
	19	The Appropriation (No. 2) Act, 1973	The second second

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1973 (contd.)	21	The Finance Act, 1973	Amended by Acts 29 of 1977 and 21 of 1979
	25	The Cinematograph (Amendment) Act, 1973	Sections 2-4 repealed by Act 38 of 1978
	26	The Coal Mines (Nationalisation) Act, 1973	Amended by Acts 41 of 1973; 67 of 1976 and 22 and 38 of 1978, 57 of 1986, 47 of 1993
	35	The Appropriation (No. 3) Act, 1973	
1	38	The Appropriation (Railways) (No. 3) Act, 1973	
	50	The Authoritative Texts (Central Laws,) Act, 1973	Amended by Act 18 of 1988
	53	The Press Council (Amendment) Act, 1973	
	55	The Payment of Bonus (Second Amendment) Act, 1973	Section 2 repealed by Act 38 of 1978
	59	The Homoeopathy Central Council Act, 1973	Amended by Act 20 of 1983, 51 of 2002
	61	The Appropriation (Railways) (No. 4) Act, 1973	
	63	The Appropriation (No. 4) Act, 1973	
	64	The Appropriation (No. 5) Act, 1973	
	66	The Income Tax (Amendment) Act, 1973	Section 2 repealed by Act 38 of 1978

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1974	2	The Code of Criminal Procedure, 1973	Amended by Acts 56 of 1974; 45 of 1978; 63 of 1980, 43 and 46 of 1983; 43 of 1986, 21 of 1987; 32 of 1988; 10 of 1990; 43 of 1991, 40 and 42 of 1993; 30 and 50 of 2003; 25 of 2005; 2 of 2006 5 of 2009; 41 of 2010; 13 of 2013
	6	The Water (Prevention and Control of Pollution) Act, 1974	Amended by Acts 44 of 1978, 53 of 1988
	7	The Appropriation (Vote on Account) Act, 1974	
	10	The Appropriation (Railways) Act, 1974	
	12	The Economic Offences (Inapplicability of Limitation) Act, 1974	Amended by Acts 45 of 1974; 54 of 1980; 46 of 1981; 65 of 1984; 35 of 1987; 32 of 1994
	15	The Appropriation (Railways) (No. 2) Act, 1974	100 A 12 A
	16	The Appropriation (Railways) (No. 3) Act, 1974	
	17	The Appropriation Act, 1974	
	19	The Appropriation (No. 2) Act, 1974	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1974 (contd.)	20	The Finance Act, 1974	The states
	26	The Direct Taxes (Amendment) Act, 1974	Sections 2 to 21 repealed by Act 38 of 1978
	28	The Coal Mines (Conservation and Development) Act, 1974	Section 19 repealed by Act 38 of 1978 Amended by Act 55 of 1985
	29	The Major Port Trust (Amendment) Act, 1974	Sections 2 to 39 repealed by Act 38 of 1978
	30	The Essential Commodities (Amendment) Act, 1974	Sections 2 to 12 and 14 repealed by Act 38 of 1978
	31	The Finance (No. 2) Act, 1974	
	34	The Press Council (Amendment) Act, 1974	
	43	The Appropriation (No. 3) Act, 1974	
	44	The Appropriation (Railways) (No. 4) Act, 1974	
	45	The Interest Tax Act, 1974	Amended by Act 66 of 1976; 29 of 1977; 19 of 1978; 44 of 1980; 16 of 1981; 14 of 1982; 11 of 1983, 67of 1984: 32 of 1985; 49 of 1991, 18 of 1992; 32 of 1994; 26 of 1997; 21 of 1998; 10 of 2000; 49 of 2005 Section 30 repealed by Act 38 of 1978

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1974 (contd.)	47	The Oil Industry (Development) Act, 1974	Amended by Act 29 of 1977; 45 of 1981 and 11 of 1987; 20 of 2002 and 21 of 2006.
	48	The Indian Telegraph (Amendment) Act, 1974	Section 2 repealed by Act 38 of 1978
	52	The Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974	Amended by Act 35 of 1975; 20 and 90 of 1976; 58 of 1984; 23 of 1987; 46 of 1988; 27 of 1990; 52 of 1993; 15 of 1996
	57	The Sick Textile Undertakings (Nationalisation) Act, 1974	Amended by Act 40 of 1995
	58	The Representation of the People (Amendment) Act, 1974	
	61	The Appropriation (No. 4) Act, 1974	
1975	4	The Tobacco Board Act, 1975	Amended by Act 36 of 1978 and 57 of 1985
	5	The Appropriation (Vote on Account) Act, 1975	
	6	The Appropriation (Railways) Act, 1975	
	7	The Appropriation (Railways) (No. 2) Act, 1975	
	8	The Appropriation (Railways) (No. 3) Act, 1975	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1975 (contd.)	11	The Appropriation Act, 1975	Sugar .
	19	The All-India Services Regulations (Indemnity) Act, 1975	Section 3 repealed by Act 38 of 1978
	20	The Tokyo Convention Act, 1975	
	21	The Appropriation (No. 2) Act, 1975	
	23	The All India Services (Amendment) Act, 1975	Section 2 repealed by Act 38 of 1978
	25	The Finance Act, 1975	Amended by Act 34 of 1975
	26	The Tobacco Cess Act, 1975	Amended by Act 36 of 1978 and 24 of 2006
	32	The Defence of India (Amendment) Act, 1975	
	33	The Kerala Legislative Assembly (Extension of Duration) Act, 1975	Amended by Act 46 and 102 of 1976
	34	The Finance (Amendment) Act, 1975	
	35	The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Act, 1975	
	36	The Appropriation (No. 3) Act, 1975	
	37	The Appropriation (No. 4) Act, 1975	
	40	The Election Laws (Amendment) Act, 1975	
	41	The Taxation Laws (Amendment) Act, 1975	
Year	Act No.	Short Title	Repeal and Amendments
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(1)	(2)	(3)	(4)
1975 (contd.)	45	The Agricultural Re-finance Corporation (Amendment) Act, 1975	Sub-section (1) of Section 2 and Section 3 to 15 repealed by Act 38 of 1978
	51	The Customs Tariff Act, 1975	Amended by Act 66 of 1976; 29 of 1977;19 and 26 of 1977;19 and 26 of 1978; 21 of 1979; 44 of 1980; 16 and 24 of 1981; 14, 15 and 52 of 1982; 11 of 1983; 21 of 1984; 32 of 1985; 8, 23 and 64 of 1986 and 11 of 1987; 26 of 1988; 13 of 1989; 12 of 1990; 49 of 1991; 18 of 1992; 38 of 1993; 32 of 1994; 6 of 1995; 22 of 1995; 33 of 1996; 26 of 1997; 21 of 1998; 27 of 1999; 10 of 2000; 14 of 2001; 20 of 2002; 25 and 32 of 2003; 23 of 2004; 18 of 2005; 21 and 29 of 2006; 22 of 2007; 18 of 2008.
	52	The Public Financial Institutions Laws (Amendment) Act, 1975	Section 2 to 20 and 22 to 58 repealed by Act 38 of 1978
1976	5	The Appropriation Act, 1976	
1	6	The Appropriation (Railways) Act, 1976	

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Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1976	7	The Appropriation (No. 2) Act, 1976	
(contd.)	11	The Sales Promotion Employees (Conditions of Service) Act, 1976	Amended by Acts 46 and 69 of 1982 and 48 of 1986
	13	The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976	Amended by Act 55 of 1980, 2 of 1989
	14	The Maintenance of Internal Security (Amendment) Act, 1976	
	19	The Bonded Labour System (Abolition) Act, 1976	Amended by Act 73 of 1985
	21	The Regional Rural Banks Act, 1976	Repealed in part by 19 of 1988, Amended by 70 of 1978; Act 1 of 1980 and 81 of 1985; 1 of 1988; 66 of 1988; 30 of 2005,
	23	The Payment of Bonus (Amendment) Act, 1976	Section 2-29 and 39 repealed by 19 of 1988
	25	The Equal Remuneration Act, 1976	Amended by Act 49 of 1987
	28	The Parliamentary Proceedings (Protection of Publication) Repeal Act, 1976	Section 3 repealed by 19 of 1988
	31	The Levy Sugar Price Equalisation Fund Act, 1976	Amended by Act 54 of 1984
	38	The Appropriation (No. 3) Act, 1976	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1976 (contd.)	43	The Appropriation (Vote on Account) Act, 1976	
	47	The Appropriation (Railways) (No. 2) Act, 1976	
	48	The Appropriation (Railways) (No. 3) Act, 1976	
	49	The Foreign Contribution (Regulation) Act, 1976	Amended by Act 1 of 1985
	55	The Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Cess Act, 1976	Amended by Act 44 of 1982
	56	The Beedi Workers' Welfare Cess Act, 1976	Amended by Act 47 of 1981; 24 of 1998
	59	The Departmentalisation of Union Accounts (Transfer of Personnel) Act, 1976	
	60	The Standards of Weights and Measures Act, 1976	Amended by Act 75 of 1986
	61	The Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act, 1976	Amended by 45 of 1982 and 15 of 1987
	62	The Beedi Workers Welfare Fund Act, 1976	Amended by Act 15 of 1987
	64	The Appropriation (No. 4) Act, 1976	
	66	The Finance Act, 1976	
	72	The Life Insurance Corporation (Modification of Settlement) Act, 1976	

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Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1976 (contd.)	73	The Banking and Public Financial Institutions Laws (Amendment) Act, 1976	Sections 3 to 6 repealed by 19 of 1988
	76	The National Library of India Act, 1976	
	77	The Disturbed Areas (Special Courts) Act, 1976	
	78	The Maintenance of Internal Security (Second Amendment) Act, 1976	
	80	The Territorial Waters, Continental Shelf Exclusive Economic Zone and Other Maritime Zones Act, 1976	
	83	The Appropriation (No. 5) Act, 1976	
	95	The Appropriation (No. 6) Act, 1976	
-	96	The Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Act, 1976	
	97	The Burn Company and Indian Standard Wagon Company (Nationalisation) Act, 1976	
	100	The Metal Corporation (Nationalisation and Miscellaneous Provisions) Act, 1976	
	110	The Appropriation (Railways) (No. 4) Act, 1976	
	111	The Appropriation (Railways) (No. 5) Act, 1976	
	112	The Appropriation (No. 7) Act, 1976	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1977	1	The Appropriation (Vote on Account) Act, 1977	
	2	The Appropriation Act, 1977	
	3	The Appropriation (Railways) (Vote on Account) Act, 1977	
	4	The Appropriation (Railways) Act, 1977	
	11	The Finance Act, 1977	Partially Repealed by Act 29 of 197
	15	The Parliamentary Proceedings (Protection of Publication) Act, 1977	
	16	The Disputed Elections (Prime Minister and Speaker) Act, 1977	
	18	The Appropriation (Railways) No. 2 Act, 1977	
	22	The Appropriation (No. 2) Act, 1977	
	27	The Motor Vehicles (Amendment) Act, 1977	
	28	The Appropriation (No. 3) Act, 1977	
	29	The Finance (No. 2) Act, 1977	
	33	The Salary and Allowance of Leaders of Opposition in Parliament Act, 1977	Amended by Ac 78 of 1985; 7 of 1991; 29 and 56 of 2002 Repealed in par by 19 of 1988

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1977 (contd.)	34	The Lady Hardinge Medical College and Hospital(Acquisition and Miscellaneous Provisions) Act, 1977	
	36	The Water (Prevention and Control of Pollution) Cess Act, 1977	Amended by Act 53 of 1997 and 19 of 2005
	41	The Smith, Stainstreet and Company Limited (Acquisition and Transfer of Undertakings) Act, 1977	
	42	The Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Act, 1977	
	45	The Appropriation (No. 4) Act, 1977	a Property and
1978	3	Appropriation (Vote on Account) Act, 1978	
	4	Appropriation (Railways) Act, 1978	Charles State
	5	The Appropriation (Railways) (No. 2) Act, 1978	
	6	The Appropriation (Railways) (No. 3) Act, 1978	
	7	The Appropriation Act, 1978	Sante Sant
	8	The Appropriation (No. 2) Act, 1978	
	11	The High Denomination Bank Notes (Demonetisation) Act, 1978	Amended by Act 3 of 1999
	13	The Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Act, 1978	Amended by Act 50 of 1980

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Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1978	14	The Interest Act, 1978	A Continue
(contd.)	16	The Public Sector Iron and Steel Companies (Restructuring) and Miscellaneous Provisions Act, 1978	
0	18	The Appropriation (No. 3) Act, 1978	
	19	The Finance Act, 1978	
	20	The Banking Service Commission (Repeal) Act, 1978	
	22	The Coal Mines Nationalisation Laws (Amendment) Act, 1978	Repealed in part by 19 of 1988
	30	The Coast Guard Act, 1978	Amended by 19 of 1988 and 44 of 2002
	33	The Metro Railways (Construction of Works) Act, 1978	Amended by Act 41 of 1982; 42 of 1987 and 34 of 2009
	35	The Appropriation (No. 4) Act, 1978	1
	37	The Press Council Act, 1978	Amended by Act 20 of 1983; 36 of 1994; repealed in part by 19 of 1988
	41	The Britannia Engineering Company Limited (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited (Acquisition and Transfer of Undertakings) Act, 1978	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1978 (contd.)	42	The Bolani Ores Limited (Acquisition of Shares) and Miscellaneous Provisions Act, 1978	
	43	The Prize Chits and Money Circulation Scheme (Banning)Act, 1978	Amended by Act 4 of 1986
	44	The Water (Prevention and Control of Pollution) (Amendment Act,) 1978	
1979	1	The Appropriation (Railways) (No. 4) Act, 1978	
	2	The Appropriation (Railways) (No. 5) Act, 1978	
	3	The Appropriation (No. 5) Act, 1978	
	4	The Copra Cess Act, 1979	Repealed by Act 4 of 1987, Repealed in part by 19 of 1988
	5	The Coconut Development Board Act, 1979	Amended by Acts 4 and 21 of 1987
	7	The Appropriation (Vote on Account) Act, 1979	
	8	The Appropriation Act, 1979	
	9	The Appropriation (No. 2) Act, 1979	
	10	The Appropriation (Railways) Act, 1979	
	11	The Appropriation (Railways) (No. 2) Act, 1979	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1979 (contd.)	18	The Sugar Undertaking (Taking Over of Management) (Amendment) Act, 1979	Repealed in part by 19 of 1988
	19	The Appropriation (No. 3) Act, 1979	
Ī	21	The Finance Act, 1979	Amended by Act 32 of 1994
1 (1) (1) (1) (1) (1) (1) (1) (1) (1) (1	23	The Additional Duties of Excise (Goods of Special Importance) (Amendment) Act, 1979	
	24	The Union Duties of Excise (Distribution) Act, 1979	Amended by Act 24 of 1975, 27 of 1984; 26 of 1985; 17 of 1989; 13 of 1990; 31 of 1995
	29	The Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking over of Management) Act, 1979	
	30	The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979	
1980	2	The Appropriation Act, 1980	
	3	The Appropriation (Railways) Act, 1980	
	6	The Central Excise and Salt and Additional duties of Excise (Amendment) Act, 1980	Repealed in part by 19 of 1988
	7	The Prevention of Black Marketing and Maintenance of Supplies of Essential Commodities Act, 1980	Amended by Act 19 of 1981 and 27 of 1982
	9	The Appropriation (Railways) (Vote on Account) Act, 1980	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1980 (contd.)	10	The Appropriation (Railways) (No. 2) Act, 1980	
	11	The Appropriation (Vote on Account) Act, 1980	
1.001	12	The Appropriation (No. 2) Act, 1980	100-10-
	13	The Finance Act, 1980	Amended by Act 44 of 1980
4	14	The Union Duties of Excise (Electricity) Distribution Act, 1980	Amended by Act 28 of 1984; 13 of 1990; 31 of 1995
0091	39	The Appropriation (Railways) (No. 3) Act, 1980	
	40	The Banking Companies (Acquisitioning and Transfer of Undertakings) Act, 1980	Amended by Acts 1 and 64 of 1984 and 81 of 1985; 19 and 66 of 1988; 36 of 1992; 8 of 1995; 8 of 1997; 30 of 2005; 45 of 2006 and 4 of 2013 Repealed in part by 19 of 1988.
	42	The National Company Limited (Acquisition and Transfer of Undertakings) Act, 1980	
	43	The Appropriation (No. 3) Act, 1980	
	44	The Finance (No. 2) Act, 1980	Contraction of the second

Year	ear Act Short Title		Repeal and Amendments
(1)	(2)	(3)	(4)
1980 (contd.)	49	The Dockworkers (Regulation of Employment) Amendment Act, 1980	Repealed in part by 19 of 1988.
	52	The Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum, Act, 1980	Amended by 40 of 2005.
	54	The Hotel Receipts Act, 1980	Amended by Acts 10 of 1981 and 14 of 1982 Repealed in part by 19 of 1988
	56	The Company Secretaries Act, 1980	Amended by 8 of 2006 and 4 of 2012.
	58	The Bengal Chemicals and Pharmaceu- tical Works Limited (Acquisition and Transfer of Undertakings) Act, 1980	
	62	The Jute Companies (Nationalization) Act, 1980	
	63	The Code of Criminal Procedure (Amendment) Act, 1980	Repealed in part by 19 of 1988
	65	The National Security Act, 1980	Amended by Acts 24 of 1984, 23 of 1985, 27 of 1987 and 43 of 1988
	67	The Bird and Company Limited (Acquisition and Transfer of Undertakings and other Properties) Act, 1980	
	68	The Tea (Amendment) Act,1980	and the second second
	69	The Forest (Conservation) Act,1980	Amended by Act, 69 of 1988

Year	r Act Short Title		Repeal and Amendments
(1)	(2)	(3)	(4)
1980 (contd.)	70	The Hind Cycles Limited and Sen- Raleigh Limited (Nationalisation) Act, 1980	
	71	The Appropriation (No. 4) Act, 1980	
1981	2	The Appropriation (Vote on Account) Act, 1981	
	3	The Appropriation Act, 1981	
	4	The Appropriation (No. 2) Act, 1981	
. [5	The Appropriation (No. 3) Act, 1981	
	8	The Appropriation (Railways) Act, 1981	
	9	The Appropriation (Railways) (No. 2) Act, 1981	
	10	The Appropriation (Railways) (No. 3) Act, 1981	
	11	The Appropriation (Railways) (No. 4) Act, 1981	
	14	The Air (Prevention and Control of Pollution) Act, 1981	Amended by Act 47 of 1987
	15	The Appropriation (No. 4) Act, 1981	a barren and
	16	The Finance Act, 1981	
	25	The Coal mines Labour Welfare Fund (Amendment) Act, 1981	Repealed in part by 19 of 1988
	28	The Export-Import Bank of India Act, 1981	Repealed in part by 19 of 1988. Amended by Act 81of 1985; 66 of 1988; 21 of 1998; 1 of 1999; 30 of 2005; 45 of 2006 and 11 of 2012.

Year	ear Act Short Title		Repeal and Amendments
(1)	(2)	(3)	(4)
1981 (contd.)	29	The British India Corporation Limited (Acquisition of Shares) Act, 1981	
	30	The Cine-Workers Welfare Cess Act, 1981	Amended by Act 37 of 1983
	31	The Dalmia Dadri Cement Limted (Acquisition and Transfer of Under Takings) Act, 1981	Amended by Act 3 of 2007
	33	The Cine-Workers Welfare Fund Act, 1981	Amended by Act 26 of 1987 and 56 of 2001
	34	The Appropriation (Railways) (No. 5) Act, 1981	1 Balan
	37	Appropriation (No. 5) Act, 1981	
	40	The Essential Service Maintenance Act, 1981	Amended by Act 49 of 1985
	42	The Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981	
	44	The Sugar Undertakings (Taking Over of Management) (Amendment) Act, 1981	
	48	The Anti-Apartheid (United Nations Convention) Act, 1981	
	50	The Cine-Workers and Cinema Theatre Workers (Regulation of Employment)Act, 1981	Amended by Act 35 of 1988
	53	The Kerala Appropriation (No. 4) Act, 1981	
	54	The Appropriation (Railways) (No. 6) Act, 1981	

Year	ear Act Short Title		Repeal and Amendments
(1)	(2)	(3)	(4)
1981 (contd.)	55	The Appropriation (Railways) (No. 7) Act, 1981	
	56	The Appropriation (No. 6) Act, 1981	
	57	The Appropriation (No. 7) Act, 1981	ALC: NO DE
	61	The National Bank for Agriculture and Rural Development Act, 1981	Amended by Acts 81 of 1985; 66 of 1998; 55 of 2000; 14 of 2001; 48 of 2003 and 30 of 2005 Replead in part by 19 of 1988
1982	3	The Sugar Cess Act, 1982	Amended by Act 57 of 1982 and 4 of 2008
	4	The Sugar Development Fund Act, 1982	Amended by Act 64 of 1982 30 of 2002 and 4 of 2008
	5	The Appropriation (Vote on Account) Act, 1982	
	6	The Appropriation Act, 1982	No. on Street
	7	The Appropriation (Railways) Act, 1982	
-	8	The Appropriation (Railways) No. 2 Act, 1982	
	9	The Kerala Appropriation (Vote on Account) Act, 1982	
	10	The Kerala Appropriation Act, 1982	
	14	The Finance Act, 1982	1 Martine
	15	The Customs Tariff (Amendment) Act, 1982	Repealed in part by 19 of 1988
	19	The (Appropriation) (No. 2) Act, 1982	

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Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1982 (contd.)	26	The Prevention of Cruelty to Animals (Amendment) Act, 1982	Repealed in part by 19 of 1988
	28	The Ear Drums and Ear Bones (Authority for use for Therapeutic Purposes) Act, 1982	
	29	The Eye (Authority for use for Therapeutic Purposes) Act, 1982	
No. 1	31	The Estate Duty (Amendment) Act, 1982	
	32	The Appropriation (Railways) No. 3 Act, 1982	
	33	The Appropriation No. 3 Act, 1982	
	38	The Payment of Wages (Amendment) Act, 1982	
	40	The Chit Funds Act, 1982	Amended by 10 of 2001
	41	The Metro Railways (Construction of Works) (Amendment) Act, 1982	Repealed in part by 19 of 1988
	43	The Governors (Emoluments, Allowances and Privileges) Act, 1982	Amended by Acts 17 of 1987; Act 1 of 1994; 27 of 1998; 1 of 2009 and 8 of 2014
	46	The Industrial Disputes (Amendment) Act, 1982	Amended by Act 49 of 1984
	54	The Rubber (Amendment) Act, 1982	
	58	The Central Excise Laws (Amendment and Validation) Act, 1982	
-	60	The Appropriation (No. 4) Act, 1982	

Year	Year Act Short Title		Repeal and Amendments
(1)	(2)	(3)	(4)
1982 (contd.)	63	The Road Transport Corporations (Amendment) Act, 1982	Repealed in part by 19 of 1988
	65	The Anti-Hijacking Act, 1982	Amended by Act 39 of 1994
	66	The Suppression of Unlawful Acts Against Safety of Civil Aviation Act, 1982	Amended by Act 40 of 1994
-	69	The Sales Promotion Employees (Conditions of Service) (Amendment) Act, 1982	Repealed in part by 19 of 1988
	70	The Limestone and Dolomines Labour Welfare Fund (Amendment) Act, 1982	Repealed in part by 19 of 1988
1983	2	The Appropriation (Vote on Account) Act, 1983	
	3	The Appropriation Act, 1983	
	4	The Appropriation (No. 2) Act, 1983	
200	5	The Appropriation (Railways) Act, 1983	
	6	The Appropriation (Railways) (No. 2) Act, 1983	
	7	The Appropriation (Railways) (No. 3) Act, 1983	
	10	The Appropriation (No. 3) Act, 1983	
	11	The Finance Act, 1983	Amended by Acts, 26 of 1988; 20 of 1991

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1983 (contd.)	13	The African Development Bank Act, 1983	
	14	The Central Industrial Security Force (Amendment) Act,1983	Repealed in part by 19 of 1988
	15	The Cantonment (Amendment) Act, 1983	
	16	The Electricity (Supply) (Amendment) Act, 1983	
	19	The Appropriation (No. 4) Act, 1983	
	20	The Delegated Legislation Provisions (Amendment) Act, 1983	
	21	The Appropriation (Railways) No. 4 Act, 1983	
	27	The Jute Manufacturers Development Council Act, 1983	Amended by Act 9 of 1984
	28	The Jute Manufacturers Cess Act, 1983	Amended by 13 of 2002
	*31	The Emigration Act, 1983	
	36	The Appropriation (No. 5) Act, 1983	
	37	The Appropriation (Railways) No. 5 Act, 1983	
	39	The Illegal Migrants (Determination by Tribunals) Act, 1983	Amended by Act 24 of 1988
	41	The Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Act, 1983	
	42	The Mines (Amendment) Act, 1983	Repealed in part by 19 of 1988
	43	The Criminal Law (Amendment) Act, 1983	

* Act 7 of 1922 will be repealed when the Act is brought into force.

Year Act Short Title		Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1983 (contd.)	44 .	The Indian Railways (Amendment) Act, 1983	Repealed in part by 19 of 1988
The second	48	The Public Financial Institutions (Obligation as to Fidelity and Secrecy) Act, 1983	Repealed in part by 19 of 1988. Amended by 30 of 2005.
	49	The Constitution (Forty-Seventh) (Amendment) Act, 1984	
	50	The Constitution (Forty-Eight) (Amendment) Act, 1984	
	51	The Constitution (Forty-Ninth) (Amendment) Act, 1984	
	52	The Constitution (Fiftieth) (Amendment) Act, 1984	
1984	3	The Prevention of Damage to Public Property Act, 1984	27.80
	4	The Industries (Development and Regulation) (Amendment) Act, 1984	Repealed in part by 19 of 1988
	5	The Asiatic Society Act, 1984	
	6	The Appropriation (Vote on Account) Act, 1984	
Γ	7	The Appropriation Act, 1984	AND REAL TON
	8	The Appropriation (No. 2) Act, 1984	1000
-	9	The Appropriation (Railways) Act, 1984	- Social
	10	The Appropriation (Railways) (No. 2) Act, 1984	
	11	The Appropriation (Railways) (No. 3) Act, 1984	
	17	The Inchek Tyres Limited and National Rubber Manufacturers Limited (Nationalization) Act, 1984	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(4)	
1984	18	The Appropriation (No. 3) Act, 1984	
(contd.) -	19	The Government of Union Territories (Amendment) Act, 1984	Repealed in part by 19 of 1988
	21	The Finance Act, 1984	
	25	The Payment of Gratuity (Amend- ment) Act, 1984	Repealed in part by 19 of 1988
	26	The Payment of Gratuity (Second Amendment) Act, 1984	
	31	The Visva-Bharati (Amendment) Act, 1984	Repealed in part by 19 of 1988
	32	The Estate Duty (Distribution) (Amendment) Act, 1984	
	43	The Aluminium Corporation of India Limited (Acquisition and Transfer of Aluminium Undertaking) Act, 1984	
	44	The Banking Service Commission Act, 1984	
	45	The Employees State Insurance (Amendment) Act, 1984	Repealed in part by 19 of 1988
	50	The Appropriation (No. 4) Act, 1984	R.S. Constraint
	51	The Multi State Co-operative Societies Act, 1984	
	52	The Indian Veterinary Council Act, 1984	
	53	The Estate Duty (Amendment) Act, 1984	
	55	The Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertaking) Act, 1984	

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Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1984 (contd.)	57	The Bengal Immunity Company Limited (Acquisition and Transfer of Undertaking) Act, 1984	
	61	The Terrorist Affected Areas (Special Courts) Act, 1984	Amended by Act 45 of 1985
	63	The Dowry Prohibition (Amendment) Act, 1984	
	66	The Family Courts Act, 1984	Amended by Act 59 of 1991
	67	The Taxation Laws (Amendment) Act, 1984	
1985	2	The National Capital Region Planning Board Act, 1985	
	3	The General Insurance Business (Nationalisation) (Amendment) Act, 1985	Repealed in part by 30 of 2001
	4	The Appropriation Act, 1985	
	5	The Appropriation (No. 2) Act, 1985	
	6	The Appropriation (Railways) Act, 1985	
	7	The Appropriation (Railways) (No. 2) Act, 1985	
	10	The Calcutta Metro Railway (Operation and Maintenance) Temporary Provisons Act, 1985	
	13	The Administrative Tribunals Act,1985	Amended by Acts 19 of 1986, 51 of 1987 and 1 of 2007
	14	The Appropriation (Vote on Account) Act, 1985	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1985 (contd.)	15	The Appropriation (No. 3) Act, 1985	
	. 16	The Appropriation Railways (No. 3) Act, 1985	
•	17	The Appropriation Railways (No. 4) Act, 1985	
	21	The Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985	Amended by Act 24 of 1992
	22	The Handlooms (Reservation of Articles for Production) Act, 1985	
	29	The Appropriation (No. 4) Act, 1985	
	**32	The Finance Act, 1985	
	37	The Tea Companies (Acquisition and Transfer of Sick Tea Units) Act, 1985	Amended by Act 56 of 1991
1	42	The Appropriation (No. 5) Act, 1985	
	45	The Terrorist Affected Areas (Special Courts) (Amendment) Act, 1985	Repealed in part by 30 of 2001
	50	The Indira Gandhi National Open University Act, 1985	Amended by Act 32 of 1997
	58	The Intelligence Organisations (Restriction on Rights) Act, 1985	
	59	The Judges (Protection) Act, 1985	
	60	The Railway Protection Force (Amendment) Act, 1985	Repealed in part by 30 of 2001

** Sections 32, 34, 35 and 38 not brought into force.

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Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
(1) 1985 (contd.)	61	The Narcotic Drugs and Psychotropic Substances Act, 1985	Amended by Act 2 of 1989, Act 9 of 2001 and 16 of 2014
T	68	The Appropriation (No. 6) Act, 1985	
	71	The Appropriation (Railways) (No. 5) Act, 1985	
	72	The International Airports Authority (Amendment) Act, 1985	Repealed in part by 30 of 2001
	79	The Central Excises and Salt (Amendment) Act, 1985	Repealed in part by 30 of 2001
	80	The Customs (Amendment) Act, 1985	Repealed in part by 30 of 2001
	81	The Banking Laws (Amendment) Act, 1985	Repealed in part by 30 of 2001
	82	The Inland Waterways Authority of India Act, 1985	Amended by Act 8 of 1994 and 40 of 2001
	83	The Futwah-Islampur Light Railway Line (Nationalisation) Act, 1985	
1986	5 2	The Agricultural and Processed Food Products Export Development Authority Act, 1986	Amended by Act 22 of 1995

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1986 (contd.)	5	The Central Excise Tariff Act, 1986	Amended by Acts 23 of 1986; 65 of 1986 and 11 of 1987; 26 of 1988; 13 of 1989; 12 of 1990; 49 of 1991; 18 of 1992; 38 of 1993; 32 of 1994; 22 of 1995; 26 of 1999; 27 of 1999.
	6	The Additional Duties of Excise (Textiles and Textile Articles) (Amendment) Act, 1986	
	7	The Additional Duties of Excise (Goods of Special Importance) Act, 1986	
	8	The Customs Tariff (Amendment) Act, 1986	
	10	The Spices Board Act, 1986	
	12	The Appropriation (Vote on Account) Act, 1986	
	13	The Appropriation Act, 1986	
	15	The Appropriation (Railways) Act, 1986	
	16	The Appropriation (Railways) (No. 2) Act, 1986	
	17	The Appropriation (Railways) (No. 3) Act, 1986	
1000	18	The Appropriation (No. 2) Act, 1986	Second Second

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Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1986 (contd.)	19	The Administrative Tribunals (Amendment) Act, 1986	Repealed in part by 30 of 2001
	21	The Appropriation (No. 3) Act, 1986	
	23	The Finance Act, 1986	
	25	The Muslim Women (Protection of Rights on Divorce) Act, 1986	
	27	The Coal Mines Labour Welfare Fund (Repeal) Act, 1986	
	29	The Environment (Protection) Act, 1986	
	30	The Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Act, 1986	Amended by Act 40 of 1995
	32	The Research and Development Cess Act, 1986	Amended by Act 45 of 1995
	39	The Appropriation (No. 4) Act, 1986	
	40	The Tamilnadu Legislative Council (Abolition) Act, 1986	Repealed in part by 30 of 2001
	46	The Taxation Laws (Amendment and Miscellaneous Provisions) Act, 1986	
	47	The National Security Guard Act, 1986	
	54	The Dock Workers (Safety, Health and Welfare) Act, 1986	
	55	The Appropriation (No. 5) Act, 1986	
	57	The Coal Mines Nationalisation Laws (Amendment) Act, 1986	Repealed in part by 30 of 2001

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1986 (contd.)	58	The Delhi Apartment Ownership Act, 1986	
	60	The Indecent Representation of Women (Prohibition) Act, 1986	
	61	The Child Labour (Prohibition and Regulation) Act, 1986	Repealed in part by 30 of 2001
	63	The Bureau of Indian Standards Act, 1986	
	64	The Customs Tariff (Amendment) Act, 1986	
	65	The Central Excise Tariff (Amendment) Act, 1986	
	66	The Shipping Development Fund Committee (Abolition) Act, 1986	Amended by Act 41 of 1987
	68	The Consumer Protection Act, 1986	Amended by Acts 34 of 1991; 50 of 1993 and 62 of 2002
1987	1	The Appropriation (Vote on Account) Act, 1987	
	2	The Appropriation Act, 1987	
	3	The Appropriation (No. 2) Act, 1987	
	4	The Cotton Copra and Vegetable Oils Cess (Abolition) Act, 1987	Repealed in part by 30 of 2001
	5	The Appropriation (Railways) Act, 1987	The States
	6	The Appropriation (Railways) (No. 2) Act, 1987	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1987 (contd.)	7	The Appropriation (Railways) (No. 3) Act, 1987	
	9	The Appropriation (No. 3) Act, 1987	
	10	The Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987	
	11	The Finance Act, 1987	Amended by Act 46 of 1987; 28 of 1992
	13	The Merchant Shipping (Amendment) Act, 1987	Repealed in part by 30 of 2001
	14	The Mental Health Act, 1987	
	22	The Payment of Gratuity (Amendment) Act, 1987	Repealed in part by 30 of 2001
	33	The Appropriation (No. 4) Act, 1987	
	35	The Expenditure Tax Act, 1987	Amendment by Act 26 of 1988; 13 of 1989; 49 of 1991; 18 of 1992; 32 of 1994; 26 of 1997; 27 of 1999; 14 of 2001; 20 of 2002; 32 and 54 of 2003 and 49 of 2005. Repealed in part of 30 of 2001
	36	The Brentford Electric (India) Limitted (Acquisition and Transfer of Undertakings) Act, 1987	
	37	The National Dairy Development Board Act, 1987	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1987 (contd.)	39	The Legal Services Authorities Act, 1987	Amended by Act 59 of 1994, 1 of 1996
	43	The Constitution (Scheduled Tribes) Order (Amendment) Act, 1987	1
	45	The Appropriation (No. 5) Act, 1987	
	46	The Finance (Amendment) Act, 1987	
	47	The Air (Prevention and Control of Pollution) (Amendment) Act, 1987	Repealed in part by 30 of 2001
	52	The All India Council for Technical Education Act, 1987	
	53	The National Housing Bank Act, 1987	Amended by Act 47 of 199; Act 15 of 2000; 14 of 2001; 30 of 2005 and 45 of 2006 Repealed in part by 30 of 2001
	54	The Railway Claims Tribunal Act, 1987	Amended by Act 28 of 1994, Act 4 of 1999 Repealed in part by 3 of 2001
1988	3	The Commission of Sati (Prevention) Act, 1987	Repealed in part by 30 of 2001
	4	The Direct Tax Laws (Amendment) Act, 1987	Amended by Act 16 of 1988; 3 of 1982
	25	The Appropriation (No. 2) Act, 1988	
	26	The Finance Act, 1988	
t	28	The Appropriation (No. 3) Act, 1988	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1988 (contd.)	31	The Companies (Amendment) Act, 1988	Repealed in part by 30 of 2001
	33	The Employees Provident Fund and Miscellaneous Provisions (Amendment) Act, 1988	Repealed in part by 30 of 2001
	34	The Special Protection Group Act, 1988	Amended by Act 48 of 1991; 4 of 1995; 35 of 1999 and 20 of 2003
	40	The National Waterway (Sadiya- Dhubri Stretch of the Brahmaputra River) Act, 1988	
	41	The Religious Institutions (Prevention of Misuse) Act, 1988	
	44	The Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Act, 1988	
	45	The Benami Transactions (Prohibition) Act, 1988	Amended by Act 22 of 1996
	46	The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988	Amended by Act 26 of 1990 and 53 of 1993; 16 of 1996 Repealed in part by 30 of 2001
	47	The Appropriation (Railways) (No. 4) Act, 1988	
	48	The Appropriation (No. 4) Act, 1988	
	49	The Prevention of Corruption Act, 1988	Repealed in part by 30 of 2001

Year	Year Act Short Title No.		Repeal and Amendments
(1)	(2)	(3)	(4)
1988 (contd.)	51	The Labour Laws (Exemption from furnishing Returns and Maintaining Registers by certain Establishments) Act, 1988	
	59	The Motor Vehicles Act, 1988	Amended by Acts 54 of 1994 27 of 2000 and 39 of 2001
	67	The Sixth Schedule to the Constitution (Amendment) Act, 1988	
	68	The National Highways Authority of India (Amendment) Act, 1988	Amended by Act 16 of 1997 and 19 of 2013
	70	The Appropriation (No. 5) Act, 1988	
1989	3	Direct Tax Laws (Amendment) Act, 1988	
	4	The Appropriation (Vote on Account) Act, 1989	
	5	The Appropriation Act, 1989	
	6	The Appropriation (Railways) Act, 1989	
	7	The Appropriation (Railways) (No. 2) Act, 1989	
	12	The Appropriation (No. 2) Act, 1989	
	13 .	The Finance Act, 1989	Amended by Act 32 of 1994
	14	The Appropriation (Railways) (No. 3) Act, 1989	
	19	The Appropriation (No. 3) Act, 1989	

Year Ac No		Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1989 (contd.)	21	Representation of the People (Amendment) Act, 1989	Repealed in part by 30 of 2001
	24	The Railways Act, 1989	Amended by Act 28 of 1994; 51 and 56 of 2003; 47 of 2005 and 11 of 2008
	27	The Appropriation (No. 4) Act, 1989	
	29	The Employees State Insurance (Amendment) Act, 1989	Repealed in part by 30 of 2001
	33	The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989	
	34	The Appropriation (No. 5) Act, 1989	and the second
	36	The Direct Tax Laws (Second Amendment) Act, 1989	
	39	The Small Industries Development Bank of India Act, 1989	Amended by Act 7 of 2000; 14 of 2001; and 53 of 2003 Repealed in part by 30 of 2001
1990	1	The Appropriation (No. 6) Act, 1989	
	5	The Appropriation (Railways) Act, 1990	
	6	The Appropriation (Railways) (No. 2) Act, 1990	
	7	The Appropriation (Vote on Account) Act, 1990	
	8	The Appropriation Act, 1990	

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Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1990	11	The Appropriation (No. 2) Act, 1990	
(contd.) -	12	The Finance Act, 1990	
	15	The Constitution (Scheduled Castes) Orders (Amendment) Act, 1990	
	20	The National Commission for Women Act, 1990	
	21	The Armed Forces (Jammu and Kashmir) Special Powers Act, 1990	
	22	The Appropriation (No. 3) Act, 1990	
	24	The Appropriation (Railways) No. 3 Act, 1990	
	25	The Prasar Bharati (Broadcasting Corporation of India) Act, 1990	Amended by 20 of 2002, 12 of 2008 and 6 of 2012
1991	2	The Taxation laws (Amendment) Act, 1991	
	. 3	The Appropriation Act, 1991	
	6	The Public Liability Insurance Act, 1991	Amended by Act 11 of 1992
	11	The Chief Election Commissioner and other Election Commissioners (Condi- tions of Service) Act, 1991	Amended by Act 4 of 1994
	. 12	The Appropriation (Railways) Vote on Account Act, 1991	
	13	The Appropriation (Railways) Act, 1991	
	14	The Appropriation (Railways) No. 2 Act, 1991	

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Year	Year Act Short Title		Repeal and Amendments
(1)	(2)	(3)	(4)
1991 (contd.)	15	The Appropriation (Vote on Account) Act, 1991	
	16	The Appropriation (No. 2) Act, 1991	
-	17	The Appropriation (No. 3) Act, 1991	
	18	The Finance Act, 1991	
	29	The Appropriation (Railways) (No. 3) Act, 1991	
	30	The Appropriation (Vote on Account) Act, 1991	
	36	The Constitution (Scheduled Tribes) Order (Amendment) Act, 1991	
	37	The Appropriation (No. 4) Act, 1991	
-	39	The Constitution (S.T.) Order (Second Amendment) Act, 1991	
	41	The Remittances of Foreign Exchange and Investment in Foreign Exchange Bonds (Immunities and Exemptions) Act, 1991	
	42	The Places of Worship (Special Provisions) Act, 1991	Repealed in part by 30 of 2001
	44	The Wild Life Protection (Amendment) Act, 1991	Repealed in part by 30 of 2001
	49	The Finance (No. 2) Act, 1991	
	61	The Appropriation (No. 5) Act, 1991	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1992	3	The Appropriation (Railways) Act, 1992	
	4	The Appropriation (Railways) (No. 2) Act, 1992	
	5	The Appropriation Act, 1992	
	6	The Appropriation (Vote on Account) Act, 1992	
	12	The Destructive Insects and Pests (Amendment and Validation) Act, 1992	Repealed in part by 30 of 2001
	13	The Copyright (Amendment) Act, 1992	Repealed in part by 30 of 2001
	. 15	The Securities and Exchange Board of India Act, 1992	Amended by Act 9 of 1995; 22 of 1996; 31 of 1999; 59 of 2002 22 of 2013 and 27 of 2014 Repealed in part by 30 of 2001
	16	The Cess and Other Taxes on Minerals (Validation) Act, 1992	
	17	The Appropriation (No. 2) Act, 1992	12:23:00
	18	The Finance Act, 1992	
	19	The National Commission for Minorities Act, 1992	Amended by Act 41 of 1995

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1992 (contd.)	22	The Foreign Trade (Development and Regulation) Act, 1992	
	25	The National Waterway (Kollam- Kottapuram Stretch of West Coast Canal and Champakara and Udyogamandal Canals) Act, 1992	
-	•27	The Special Court (Trial of Offences Relating to Transactions in Securities) Act, 1992	Amended by Act 24 of 1994, and 6 of 1997
	29	The Appropriation (Railways) (No. 3) Act, 1992	
	30	The Appropriation (Railways) (No. 4) Act, 1992	
	32	The Appropriation (No. 3) Act, 1992	
-	33	The Appropriation (No. 4) Act, 1992	
	34	The Rehabilitation Council of India Act, 1992	Amended by Act 38 of 2000
	35	The Indo-Tibetan Border Police Force Act, 1992	
	40	The Central Agricultural University Act, 1992	
	41	The Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Act, 1992	Amended by Act 38 of 2003
1993	2	The Appropriation (No. 5) Act, 1993	

Year	Act No.	Repeal and Amendments	
(1)	(2)	(3)	(4)
1993 (contd.)	6	The Appropriation (Vote on Account) Act, 1993	
	7	The Appropriation Act, 1993	
	21	The Appropriation (Railways) Act, 1993	
	22	The Appropriation (Railways) No. 2 Act, 1993	
	23	The Industrial Finance Corporation (Transfer of Undertakings and Repeal) Act, 1993	
	24	The National Thermal Power Corporation Limited, The National Hydro-Electric Power Corporation Limited and The North-Eastern Electric Power Corporation Limited (Acquisition and Transfer of Power Transmission Systems) Act, 1993	
	25	The Gold Bonds (Immunities and Exemptions) Act, 1993	
	27	The National Commission for Backward Classes Act, 1993	
	28	The Multimodal Transportation of Goods Act, 1993	Amended by Act 44 of 2000, Repealed in part by 30 of 2001
	33	The Acquisition of Certain Area at Ayodhya Act, 1993	
	36	The SAARC Convention (Suppression of Terrorism) Act, 1993	
	38	The Finance Act, 1993	

Year	Act No.	Short Title	Repeal and Amendments	
(1)	(2)	(3)	(4)	
1993	39	The Appropriation (No. 2) Act, 1993		
(contd.)	41	The Beedi and Cigar Workers (Conditions of Employment) (Amendment) Act, 1993		
	44	The Central Laws (Extension to Arunachal Pradesh) Act, 1993		
	46	The Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993		
	51	The Recovery of Debts Due to Banks and Financial Institutions Act, 1993	Amended by Act 28 of 1995 1 of 2000, 30 of 2004 and 1 of 2013.	
	60	The Appropriation (No. 3) Act, 1993		
	61	The Appropriation (No. 4) Act, 1993		
	62	The Appropriation (Railways) (No. 3) Act, 1993		
	63	The Appropriation (Railways) (No. 4) Act, 1993		
	64	The National Commission for Safai Karamcharis Act, 1993	Amended by Act 18 of 1997 and 55 of 2001	
	65	The Oil and Natural Gas Commission (Transfer of Undertakings and Repeal) Act, 1993		
	69	The Public Records Act, 1993		
	73	The National Council for Teachers Education Act, 1993	Amended by Act 18 of 2011	
Year Act No.		Short Title	Repeal and Amendments	
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(1)	(2)	(3)	(4)	
1994	5	The Appropriation (No. 5) Act, 1993		
	6	The Kalakshetra Foundation Act, 1993		
	10	The Protection of Human Rights Act, 1993	Amended by Act 49 of 2000 and 43 of 2006	
	13	The Air Corporations (Transfer of Undertakings and Repeal) Act, 1994		
	14	The Appropriation (Railways) (Vote on Account) Act, 1994		
	15	The Appropriation (Railways) Act, 1994		
	21	The Appropriation (Vote on Account) Act, 1994		
	22	The Appropriation Act, 1994		
	29	The Appropriation (Railways) (No. 2) Act, 1994		
	30	The Appropriation (Railways) (No. 3) Act, 1994		
	31	The Appropriation No. 2 Act, 1994	1.5. 1.	
	32	The Finance Act, 1994	Amended by Act 27 of 1999	
	42	The Transplantation of Human Organs Act, 1994	Amended by Act 16 of 2011	
	48	The Appropriation (No. 3) Act, 1994		
	49	The Appropriation (No. 4) Act, 1994		
	50	The Appropriation (No. 5) Act, 1994	10.00	
	52	The Appropriation (Railways) No. 4 Act, 1994		

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Year	Act No.	Short Title	Repeal and Amendments
(1)	(2) (3)		(4)
1994 (contd.)	53	The Appropriation (Railways) No. 5 Act, 1994	
	55	The Air Ports Authority of India Act, 1994	Repealed in part by 30 of 2001
	56	The Neyveli Lignite Corporation Ltd., (Acquisition and Transfer of Power Transmission System) Act, 1994	
	57	The Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	Amended by Act 32 of 2001 and 14 of 2003
	58	The Babasahib Bhimram Ambedkar University Act, 1994	
1995	2	The Appropriation (No. 6) Act, 1994	Sec. A.
	3	The Appropriation (Railways) (No. 6) Act, 1994	
	7	The Cable Television Networks (Regulation) Act, 1995	Amended by Act 36 of 2000, 2 of 2003, 25 of 2007 and 21 of 2011,
	10	The Appropriation (Railways) (Vote on Account) Act, 1995	
	11	The Appropriation (Railways) Act, 1995	
	12	The Appropriation (Vote on Account) Act, 1995	
	13	The Appropriation Act, 1995	
	20	The Appropriation (Railways) (No. 2) Act, 1995	- Invert
	21	The Appropriation (Railways) (No. 3) Act, 1995	

Not applicable to the State of Kerala

Year	Act No.	Short Title	Repeal and Amendments
(1)	(1) (2) (3)		(4)
1995 (contd.)	22	The Finance Act, 1995	Amended by Act 5 of 1996
(00,000)	23	The Appropriation (No. 2) Act, 1995	
	27	The National Environment Tribunal Act, 1995	
	36	The Appropriation (No. 3) Act, 1995	
	37	The Appropriation (No. 4) Act, 1995	States of the
	39	The Textile Undertakings (Nationalisation) Act, 1995	
	42	The Sixth Schedule to the Constitution (Amendment) Act, 1995	
	43	The Wakf Act, 1995	Amended by Act 27 of 2013
	44	The Technology Development Board Act, 1995	
1996	1	The Persons with Disabilities (Equal Opportunities Protection of Rights and Full Participation) Act, 1995	Repealed in part by Act 30 of 200
	3	The Appropriation (No. 5) Act, 1995	
	4	The Appropriation (Railways) No. 4 Act, 1996	
119	5	The Finance Act, 1996	
	6	The Appropriation (Railways) (Vote on Account) Act, 1996	
	7	The Appropriation (Railways) Act, 1996	A states - 1
	8	The Appropriation (Railways) No. 2 Act, 1996	
1	9	The Appropriation (Vote on Account) Act, 1996	

Year	Act No.	Short Title	Repeal and Amendments	
(1)) (2) (3)		(4)	
1996	10	The Appropriation Act, 1996		
(contd.)	17	The Appropriation (No. 2) Act, 1996		
	18	The Appropriation (Vote on Account) (No. 2) Act, 1996		
	19	The Appropriation (Railways) No. 3 Act, 1996		
	22 The Depositories Act, 1996		Amended by Act 8 of 1997; 32 of 1999; 1 of 2005 and 27 of 2014 Repealed in part by 30 of 2001;	
	26	The Arbitration and Conciliation Act, 1996	3-4-4	
	27	The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996		
	28	The Building and Other Construction Workers Welfare Cess Act, 1996		
	31	The Appropriation (No. 3) Act, 1996		
1	33	The Finance (No. 2) Act, 1996		
	37	The Appropriation (No. 4) Act, 1996		
	38	The Uttar Pradesh (Appropriation) (No. 2) Act, 1996		
	39	The Appropriation (Railways) (No. 4) Act, 1996		
	40	The Provisions of the Panchayats Extension to Scheduled Area Act, 1996	* * *	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1997	7	The Industrial Reconstruction Bank Transfer of Undertakings and Repeal) Act, 1997	Repealed in part by 30 of 2001
	9	The Appropriation (Railways) Vote on Account Act, 1997	
	10	The Appropriation (Railways) Act, 1997	
	11	The Appropriation (Railways) (No. 2) Act, 1997	
	17	The Lalit Kerala Academy (Taking Over of Management) Act, 1997	
	19	The Appropriation Act, 1997	
	20	The Appropriation (No. 2) Act, 1997	
	21	The Appropriation (Vote on Account) Act, 1997	
	22	The National Environment Appellate Authority Act, 1997	
	24	The Telecome Regulatory Authority of India Act, 1997	Amended by Act 2 of 2000 and 20 of 2014
	25	The Appropriation (Railways) No. 3 Act, 1997	
	26	The Finance Act, 1997	
	27	The Appropriation (No. 3) Act, 1997	
/	30	The Vice Presidents Pension Act, 1997	Amended by Act 45 of 1999; 23 of 2002 and 29 of 2008
	31	The Dock Workers Regulation Employment (Inapplicability to Major Ports) Act, 1997	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
1997 (contd.)	33	The Appropriation (Railways) (No. 4) Act, 1997	
	34	The Appropriation (No. 4) Act, 1997	
1998	1	The Finance Act, 1998	
	2	The Appropriation (Railways (Vote on Account) Act, 1998	
	3	The Appropriation (Railways) Act, 1998	
	5	The Appropriation (Vote on Account) Act, 1998	
	6	The Appropriation Act, 1998	
	8	The Appropriation (Railways) (No. 2) Act, 1998	
	13	The National Institute of Pharmaceutical Education and Research Act, 1998	Amended by Act 28 of 2002 and 19 of 2007
	15	The Appropriation (No. 2) Act, 1998	
	16	The Finance (Amendment) Act, 1998	
	17	The Lotteries (Regulation) Act, 1998	
	19	The Appropriation (Railways) (No. 3) Act, 1998	
	20	The Appropriation (No. 3) Act, 1998	
	21	The Finance (No. 2) Act, 1998	Amended by Act 27 ol 1999
1999	2	The Cotton Ginning & Pressing Factories (Repeal) Act, 1998	
	3	The High Denomination Bank Notes (Demonetisation) (Amendment) Act, 1998	. 1

Year	Act No.	Short Title	Repeal and Amendments
(1)) (2) (3)		(4)
1999 (contd.)	4	The Railway Claims Tribunal (Amendment) Act, 1998	
	5	The Leaders and Chief Whips of Recognised Parties and Groups in Parliament (Facilities) Act, 1998	Amended by Act 18 of 2000
	8	The Customs (Amendment) Act, 1998	Star Barrison
	9	The Appropriation (Railways) (No. 4) Act, 1998	
	10	The Appropriation (No. 4) Act, 1998	
	11	The Income Tax (Second Amendment) Act, 1998	5
	12	The Finance (No. 2) (Amendment) Act, 1999	
	15	The Urban Land (Ceiling and Regulation) Repeal Act, 1999	
	17	The Patents (Amendment) Act, 1999	
	18	The Appropriation (Railways) (Vote on Account) Act, 1999	
	. 19	The Appropriation (Railways) Act, 1999	
	20	The Appropriation (Railways) (No. 2) Act, 1999	
	21	The Companies (Amendment) Act, 1999	
	22	The Appropriation (Vote on Account) Act, 1999	
	23	The Appropriation Act, 1999	C. S. S. State
-	24	The Appropriation (No. 2) Act, 1999	
	25	The Appropriation (Railways) (No. 3) Act, 1999	

Year	Act No.	Short Title	Repeal and Amendments	
(1)	(2)	(3)	(4)	
1999	26	The Appropriation (No. 3) Act, 1999		
contd.)	27	The Finance Act, 1999		
.	28	Income Tax (Amendment) Act, 1999		
	29	The Contingency Fund of India (Amendment) Act, 1999		
	31	The Securities Laws (Amendment) Act, 1999		
	32	The Securities Laws (Second Amendment) Act, 1999		
	35	The Special Protection Group (Amendment) Act, 1999		
	37	The Appropriation (No. 4) Act, 1999		
	40	The Central Industrial Security Force (Amendment) Act, 1999		
	41	The Insurance Regulatory and Development Authority Act, 1999		
	42	The Foreign Exchange Management Act, 1999		
	43	The Appropriation (Railways) (No. 4) Act, 1999		
•	44	The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999		
	45	The Vice Presidents Pension (Amendment) Act, 1999		
	46	The Code of Civil Procedure (Amendment) Act, 1999		
	47	The Trade Marks Act, 1999	Amended by Act 40 of 201	

Year	Act No.	Short Title	Repeal and Amendments	
(1)			(4)	
1999 (contd.)	48	The Geographical Indication of Goods (Registration and Protection) Act, 1999		
	49	The Copyright (Amendment) Act, 1999		
2000	3	Appropriation (Railways) (Vote on Account) Act, 2000		
	4	Appropriation (Railways) Act, 2000		
	5	Appropriation (Vote on Account) Act, 2000		
	6 Appropriation Act, 2000			
	9	Appropriation (Railways) (No. 2) Act, 2000		
	10	Finance Act, 2000	Amended by Act 40 of 2001	
	11	Appropriation (No. 2) Act, 2000		
	13	Sugarcane Control (Additional Powers) Repeal Act, 2000		
	14	The President's Emoluments (Amendment) Act, 2000		
	16	The Designs Act, 2000		
	19	Cotton Textiles Cess (Repeal) Act, 2000		
-	20	The Direct Tax Laws (Miscellaneous) Repeal Act, 2000		
	21	The Information Technology Act, 2000		
	24	Indian Companies (Foreign Interests) and the Companies (Temporary Restrictions on Dividends) Repeal Act, 2000		

Year	Act No.	Short Title	Repeal and Amendments		
(1)	(2)	(3)	(4)		
2000	25	Cotton Cloth (Repeal) Act, 2000			
(contd.)	26	Iron and Steel Companies (Amalgamation and Takeover Laws) Repeal Act, 2000			
	27	Motor Vehicles (Amendment) Act, 2000			
	32	Indian Power Alcohol (Repeal) Act, 2000			
	33	All India Institute of Medical Sciences (Amendment) Act, 2000			
	34	The Chemical Weapons Convention Act, 2000			
	36	Cable Television Networks (Regulation Amendment) Act, 2000			
	37	The Semiconductor Integrated Circuits Layout Design Act, 2000			
	38	Rehabilitation Council of Indian (Amendment) Act, 2000			
	40	Appropriation (No. 3) Act, 2000			
	41	Appropriation (No. 4) Act, 2000			
	42	Appropriation (Railways) (No. 3) Act, 2000			
	43	Appropriation (Railways) (No. 4) Act, 2000			
	45	The Coal India (Regulation of Transfers and Validation) Act, 2000			
	46	Workmen's Compensation (Amendment) Act, 2000			
	47	Passport (Entry into India) (Amendment) Act, 2000			
	• 48	Forfeiture (Repeal) Act, 2000			

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Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2000 (contd.)	49	Protection of Human Rights (Amendment) Act, 2000	
	51	Aircraft (Amendment) Act, 2000	
	52	The Immigration (Carriers' Liability) Act, 2000	
	53	Companies (Amendment) Act, 2000	
	54	The Central Road Fund Act, 2000	
	56	The Juvenile Justice (Care and Protection of Children) Act, 2000	
2001	1	The Taxation Laws (Amendment) Act, 2000	
-	2	The Appropriation (No. 5) Act, 2000	
	3	The Appropriation (Railways) (No. 5) Act, 2000	
	. 4	The Taxation Laws (Amendment) Act, 2001	
	5	The Appropriation (Railways) Vote on Account Act, 2001	
	6	The Appropriation (Railways) Act, 2001	
-	7	The Appropriation (Vote on Account) Act, 2001	
	8	The Appropriation Act, 2001	
	9	The Narcotic Drugs and Psychotropic Substances (Amendment) Act, 2001	
	12	The Colonial Prisoners Removal (Repeal) Act, 2001	
	13	The Appropriation (Railways) No. 2 Act, 2001	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2001	14	The Finance Act, 2001	
(contd.)	15	The Appropriation (No. 2) Act, 2001	and the second
	16	The Vaccination (Repeal) Act, 2001	
	18	The Post-Graduate Institute of Medical Education and Research Chandigarh, (Amendment) Act, 2001	
	19	The Industrial Disputes (Banking Companies) Decision (Repeal) Act, 2001	
	22	The Judicial Administration Laws (Repeal) Act, 2001	
	24	The Indian Railway Companies (Repeal) Act, 2001	
	25	The Railway Companies (Substitution of Parties in Civil Proceedings) (Repeal) Act, 2001	
	26	The Hyderabad Export Duties (Validation) (Repeal) Act, 2001	
	29	The Indian Council of World Affairs Act, 2001	
	31	The Trade Unions (Amendment) Act, 2001	
	32	The Pre-natal Diagnostic Techniques (Regulation and Prevention of misuse) (Amendment) Act, 2001	
	33	The Influx from Pakistan (Control) Repealing (Repeal) Act, 2001	
	34	The Indian Medical Council (Amendment) Act, 2001	
	35	The Sugarcane Cess (Validation) Repeal Act, 2001	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2001 (contd.)	36	The Indian Universities (Repeal) Act, 2001	
	37	The Auroville (Emergency Provisions) Repeal Act, 2001	
	39	The Motor Vehicles (Amendment) Act, 2001	
	41	The Central Sales Tax (Amendment) Act, 2001	
	42	The Appropriation (No. 3) Act, 2001	and a second
	43	The Manipur Appropriation (Vote on Account) Act, 2001	
	44	The Salaries and Allowances of Ministers (Amendment) Act, 2001	
	45	The Advocates' Welfare Fund Act, 2001	
	47	The Two-member Constituencies (Abolition) and Other Laws (Repeal) Act, 2001	
	48	The Registration and Other Related Laws (Amendment) Act, 2001	
	50	The Code of Criminal Procedure (Amendment) Act, 2001	
	52	The Energy Conservation Act, 2001	•
-	53	The Protection of Plant Varieties and Farmer's Right Act, 2001	
	56	The Cine Workers Welfare Fund (Amendment) Act, 2001	
	57	The Companies (Amendment) Act, 2001	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2002	1	The Essential Services (Maintenance) Ordinance Repeal Act, 2001	
	2	The Appropriation (Railways) (No. 3) Act, 2001	
	3	The Appropriation (Railways) (No. 4) Act, 2001	
	4	The Appropriation (No. 4) Act, 2001	
	5	The Manipur Appropriation Act, 2001	
	6	The Appropriation (Railways) (Vote on Account) Act, 2001	
	7	The Appropriation (Railways) Act, 2002	
	8	The Appropriation Act, 2002	
	9	The Appropriation (No. 2) Act, 2002	
	10	The Appropriation (Vote on Account) Act, 2002	
	11	The Uttar Pradesh Appropriation (Vote on Account) Act, 2002	
	12	The Uttar Pradesh Appropriation Act, 2002	
	13	The Jute Manufacturers Cess (Amendment) Act, 2002	
	15	The Prevention of Terrorism Act, 2002	Repealed by 26 of 2004
	16	The Institute of Technology (Amendment) Act, 2002	1. N. 19. 20.
	18	The Appropriation (Railways) (No. 2) Act, 2002	Repealed by 22 of 2016
	19	The Appropriation (No. 3) Act, 2002	Repealed by 22 of 2016

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2002	20	The Finance Act, 2002	利用的复数
(contd.)	21	The St. John Ambulance Association (India) Transfer of Funds (Repeal) Act, 2002	
· .	22	The Code of Civil Procedure (Amendment) Act, 2002	
	23	The Vice President's Pension (Amendment) Act, 2002	
	24	The All India Institute of Medical Sciences (Amendment) Act, 2002	Repealed by 23 of 2016
	27	The Tea Districts Emigrant Labour (Repeal) Repealing Act, 2002	
	28	The National Institute of Pharmaceutical Education and Research (Amendment) Act, 2002	
	33	The Delimitation Act, 2002	
	35	The Haj Committee Act, 2002	
	36	The Foreign Aircraft (Excemption from Taxes and Duties on Fuel and Lubricants) Act, 2002	
	38	The Patents (Amendment) Act, 2002	
	39	The Multi-State Co-operative Societies Act, 2002	
	41	The Delhi Municipal Corporation (Validation of Electricity Tax) Act and Other Laws (Repeal) Act, 2002	
	43	The Delhi University (Amendment) Act, 2002	
	54	The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2002 (contd.)	58	The Unit Trust of India (Transfer of Undertaking and Repeal) Act, 2002	
	59	The Securities and Exchange Board of India (Amendment) Act, 2002	
	60	The Delhi Metro Railway (Operation and Maintenance) Act, 2002	
	65	The Countess of Dufferin's Fund (Repeal) Act, 2002	
	68	The North-Eastern Council (Amendment) Act, 2002	Repealed by 19 of 2015
	69	The Suppression of Unlawful Acts against Safety of Maritime Navigation and Fixed Platforms on Continental Shelf Act, 2002	
2003	1	The Companies (Amendment) Act, 2002	
	12	The Competition Act, 2002	Amended by Act 39 of 2007
	13	The Control of National Highways (Land and Traffic) Act, 2002	
	15	The Prevention of Money Laundering Act, 2002	Amended by Act 20 of 2005; 21 of 2009 and 2 of 2013
	16	The Wild Life (Protection) Amendment Act, 2002	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2003 (contd.)	17	The Offshore Areas Mineral (Development and Regulation) Act, 2002	
	18	The Biological Diversity Act, 2002	
	19	The Water (Prevention and Control of Pollution) Cess (Amendment) Act, 2003	
	20	The Special Protection Group (Amendment) Act, 2003	
	21	The Appropriation (Railways) Vote on Account Act, 2003	
	22	The Appropriation (Railways) Act, 2003	
	23	The Appropriation (Railways) No. 2 Act, 2003	
	25	The Customs Tariff (Amendment) Act, 2003	
	26	The Appropriation (Vote on Account) Act, 2003	
	27	The Appropriation Act, 2003	
	28	The Appropriation (No. 2) Act, 2003	
	29	The Banking Service Commission (Repeal) Act, 2003	
	. 30	The Appropriation (Railways) No. 3 Act, 2003	
	31	The Prevention of Insults to National Honour (Amendment) Act, 2003	
	32	The Finance Act, 2003	
1	33	The Appropriation (No. 3) Act, 2003	1

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2003 (contd.)	34	The Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003	
	36	The Electricity Act, 2003	
	38	The Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Amendment Act, 2003	
	39	The Fiscal Responsibility and Budget Management Act, 2003	
	41	The Appropriation (No. 4) Act, 2003	
	42	The Appropriation (Railways) No. 4 Act, 2003	1 3 5 1
	43	The Airports Authority of India (Amendment) Act, 2003	N TONN
	45	The Central Vigilance Commission Act, 2003	
	47	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2003	
	49	The Repatriation of Prisoners Act, 2003	
	52	The Railways Protection Force (Amendment) Act, 2003	
	53	The Industrial Development Bank (Transfer of Undertaking and Repeal) (Amendment) Act, 2003	
	54	The Taxation Laws (Amendment) Act, 2003	
	55	The Appropriation (No. 5) Act, 2003	
	56	The Railways (Amendment) Act, 2003	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2004	1	The Sick Industrial Companies (Special Provisions) (Repeal) Act, 2003	
	7	The Uttar Pradesh Reorganisation (Amendment) Act, 2003	
	10	The Appropriation (Railways) Act, 2004	
	11	The Appropriation (Railways) No. 2 Act, 2004	
	12	The Appropriation (Railways) Vote on Account Act, 2004	
	13	The Finance Act, 2004	Alexand St.
	14	The Appropriation (Vote on Account) Act, 2004	
	15	The Appropriation Act, 2004	
	17	The British Statutes (Repeal) Act, 2004	
	18	The Appropriation (Railways) Vote on Account Act, 2004	
	25	The Customs and Central Excise Laws (Repeal) Act, 2004	
	26	The Prevention of Terrorism (Repeal) Act, 2004	
	28	The Special Tribunals (Supplementary Provisions) (Repeal) Act, 2004	
	29	The Unlawful Activities (Prevention) Amendment Act, 2004	
2005	1	The Security Laws (Amendment) Act, 2005	Sec.
	2	The National Commission for Minority Educational Institutions Act, 2005	
P. Comment	3	The Appropriation (No. 4) Act, 2004	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2005 (contd.)	5	The Central Excise Tariff (Amendment) Act, 2004	
	6	The Appropriation (Railways) (Vote on Account) Act, 2005	
	7	The Appropriation (Railways) Act, 2005	
	8	The Appropriation (Vote on Account) Act, 2005	
	9	The Appropriation Act, 2005	
	10	The Goa Appropriation (Vote on Account) Act, 2005	
	11	The Goa Appropriation Act, 2005	
	12	The Bihar Appropriation (Vote on Account) Act, 2005	
	13	The Bihar Appropriation Act, 2005	
	14	The Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking over of Management) (Repeal) Act, 2005	
	16	The Appropriation (Railways) (No. 2) Act, 2005	
	17	The Appropriation (No. 2) Act, 2005	1
	18	The Finance Act, 2005	
	20	The Prevention of Money Laundering (Amendment) Act, 2005	
	21	The Weapons of Mass Destruction and their Delivery systems (Prohibition of Unlawful Activities) Act, 2005	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2005	22	The Right to Information Act, 2005	
(contd.)	24	The Coastal Acquaculture Authority Act, 2005	
	25	The Code of Criminal Procedure (Amendment) Act, 2005	
	26	The University of Allahabad Act, 2005	
	27	The Bihar Value Added Tax Act, 2005	
	28	The Special Economic Zones Act, 2005	
	29	The Private Security Agencies (Regulation) Act, 2005	
	30	The Credit Information Companies (Regulation) Act, 2005	
	31	The Hire Purchase (Repeal) Act, 2005	
	33	The Bihar Appropriation (Vote on Account) Act, 2005	
	34	The Appropriation (No. 3) Act, 2005	
	35	The Appropriation (No. 4) Act, 2005	
	36	The Appropriation (Railways) (No. 3) Act, 2005	
	37	The Appropriation (Railways) (No. 4) Act, 2005	
	38	The Displaced Persons Claims and other laws (Repeal) Act, 2005	
	41	The Payment of Wages (Amendment) Act, 2005	
	42	The Mahathma Gandhi National Rural Employment Guarantee Act, 2005	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2005 (contd.)	43	The Protection of Women from Domestic Violence Act, 2005	
	44	The Immigration (Carriers' Liability) Amendment Act, 2005.	
	48	The Punjab General Sales Tax (As in force in the Union Territory of Chandigarh) Repeal Act, 2005	
	49	The National Tax Tribunal Act, 2005	
	50	The State Emblems of India (Prohibition of Improper Use) Act, 2005	Tieres.
	51	The Prevention of Insults to National Honour (Amendment) Act, 2005	
	53	The Disaster Management Act, 2005	in the second
	54	The Manipur University Act, 2005	
	55	The Taxation Laws (Amendment) Act, 2005	
	56	The Appropriation (No. 5) Act, 2005	
2006	1	The Andhrapradesh Legislative Council Act, 2005	
	3	The Central Sales Tax (Amendment) Act, 2005	
	4	The Commissions for Protection of Child Rights Act, 2005	
	7	The Cost and Work Accountants (Amendment) Act, 2006	
	8	The Company Secretaries (Amendment) Act, 2006	C.
	9	The Chartered Accountants (Amendment) Act, 2006	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2006 (contd.)	10	The Khadi and Village Industries Commission (Amendment) Act, 2006	
	. 11	The Appropriation (Railways) Vote on Account Act, 2006	
	12	The Appropriation (Railways) Act, 2006	
	13	The Appropriation (Railways) No. 2 Act, 2006	
	14	The Appropriation Act, 2006	
	15	The Appropriation (No. 2) Act, 2006	
	16	The Appropriation (Railways) No. 3 Act, 2006	
	17	The Appropriation No. 3 Act, 2006	
	18	The National Commission for Minority Educational Institutions (Amendment) Act, 2006	
	19	The Petroleum and Natural Gas Regulatory Board Act, 2006	e ale
	20	The Delhi Special Police Establishment (Amendment) Act, 2006	
	22	The Delhi Laws (Special Provisions) Act, 2006	
	23	The Companies (Amendment) Act, 2006	
	25	The Code of Criminal Procedure (Amendment) Amending Act, 2006	
	27	The Micro, Small and Medium Enterprises Development Act, 2006	
	28	The National Institute of Fashion Technology Act, 2006	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2006 (contd.)	29	The Taxation Laws (Amendment) Act, 2006	
	30	The Union Duties of Excise (Electricity) Distribution Repeal Act, 2006	
	32	The Spirituous Preparations (Inter State Trade and Commerce) Control (Repeal) Act, 2006	
	33	The Juvenile Justice (Care and Protection of Children) Amendment Act, 2006	
	34	The Food Safety and Standards Act, 2006	Amended by 13 of 2008
	35	The Actuaries Act, 2006	CARNED T
T	38	The Government Securities Act, 2006	
	39	The Wildlife (Protection) (Amendment) Act, 2006	
	41	The Cantonments Act, 2006	
	42	The Central Silk Board (Amendment) Act, 2006	The second
	43	The Protection of Human Rights (Amendment) Act, 2006	
	44	The Pondicherry (Alteration of name) Act, 2006	
	46	The Produce Cess Laws (Abolition) Act, 2006	
	47	The Assam Rifles Act, 2006	
T	48	The Constitution (Scheduled Tribes) Order Amendment Act, 2006	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2006 (contd.)	51	The Jallianwala Bagh National Memorial (Amendment) Act, 2006	
	52	The Uttaranchal (Alteration of Name) Act, 2006	
	53	The Appropriation (Railways) No. 6 Act, 2006	
	55	The Appropriation (No. 5) Act, 2006	
	56	The Appropriation (No. 6) Act, 2006	
	58	The Constitution (93rd Amendment) Act, 2005	
	59	The Constitution (94th Amendment) Act, 2006	
2007	1	The Administrative Tribunals (Amendment) Act, 2006	
	2	The Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006	
	3	The Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Amendment Act, 2006	
	4	The Commission for Protection of Child Rights (Amendment) Act, 2006	
	5	The Central Educational Institutions (Reservation in Admission) Act, 2006	
	6	The Prohibition of Child Marriage Act, 2006	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2007 (contd.)	7	The English and Foreign Languages University Act, 2006	
10	8	The Rajiv Gandhi University Act, 2006	
	9	The Tripura University Act, 2006	
	10	The Sikkim University Act, 2006	
	11	The Sports Broadcasting Signals (Mandatory Sharing with Prasar Bharti) Act, 2007	
	12	The Appropriation (Railways) vote on Account Act, 2007	N.
	13	The Appropriation (Railways) Act, 2007	
	14	The Appropriation (vote on Account) Act, 2007	
1.00	15	The Appropriation Act, 2007	and and the
	16	The Taxation Laws (Amendment) Act, 2007	
	19	The National Institute of Pharmaceutical Education and Research (Amendment) Act, 2007	tick
	20	The Appropriation (Railways) No. 2 Act, 2007	
	21	The Appropriation (No. 2) Act, 2007	
	22	The Finance Act, 2007	
	23	The National Rural Employment Guarantee (Extension to Jammu and Kashmir) Act, 2007	
	24	The Mizoram University (Amendment) Act, 2007	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2007 (contd.)	25	The Cable Television Networks (Regulation) Amendment Act, 2007	
	27	The Securities Contracts (Regulation) Amendment Act, 2007	
	28	The Central Road Fund (Amendment) Act, 2007	
	29	The National Institutes of Technology Act, 2007	Amended by 28 of 2012 and 9 of 2014
	33	The Appropriation No. 3 Act, 2007	1-1- H
	34	The Appropriation (Railways) No. 3 Act, 2007	
	35	The Inland Vessels (Amendment) Act, 2007	Repealed by 19 of 2015
	37	The Warehousing (Development and Regulation) Act, 2007	
	38	The Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Act, 2007	
	41	The Carriage by Road Act, 2007	1.51.5
	42	The All India Institute of Medical Sciences and the Post-graduate Institute of Medical Education and Research (Amendment) Act, 2007	
	43	The National Capital Territory of Delhi Laws (Special Provisions) Act, 2007	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2007 (contd.)	45	The Payment of Bonus (Amendment) Act, 2007	
	50	The Tyre Corporation of India Limited (Disinvestment of Ownership) Act, 2007	
	51	The Payment and Settlement Systems Act, 2007	
	52	The Indira Gandhi National Tribal University Act, 2007	
	53	The Sashatra Seema Bal Act, 2007	
	54	The Rajiv Gandhi Institute of Petroleum Technology Act, 2007	
	55	The Armed Forces Tribunal Act, 2007	
	56	The Maintenance and Welfare of Parents and Senior Citizens Act, 2007	
2008	1	The Appropriation (Railways) Vote on Account Act, 2008	
	2	The Appropriation (Railways) Act, 2008	
	3.	The Appropriation (Railways) No. 2 Act, 2008	
	5.	The Appropriation (Vote on Account) Act, 2008	
	6	The Appropriation Act, 2008	All a
	7	The Karnataka Appropriation (Vote on Account) Act, 2008	
	8	The Karnataka Appropriation Act, 2008	
	12	The Prasar Bharati (Broadcasting Corporation of India) Amendment Act, 2008	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2008 (contd.)	14	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2008	
	15	The Maternity Benefit (Amendment) Act, 2008	No.
	16	The Appropriation (Railways) No. 3 Act, 2008	
	17	The Appropriation (No. 2) Act, 2008	
	18	The Finance Act, 2008	
	19	The Jawaharlal Institute of Post Graduate Medical Education and Research, Puducherry Act, 2008	Amended by 10 of 2011
	20	The Appropriation (No. 3) Act, 2008	
Ī	21	The Appropriation (Railways) No. 4 Act, 2008	
Γ	22	The Indian Maritime University Act, 2008	Amended by 19 of 2015
	23	The National Waterway (Talcher- Dhamra Stretch of Rivers, Geonkhali- Charbatia Stretch of East Coast Canal, Charbatia-Dhamra Stretch of Matai River and Mahanadi Delta Rivers) Act, 2008	
	24	The National Waterway (Kakinada- Puducherry Stretch of Canals and the Kaluvelly Tank, Bhadrachalam- Rajahmundry Stretch of River Godavari and Wazirabad- Vijayawada Stretch of River Krishna) Act, 2008	
	25	The Central Universities Laws (Amendment) Act, 2008	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2008 (contd.)	27	The Airports Economic Regulatory Authority of India Act, 2008	
	. 28	The President's Emoluments and Pension (Amendment) Act, 2008	
	29	The Vice-President's Pension (Amendment) Act, 2008	
	31	The Appropriation (No. 4) Act, 2008	
	32	The Appropriation (Railways) No. 5 Act, 2008	
	33	The Unorganised Workers' Social Security Act, 2008	Calle.
	34	The National Investigation Agency Act, 2008	
	35	The Unlawful Activities (Prevention) (Amendment) Act, 2008	
2009	1	The Governors (Emoluments, Allowances and Privileges) (Amendment) Act, 2008	
	2	The Constitution (Scheduled Tribes) Union Territories Order (Amendment) Act, 2008	
	3	The Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Act, 2008	
	4	The Gram Nyayalayas Act, 2008	
	6	The Limited Liability Patnership Act, 2008	
	7	The Collection of Statistics Act, 2008	
	8	The South Asian University Act, 2008	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2009 (contd.)	9	The Science and Engineering Research Board Act, 2008	
	10	The Information Technology (Amendment) Act, 2008	
	12	The National Jute Board Act, 2008	
1	13	The Appropriation (Railways) Act, 2009	1
	. 14	The Appropriation (Railways) (No. 2) Act, 2009	
	15	The Appropriation (Railways) Vote on Account Act, 2009	
	16	The Appropriation (Vote on Account) Act, 2009	
	17	The Appropriation Act, 2009	1.
Ī	18	The Jharkhand Appropriation (Vote on Account) Act, 2009	
	19	The Jharkhand Appropriation Act, 2009	
	21	The Prevention of Money-laundering (Amendment) Act, 2009	
	22	The Central Industrial Security Force (Amendment) Act, 2009	
	24	The National Capital Territory of Delhi Laws (Special Provisions) Act, 2009	
	25	The Central Universities Act, 2009	Amended by 38 of 2009 and 35 of 2014
	26	The Finance Act, 2009	Repealed by 33 of 2009

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Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2009 (contd.)	27	The Prevention and Control of Infectious and Contagious Diseases in Animals Act, 2009	
	28	The Carriage by Air (Amendment) Act, 2009	
	29	The Appropriation (Railways) No. 3 Act, 2009	
	30	The Appropriation (No. 2) Act, 2009	
	31	The Jharkhand Appropriation (No. 2) Act, 2009	
	32	The Appropriation (No. 3) Act, 2009	
[33	The Finance (No. 2) Act, 2009	1 Carlos Po
	34	The Metro Railways (Amendment) Act, 2009	
	35	The Right of Children to Free and Compulsory Education Act, 2009	Amended by 30 of 2012
	36	The Essential Commodities (Amendment and Validation) Act, 2009	
	37	The Jharkhand Contingency Fund (Amendment) Act, 2009	
	38	The Central Universities (Amendment) Act, 2009	
	39	The Competition (Amendment) Act, 2009	
	40	The National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2009	
	42	The Appropriation (No. 4) Act, 2009	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2009 (contd.)	43	The Jharkhand Appropriation (No. 3) Act, 2009	
	44	The Appropriation (Railways) (No. 4) Act, 2009	
	45	The Workmen's Compensation (Amendment) Act, 2009	
	47	The Payment of Gratuity (Amendment) Act, 2009	
2010	1	The Legal Metrology Act, 2009	
	2	The Salaries and Allowances of Ministers (Amendment) Act, 2009	
	3	The Civil Defence (Amendment) Act, 2009	
	4	The Rubber (Amendment) Act, 2009	
	5	The Appropriation (Railways) Vote on Account Act, 2010	
-	6	The Appropriation (Railways) Act, 2010	
	7.	The Appropriation (Railways) (No. 2) Act, 2010	
	8	The Appropriation (Vote on Account) Act, 2010	
	9	The Appropriation Act, 2010	
	10	The Ancient Monuments and Archaeological Sites and Remain (Amendment and Validation) Act, 2010	
	11	The Appropriation (Railways) No. 3 Act, 2010	

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Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2010	12	The Appropriation (No. 2) Act, 2010	R. S. C. S. P.
(contd.)	13	The Appropriation (No. 3) Act, 2010	
Ī	14	The Finance Act, 2010	
	15	The Payment of Gratuity (Amendment) Act, 2010	
	16	The Tamil Nadu Legislative Council Act, 2010	
	17	The Plantations Labour (Amendment) Act, 2010	
	18	The Employees State Insurance (Amendment) Act, 2010	
	19	The National Green Tribunal Act, 2010	
	20	The National Commission for Minority Educational Institutions (Amendment) Act, 2010	
	21	The Appropriation (No. 4) Act, 2010	
	22	The Jharkhand Appropriation Act, 2010	
	23	The Clinical Establishments (Registration and Regulation) Act, 2010	
	24	The Industrial Disputes (Amendment) Act, 2010	
	25	The Foreign Trade (Development and Regulation) (Amendment) Act, 2010	
	31	The Land Ports Authority of India Act, 2010	
	32	The Indian Medical Council (Amendment) Act, 2010	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2010 (contd.)	33	The Jharkhand Panchayat Raj (Amendment) Act, 2010	
	38	The Civil Liability for Nuclear Damage Act, 2010	
	39	The Nalanda University Act, 2010	
	40	The Trade Marks (Amendment) Act, 2010	and the
	42	The Foreign Contribution (Regulation) Act, 2010	
	44	The Appropriation (No. 5) Act, 2010	· · · · · · · · · · · · · · · · · · ·
	45	The Appropriation (No. 6) Act, 2010	- PAR
	46	The Appropriation (Railways) (No. 5) Act, 2010	
	47	The Appropriation (Railways) No. 6 Act, 2010	1
2011	1	The Appropriation (Railways) Act, 2011	
	2	The Appropriation (Railways) No. 2 Act, 2011	
	3	The Appropriation Act, 2011.	
	4	The Appropriation (No. 2) Act, 2011	Sector 1
	5	The National Capital Territory of Delhi Laws (Special Provisions) Act, 2011	
	6	The Repatriation of Prisoners (Amendment) Act, 2011	
	8	The Finance Act, 2011	

Year	Act No.	Short Title	Repeal and Amendments
. (1)	(2)	(3)	(4)
2011	9	The Appropriation (No. 3) Act, 2011	
(contd.)	10	The Jawaharlal Institute of Post- graduate Medical Education and Research, Puducherry (Amendment) Act, 2011	
	11	The Coinage Act, 2011	
	12	The Juvenile Justice (Care and Protection of Children) Amendment Act, 2011	X
	13	The Indian Medical Council (Amendment) Act, 2011	
Ī	14	The Customs (Amendment and Validation) Act, 2011	
	15	The Orissa (Alteration of Name) Act, 2011	
	16	The Transplantation of Human Organs (Amendment) Act, 2011	ан. Х
	18	The National Council for Teacher Education (Amendment) Act, 2011	
	20	The National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011	
	21	The Cable Television Networks (Regulation) Amendment Act, 2011	
2012	2	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2011	
	3	The Chartered Accountants (Amendment) Act, 2011	
Year	Act No.	Short Title	Repeal and Amendments
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(1)	(2)	(3)	(4)
2012 (contd.)	. 4	The Company Secretaries (Amendment) Act, 2011	
	6	The Prasar Bharati (Broadcasting Corporation of India) (Amendment) Act, 2011	
	7	The Appropriation (Railways) No. 8 Act, 2011	
	9 .	The Petroleum and Minerals Pipelines (Acquisition of Right of use in Land) Amendment Act, 2011	
	10	The Cost and Work Accountants (Amendment) Act, 2011	
5	12	The Factoring Regulation Act, 2011	· · · · · · ·
	13	The Academy of Scientific and Innovative Research Act, 2011	
	20	The Indian Medical Council (Amendment) Act, 2012	
	25	The Railway Property (unlawful Possession) (Amendment) Act, 2012	
	27	The Copyright (Amendment) Act, 2012	
	28	The National Institutes of Technology (Amendment) Act, 2012	
	30	The Right of Children to Free and Compulsory Education (Amendment) Act, 2012	
	31	The Central Educational Institutions (Reservation in Admission) (Amendment) Act, 2012	
	32	The Protection of Children from Sexual-Offences Act, 2012	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2012 (contd.)	34	The Institutes of Technology (Amendment) Act, 2012	
	35	The Rajiv Gandhi National Institutes of Youth Development Act, 2012	
	38	The National Institute of Mental Health and Neuro-Sciences, Banglore Act, 2012	
2013	2	The Prevention of Money-Laundering (Amendment) Act, 2012	
	3	The Unlawful Activities (Prevention) Amendment Act, 2012	
	6	The Re-adjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies	
	13	The Criminal Law (Amendment) Act, 2013	
	14	The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013	
	17	The Finance Act, 2013	
	18	The Companies Act, 2013	
	19	The National Highways Authority of India (Amendment) Act, 2013	
	20	The National Food Security Act, 2013	
	21	The Appropriation (No. 4) Act, 2013	
	22	The Securities and Exchange Board of India (Amendment) Act, 2013	
	23	The Pension Fund Regulatory and Development Authority Act, 2013	

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Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2013 (contd.)	24	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2013	
	25	The Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013	
	26	The Rajiv Gandhi National Aviation University Act, 2013	
	29	The Representation of the People (Amendment and Validation) Act, 2013	
	30	The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013	
2014	1	The Lokpal and Lokayuktas Act, 2013	
	2	The Appropriation (No. 5) Act, 2013	
	3	The Appropriation (Railways) No. 4 Act, 2013	
	4	The Appropriation (Railways) Vote on Account Act, 2014	
	5	The Appropriation (Railways) Act, 2014	
	7	The Street Venders (Protection of Livelihood and Regulation of Street Vending) Act, 2014	
	8	The Governors (Emoluments, Allowances and Privileges) (Amendment) Act, 2014	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2014 (contd.)	9	The National Institutes of Technology, Science, Education and Research (Amendment) Act, 2013	
	10	The Rani Lakshmi Bai Central Agricultural University Act, 2014	
	11	The Finance Act, 2014	Repealed by 25 of 2014
	12	The Appropriation Vote on Account Act, 2014	
	13	The Appropriation Act, 2014	
	14	The Delhi Appropriation (Vote on Account) Act, 2014	
	15	The Delhi Appropriation Act, 2014	
	16	The Narcotic Drugs and Psychotropic Substances (Amendment) Act, 2014	
	17	The Whistle Blowers Protection Act, 2011	Amended by 17 of 2015
	18	The National Institute of Design Act, 2014	
	20	The Telecom Regulatory Authority of India (Amendment) Act, 2014	
-	21	The Appropriation (Railways) (No. 2) Act, 2014	
	22	The Appropriation (Railways) (No. 3) Act, 2014	
	23	The Appropriation (No. 2) Act, 2014	
	24	The Appropriation (No. 3) Act, 2014	
	25	The Finance (No. 2) Act, 2014	

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Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2014 (contd.)	26	The Delhi Appropriation (No. 2) Act, 2014	
	27	The Securities Laws (Amendment) Act, 2014	0
	28	The Delhi Special Police Establishment (Amendment) Act, 2014	
	29	The Apprentices (Amendment) Act, 2014	
	30	The Indian Institutes of Information Technology Act, 2014	14
	31	The Merchant Shipping (Amendment) Act, 2014	
	32	The Merchant Shipping (Second Amendment) Act, 2014	
	33	The Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Amendment Act, 2014	
	34	The Constitution (Scheduled Castes) Orders (Amendment) Act, 2014	
	35	The Central Universities (Amendment) Act, 2014	
	36	The Textile Undertakings (Nationalisa- tion) Laws (Amendment and Validiation) Act, 2014	
*	37	The School of Planning and Architecture Act, 2014	
	38	The Appropriation (No. 4) Act, 2015	

Year	Act No.	Short Title	Repeal and Amendments
(1)	(2)	(3)	(4)
2014 (contd.)	39	The National Capital Territory of Delhi Laws (Special Provisions) (Second Amendment) Act, 2014	
	40	The National Judicial Appointments Commission Act, 2014	
2015	1	The Citizenship (Amendment) Act, 2015	1
	2	The Public premises (Eviction of Unauthorised Occupants) (Amendment) Act, 2015	
	3	The Motor Vehicles (Amendment) Act, 2015	
	4	The Constitution (Scheduled Castes) Orders (Amendment) Act, 2015	
	5	The Insurance Laws (Amendment) Act, 2015	
	6	The Payment of Bonus (Amendment) Act, 2015	
	7	The Appropriation (Railways) Act, 2015	
	9	The Appropriation Act, 2015	
	10	The Mines and Minerals (Development and Regulation) (Amendment) Act, 2015	
	11	The Coal Mines (Special Provisions) Act, 2015	
	12	The Andhra Pradesh Reorganisation (Amendment) Act, 2015	

Year	Act No.	Short Title .	Repeal and Amendments
(1)	(2)	(3)	(4)
2015 (contd.)	14	The Regional Rural Banks (Amendment) Act, 2015	and and a second se
	15	The Appropriation (No. 2) Act, 2015	
	16	The Warehousing Corporations (Amendment) Act, 2015	
	17	The Repealing and Amending Act, 2015	
	18	The Payment of Settlement Systems (Amendment) Act, 2015	
	19	The Repealing and Amending (Second) Act, 2015	
	20	The Finance Act, 2015	
	21	The Companies (Amendment) Act, 2015	
	22	The Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015	
	23	The Delhi High Court (Amendment) Act, 2015	
	24	The Appropriation (Railways) No. 3 Act, 2015	da tu sent
	25	The Appropriation (No. 3) Act, 2015	100.00
	26	The Negotiable Instruments (Amendment) Act, 2015	
			and the second second

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
ABOLITION OF WHIPPING-			1.12
See 'Criminal Law and Procedure'			
Accountants-			
Charted Accountants Act, 1949	38	1949	
Cost and Works Accountants Act, 1959	23 .	1959	
Acquisition and Development of Coal Bearing Areas—			
See 'Mines and Minerals'			
ACQUISITION AND REQUISITIONING-			
Land Acquisition (Mines) Act, 1885	18	1885	М
Requisitioned Land (Apportionment of Compensation) Act, 1949	51	1949	М
Requisitioning and Acquisition of Immovable Property Act, 1952	30	1952	
Petroleum and Minarals Pipelines (Acquisition of Right of User in Land) Act, 1962	50	1962	
ACQUISITION AND REQUISITIONING-			
The Braith Waite and Company (India) Ltd. (Acquisition, Transfer of Undertaking) Act, 1976	96	1976	
The Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Act, 1977	42	1977	
The Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Act, 1978	13	1978	
The Britania Engineering Co., Limited, Mohameh Unit and the Arthur Butler and Company (Mazaffarpores)	41	1978	

Name of the Act	Number	Year	Remark
(1)	(2)	(3)	(4)
ACQUISITION AND REQUISITIONING—(contd.)			E) This
Limited (Acquisition and Transfer of Undertakings) Act, 1978			
The Bolani Ores Limited (Acquisition of Shares) and Miscellaneous Provisions Act, 1978	42	1978	
The Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking over of Management) Act, 1979	1	1979	
The Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980	40	1980	
The National Company Limited (Acquisitition and Transfer of Undertakings) Act, 1980	42	1980	
The Bengal Chemicals and Pharmaceutical works Limited (Acquisition and Transfer of Undertakings) Act, 1980	58	1980	
The Jute Companies (Nationalisation) Act, 1980	62	1980	
The Bird and Company Limited (Acquisition and Transfer of Undertakings and other Properties) Act, 1980	67 .	1980	
The Hind Cycles Limited and Sen Raleigh Limited (Nationalization) Act, 1980	70	1980	
The British India Corporation Limited (Acquisition of Shares) Act, 1981	29	1981	
The Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Act, 1981	41	1981	
Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Act, 1983	41	1983	
Incheck Tyres Limited and National Rubber Manufacturers Limited (Nationalisation) Act, 1984	17	1984	

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
ACQUISITION AND REQUISITIONING-(contd.)			
Aluminum Corporation of India Limited (Acquisition and Transfer of Aluminum Undertaking) Act, 1984	43	1984	
Hoogly Docking and Engineering Company Limited (Acquisition and Transfer of Undertaking) Act, 1984	55	1984	
Bangal Immunity Company Limited (Acquisition and Transfer of Undertaking) Act, 1984	57	1984	
Tea Companies (Acquisition and Transfer of Sick Tea Units) Act, 1985	37	1985	
The Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Act, 1986	30	1986	
The Brendford Electric (India) Limited (Acquisition and Transfer of Undertakings) Act, 1987	36	1987	
Acting Judges-			
See 'Courts'			
Additional Duties of Excise on Goods of Special Importance—			
See 'Revenue'			
Additional Excise Duty on Cotton Fabrics—			
See 'Revenue'			
Additional Excise Duty on Cotton Mineral Oil—			
See 'Revenue'			

Name of the Act	Number	Year	Remark
(1)	(2)	(3)	(4)
Administration on Evacuee Property—			
See 'Displaced Persons'			
Administrator General—			
See 'Succession'			
Admiralty Courts of-			
See 'Armed Forces'		-	
Adulteration of Food, Prevention of-			
See 'Public Health'			
Advertisement, Objectionable-			
See 'Public Health'			
Advocates of the Supreme Court-			
See 'Legal Profession'			
Agriculture-			
Destructive Insects and Pests Act, 1914	2	1914	
Agricultural Produce (Grading and Marking) Act, 1937	. 1	1937	
National Co-operative Development Corporation Act, 1962	26	1962	
Warehousing Corporation Act, 1962	58	1962	
Food Corporation Act, 1964	37	1964	
Warehousing Corporations (Supplementary Act, 1965	r) 20	1965	
Seeds Act, 1966	54	1966	
Insecticides Act, 1968	46	1968	

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Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
AGRICULTURE.—(contd.)	51213		Sec.
The Levy Sugar Price Equalisation Fund Act, 1976	31	1976	
The Coconut Development Board Act, 1979	9 5	1979	
The Agricultural and Processed Food Products Export Development Authority Act, 1986	2	1986	ar air Chunh
Air Corporations—			
See 'Air Navigation'		12.4	
Air Craft—			
See 'Air Navigation'			
Air Force			
See 'Armed Forces'			
Air Navigation—			
Air Craft Act, 1934	22	1934	
International Air Ports Authority Act, 1971	43	1971	
Carriage by Air Act, 1972	69	1972	
The Anti-Hijacking Act, 1982	65	1982	
The Suppression of Unlawful Acts against Safety of Civil Aviation Act, 1982	66	1982	
Aircraft (Amendment) Act, 1983	1	1983	
Aircraft (Amendment) Act, 1985	69	1985	
International Airports Authority (Amendment) Act, 1985	72	1985	

Name of the Act	Number	Year	Remark
(1)	(2)	(3)	(4)
ALIENS-			
Registration of Foreigners Act, 1939	16	1939	
Foreigners Act, 1946	31	1946	
Trading with the Enemy (Continuance of Emergency Provisions) Act, 1947	16	1947	
Foreigners Laws (Application and Amendment) Act, 1962	42	1962	
Enemy Property Act, 1968	34	1968	
Allianz and Stuttgarter Bank, Transfer of—			
See 'Companies'			
ALL INDIA INSTITUTE OF MEDICAL SCIENCE-			
See 'Public Health'			
ALL INDIA SERVICES-			
See 'Public Services'			-
Anand Marriage— See 'Personal Law'			
ANCIENT MONUMENTS, ETC., PRESERVATION OF-			
See 'Monuments and Memorials'			
ANIMALS AND BIRDS-			
Elephants Preservation Act, 1879	6	1879	M
Livestock Importation Act, 1898	9	1898	
Glanders and Farcy Act, 1899	13	1899	М
Dourine Act, 1910	5	1910	

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
ANIMALS AND BIRDS—(contd.)			
Prevention of Cruelty to Animals Act, 1960	59	1960	
Wild Life (Protection) Act, 1972	53	1972	
Antiquities, Export of-			
See 'Trade'			
Apprentices-			
See 'Labour'			
Arbitration-			
ARCHAEOLOGICAL SITES, MONUMENTS, ETC.— See Monuments and Memorials'			
Architects-			
Architects Act, 1972	20	1972	
ARMAMENTS—NAVEL LIMITATIONS OF— See 'Armed Forces'			
Armed Forces-			
Municipal Taxation Act, 1881	11	1881	М
Indian Reserve Forces Act, 1888	. 4	1888	
Colonial Courts of Admiralty (India) Act, 1891	16	1891	
Works of Defence Act, 1903	. 7	1903	М
Indian Naval Armament Act, 1923	7	1923	М
Indian Soldiers (Litigation) Act, 1925	4	1925	
Manoeuvres, Field Firing and Artillery Practice Act, 1938	• 5	1938	

Name of the Act	Number	Year	Remark
(1)	(2)	(3)	(4)
ARMED FORCES—(contd.)			(1)
Armed Forces (Emergency Duties) Act,1947	15	1947	
National Cadet Corps Act, 1948	31	1948	
Territorial Army Act, 1948	56	1948	
Seaward Artillery Practice Act, 1949	8	1949	
Central Reserve Police Force Act, 1949	66	1949	
Army and Air Force (Disposal of Private			
Property) Act, 1950	40	1950	
Air Force Act, 1950	45	1950	
Army Act, 1950	46	1950	
Reserve and Auxiliary Air Forces Act, 1952	62	1952	
Commanders-in-Chief (Charge in Designation)			
Act, 1955	19	1955	
Lok Sahayak Sena Act, 1956	53	1956	
Navy Act, 1957	62	1957	
Border Security Force Act, 1968	47	1968	
Armed Forces (Special Powers) Continuance Act, 1969	3	1969	
(See also 'Contonments' and 'Criminal Law and Procedure')			
The Coast Guard Act, 1978	30	1978	
RMS AND EXPLOSIVES-			
Explosives Act, 1884	4	1884	
Explosives Substance Act, 1908	6	1908	
Arms Act, 1959	54	1959	

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
ARMS AND EXPLOSIVES—(contd.)			
Arms (Amendment) Act, 1983	25	1983	
Arms (Amendment) Act, 1985	39	1985	
Chemical Weapons Convention Act, 2000	34	2000	
Artillery Practice, Seaward— See 'Armed Forces'			
Arya Marriage-			
See 'Personal Law'			
Asiatic Society Act, 1984	5	1984	
ATOMIC ENERGY-			
Atomic Energy Act, 1962	33	1962	an e e
Attendance of Prisoners in Court—	alle.		
See 'Prisons of Prisoners and Reformatorie	s'	1.1	
BANKERS' BOOKS-			
See 'Evidence'			
BANKING-			
Reserve Bank of India Act, 1934	2	1934	
Reserve Bank (Transfer of Public Ownership) Act, 1948	62	1948	
Banking Regulation Act, 1949	10	1949	
State Bank of India Act, 1955	23	1955	
State Bank of India (Subsidiary Banks) Act, 1959	38	1959	

Number	Year	Remarks
(2)	(3)	(4)
5	1970	
21	1976	
. 11	1978	
28	1981	
61	1981	
13	1983	
44	1984	
81	1985	
53	1987	
51	1993	
39	1989	
	 (2) 5 21 11 28 61 13 44 81 53 51 	(2) (3) 5 1970 21 1976 11 1978 28 1981 61 1981 13 1983 44 1984 81 1985 53 1987 51 1993

BAR COUNCILS-

See 'Legal Profession'

BARSI LIGHT RAILWAY COMPANY (TRANSFERRED LIABILITIES)— See 'Railways and Transports'

BILLS OF EXCHANGE-

See 'Negotiable Instruments'

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
BILLS OF LADING-			
See 'Shipping and Navigation'			
Births, Deaths and Marriages			
REGISTRATION OF-			
Births, Deaths and Marriages Registration Act, 1886	6	1886	М
Registration of Births and Deaths Act, 1969	18	1969	
Boilers -			
See 'Factories'			
BONDED WAREHOUSES-			
See 'Revenue'		1	
BONUS SCHEMES FOR COAL MINES WORKERS-			
See 'Labour'			
BOOKS REGISTRATION OF-			
See 'Press, Printing and Publications'			
BRONZE COIN DECLARATION AS LEGAL			
See 'Currency, Coinage and Exchange'			
BUSINESS PROFITS TAX-			
See 'Revenue'			
CANTONMENTS-			
Cantonments (House Accommodation) Act, 1923	6	1923	
Cantonments (Extension of Rent Control Laws) Act, 1957	46	1957	
Cantonments (Amendment) Act, 1983	15	1983	

Name of the Act	Number	Year	Remark:
(1)	(2)	(3)	(4)
CAPITAL ISSUES, CONTROL—			
See 'Companies'			
CARRIAGE BY AIR-			
See 'Air Navigation'			
CARRIERS-			
See 'Contract'			
CASH CERTIFICATES, POST OFFICE-			
See 'Post and Telegraphs'			
CASTE DISABILITIES, REMOVAL OF-			
See 'Succession'			
CENSUS-			
Census Act, 1948	37	1948	
CENTRAL BOARD OF REVENUE-			
See 'Revenue'			
CHRISTIANS-			
See 'Personal Law'			
CHURCH OF SCOTLAND KIRK SESSIONS-			
See 'Trusts and Trustees'			
CINEMATOGRAPH—			
See 'Entertainments'			
CITIZENSHIP—			
Citizenship Act, 1955	57	1955	
Illegal Migrants (Determination by Tribunals) Act, 1983	39	1983	
CIVIL DEFENCE-			
Civil Defence Act, 1968	27	1968	
Delegated Legislation Provisions (Amendment) Act, 1983	20	1983	1

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
CIVIL PROCEDURE-			1
Legal Representative's Suits Act, 1855	12	1855	М
Indian Fatal Accidents Act, 1855	13	1855	
Unclaimed Deposits Act, 1866	25	1866	м
Unclaimed Deposits Act, 1870	5	1870	М
Court Fees Act, 1870	. 7	1870	М
Code of Civil Procedure, 1908	5	1908	M
Maintenance Orders Enforcement Act, 1921	18	1921	
Public Suits Validation Act, 1932	11	1932	М
Decrees and Orders Validating Act, 1936	5	1936	М
Diplomatic and Consular Officers (Oaths and Fees) Act, 1948	41	1948	М
Notaries Act, 1952	53	1952	
Limitation Act, 1963	36	1963	
Specific Relief Act, 1963	47	1963	
The Interest Act, 1978	14	1978	
COAL BEARING AREAS, ACQUISITION AND DEVELOPMENT OF-			
See 'Mines and Minerals'			
COAL MINES (CONSERVATION AND SAFETY)— See 'Mines and Minerals'			
COAL MINES, LABOUR WELFARE FUND-			
COAL MINES PROVIDENT FUND AND BONUS Schemes— See 'Labour'			
COCONUT COMMITTEE— See 'Industry'			
CODE OF CIVIL PROCEDURES-			
See 'Civil Procedure'			
CODE OF CRIMINAL PROCEDURE— See 'Criminal Law and Procedure'			

Name of the Act	Number	Year	Remark.
(1)	(2)	(3)	(4)
Coffee—			
See 'Trade'			
COINAGE-	in the		
See 'Currency, Coinage and Exchange'			
Coir—			
See 'Industry'			
Collection of Statistics—			
See 'Industry'			
COLONIAL COURTS OF-ADIMIRALTY-			
See 'Armed Forces'			
COMMANDERS-IN-CHIEF, CHANGE IN DESIGNATION	- 7.8		
See 'Armed Forces'			
COMMERCIAL DOCUMENTS EVIDENCE			
See 'Evidence'			
COMMISSIONS OF ENQUIRY-			
See 'Courts'			
Commodities Essential			
See 'Trade'			
COMPANIES-			
Companies Act, 1956	1	1956	
Preference Shares (Regulation of	63	1960	
Dividends) Act, 1960			
Companies (Profits) Surtax Act, 1964	7	1964	
The Public Sector Iron and Steel Companies	16	1978	
(Restructuring and Miscellaneous			
Provisions) Act, 1978		1090	
The Company Secretaries Act, 1980	56	1980	

Name of the Act	Vumber	Year	Remark.
(1)	(2)	(3)	(4)
BANKING COMPANIES— See 'Banking'			
Companies Donation to National Fund— See 'Revenue'			
COMPENSATION TO AND REHABILITATION OF			
DISPLACED PERSONS-			
See 'Displaced Persons'			
COMPENSATION-WORKMEN-			
See 'Labour'			
Comptroller and Auditor General, Conditions of Service— See 'Public Services'			
CONSTITUTION-			
Laws Local Extent Act, 1874	15	1874	М
Union Territories (Laws) Act, 1950	30	1950	
Contingency Fund of India Act, 1950	49	1950	
Part B States (Laws) Act, 1951	3	1951	
Finance Commission (Miscellaneous Provisions) Act, 1951	33	1951	
Interstate Water Disputes Act, 1956	33	1956	
States Reorganisation Act, 1956	37	1956	
Interstate Corporation Act, 1957	38	1957	
Acquired Territories (Merger) Act, 1960	64	1960	
Official Languages Act, 1963	19	1963	
Government of Union Territories Act, 1963	20	1963	
President (Discharge of Functions) Act, 1969	16	1969	

Name of the Act	Number	Year	Remark:
. (1)	(2)	(3)	(4)
CONSTITUTION—(contd.)			
Kerala Legislative Assembly (Extension of Duration) Act, 1975	33	1975	
The Interstate Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979	30	1979	
The Governor's (Emoluments, Allowances and Privileges) Act, 1982	43	1982	
Government of Union Territories (Amendment) Act, 1984	19	1984	
The Administrative Tribunals Act, 1985	13	1985	
Government of Union Territories (Amendment) Act, 1985	24	1985	
The Tamilnadu Legislative Council (Abolition) Act, 1986	40	1986	
The Constitution (Scheduled Tribes) Order (Amendment) Act, 1987	43	1987	
Consular and Diplomatic Officers— Oaths and Fees—			
See 'Civil Procedure'			
CONTEMPT OF COURTS-			
See 'Courts'			
Contingency Fund of India—			
See 'Constitution'			

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
Contract—			and the second
Carriers Act, 1865	3	1865	
Indian Contract Act, 1872	9	1872	
Powers of Attorney Act, 1882	7	1882	
The Sale of Goods Act, 1930	3	1930	
Forward Contracts (Regulation) Act, 1952	74	1952	
Securities Contracts (Regulation) Act, 1956	42	1956	
Securities Contracts (Regulation) Amendment Act, 1985	40	1985	
CONTROL OF SHIPPING-			
See 'Shipping and Navigation'			
CONVERTS' MARRIAGE DISSOLUTION-			
See 'Personal Law'			
CO-OPERATIVE SOCIETES-			
See 'Societies'			
Copyright-			
Copyright Act, 1957	14	1957	
Corporations-			
See 'Agriculture', 'Constitution', 'Development Corporation' and 'Road Transport'			
CORRUPTION, PREVENTION OF-			
See 'Criminal Law and Procedure'	1		
COST AND WORK ACCOUNTANTS-			
See 'Accountants'			

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
COTTON CESS-			
See 'Industry'			
COTTON CLOTH-			
See 'Trade'	199	in the	
COTTON GINNING AND PRESSING FACTORIES-			
See 'Factories'			
COTTON TEXTILES CESS-			
See 'Industry'			
Cotton Transport—			
See 'Trade'	•		
COUNTESS OF DUFFERINS FUND-			
See 'Public Health' Court			
COURT ATTENDANCE, PRISONERS IN-			
See 'Prisons' Prisoners and Reformatories	the se		
Courts—			
Acting Judges Act, 1867	16	1867	М
Federal Court Act, 1937	25	1937	м
Federal Court (Enlargement of Jurisdiction) Act, 1948	1	1948	М
High Courts (Seal) Act, 1950	7	1950	
Judicial Commissioners Courts (Declaration as High Courts) Act, 1950	15	1950	М
Commissions of Enquiry Act, 1952	60	1952	
High Courts Judges (Conditions of Service) Act, 1954	28	1954	

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
Courts-(contd.)			
Supreme Court Judges (Conditions of Service) Act, 1958	41	1958	
Judges (Inquiry) Act, 1968	51	1968	
Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Act, 1970	28	1970	
Contempt of Courts Act, 1971	70	1971	
Family Courts Act, 1984	66	1984	
Judges (Protection) Act, 1985	59	1985	
The Railway Claims Tribunal Act, 1987	54	1987	
CRIMINAL COURTS SPECIAL-			
See 'Criminal Law and Procedure'			
CRIMINAL LAW AND PROCEDURE	9	1859	м
Forfeiture Act, 1859			·
Indian Penal Code, 1860	45	1860	
Code of Criminal Procedure Act, 1973	2	1974	
Indian Criminal Law (Amendment) Act, 1908	14	1908	М
Prevention of Seditious Meeting Act, 1911	10	1911	М
Indian Official Secretes Act, 1923	19	1923	
Child Marriage Restraint Act, 1929	19	1929	
Criminal Law (Amendment) Act, 1932	23	1932	
Criminal Law (Amendment) Act, 1938	20	1938	
Criminal Law (Amendment) Ordinance, 1944		1944	
Delhi Special Police Establishment Act, 1946	25	1946	

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
CRIMINAL LAW AND PROCEDURE—(contd.)		-	
Special Tribunals (Supplementary Provisions) Act, 1946	26	1946	М
Special Criminal Courts (Jurisdiction) Act, 1950	18	1950	
Untouchability (Offences) Act, 1955	22	1955	
Prize Competitions Act, 1955	42	1955	
Young Persons (Harmful Publications) Act, 1956	93	1956	
Suppression of Immoral Traffic in Women and Girls Act, 1956	104	1956	
Criminal Law Amendment Act, 1959	41	1959	
Orphanages and other Charitable Homes (Supervision and Control) Act, 1960	10	1960	
Criminal Law Amendment Act, 1961	23	1961	
Criminal and Election Laws (Amendment) Act, 1969	35	1969	
Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Act, 1970	28	1970	
Prevention of Insults to National Honour Act, 1971	69	1971	
Departmental Inquiries (Enforcement of Attendance of Witness and Production of Documents) Act, 1972	18	1972	
Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974	52	1974	
Economic Offences (Inapplicability of Limitation) Act, 1974	12	1974	

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Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
CRIMINAL LAW AND PROCEDURE-(contd.)			1
Smugglers and Foreign Exchange Mani- pulators (Forfeiture of Property) Act, 1976	13	1976	
Disturbed Areas (Special Courts) Act, 1976	77	1976	
See also 'Agriculture', Civil Procedure Posts and Telegraphs and Railways and Transport			
The Prevention of Black-marketing and Maintenance of Supplies of Essential Commodities Act, 1980	7	1980	
Criminal Law (Amendment) Act, 1983	43	1983	
Terrorist affected Areas (Special Courts) Act, 1984	61	1984	
Terrorist and Disruptive Activities (Prevention) Act, 1985	31	1985	
Criminal Laws Amendment (Amending) Act, 1985	44	1985	•
Terrorist affected Areas (Special Courts) Act, 1985	45	1985	".
Intelligence Organisation (Restriction of Rights) Act, 1985	58	1985	
The Indecent Representation of Women (Prohibition) Act, 1986	60	1986	
The Legal Services Authorities Act, 1987	39	1987	
CRUELTY TO ANIMALS, PREVENTION OF-			

See 'Animals and Birds'

Name of the Act	Number	Year	Remark
(1)	(2)	(3)	(4)
CURRENCY, COINAGE AND EXCHANGE-			
Metal Tokens Act, 1889	1	1889	
Indian Coinage Act, 1906	3	1906	
Bronze Coin Legal Tender Act, 1918	22	1918	
The Legal Tender (Inscribed Notes) Act, 1964	28	1964	
Small Coins (Offences) Act, 1971	52	1971	
Foreign Contribution (Regulation) Act, 1976	49	1976	
CUSTOMS LAND AND SEA-			
See 'Revenue'			
Ситсні Мемоня—			
See 'Personal Law'			
DAKSHINA BHARAT HINDI PRACHAR SABHA— See 'Education'			
Delegated Legislation Provisions (Amendment) Act, 1983	20	1983	
DANGEROUS DRUGS-			
See 'Drugs and Poisons'			
DELIVERY OF BOOKS TO PUBLIC LIBRARIES— See 'Education'			
DENTISTS-			
See 'Medical Profession'			
DEPARTMENTAL INQUIRIES— See 'Criminal Law and Procedure'			
DEPOSITS WITH HIGH COURTS-UNCLAIMED-			
See 'Civil Procedure'			
DESTRUCTIVE INSECTS AND PESTS-			
See 'Agriculture'			

Name of the Act	Number	Year	Remark
(1) .	(2)	(3)	(4)
DETENTION-	La la la		
See 'Criminal Law and Procedure'		1	
DEVELOPMENT BANKS-			
Asian Development Banks Act, 1966	18	1966	
DEVELOPMENT CORPORATIONS-			
Rehabilitation Finance Administration Act, 1948	12	1948	
State Financial Corporation Act, 1951	63	1951	
River Boards Act, 1956	49	1956	
International Finance Corporation (Status, Immunities and Privileges), Act, 1958	42.	1958	
The Coconut Development Board Act, 1979	5	1979	
Jute Manufacturers Development Council Act, 1983	27	1983	
Public Financial Institutions (Obligation as to fidelity and Secrecy) Act, 1983	48	1983	
	2	1985	
National Capital Region Planning Board Act, 1985	4	1905	
The Spices Board Act, 1986	10	1986	
The National Dairy Development Board Act, 1987	1 37	1987	
DEVELOPMENT AND ACQUISITION OF COAL BEARING AREAS-			
See 'Mines and Minerals'			
DEVELOPMENT AND REGULATION MINES AND MINERALS-			
See 'Mines and Minerals'			

Name of the Act	Number	Year	Remark.
(1)	(2)	(3)	(4)
DHOTIES, ADDITIONAL EXCISE DUTY ON-			A DE
See 'Duty and Revenue'			
DIPLOMATIC AND CONSULAR OFFICERS-			
OATHS AND FEES-			
See 'Civil Procedure'			
DIPLOMATIC RELATIONS—			
See 'International relations'			
DISABILITIES OF CASTE—REMOVAL—OF—			
See 'Succession'			4
DISPLACED PERSONS—			
Displaced persons (Debts Adjustment) Act, 1951	70	1951	
Influx from Pakistan (Control) Repealing Act, 1952	76	1952	
Transfer of Evacuee Deposits Act, 1954	15	1954	
See also 'Civil Procedure' and 'Development Corporations'			
Delegated Legislation Provisions (Amendment) Act, 1983	20	1983	
DISQUALIFICATION PREVENTION OF— See 'Parliament'			
Dissolution of Muslim Marriages—			
See 'Personal Law (Muslim)'		- Ling	
DISTRIBUTION OF ESTATE DUTY AND TAX ON		- seten	
RAILWAY PASSENGER FARES-			
See 'Revenue'	19 E .		

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
DISTRIBUTION OF UNION DUTIES OF EXCISE-	0.050		
See 'Revenue'	Der .		
DIVORCE-			
See 'Personal Law'			
Dock Labourers-			
See 'Labour'			1852 8
Dock Workers-			1
See 'Labour'			
DOCUMENTS-			
Registration Act, 1908	16	1908	
DONATIONS BY COMPANIES TO NATIONAL FUNDS-			
See 'Revenue'			
Dourine-			
See 'Animals and Birds'			
Dowry-	• 10 10 - AU		
See 'Personal Law'			
DRUGS AND MAGIC REMEDIES OBJECTIONABLE			
Advertisements of-			
See 'Public Health'			
DRUGS AND POISONS-			
Opium Act, 1857	13	1857	
Opium Act, 1878	1	1878	
Poisons Act, 1919	12	1919	
Drugs and Cosmetics Act, 1940	23	1940	
Delegated Legislation Provisions Act, 1983	20	1983	

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	. (4)
DRUGS AND POISONS-(contd.)		and the	
Narcotic Drugs and Psychotropic Substances (Amendment) Act, 1985	61	1985	
Dury-			
Khadi and other Handloom Industries Development (Additional Excise Duty on Cloth) Act, 1953	12	1953	
Medicinal and Toilet Preparation (Excise Duties) Act, 1955	16	1955	
Additional Duties of Excise (Goods of Special Importance) Act, 1957	58	1957	
See also 'Revenue'			
EASEMENTS-			
Indian Easements Act, 1882	5	1882	
EDUCATION-			
Indian Museum Act, 1910	10	1910	
Imperial Library (Change of Name) Act, 1948	51	1948	
EDUCATION			
Delivery of Books and Newspapers (Public Libraries) Act, 1954	27	1954	
University Grants Commission Act, 1956	3	1956	
The Dakshina Bharat Hindi Prachar Sabha Act, 1964	14	1964	al near
National Library of India Act, 1976	76	1976	
Viswa-Bharati (Amendment) Act, 1984	31	1984	

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
EDUCATION-(contd.)	35.05		1.0
University Grants Commission (Amendment) Act, 1984	59	1984	
Indira Gandhi National Open University Act, 1985	50	1985	
The All India Counsel for Technical Education Act, 1987	52	1987	
ELECTIONS-		. 1	
See 'Parliament'			
ELEPHANTS PRESERVATION OF-			
See 'Animals and Birds'			
Emblems—			
Emblems and Names (Prevention of Improper Use) Act, 1950	12	1950	
Geneva Conventions Act, 1960	6.	1960	
Emergency Provisions—			
Defence of India Act, 1971	42	1971	
Emergency Risks (Goods) Insurance Act, 1971	50	1971	
Emergency Risks (Undertakings) Insurance Act, 1971	51	1971	
Emigration and Immigration—			
*Passport (Entry into India) Act, 1920	34	1920	
Passport Act, 1967	15	1967	
Reciprocity Act, 1943	9	1943	

* See Act 15 of 1967

Name of the Act	Number	Year	Remark
(1)	(2)	(3)	(4)
Emigration and Immigration—(contd.)	1	42.13	
Immusants (Expulsion from Assam) Act, 1950	10	1950	1
Emigration Act, 1983	31	1983	
Immigration (Carriers Liability) Act, 2000	52	2000	
Employees' Provident Funds—			
See 'Labour'			3
Employees' State Insurance—			
See 'Labour'	•		
EMPLOYER'S LIABILITY-			
See 'Labour'			
Employment Exchanges—			
See 'Labour'			
EMPLOYMENT OF CHILDREN-			
See 'Labour'			
ENDOWMENTS-			
See 'Trust and Trustees'			
ENEMY TRADING-			
See 'Aliens'			
ENEMY PROPERTY-			
See 'Aliens'			STATE.
ENTERTAINMENTS-			
Cinematograph Act, 1918	2	1918	
Cinematograph Act, 1952	37	1952	
Cinematograph (Amendment) Act, 1984	56	1984	

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
EPIDEMIC DISEASES-		have been	100
See 'Public Health'			
Essential Commodities—			
See 'Trade'			
ESSENTIAL SERVICES-			
Essential Services Maintenance Act, 1968	59	1968	
Estate Duty—		Y LAN	
See 'Revenue'			
ESTATE DUTY AND TAX ON RAILWAY PASSENGER FARES—DISTRIBUTION OF—			
See 'Revenue'			
ESTATE—PRIVATE—GOVERNMENT MANAGEMENT OF—			
See 'Revenue'			
Evacuee Interest—Separation of— See 'Displaced Persons'			
Evacuees and Refugees— See 'Displaced Persons'			
EVICTION FROM PUBLIC PREMISES— See 'Government Property'			
Evidence-		•	
Indian Evidence Act, 1872	1	1872	
Oaths Act, 1969	44	1969	
Bankers Books Evidence Act, 1891	18	1891	
Commercial Documents Evidence Act, 1939	30	1939	М
Criminal Law (Amendment) Act, 1983	43	1983	
Terrorist Affected Areas (Special Courts) Act, 1984	61	1984	
Terrorist Affected Areas (Special Courts) Amendment Act, 1985	45	1985	
Name of the Act	Number	Year	Remarks
--	--------	---	---------
(1)	(2)	(3)	(4)
Excess Profits Tax—	1.1	1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 -	
See 'Revenue'			
Exchange of Prisoners—India and Pakistan—			
See 'Prisons, Prisoners and Reformatories'			
Excise (Malt Liquors)-			
See 'Revenue'			
Excise Duty on Spirits-			
See 'Revenue'		1	
Excises Central and Salt—			
See 'Revenue'			
Explosives-			
See 'Arms and Explosives'			
EXPORTS CONTROL OF- See 'Trade'			
Extradition-			
Extradition Act, 1962	34	1962	
FACTORIES-			
Indian Boilers Act, 1923	5	1923	
Factories Act, 1948	63	1948	
FAIRWAYS-OBSTRUCTION IN-			
See 'Shipping and Navigation'			
FATAL ACCIDENTS-			
See 'Civil Procedure'			
FEDERAL COURTS-			
See 'Courts'			
FEDERAL COURT-ENLARGEMENT OF JURISDICTION-			
See 'Courts'			

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
FINANCE-			
Finance Acts	15	1930	М
33	· · · · · ·	1931	М
53 .	7	1933	М
	. 9	1934	М
"		1935	М
"		1937	М
**	16	1940	М
"	····	1940	М
	12	1942	М
	8	1943	М
33	• • •	1944	М
"		1945	М
	7	1946	М
"	20	1947	М
"	20	1948	М
The Finance Act, 1980	13	1980	
The Finance (No. 2) Act, 1980	44	1980	
The Finance Act, 1981	16	1981	•
The Finance Act, 1982	14	1982	
Finance Act, 1983	11	1983	
Finance Act, 1984	21	1984	
Finance Act, 1985	32	1985	
The Finance Act, 1986	23	1986	
The Finance Act, 1987	11	1987	3 H 4

Name of the Act	Number	Year	Remark
(1)	(2)	(3)	(4)
FINANCE—(contd.)			
The Finance (Amendment) Act, 1987	46	1987	
FINANCE COMMISSION—			
See 'Constitution'			
FINANCE CORPORATIONS-			
See 'Development Corporations'			
Foreigners-			
See 'Aliens'			
FOREIGN EXCHANGE REGULATION-			
See 'Currency, Coinage and Exchange'			•
FOREIGN INTEREST IN INDIAN COMPANIES-			
RESTRICTION OF POWERS OF— See 'Companies'			
Foreign Jurisdiction-			
See 'Constitution'			
Foreign Marriage-			
See "*Personal Law"			
Foreign Recruiting-	1.1.1		
See 'International Relations'			
Forests-			
The Forest (Conservation) Act, 1980	69	1980	
Madras Forest (Validation) Act, 1882	21	1882	М
Forfeited Deposits-			
See 'Revenue'			

*See Act 15 of 1967

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
Forfeiture-	a series		- Andrews
See 'Criminal Law and Procedure'			
FORWARD CONTRACTS—REGULATIONS OF— See 'Contract'			
GENEVA CONVENTION—IMPLEMENTATION OF— See 'Emblems' and 'International Relations'			
GIFT TAX—			
See 'Tax' and 'Revenue'		1	- Donte
GLANDERS AND FARCY— See 'Animals and Birds'			
GOLD CONTROL-			
Delegated Legislation Provisions (Amendment) Act, 1983	20	1983	
GOODS CARRIAGE OF BY SEA-	a la come		
See 'Shipping and Navigation'	2. 1. 18		
Goods—Sale of— See 'Contract'			
GOVERNMENT-BUILDINGS-			
See 'Government Property'			
GOVERNMENT MANAGEMENT OF PRIVATE Estates			
See 'Revenue'			
GOVERNMENT PROPERTY-			
Waste Lands (Claims) Act, 1863	23	1863	M
Government Buildings Act, 1899	4	1899	М
Public Premises (Eviction of Unauthorised Occupants) Act, 1971	40	1971	

Name of the Act	Number	Year	Remark.
(1)	(2)	(3)	(4)
GOVERNMENT PROPERTY-(contd.)			A. C.
Prevention of Damage to Public Property Act, 1984	3	1984	
GOVERNMENT SAVINGS BANKS-			
See 'Posts and Telegraph'			
GOVERNMENT SEALS-			and the
See 'Constitution'			
GOVERNMENT TRADING TAXATION-	¥		
See 'Government Property'			
GRADING AND MARKING OF AGRICULTURAL PRODUCE—			
See 'Agriculture*'			
GUARDIANS AND WARDS-			
See 'Infants and Minors' and 'Personal Law'			
Handlooms (Reservation of Articles for Production) Act, 1985	22	1985	
HAJ COMMITTEES AT PORTS-			
See 'Shipping and Navigation'			
HARMFUL PUBLICATIONS FOR YOUNG PERSONS- CONTROL OF-			
See 'Criminal Law Procedure'			
HEAVY PACKAGES—MARKING OF— See 'Shipping and Navigation'			
HIGH COURTS JUDGES—CONDITIONS OF SERVICE— See 'Public Services'	and 2 N		
High Court Seals— See 'Courts'			
Highways—National— See 'Road Transports'			

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
HINDU ADOPTION AND MAINTENANCE-			
HINDU DISPOSITION OF PROPERTY			
HINDU GAINTS OF LEARNING— See 'Personal Law'			
HINDU INHERITANCE (REMOVAL OF DISABILITIES)— See 'Personal Law'			
HINDU MARRIAGE— See 'Personal Law'			
HINDU MINORITY AND GUARDIANSHIP— See 'Personal Law'			
HINDU SUCCESSION— See 'Personal Law'			
HINDU WIDOW'S REMARRIAGE— See 'Personal Law'			
HOTELS AND SARAIS- *Sarais Act, 1867	22	1867	
HOUSE ACCOMMODATION IN CANTONMENTS FOR MILITARY OFFICERS— See 'Cantonments'			
HUMAN RIGHTS Protection of Human Rights Act, 1993	10	1994	
IMMIGRATION— See 'Emigration and Immigration'			
MMORAL TRAFFIC IN WOMEN AND GIRLS— SUPERSSION OF— See 'Criminal Law and Procedure'			
MPORTATION OF LIVESTOCK— See 'Animals and Birds'		1	

*Not yet extended to this state

Name of the Act	Number	Year	Remark
(1)	(2)	(3)	(4)
IMPORTS-CONTROL OF-			4.7%
See 'Trade'			
INCITEMENT TO DISAFFECTION-POLICE-			
See 'Police'			
INCOME TAX-			
See 'Revenue'			
INDEMNITY-GOVERNMENT OFFICERS-			
See 'Public Services'			
INDIAN COUNCIL OF AGRICULTURAL RESEARCH-			
See 'Agriculture'			
INDIAN INDEPENDENCE-PAKISTAN COURTS			
(Rending Proceedings)	and the		
See 'Civil Procedure'			
Indian Penal Code—			
See 'Criminal Law and Procedure'			
INDUSTRIAL DEVELOPMENT BANK-			
See 'Development Banks'			
INDUSTRIAL DISPUTES-			
See 'Labour'			
INDUSTRIAL DISPUTE (BANKING AND INSURANCE COMPANIES)—			
· See 'Labour'			
INDUSTRIAL EMPLOYMENT—STANDING ORDERS—			
See 'Labour'			
INDUSTRIAL FINANCE CORPORATION-			
See 'Development Corporations'			

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Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
INDUSTRY—			
White Phosphorous Matchers Prohibition Act, 1913	5	1913	
Indian Cotton Cess Act, 1923	14	1923	
Rubber Act, 1947	24	1947	
Central Silk Board Act, 1948	61	1948	
Industries (Development and Regulation) Act, 1951	65	1951	
Tea Act, 1953	29	1953	
Collection of Statistics Act, 1953	. 32	1953	
Coir Industry Act, 1953	45	1953	
Khadi and Village Industries Commission Act, 1956	61	1956	
Rice Milling Industry (Regulation) Act, 1958	21	1958	
Statistical Institute Act, 1959	57	1959	
Cardamom Act, 1965	42	1965	
Central Industrial Security Force Act, 1968	50	1968	
Asian Refractories Limited (Acquisition of Undertaking) Act, 1971	65	1971	
Oil Industry (Development) Act, 1974	47	1974	
Sick Textiles Undertakings (Nationalisation) Act, 1974	57	1974	
Tobacco Boards Act, 1975	4	1975	
Burn Company and Indian Standard Wagon Company (Nationalisation) Act, 1976	97	1976	

Name of the Act	Number	Year	Remark
(1)	(2)	(3)	(4)
INDUSTRY-(contd.)	a series	Ser No	1
The Copra Cess Act, 1979	4	1979	
The Sugar Cess Act, 1982	3	1982	
The Sugar Development Fund Act, 1982	4	1982	
Central Industrial Security Forces (Amendment) Act, 1983	14	1983	
Vegetable Oil Cess Act, 1983	30	1983	
Dangerous Machines (Regulation) Act, 1983	35	1983	
Tea (Amendment) Act, 1983	38	1983	
Industries (Development and Regulation) Amendment Act, 1984	4	1984	
The Jute packaging Materials (Compulsory use in packing commodities) Act, 1987	10	1987	
The textile undertakings (Nationalization) Act, 1995	39	1995	
INFANTS AND MINORS-			+
Indian Majority Act, 1875	9	1875	
Guardians and Wards Act, 1890	8	1890	
INFLAMMABLE SUBSTANCES-			1
Petroleum Act, 1934	30	1934	
Inflammable Substances Act, 1952	20	1952	
*Information and Broadcasting-			
The Prasarbharathi (Broadcasting Corporation of India) Act, 1990	25	1990	
The Cable Television Networks (Regulation) Act, 1995	7	1995	
*Not brought into forme	Charles and the second		

*Not brought into force

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
*INFORMATION AND BROADCASTING-(contd.)			
Information Technology Act, 2000	21	2000	
INLAND BONDED WAREHOUSES-			
See 'Revenue'			
INLAND STEAM VESSELS-			
See 'Shipping and Navigation'			
INSECTS AND PESTS-			
See 'Agriculture'	12		Sec.
Insurance			
Provident Fund Act, 1925	19	1925	
Insurance Act, 1938	4	1938	
War Injuries (Compensation Insurance) Act, 1943	23	1943	. M
Life Insurance Corporation Act, 1956	31	1956	
Deposit Insurance and credit guarantee Corporation Act, 1961	47	1961	
Marine Insurance Act, 1963	11	1963	
Seamen's Provident Fund Act, 1966	4	1966	
Public Provident Fund Act, 1968	23	1968	
General Insurance Business (Nationalisation) Act, 1972	57	1972	
Life Insurance Corporation (Modification of Settlements) Act, 1976	72	1976	
[See 'Labour' for Employees State Insurance Act, 1948 (34 of 1948)]			
General Insurance Business (Nationalisation) (Amendment) Act, 1985	3	1985	

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
International Relations-			
United Nations (Security Council) Act, 1947	43	1947	
United Nations (Privileges and Immunities) Act, 1947	46	1947	
Geneva Conventions Act, 1960	6	1960	
International Development Association (Status Immunities and Privileges) Act, 1960	32	1960	
British Statutes, (Application to India) Repeal Act, 1960	57	1960	
Tokyo Convention Act, 1975	20	1975	
Territorial Waters Continental Shelf Exclusives Economic Zone and other Maritime Zones Act, 1976	80	1976	
The Maritime Zones of India (Regulation) Fishing by Foreign Vessels Act, 1981	42	1981	
The Anti-Apartheid (United Nations Conventions) Act, 1981	48	1981	
Delegated Legislation Provisions (Amendment) Act, 1983	20	1983	
INTERPRETATION OF STATUTES-			
See General Clauses Act, 1897 under 'Laws'			
INTERSTATE CORPORATIONS-		-	
See 'Constitution'			
INTERSTATE WATER DISPUTES-			
See 'Constitution'			
INVESTIGATION COMMISSION ON INCOME-			
See 'Revenue'			

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
JUDGES-CONDITIONS OF SERVICE-			
See 'Courts'			
JUDICIAL COMMISSIONERS' COURTS-DECLARATION AS HIGH COURTS-			
See 'Courts'			
Kazis—			
See 'Personal Law'			
Khadder (Protection of Name)-			
See 'Trade Marks and Trade Names'			
Khadi and Handloom Industries Development Additional Excise Duty on Cloth—			
See 'Revenue'			
KHADI AND VILLAGE INDUSTRIES COMMISSION— See 'Industry'		•	
LABOUR-			
Madras Compulsory Labour Act, 1858	1	1858	
Workmen's Compensation Act, 1923	8	1923	
Indian Trade Unions Act, 1926	16	1926	
Indian Dock Labourers Act, 1934	19	1934	
Payment of Wages Act, 1936	4	1936	
Employer's Liability Act, 1938	24	1938	
Industrial Employment (Standing Orders)	20	1946	
Act, 1946			
Mica Mines Labour Welfare Fund Act, 1946	22	1946	
Industrial Disputes Act, 1947	14	1947	
Dock Workers (Regulation of Employment) Act, 1948	. 9	1948	

Name of the Act	Number	Year	Remark
(1)	(2)	(3)	(4)
LABOUR—(contd.)	1	100	
Minimum Wages Act, 1948	11	1948	
Employee's State Insurance Act, 1948	34	1948	
Coal Mines Provident Fund and Bonus Schemes Act, 1948	46	1948	
Industrial Disputes (Banking and Insurance Companies) Act, 1949	54	1949	ende Faice
Plantations Labour Act, 1951	69	1951	
Employee's Provident Funds Act, 1952	19	1952	
Working Journalists (Conditions of Service and Miscellaneous Provisions) Act, 1955	45	1955	di nat
Working Journalists (Fixation of Rates of Wages) Act, 1958	29	1958	
Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959	31	1959	
Motor Transport Workers Act, 1961	27	1961	
Apprentices Act, 1961	52	1961	
Maternity Benefit Act, 1961	53	1961	
Payment of Bonus Act, 1965	21	1965	
Beedi and Cigar Workers (Conditions of Employment) Act, 1966	32	1966	
Contract Labour (Regulation and Abolition) Act, 1970	37	1970	
The Districts Emigrant Labour (Repeal) Act, 1970	50	1970	
Payment of Gratuity Act, 1972	39	1972	
Limestone and Dolomite Mine Labour Welfare Fund Act, 1972	62	1972	

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Name of the Act	Number	Year	Remarks
. (1)	(2)	(3)	(4)
Labour—(contd.)			
Sales Promotion Employees (Conditions of Service) Act, 1976	11	1976	
Bonded Labour System (Abolition) Act, 1976	· 19	1976	
Equal Remuneration Act, 1976	25	1976	
Iron Ore Mines Manganese Ore Mines and Chrome Ore Mines Labour Welfare Cess Act, 1976	55	1976	
Beedi Workers Welfare Cess Act, 1976	56	1976	
Iron Ore Mines Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act, 1976	61	1976	
Beedi Workers Welfare Fund Act, 1976	62	1976	
The Cine Workers' Welfare Cess Act, 1981	30	1981	
The Cine Workers' Welfare Fund Act, 1981	33	1981	
The Cine Workers' and Cinema Theatre Workers' Regulation of Employment Act, 1981	50	1981	
Payment of Gratuity (Amendment) Act, 1984	25	1984	
Payment of Gratuity (Second Amendment) Act, 1984	26	1984	
Employees' State Insurance (Amendment) Act, 1984	45	1984	
The Coal Mines Labour Welfare Fund (Repeal) Act, 1986	27	1986	
The Dock Workers (Safety, Health and Welfare) Act, 1986	54	1986	
The Child Labour (Prohibition and Regulation) Act, 1986	61	1986	

Name of the Act	Number	Year	Remark.
(1)	(2)	(3)	(4)
LABOUR—(contd.)		-	1253
The Payment of Gratuity (Amendment) Act, 1987	22	1987	
LAND ACQUISITION— See "Acquisition and Requisitioning"			
LAND ACQUISITION FOR MINES-			
See 'Acquisition and Requisitioning'			
LAW REPORTS-			
See 'Courts'			
Laws—			
Amending Act, 1897	5	1897	
General Clauses Act, 1897	10	1897	
Indian Short Titles Act, 1897	14	1897	
Amending Act, 1901	11	1901	
Amending Act, 1903	1	1903	
Central Laws (Extension to Jammu and Kashmir) Act, 1968	25	1968	
Pondicherry (Extension of Laws) Act, 1968	26	1968	
LAWS LOCAL EXTENT ACT-			
See 'Constitution'			
Legal Practitioners—Clients—Accounts— Banking—Companies—	1		
See 'Banking'			
LEGAL PROCEEDINGS CONTINUANCE OF BEFORE PARTITION OF INDIA—			
See 'Civil Procedure'			
LEGAL PROFESSION-			
*Legal Practitioners Act, 1879	18	1879	
† Indian Bar Council Act, 1926	38	1926	

of Act 25 of 1961 are brought into force

+ Will be repealed when all the provisions of Act 25 of 1961 are brought into force

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
LEGAL PROFESSION—(contd.)			
Bar Councils (Validation of State Laws) Act, 1956	4	1956	
§ Advocates Act, 1961	25	1961	
LEGAL REPRESENTATIVES SUITS ACT-			1.
See 'Civil Procedure'			
Lepers-			
See 'Public Health'			
LICENSING OF WOMEN'S AND CHILDREN'S INSTITUTIONS—			
See 'Criminal Law and Procedure'			
LIFE INSURANCE CORPORATION— See 'Insurance'			
LIFE INSURANCE—EMERGENCY PROVISIONS— See 'Insurance'			
LIGHT HOUSES-			
See 'Shipping and Navigation'			
LIMITATION— See 'Civil Procedure'			
LITIGATION—SEAMEN—MERCHANT— See 'Shipping and Navigation'			
LITIGATION—SOLDIERS— See 'Armed Forces'			
LIVESTOCK—IMPORTATION See 'Animals and Birds'			

into force

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
LOCAL AUTHORITIES-	100	1 Acres	1 1 1 1 4 1 4 1 4 1 4 1 4 1 4 1 4 1 4 1
LOK SAHAYAK SENA— See 'Armed Forces'			
LUNACY— See 'Public Health'			
MADRAS, BENGAL AND BOMBAY CHILDREN (SUPPLEMENTARY) ACT— See 'Infants and Minors'	N ON N		
MADRAS COMPULSORY LABOUR— See 'Labour'			
MADRAS DISTRICT POLICE— See 'Police'			
MADRAS FOREST—VALIDATION OF— See 'Forests'			
MAGIC REMEDIES			
See 'Public Health'			
MAINTENANCE ORDERS—ENFORCEMENT— See 'Civil Procedure'			
MAJORITY-AGE OF-			
See 'Infants and Minors'			
Malabar War-Knives—			
See 'Arms and Explosives'			
Manoeuvres Field Firing and Artillery Practice—			
See 'Armed Forces'			
MARINE PRODUCTS-			
See 'Trade'			
MARKING OF HEAVY PACKAGES-			
See 'Shipping and Navigation'			

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Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
Marriage-		A PACE	
See 'Personal Law'			
MASTER AND SERVANT-			
See 'Labour'			
MATERNITY BENEFIT-	•		
See 'Labour'			
MATRIMONIAL CAUSES (WAR MARRIAGES)-			
See 'Personal Law'			
Measures of Length-			
See 'Weights and Measures'		a gran	
MEDICAL PROFESSION-	-	1016	M
Indian Medical Degrees Act, 1916	7	1916	M
Indian Nursing Council Act, 1947	48	1947	М
Pharmacy Act, 1948	8	1948	
Dentists Act, 1948	16	1948	
Indian Medical Council Act, 1956	102	1956	
Indian Medicine Central Council Act, 1970	48	1970	
Medical Termination of Pregnancy Act, 1971	34	1971	
Homoeopathy Central Council Act, 1973	59	1973	and i
Lady Hardinge Medical College and Hospital (Acquisition and Miscellaneous Provisions) Act, 1977	34	1977	
The Sri Chithira Thirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980		1980	
Delegated Legislation Provisions (Amendment) Act, 1983	20	1983	
Indian Veterinary Council Act, 1984	52	1984	
The Mental Health Act, 1987	14	1987	

Name of the Act	Number	Year	Remark:
(1)	(2)	(3)	(4)
MEDICINAL AND TOILET PREPARATIONS—EXCISE DUTIES—	1		
See 'Revenue'	5	1.1 1.11	
MERCHANDISE MARKS-			
See 'Trade Marks and Trade Names'			
Merchant Shipping—			
See 'Shipping and Navigation'			
Metal Tokens-			
See 'Currency, Coinage and Exchange'			
MICA MINES LABOUR WELFARE FUND-			
See 'Labour'			
MINERALS-			
See 'Mines and Minerals'			
MINES—ACQUISITION OF LAND FOR			
See 'Acquisition and Requisitioning'			
MINES AND MINERALS-			
Oil Fields (Regulation and Development) Act, 1948	53	1948	
Coal Mines Conservation and Safety Act, 1952	12	1952	
Mines Act, 1952	35	1952	
Coal Bearing Areas (Aquisition and Development) Act, 1957	20	1957	
Mines and Minerals (Regulation and Development) Act, 1957	67	1957	
Coal Mines (Nationalisation) Act, 1973	26	1973	
Coal Mines (Conservation and Development) Act, 1974	28	1974	
Metal Corporation (Nationalisation and Miscellaneous Provisions) Act, 1976	100	1976	

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
MINES AND MINERALS—(contd.)		all and	
See Also 'Labour'			
Mines (Amendment) Act, 1983	42	1983	
Coal Mines (Conservation and Develop- ment) Amendment Act, 1985	55	1985	
Coal Mines Nationalisation Laws (Amendment) Act, 1986	57	1986	
Coal India (Regulation of Transfers and Validation) Act, 2000	45	2000	
MINIMUM WAGES— See 'Labour'			
MINISTERS—SALARIES OF— See 'Public Service'			
MINORITY AND GUARDIANSHIP AMONGST HINDUS— See 'Personal Law'			
Money Lending-			
Usury Laws Repeal Act, 1855	28	1855	М
Usurious Loans Act, 1918	10	1918	М
See also 'Local Authorities'			
MONUMENTS AND MEMORIALS-			
Rajghat Samadhi Act, 1951	41	1951	
Ancient Monuments and Archaeological Sites and Remains Act, 1958	24	1958	
Motor Vehicles— See 'Road Transport'			
MULTI UNIT CO-OPERATIVE SOCIETIES— See 'Societies'			
Museum— See 'Education'			
MUSLIM PERSONAL LAW (SHARIAT) APPLICATION— See 'Personal Law'			

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Name of the Act	Number	Year	Remark
(1)	(2)	(3)	(4)
MUSSALMAN WAKF-VALIDATION OF-		5. 2. 3	
See 'Trusts and Trustees'			
NATIONAL CADET CORPS-	and the second		
See 'Armed Forces'			
NATIONAL FUNDS-DONATIONS TO-			
See 'Revenue'			
NATIONAL HIGHWAYS-			
See 'Road Transport'			
NATIONAL LIBRARY-			
See 'Education'	· · · · · · · · · · · · · · · · · · ·		
Navy—			
See 'Armed Forces'			
Negotiable Instruments and Promissory Notes—			
Negotiable Instruments Act, 1881	. 26	1881	
NEWSPAPERS (PRICE AND PAGE)-		10	
See 'Press, Printing and Publication'			
NOTARIES-			
See 'Civil Procedure'			
NURSING COUNCIL-			
See 'Medical Profession'			
DATHS-			
See 'Evidence'			-
DATHS ADMINISTRATION OF BY CONSULAR AND DIPLOMATIC OFFICERS—			
See 'Civil Procedure'			
DBJECTIONABLE ADVERTISEMENTS DRUGS AND MAGIC REMEDIES—			
See 'Public Health'			

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
Obstructions In Airways-	a series and	and the	1. 12.00
See 'Shipping and Navigation'			
OFFICIAL SECRETS-			
See 'Criminal Law and Procedure'			
OFFICIAL TRUSTEES-			
See 'Trusts and trustees'			
OIL AND NATURAL GAS-			
See 'Mines and Minerals'			
OIL FIELDS-REGULATION AND DEVELOPMENT OF-			
See 'Mines and Minerals'			
OIL SEEDS COMMITTEES-			
See 'Industry'			
Opium—			
See 'Drugs and Poisons'			
OPIUM AND REVENUE LAWS (EXTENSION OF APPLICATION-			
See 'Revenue'			
ORPHANAGES AND OTHER CHARITABLE HOMES-			
See 'Criminal Law and Procedure'			
PACKAGES-MARKING OF HEAVY-			
See 'Shipping and Navigation'			
PAKISTAN-INFLUX FROM-CONTROL OF-			
See 'Displaced Persons'			
PARLIAMENT-			
Representation of the People Act, 1950	43	1950	
Representation of the People Act, 1951	43	1951	
Presidential and Vice-presidential Elections Act, 1952	31	1952	

Name of the Act	Number	Year	Remark
(1)	(2)	(3)	(4)
PARLIAMENT-(contd.)			
Salaries and Allowances of Officers of Parliament Act, 1953	20	1953	
Salary, Allowances and Pension of Member of Parliament Act, 1954	30	1954	
Parliament (Prevention of Disqualification) Act, 1959	10	1959	
Criminal and Election Laws (Amendment) Act, 1969	35	1969	
Delimitation Act, 1972	76	1972	
Disputed Elections (Prime Minister and Speaker) Act, 1977	16	1977	
Parliamentary Proceedings (Protection of Publication) Act, 1977	15	1977	
Salary and Allowances of Leaders of Opposition in Parliament Act, 1977	33	1977	
PARLIAMENT-(Contd.)			
PARSI MARRIAGE AND DIVORCE— See 'Personal Law (Parsi)'			
PART B STATES—LAWS— See 'Constitution'			
PART B STATES MARRIAGES—VALIDATION OF— See 'Personal Law (Christian)'			
PARITITION-			
See 'Transfer of Property'			
PARTNERSHIP-			
Indian Partnership Act, 1932	9	1932	
Delegated Legislation Provision (Amendment) Act, 1983	s 20	1983	
PASSPORT-			
See 'Emigration and Immigration'			

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
PATENTS AND DESIGNS-	The state		
Indian Patents and Designs Act, 1911	2	1911	
Patents Act, 1970	39	1970	
Designs Act, 2000	16	2000	
PAYMENT OF WAGES-			
See 'Labour'			
Penal Code—			
See 'Criminal law and Procedure'			
Pensions and Gratuities—			
See 'Local Authorities and Public Services'			
Personal Law—			
General—			
*Married Women's Property Act, 1874	3	1874	Μ
Foreign Marriage Act, 1969	33	1969	
Indian Matrimonial Causes (War Marriages) Act, 1948	40	1948	M
Special Marriage Act, 1954	43	1954	
Miscellaneous Personal Laws (Extension) Act, 1959	48	1959	
Married Woman's Property (Extension) Act, 1959	61	1959	
Dowry Prohibition Act, 1961	28	1961	
Dowry Prohibition (Amendment) Act, 1984	63	1984	
Christian—			
Convert's Marriage Dissolution Act, 1866	21	1866	
Indian Divorce Act, 1869	4	1869	1
Indian Christian Marriage Act, 1872	15	1872	М
Marriages Validation Act, 1892	2	1892	М
			Service -

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*See Act 61 of 1959

Name of the Act	Number	Year	Remark
(1)	(2)	(3)	(4)
PERSONAL LAW-(contd.)			- Print Print
Part B States Marriages Validating Act, 1952	-1	1952	
Hindu—			
Anand Marriage Act, 1909	7	1909	
Hindu Deposition of Property Act, 1916	15	1916	
Hindu Inheritance (Removal of Disabilities) Act, 1928	12	1928	
Hindu Gains of Learning Act, 1930	30	1930	
Arya Marriage Validation Act, 1937	19	1937	Μ
Hindu Marriage Act, 1955	25	1955	
Hindu Succession Act, 1956	30	1956	
Hindu Minority and Guardianship Act, 1956	32	1956	
Hindu Adoptions and Maintenance Act, 1956	78	1956	in.
Hindu Marriages (Validation of Proceedings Act, 1960	19	1960	
Muslim-			
Kazis Act, 1880	12	1880	
Muslim Personal Law (Shariat) Application Act, 1937	26	1937	
Cutchi Memons Act, 1938	10	1938	М
Dissolution of Muslim Marriages Act, 1939	8	1939	
The Muslim Women (Protection of Rights on Divorce) Act, 1986	25	1986	
Parsi—	Sin Sta		
Parsi Marriage and Divorce Act, 1936	3	1936	
PETROLEUM AND PETROLEUM PRODUCTS-			

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Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
Pharmacy-	1	ar an	. Standard
See 'Medical Profession'			
PLANTATIONS LABOUR-			
See 'Labour'			
Poisons-			
See 'Drugs and Poisons'			1 Shield B
POLICE-			
Police Act, 1888	3	1888	
Police (Incitement to Disaffection) Act, 1922	22	1922	М
Delhi Special Police Establishment Act, 1946	25	1946	
State Armed Police Forces (Extension of Laws) Act, 1952	63	1952	
Police Forces (Restriction of Rights) Act, 1966	33	1966	
Indo Tibaten Border Police Force Act, 1992	35	1992	
Port Haj Committees—			
See 'Shipping and Navigation'			
Ports-			
See 'Shipping and Navigation'			
Posts and Telegraphs—			
Government Savings Banks Act, 1873	5	1873	1.20
Indian Telegraph Act, 1885	13	1885	
Indian Post Office Act, 1898	6	1898	
Post Office Cash Certificate Act, 1917	18	1917	
Indian Wireless Telegraphy Act, 1933	17	1933	
Telegraph Wires (Unlawful of Possession) Act, 1950	74	1950	

Name of the Act	Number	Year	Remark
. (1)	(2)	(3)	(4)
Posts and Telegraphs-(contd.)			(.)
Government Savings Certificate Act, 1959	46	1959	
Delegated Legislation Provisions (Amendment) Act, 1983	20	1939	
Power Of Alcohol-			
See 'Inflammable Substances'			
Powers of Attorney-			
See 'Contract'			
PRESERVATION OF ANCIENT AND HISTORICAL MONUMENTS	ne es ave Vitra esta esta		
See 'Monuments and Memorials'			
PRESIDENT-			
President (Discharge of Functions) Act, 1969	16	1969	
PRESIDENTIAL AND VICE-PRESIDENTIAL ELECTIONS-			
See 'Parliament'			
PRESIDENT PENSION-	Sections.		
See 'Public Services'	(al alard)	19443 ale	
PRESS, PRINTING AND PUBLICATIONS-	i in mil	We do ato	
Press and Registration of Books Act, 1867	25	1867	
Press Council Act, 1978	37	1978	
Delegated Legislation Provisions (Amendment) Act, 1983	20	1983	
PREVENTION OF CORRUPTION-			
See 'Criminal Law and Procedure'			
REVENTION OF CRUELTY TO ANIMALS-			
See 'Animals and Birds'			
REVENTION OF DISQUALIFICATION-			
See 'Parliament'			

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
PREVENTION OF FOOD ADULTERATION-	1 a Margar	ARIE TRA	ine said
See 'Public Health'			
PREVENTION OF SEDITIOUS MEETINGS-			
See 'Criminal Law and Procedure'			
PREVENTIVE DETENTION-			
See 'Criminal Law and Procedure'			
PRISONERS (ATTENDANCE IN COURTS)-			
See 'Prisons, Prisoners and Reformatories'			
PRISONS PRISONERS AND REFORMATORIES-			
Prisons Act, 1894	9	1894	М
Reformatory School Act, 1897	8	1897	М
Prisoners Act, 1900	3	1900	М
Transfer of Prisoners Act, 1950	29	1950	М
Prisoners (Attendance in Court) Act, 1955	32	1955	
Probation of Offenders Act, 1958	20	1958	
PRICE COMPETITIONS-			
See 'Criminal Law and Procedure'			
Price Courts-			
Naval and Aircraft Price Act, 1971	59	1971	
Delegated Legislation Provisions (Amendment) Act, 1983	20	1983	
PROBATION-	-		
See 'Prisons, Prisoners and Reformatories'	10-10		
Produce Cess-			
See 'Industry'			

Name of the Act	Number	Year	Remark.
(1)	(2)	(3)	(4)
PROMISSORY NOTES-			
See 'Negotiable Instruments'			
PROVIDENT FUNDS-			
See 'Labour' and 'Insurance'			
PROVIDENT FUNDS AND BONUS SCHEMES, COAL			
Mines-			
See 'Labour'	(indication)		The Envi
PROVISIONAL COLLECTION OF TAXES-			
See 'Revenue'			anal
PUBLIC DEBT-			
Indian Securities Act, 1920	10	1920	M
Public Debt Act, 1944	18	1944	
PUBLIC EMPLOYMENT— REQUIREMENT AS TO RESIDENCE—			
See 'Public Services'			The second
PUBLIC GAMBLING		17	
See 'Criminal Law and Procedure'	· ·		
PUBLIC HEALTH-			
Epidemic Diseases Act, 1897	3	1897	М
Lepers Act, 1898	3	1898	М
Indian Red Cross Society Act, 1920	15	1920	
Red Cross Society (Allocation of Property) Act, 1936	18	1936	М
Drugs and Magic Remedies (Objectionable Advertisement) Act, 1954	21	1954	
Prevention of Food Adulteration Act, 1954	4 37	1954	

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
PUBLIC HEALTH-(contd.)		System?	Tet a sa
All India Institute of Medical Science Act, 1956	25	1956	
Water (Prevention and Control of Pollution) Act, 1974	6	1974	
Air (Prevention and Control of Pollution) Act, 1981	. 14	1981	
The Environment (Protection) Act, 1986	29	1986	
The Consumer Protection Act, 1986 1986	68	1986	
The Air (Prevention & Control of Pollution) Amendment Act, 1987	47	1987	and a series
PUBLIC ORDER-			
Unlawful Activities (Prevention) Act, 1967	37	1967	
The National Security Act, 1980	65	1980	
National Security Guard Act, 1986	47	1986	
PUBLIC PREMISES-EVICTION FORM-			
See 'Government Property'		Const (Starl)	
PUBLIC SERVICES-			
President's Emoluments and Pension Act, 1951	30	1951	•
All India Services Act, 1951	61	1951	
Salaries and Allowances of Ministers Act, 1952	58	1952	
High Court Judges (Salaries and Conditions of Service) Act, 1954	28	1954	
Public Employment (Requirement as to Residence) Act, 1957	44	1957	

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
PUBLIC SERVICES-(contd.)	States -	ing Trans	Piles in
Comptroller and Auditor General's (Duties Powers and Conditions of Service) Act, 1971	56	1971	
National Service Act, 1972	28	1972	
Former Secretary of State Service Officers (Conditions of Service) Act, 1972	59	1972	
All India Services Regulation (Indemnity) Act, 1975	19	1975	
The Departmentalization of Union Accounts (Transfer of Personnel) Act, 1976	59	1976	
See also 'Constitution'			
PUBLIC SUITS VALIDATION-			
See 'Civil Procedure'			
RAILWAY PROTECTION FORCE-			
See 'Railways and Transport'			
RAILWAYS AND TRANSPORT-			
Indian Tramways Act, 1886	11	1886	М
Indian Railways Act, 1890	9	1890	
Indian Railway Board Act, 1905	4	1905	
Railways (Local Authorities Taxation) Act, 1941	25	1941	
Railway Companies (Emergency) Provisions Act, 1951	51	1951	
Railway Property (Unlawful Possession) Act, 1966	29	1966	
Indian Railways (Amendment) Act, 1983	44	1983	
Culcutta Metro Railway (Operation and Maintenance) Temporary Provisions Act, 1985	10	1985	MAREN

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
RAILWAYS AND TRANSPORT-(contd.)	- Person	in second	a man
Railway Protection Force (Amendment) Act, 1985	60	1985	
AUG 1905			
Rajghat Samadhi-			
See 'Monuments and Memorials'			
RECIPROCITY-			
See 'Emigration and Immigration'			
Records, Destruction of-			
See 'Documents'			
RECRUITMENT OF SERVICES IN FOREIGN STATES-			
See 'International Relations'			
REDCROSS SOCIETY-			
See 'Public Health'			
the factors (and and			
REFORMATORY SCHOOLS-			
See 'Prisons, Prisoners and Reformatories'			
Refugee Relief Taxes-			
See 'Revenue'			
REGISTRATION OF BIRTHS-DEATHS AND MARRIAGES—	a ser land		
See 'Births, Deaths and Marriages'			

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
REGISTRATION OF DOCUMENTS— See 'Documents'	(9.		
REGISTRATION OF FOREIGNERS— See 'Aliens'			
REGISTRATION OF SHIPS		* * 10 1	
REGISTRATION OF SOCIETIES— See 'Societies'			
REGULATION AND DEVELOPMENT OF INDUSTRIES— See 'Industry'			
REGULATION AND DEVELOPMENT OF MINES AND MINERALS-			
See 'Mines and Minerals'			
REGULATION AND DEVELOPMENT OF OIL FIELDS— See 'Mines and Minerals'			
REHABILITATION FINANCE ADMINISTRATION— See 'Development Corporations'			
Religious Endowments- See 'Trusts and Trustees'			
RELIGIOUS SOCIETIES, POWERS OF-			
REORGANISATION OF STATES— See 'Constitution'			
REPEALING AND AMENDING ACT—			
REPRESENTATION OF THE PEOPLE—			

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
REQUISITIONED LAND APPORTIONMENT OF COMPENSATION—			and and
See 'Acquisition and Requisitioning'			
REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY—			
See 'Acquisition and Requisitioning'			
Reserve Bank of India—			
See 'Banking'			
Reserve Forces—			
See 'Armed Forces'			
RESETTLEMENT OF DISPLACED PERSONS- ACQUISITION OF LAND FOR-			
See 'Displaced Person'			
Revenue-			
Revenue Recovery Act, 1890	1	1890	
Excise (Malt Liquors) Act, 1890	13	1890	м
Government Management of Private Estates Act, 1892	10	1892	М
Indian Stamp Act, 1899	2	1899	
Provisional Collection of Taxes Act, 1931	16	1931	М
Central Excises and Salt Act, 1944	1	1944	
Profession Tax Limitation (Amendment and Validation) Act, 1949	61	1949	М
Opium and Revenue Laws (Extension of Application) Act, 1950	33	1950	
Khadi and other Handloom Industries Development (Additional Excise Duty on Cloth) Act, 1953	12	1953	

Name of the Act	Number	Year	Remark
(1)	(2)	(3)	(4)
REVENUE—(contd.)			
Salt Cess Act, 1953	49	1953	
Medicinal and Toilet Preparations (Excise Duties) Act, 1955	16	1955	
Sales Tax Laws Validation Act, 1956	7	1956	
Terminal Tax on Railway Passengers Act, 1956	69	1956	
Central Sales Tax Act, 1956	74	1956	
Wealth Tax Act, 1957	27	1957	
Additional Duties of Excise (Goods Special Importance) Act, 1957	58	1957	
Gift Tax Act, 1958	18	1958	
Income Tax Act, 1961	43	1961	
Voluntary Surrender of Salaries (Exemp- tion from Taxation) Act, 1961	46	1961	
Customs Act, 1962	52	1962	
Central Boards of Revenue Act, 1963	54	1963	
Companies (Temporary Restrictions on Dividends) Act, 1974	35	1975	
Interest Tax Act, 1974	45	1974	
Tobacco Cess Act, 1975	26	1975	
Customs Tariff Act, 1975	51	1975	
Coconut Development Board Act, 1979	5	1979	
Copra Cess Act, 1979	4	1979	
The Union Duties of Excise (Distribution) Act, 1979	24	1979	
The Union Duties of Excise (Electricity) Distribution Act, 1980	14	1980	

Number	Year	Remarks
(2)	(3)	(4)
4	1	
28	1983	
32	1984	
53	1984	
79	1985	
80	1985	
5	1986	
6	1986	
7	1986	
8	1986	
64	1986	
65	1986	
4	1987	
35	1987	
	•	
	 (2) 28 32 53 79 80 5 6 7 8 64 65 4 	(2) (3) 28 1983 32 1984 53 1984 79 1985 80 1985 5 1986 6 1986 7 1986 8 1986 64 1986 65 1986 4 1987

See 'Police'
Name of the Act	Number	Year	Remark
(1)	(2)	(3)	(4)
River Boards-			1
See 'Development Corporations'			
ROAD TRANSPORT-			
Road Transport Corporations Act, 1950	64	1950	
National Highways Act, 1956	48	1956	
The Central Road Fund Act, 2000	54	2000	
RUBBER-			
See 'Industry'			
SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT-			
See 'Parliament'			
SALARIES AND ALLOWANCES OF MINISTERS-			1998
See 'Public Services'			
SALARIES AND ALLOWANCES OF OFFICERS OF PARLIAMENT-			
See 'Parliament'			
SALARIES—VOLUNTARY SURRENDER OF EXEMPTION FROM TAXATION—			
See 'Revenue'			
SALE OF GOODS-			
See 'Contract'		-	
SALES TAX CENTRAL-			
See 'Revenue'		1	
SALES TAX LAWS VALIDATION-			
See 'Revenue'			

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
Salt, Central Excises—			
See 'Revenue'			
Salt Cess-			
See 'Revenue'			
Sarais—			
See 'Hotels and Sarais'			
SAVINGS BANKS, GOVERNMENT-			
See 'Posts and Telegraphs'			
SCHEDULED CASTES, SCHEDULED TRIBES ORDERS—AMENDMENT OF—			
See 'Constitution'			
Sea Customs—			
See 'Revenue'	1		
Seamen's Provident Fund-			
See 'Insurance'			
SEAL, HIGH COURTS-			
See 'Courts'			
SEAWARD AT ARTILLERY PRACTICES-			
See 'Armed Forces'			
SECURITIES CONTRACTS REGULATION OF-			
See 'Contract'			
SECURITIES-GOVERNMENT-LAW RELATING TO-			
See 'Public Debt'			
Seditious Meetings-			
See 'Criminal Law and Procedure'			
Services, All India—			
See 'Public Services'		111	· · · · · ·

Name of the Act	Number	Year	Remark
(1)	(2)	(3)	(4)
SHARIAT APPLICATION OF-	S. Markey		
See 'Personal Law'			
SHIPPING AND NAVIGATION-			
Indian Bills of Lading Act, 1856	9	1856	
Obstructions in Fairways Act, 1881	16	1881	М
Indian Ports Act, 1908	15	1908	
Inland Steam Vessels Act, 1917	1	1917	
Indian Carriage of Goods by Sea Act, 1925	26	1925	
Indian Lighthouse Act, 1927	17	1927	
Merchant Shipping Act, 1958	44	1958	
Major Port Trusts Act, 1963	38	1963	
The Shipping Development Fund Committee (Abolition) Act, 1986	66	1986	
The Merchant Shipping (Amendment) Act, 1987	13	1987	
SHORT TITLES ACT-			
See 'Laws'			
SILK BOARD CENTRAL-			
See 'Industry'			
Societies			
Societies Registration Act, 1860	21	1860	М
Religious Societies Act, 1880	1	1880	М
Asiatic Societies Act, 1984	5	1984	
Multi State Co-operative Societies Act, 1984	51	1984	

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)

SOLDIERS LITIGATION-

See 'Armed Forces'

SPECIAL CRIMINAL COURTS (JURISDICTION)-

See 'Criminal Law and Procedure'

SPECIAL MARRIAGE ACT-

See 'Personal Law'

SPECIAL POLICE-

See 'Police'

SPECIAL TRIBUNALS (SUPPLEMENTARY PROVISIONS)—

See 'Criminal Law and Procedure'

SPECIAL RELIEF-

See 'Civil Procedure'

SPIRITUOUS PREPARATIONS—CONTROL OF INTER-STATE TRADE AND COMMERCES—

See 'Trade'

STAMP DUTIES-

See 'Revenue'

STANDARDS INSTITUTION-

See 'Trade Marks and Trade Names'

STANDARDS OF WEIGHTS AND MEASURES-

See 'Weights and Measures'

STATE ACQUISITION OF LANDS FOR UNION PURPOSE-

See 'Acquisition and Requisitioning'

Name of the Act	Number	Year	Remarks
. (1)	(2)	(3)	(4)
STATE ARMED POLICE FORCES (EXTENSION of Laws)-			
See 'Police'			
STATE BANK OF INDIA-			
See 'Banking'			
STATE FINANCIAL CORPORATIONS-			
See 'Development Corporations'			
STATE REORGANISATIONS-			
See 'Constitution'			
STATISTICS-COLLECTION OF-			
See 'Industry'			
STATISTICAL INSTITUTE-			
See 'Industry'			
STEAM BOILERS-LAW RELATING TO			
See 'Factories'			
STEAM VESSELS-INLAND-			
See 'Shipping and Navigation'			
ST. JOHN AMBULANCE ASSOCIATION-			
See 'Public Health'			
SUCCESSION-			
Caste Disabilities Removal Act, 1850	21	1850	
Indian Succession Act, 1925	39	1925	
Administrators General Act, 1963	45	1963	
See also 'Personal Law'			1. 300
Delegated Legislation Provisions (Amendment) Act, 1983	20	1983	

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
SUGARCANE .		101 50	
See 'Trade'			
SUGAR EXPORT-			
See 'Trade'			
SUIT—INSTITUTION OF—BY DISPLACED PERSONS—			
See 'Civil Procedure'			
SUPER TAX-			
See 'Revenue'			
SUPREME COURT ADVOCATES (PRACTICE IN HIGH COURTS)—			
See 'Legal Profession'			
SUPREME COURT—NUMBER OF JUDGES AND CONDITIONS OF SERVICE—			
See 'Courts'			
TARIFF—			
See 'Revenue'			
TARIFF COMMISSION—			
See 'Industry'			
Tax—			
Provisional Collection of Taxes Act, 1931	16	1931	М
Profession Tax Limitation (Amendment and Validation) Act, 1949	61	1949	М
Sales Tax Laws Validation Act, 1956	7	1956	
Terminal Tax on Railway Passengers Act, 1956	69	1956	

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
Tax—(contd.)		(0)	(4)
Central Sales Tax Act, 1956	74	1956	1
Wealth Tax Act, 1957	27	1957	
Gift Tax Act, 1958	18	1958	
Income Tax Act, 1961	43	1961	
Taxation Laws (Continuation and Validation of Recovery Proceedings) Act, 1964	11	1964	
Companies (Surcharge on Income Tax) Act, 1971	62	1971	
See also 'Revenue'			
The Hotel Receipts Tax Act, 1980	54	1980	
The Delegated Legislation Provisions (Amendment) Act, 1983	20	1983	
Taxation Laws (Amendment) Act, 1984	67	1984	
The Taxation Laws (Amendment and Miscellaneous Provisions) Act, 1986	46	1986	

TEA-

See 'Industry'

TEA DISTRICT EMIGRANT LABOUR-

TELEGRAPHS AND TELEPHONE-

See 'Posts and Telegraphs'

Telegraph wires unlawful Possession— See 'Posts and Telegraphs'

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
TERMINAL TAX ON RAILWAYS-			
See 'Revenue' and 'Tax'			
Territorial Army—			
See 'Armed Forces'			KA P
Territorial Councils—			
See 'Constitution'			
Товассо Диту—			
See 'Revenue'			
Tous-			
Indian Tolls Act, 1851	8	1851	М
Indian Tolls Act, 1864	15	1864	М
Indian Tolls Act, 1888	8	1888	М
Indian Tolls (Army and Air Force) Act, 1901	2	1901	
Delegated Legislation Provisions (Amendment) Act, 1983	20	1983	
Trade—			
Cardamom Act, 1965	42	1965	
Coffee Act, 1942	7	1942	
Imports and Exports (Control) Act, 1947	18	1947	
Essential Commodities Act, 1955	10	1955	
Export (Quality Control and Inspection) Act, 1963	22	1963	
Tea Act, 1953	29	1953	
Textiles Committee Act, 1963	41	1963	

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
TRADE (contd.)—			
Marine Products Export Development Authority Act, 1972	13	1972	
Antiquities and Art Treasures Act, 1972	52	1972	
The Essential Commodities (Special Provisions) Act, 1981	18	1981	
TRADE MARKS AND TRADE NAMES-			
Khaddar (Protection of Name) Act, 1950	78	1950	
Trade Union-			-
See 'Labour'	110		
TRADING WITH THE ENEMY (CONTINUANCE OF EMERGENCY PROVISIONS)—			
See 'Aliens'			
TRAMWAYS-			
See 'Railways and Transport'			
TRANSFER OF EVACUEE DEPOSITS-			
See 'Displaced Persons'			
Transfer of Prisoners—		-	
See 'Prisons, Prisoners and Reformatories'			
TRANSFER OF PROPERTY-	1 - 2 - e		
Transfer of Property Act, 1882	4	1882	
Partition Act, 1893	4	1893	
Transfer of Property (Amendment) Supplementary Act, 1929	21	1929	

Name of the Act	Number	Year	Remarks
(1)	(2)	(3)	(4)
TRANSLATIONS-			
Authoritative Texts (Central Laws) Act, 1973	.50	1973	
TRANSPORT OF COTTON-CONTROL OF-			
See 'Trade'			
TRUSTS AND TRUSTEES-	× 111		
Religious Endowment Act, 1863	20	1863	М
Indian Trusts Act, 1882	2	1882	
Charitable Endowment Act, 1890	6	1890	
Church of Scotland Kirk Sessions Act, 1899	23	1899	
Official Trustees Act, 1913	2	1913	
Charitable and Religious Trusts Act, 1920	14	1920	
Mussalman Wakf Act, 1923	42	1923	М
Durgah Khwaja Saheb Act, 1955	36	1955	
UNCLAIMED DEPOSITS-			
See 'Civil Procedure'			
UNION DUTIES OF EXCISE-DISTRIBUTION OF-			
See 'Revenue'			
UNITED NATIONS-			
See 'International Relations'			

Name of the Act	Number	Year	Remark
(1)	(2)	(3)	(4)
UNIT TRUST OF INDIA-		1	
See 'Banking'			
UNIVERSITY GRANTS COMMISSION-			
See 'Education'			
UNTOUCHABILITY-			
See 'Criminal Law and Procedure'			
URBAN LANDS-	1.6		
The Urban Land (Ceiling & Regulations) Repeal Act, 1999	15	1999	
USURIOUS LOANS-			
See 'Money Lending'			
USURY LAWS REPEAL-			
See 'Money Lending'			
VOLUNTARY SURRENDER OF SALARIES—EXEMPTION FROM TAXATION—			-
See 'Revenue'			
WAGES-			
See 'Labour'			
Wakf			
See 'Trusts and Trustees'			
VAR INJURIES COMPENSATION INSURANCE-			
See 'Insurance'			
VASTE LANDS CLAIMS-			
See 'Government Property'			

Name of the Act	Number	Year	Remarks
(1)	. (2)	(3)	(4)
Wealth Tax—			
See 'Revenue'			
WEIGHTS AND MEASURES-	diat -		
Measures of Length Act, 1889	2	1889	M
Standard of Weights Act, 1939	9	1939	M
Standards of Weights & Measures Act, 1976	s 60	1976	
WELFARE FUND-LABOUR-MINES-			
See 'Labour'			
WHITE PHOSPHOROUS-USE IN MATCHES-			
See 'Industry'			
WILD BIRDS AND ANIMALS PROTECTION-	+ + 10		
See 'Animals and Birds'			
WIRELESS TELEGRAPHY-			
See 'Posts and Telegraphs'			
WOMEN LEGAL PRACTITIONERS-			
See 'Legal Profession'			
WORKING JOURNALISTS-CONDITIONS O	F		
SERVICE ETC.—			
See 'Labour'			
WORKMENS COMPENSATION-			
See 'Labour'			
WORKS OF DEFENCE-			
See 'Armed Forces'			
YOUNG PERSONS-HARMFUL PUBLICATION-	_		
RELATING TO-		17.	
See 'Criminal Law and Procedure'			